

Third Series, Vol. XXXIII, No. 2

Tuesday, September 8, 1964

Bhadra 17, 1886 (Saka)

LOK SABHA DEBATES

(THIRD SERIES)

Volume XXXIII, 1964/1886 (Saka)

[September 7 to 18, 1964/Bhadra 16 to 27, 1886 (Saka)]



Ninth Session, 1964/1886 (Saka)

(Vol. XXXIII contains Nos. 1 to 10)

CONTENTS

No. 2—Tuesday, September 8, 1964/Bhadra 17, 1886 (Saka)

COLUMNS

Oral Answers to Questions—	
*Starred Questions Nos. 31 to 35	261—95
Written Answers to Questions—	
Starred Questions Nos. 36 to 60	295—314
Unstarred Questions Nos. 70 to 74 and 76 to 163	314—378
Re. Motion for Adjournment—	
Unauthorised landing of two foreigners in a plane at Murud	378—79, 392—406
Re. Point of Order (Query)	379—80
Calling Attention to Matter of Urgent Public Importance—	
Reported intrusion of Chinese patrol into Sikkim	380—92
Papers Laid on the Table	406—11
Motion Re. Food Situation	
Dr. M.S. Aney	412—530
Shri A. C. Guha	412—19*
Shri A. K. Gopalan	419—29
Shri M. P. Mishra	429—46
Shri Ram Sewak Yadav	447—59
Shri D. D. Mantri	459—77
Shri Yajnik	477—84
Shri P. C. Borooah	484—95
Shri D. S. Patil	495—501
Shri Yashpal Singh	501—08
Shri Sheo Narain	508—21
Shri Sheo Narain	521—30
Business Advisory Committee—	
Twenty-ninth Report	531

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

LOK SABHA

Tuesday, September 8, 1964/
Bhadra 17, 1886 (Saka)

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Escape of Mr. Walcott

- *31. { Dr. L. M. Singhvi:
Shri Ramanathan Chettiar:
Shri Hari Vishnu Kamath:
Shri M. R. Krishna:
Shri K. C. Pant:

Will the Minister of Civil Aviation be pleased to refer to the reply given to Starred Question No. 102 on the 2nd June, 1964 and state:

(a) whether the investigation to further inquire into the escape of Mr. Walcott has since been completed;

(b) if so, the findings and the result of the investigation; and

(c) if not, the findings of the interim report submitted some months ago?

The Minister of Civil Aviation (Shri Kanungo): (a) to (c). The final report of the officer appointed further to enquire into the escape of Mr. Walcott has been received on the 5th September. His interim and final reports would be considered and a statement containing the findings and decisions of Government on these would be laid on the Table of the House in due course.

Dr. L. M. Singhvi: May I know whether, according to the information

available with Government, there is any evidence to establish that Mr. Walcott was a part of an international racket operating for smuggling purposes in India, and whether these operations were connected with the Murud incident also?

Shri Kanungo: The enquiry was confined to the circumstances under which the man escaped without clearance from Air Control. The other aspects were not the subject matter of this enquiry. The other information which the hon. Member has asked for could be given by the Home Ministry.

Dr. L. M. Singhvi: May I know whether any information is available with Government now in respect of the circumstances under which he got clearance? I am not asking about the findings, but what are the facts?

Shri Kanungo: Yes. As I said, the officer has submitted his report on the 5th, and the subject matter of the report and Government's findings will be placed before the House.

Shri Hari Vishnu Kamath: Has the enquiry revealed that the District Manager of Air India, Delhi, played host to Mr. Walcott just before his escape, and that he and some other officer or officers of the Civil Aviation Department have been directly or indirectly involved in Mr. Walcott's escape; and if so, what action has been taken against them?

Shri Kanungo: No, Sir. The enquiry has not revealed anything that the hon. Member has suggested.

Shri Hem Barua: Mr. Walcott, after his mysterious escape from this country, made shabby statements against India and cast reflections on

our arrangements and some officers also, at Karachi. May I know whether these accusations are being enquired into, and if they have been enquired into, what is the conclusion?

Shri Kanungo: As I said, the enquiry was confined to the circumstances under which Walcott could get away from the Delhi airport, and if any officer had failed in his duty to prevent him or had helped him in his escape. That was the limited purpose of the enquiry.

Shri Hem Barua: On a point of order. He has not replied to my question. I was very specific. He has evaded it very skillfully. Ministers have become very skillful nowadays.

Mr. Speaker: Order, order.

Shri Hem Barua: I am sorry I used the wrong word; it should be "unskillful".

Mr. Speaker: Order, order. I have heard him. He will kindly resume his seat.

Shri Hem Barua: May I say....

Mr. Speaker: May I say? His question is he was entertained by an official.

Shri Hem Barua: It was his question, my question was different. My question was this. Mr. Walcott, after his escape from India, made a shabby statement against India, accusing....

Mr. Speaker: Therefore, he says that question was not covered by the terms of reference.

Shri Hem Barua: He has not said that.

Mr. Speaker: That is what he means.

Shri K. C. Pant: Is it not one of the specific objects of the enquiry to build up a case against Walcott for the purpose of ultimately getting him extradited and tried in India?

Shri Kanungo: It is not an extraditable offence.

Shri S. M. Banerjee: May I know whether it is a fact that a senior intelligence officer belonging to the Central Intelligence Cadre was sent abroad to know more about Mr. Walcott and his whereabouts and pursue this case? I want to know whether the officer was there for some time, and whether he has submitted any report.

Shri Kanungo: As I have earlier said, this information would be available from the Home Ministry.

Shri S. M. Banerjee: Was he not sent abroad?

Mr. Speaker: That is not concerned with this report.

Shri S. N. Chaturvedi: Apart from the terms of reference of this enquiry committee, may I know if Government has tried to find out what links and connection Mr. Walcott has in this country and how he has been operating with such impunity?

Mr. Speaker: The report has been received. The Government has not looked into it.

Shri S. N. Chaturvedi: No, Sir. Apart from the terms of reference, I am asking whether Government has taken care to enquire into the links and connections of Mr. Walcott in this country which had enabled him to operate in this country with impunity.

Shri Kanungo: The enquiry has not revealed any such thing; it was confined to the circumstances under which he got away... (Interruptions.)

Shri Hem Barua: What has the enquiry revealed then?

जी बड़े : जो इनकायरी हुई है उसकी रिपोर्ट में, क्या यह बात सब है, कि, यह थाया है कि बालकाट का सम्बन्ध यहाँ भी था और इंग्लैंड के कुछ लोगों से भी था ?

में जानना चाहता हूँ कि क्या सासन उनके खिलाफ कुछ एक्शन लेना चाहता है ?

Shri Kanungo: No. This was about the escape of Mr. Walcott on 25th September, 1963 and as I have said the terms of reference are: to enquire into the circumstances in which Mr. Walcott took off in his piper aircraft from the Safdarjang airport on 25th September 1963 . . .

Mr. Speaker: He need not read all that . . . (Interruptions.) Shri Sheo Narain.

श्री शिव नारायण : जो इनकवायरी टीम बनी हुई है उस में कितने प्रफसर हैं और किस किस कैटेगरी के प्रफसर हैं ?

Shri Kanungo: There is only one officer enquiring into it—Secretary of the Ministry of Communications.

Shri Joachim Alva: The hon. Minister denied that Mr. Walcott was the guest of the district manager of the Air India, New Delhi. How is it that as a result of questions put, this man was transferred to Nairobi? Has he gone there or has he refused to go there? Is he still in service?

Shri Kanungo: As I said the enquiry has not revealed anything of that nature.

Shri U. M. Trivedi: Sir, the reply of the hon. Minister all along has shown a very sorry state of affairs. Does he want to suggest that the enquiry was of such a nature that all the antecedent and subsequent conduct of Mr. Walcott was scrupulously kept out of the enquiry that was made into the running away without clearance? He says that we do not look into this; we do not look into that. Everything pertaining to Mr. Walcott was scrupulously kept out in making this enquiry.

Mr. Speaker: That would be a different discussion then.

Shri P. C. Boroach: May I know whether the attention of the Government has been drawn to the comments in the monthly magazine, *Mother India*, where it has been stated that such is the security arrangements under which Mr. Walcott escaped from this country in recent months twice that it would not be surprising if Mr. Lal Bahadur Shastri or some of the important personages are kidnapped out of India? If so, what is the Government's reaction to it?

Shri Kanungo: As I said earlier, this enquiry is confined to the escape of Mr. Walcott.

Shri Hari Vishan Kamath: Sir, before you proceed to the next question, may I request you to ask the Minister to lay the report, unexpurgated, on the Table of the House in this session, not in due course, which may become long course, but in this session itself?

Mr. Speaker: I hope the report would be laid during this session.

Shri Kanungo: Yes . . . (Interruptions).

Shri Nath Pai: It should be unexpurgated . . . (Interruptions). Sir, you have been very kind enough in ordering the Minister to lay a copy of the report on the Table of the House during this Session. We welcome that. We want the unexpurgated report. We do not want the kind of the summary the House was given in respect of the NEFA enquiry. We want the original report of the Committee.

Mr. Speaker: I cannot give a direction in this respect. Let the Government come up with the report. If some portions are kept out, we will see then.

Shri Nath Pai: What is the inhibition in giving it?

Mr. Speaker: Order, order. Next question.

Shortage of Wheat and Rice

+

Shri Himatsingka:
 Shri Rameshwar Tantia:
 Shri B. P. Yadava:
 Shri Dhaon:
 Shri Naval Prabhakar:
 Shri Balmiki:
 Shri Harish Chandra
 Mathur:
 Shri Krishnapal Singh:
 Shri Vishwa Nath Pandey:
 Shrimati Savitri Nigam:
 Shri N. P. Yadav:
 Shri M. L. Dwivedi:
 Shri S. C. Samanta:
 Shri Solanki:
 Shri Narasimha Reddy:
 *32. Shri Balgovind Verma:
 Shri Bibhutj Mishra:
 Shri K. N. Tiwary:
 Shri Mohan Swarup:
 Shri Bishwanath Roy:
 Shri S. M. Banerjee:
 Shrimati Jyotsna
 Chanda:
 Shri Achal Singh:
 Shri E. Madhusudan Rao:
 Shri Ram Harkh Yadav:
 Dr. Mahadeva Prasad:
 Shrimati Ramdulari Sinha:
 Shri Dharmalingam:
 Shri K. C. Pant:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that almost all the States are facing a critical shortage of wheat and rice;

(b) if so, the reasons therefor;

(c) what action Government have taken in view of the grave situation arising out of the shortage; and

(d) the total demand made by States and how the Centre is likely to meet that demand?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). There is a shortage of rice and wheat but the extent of shortage varies from State to State. The shortage of wheat is mainly due to two successive years of bad production while shortage of rice is due to low market arrivals.

(c) The import of rice and wheat has been stepped up and larger

quantities are now being distributed through fair price shops. The licensing control on trade has been tightened up with a view to bringing out hoarded stocks and preventing undue rise in prices in the open market.

(d) The requirements of each deficit State are examined in consultation with the State Government and supplies are arranged keeping in view the needs of the other States and the overall availability of foodgrains with the Central Government.

Shri Himatsingka: What is the total quantity of imported wheat and rice in 1963-64?

The Minister of Food and Agriculture (Shri C. Subramaniam): In 1963, the import was round about 4.5 million tons, and during 1964, it is expected that it may reach nearabout six million tons.

Shri Himatsingka: What is the amount that is being supplied to the States per month, roughly?

Shri D. R. Chavan: During the last five to six months, about five lakh tons per month is the average offtake.

Shri Rameshwar Tantia: May I know whether it is a fact that in some zones, the price of wheat is double that of other zones and if it is so, may I know whether the Government will reconsider the allocation to the different zones according to their requirements?

Mr. Speaker: It is a suggestion for action.

Shri Vidya Charan Shukla: Is it a fact that the Government are considering to abolish the food zones in the country to facilitate proper and equitable distribution of foodgrains in the country and, if so, at what stage is it lying now?

Shri C. Subramaniam: That is one of the matters under consideration. The zonal system cannot be disturbed in the midst of a trade season. During the next harvest season we shall review the situation and take a decision.

Shri R. S. Pandey: May I know whether the Madhya Pradesh Govern-

ment has made any representation to get the imported wheat?

Shri C. Subramaniam: Almost every State Government has made representations.

श्री राम सेवक यादव : मैं जानना चाहता हूँ कि क्या खाद्य मंत्रालय को राज्य सरकारों से इस प्रकार की शिकायतें मिली हैं या इस प्रकार के निवेदन मिले हैं कि सस्ते दामों की दूकानों पर पर्याप्त मात्रा में आवश्यक दाना के अनुसार धनाज नहीं पहुंच पा रहा है।

श्री काशी राम गुप्त : क्या सरकार को इस बात की जानकारी है कि राजस्थान के देहातों में धनाज न मिलने के कारण लोग मारे मारे फिरते हैं और जो बिलायनी केदूँ पहुंचाने की व्यवस्था है उसके अनुसार वह वहां नहीं पहुंचता है।

श्री डा० रा० चव्हाण : जैसा धानरेबल सेक्टर कह रहे हैं वह सब हमारी जानकारी में नहीं है, लेकिन अगर उन के पास कोई ऐसी कम्प्लेंट हो और वह उसे हमारे पास सेब दें तो हम उस की एन्क्वायरी करेंगे।

Shri Bade: Is it a fact that in so many States wheat is not given by the Government and 50 per cent quota is cut out and therefore the chief grainshops were lying empty without any grain?

Shri D. R. Chavan: I have already stated that the demands of the States are met looking to the overall availability of foodgrains in the country.

Shri Krishnapal Singh: Is the Government aware that the measures adopted by them have totally failed to control the price with regard to rice, and that wheat is selling between Rs. 30 to Rs. 40 a maund in different parts of Uttar Pradesh, and, if so, what measures have the Government adopted to control the price?

Mr. Speaker: We have got a food debate and this question can be put there, and not here.

Shri D. R. Chavan: We are meeting the demands of the State within the overall availability of foodgrains.

Shri Basappa: In answer to part (c), may I know whether the State Governments are cooperating with the Centre in the matter of enforcing control orders against hoarding, etc., and if the Government are thinking of a central squad to see that hoarding stops completely?

Shri C. Subramaniam: Ultimately action will have to be taken by the various State Governments. I do not think I have much to complain against the State Governments that they are non-cooperating. But whether they are doing it effectively and efficiently is a matter of opinion.

Shri P. R. Chakravarti: In the context of the functioning of the food zones in the country, may I know whether the Government has taken steps to set up a central pool of foodgrains dismantling the food zones?

Shri C. Subramaniam: The import is done by the Central Government. They store the grains and distribute to the various States. In that sense, there is a central pool of wheat and also rice.

श्री नवल प्रभाकर : माननीय मंत्री जी ने मूल प्रश्न के उत्तर में यह कहा था कि लाइसेंसिंग प्रादेश को कड़ा कर दिया गया है। मैं जानना चाहता हूँ कि क्या दिल्ली में इसकी कोई प्रतिक्रिया हुई है, और कितने व्यापारियों ने लाइसेंसिंग प्रादेश का उल्लंघन किया है।

Shri C. Subramaniam: I do not think I can give the numbers immediately.

Shri Ramanathan Chettiar: In view of the unreasonable attitude of the surplus States and in view of the difficulties experienced by the deficit States, may I know whether the Central Government is seriously considering the question of issuing a directive to these surplus States to have the zonal restrictions removed?

Mr. Speaker: There ought not to be such reflections and insinuations. Why should he presume that their attitude was unreasonable?

Shri Man Singh P. Patel: In view of the different habits of consumption of rice and wheat in different States, may I know whether the Government have issued strict instructions to the different States about the quantum of wheat and rice to be distributed in different States?

Shri C. Subramaniam: As a matter of fact, wheat is distributed only to the wheat-consuming areas generally. But we are also trying to popularise wheat in the non-wheat areas also. Therefore, to that extent we distribute wheat to the non-wheat areas also and try to popularise wheat.

Shrimati Jyotsna Chanda: May I know from the Government what long-term measures Government propose to take to stop the shortage of foodstuffs?

Shri C. Subramaniam: I think I will be dealing with this matter in my reply to the debate.

श्री श्रीकार लाल बरेवा : मैं जानना चाहता हूँ कि क्या सरकार ने कोई ऐसा सर्वे कर लिया है कि साल में कितने गेहूँ और चावल की आवश्यकता होगी, और इसकी कमी के लिये किन किन देशों से बातचीत की है ।

Mr. Speaker: He wants to know what would be the deficiency and to make up that deficiency whether they have had talks with any countries and if so, what are those countries.

Shri C. Subramaniam: As far as wheat is concerned, the main import is from U.S.A. under PL 480. In addition to that, we import on commercial account from Australia and some other countries. We are also trying to get rice under PL 480 from U.S.A. In addition, we make purchases in the South-east Asian countries also.

श्री श्रीकार लाल बरेवा : क्या सर्वे किया गया है कि साल में कितने गेहूँ और चावल की जरूरत है ?

अध्यक्ष महोदय : वह सब का जवाब डिबेट में दूँगे ।

Shri P. K. Ghosh: May I know if the shortage in wheat is due to shortage in production or due to the wrong policy of the Government in giving wheat to the big chakkis instead of supplying wheat to the consumer directly through the fair price shops?

Mr. Speaker: Is this the information he wants from the Government that their policies are wrong? That comment he might have to make, but what is the information he wants? Would the Government say that their information is that their policies are wrong?

Shri Himmatsinhji: Just now the hon. Minister stated that the Government were trying to popularise consumption of wheat. May I know what steps Government have taken so far to popularise consumption of wheat?

Shri C. Subramaniam: By preparing various wheat products like maida, suji and atta, and distributing it to the people, they are becoming more and more accustomed to that.

Shri D. N. Tiwary: May I know whether the Government has sent any instructions to the State Governments or the State Governments *motu* have issued instructions to the District Magistrates not to supply foodgrains from ration shops to those owning more than one acre or more than two or three acres of land; if so, how the Government thinks that those people will get their foodstuffs?

Shri C. Subramaniam: We make foodgrains available to the various States taking into consideration the total availability of foodgrains. Then the State Governments have got to take the decision as to how they would distribute it and to whom they would distribute it. No doubt, we have dis-

cussions with them, but ultimately it is the State Government which has to take the responsibility.

श्री म० सा० द्विवेदी : प्वाइंट ऑफ ऑर्डर ।

इस प्रश्न के घंटे में जो लोग प्रश्न करते हैं और जिनके नाम उन प्रश्नों के सामने दिये रहते हैं, उनके खड़े होने पर भी प्राप उनकी तरफ से अपनी प्रांख इधर उधर हटा लेते हैं और जिन लोगों का नाम उस प्रश्न के सामने नहीं लिखा है उनको पुकारा जाता है । यदि हमारे सवाल करने पर कोई ऐतराज हो तो हम सवाल ही न किया करें क्योंकि खड़े होने पर भी हमारा नाम नहीं पुकारा जाता ।

अध्यक्ष महोदय : प्राप बैठ जायें ।

जब किसी सवाल के सामने इतने ज्यादा नाम होते हैं कि सब को नहीं बुलाया जा सकता, तो वह सवाल सारे हाउस के सामने आ जाता है । फिर भी मैं कोशिश करता हूँ कि जिनके नाम में वह सवाल है उनको बुलाऊँ । लेकिन जब सब को नहीं बुलाया जा सकता तो और मेम्बरों को एक्सक्लूड नहीं किया जाता । ऐसी हालत में प्रापकी यह शिकायत ठीक है कि मैं सिर्फ सवाल करने वालों की तरफ नज़र नहीं करता बल्कि सारे हाउस की तरफ देखता हूँ ।

श्री म० सा० द्विवेदी : ऐसा है तो क्लर्किंग बन्द कर दिया जाये ।

अध्यक्ष महोदय : इस पर भी सोचा जा सकता है ।

प्राप बैठ जायें ।

Mr. Speaker: Next Question—Shri Rameshwar Tantia.

Shri Rameshwar Tantia: Question No. 33.

Shri Kapur Singh: Sir, Question No. 56 is an allied question and it may also be taken up along with this.

Mr. Speaker: If it is convenient for the Minister, that too might be answered along with this. If he feels that it is not convenient he might not answer it.

The Minister of Food and Agriculture (Shri C. Subramaniam): I think it will be slightly different.

Mr. Speaker: Then only Question No. 33 need be answered.

Prices of Foodgrains

+

Shri Rameshwar Tantia:
Shri Bishanchander Seth:
Shri B. P. Yadava:
Shri Dhaon:
Shri Dinen Bhattacharya:
Dr. Saradish Roy:
Dr. Ranen Sen:
Shri Surendra Pal Singh:
Shri M. L. Dwivedi:
Shrimati Savitri Nigam:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri S. M. Banerjee:
Shri Yashpal Singh:
Shri Indrajit Gupta:
Shri Kapur Singh:
Shri Vishram Prasad:
Shri B. G. Dubey:
Shri P. C. Borooah:
*33. Shri Bagri:
Shri Hem Raj:
Shri Kashi Ram Gupta:
Shri Jashvant Mehta:
Shri Solanki:
Shri Narasimha Reddy:
Shri P. E. Chakraverti:
Shri Balmiki:
Shri Daji:
Shri Basappa:
Shri Balgovind Verma:
Shri A. S. Saigal:
Shri Kolla Venkatah:
Shri J. P. Jyotishi:
Shri P. L. Barupal:
Shri Onkar Lal Berwa:
Shri P. K. Deo:
Shri Gaisan:
Shri Daljit Singh:
Shri M. L. Jadhav:
Shri Kajrolkar:
Shri Mahananda:
Shrimati Renuka Ray:

Shri Vāsudevan Nair:
 Shri Vishwa Nath Pandey:
 Shri Ram Harkh Yadav:
 Shrimati Laxmi Bai:
 Shri E. Madhusudan Rao:
 Shri H. C. Soy:
 Shri B. K. Das:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the prices of food-grains, especially wheat and rice, have gone up throughout the country during the past six months and are still rising;

(b) if so, the reasons therefor; and

(c) the measures Government propose to take to meet the deteriorating situation?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) The prices of food-grains have risen during the past 6 months though there was some recession in the prices of wheat soon after the harvest. During the last three weeks of August, the rise in the All-India Index Number of wholesale prices of cereals was relatively small.

(b) The rise in the prices of wheat has been mainly due to two successive years of low production while of rice due to low market arrivals.

(c) The more important of the steps taken to check the rise in prices are:

- (i) Increased imports and distribution of foodgrains through Fair Price Shops;
- (ii) Fixation of maximum wholesale and retail prices;
- (iii) Promulgation of anti-hoarding measures in the States;
- (iv) Tightening up of restrictions on bank advances against foodgrains; and
- (v) Stricter enforcement of licensing control on trade.

Shri Rameshwar Tantia: May I know whether it is a fact that the

prices of wheat and rice for the cultivators were fixed at a lower rate taking into consideration the rise in the prices of other commodities; if so, is it a fact that the cultivators this year have kept more rice and wheat with them than in the previous years and what is the Government doing about that?

Shri C. Subramaniam: The fixation of price is only for the purpose of procurement. In the Southern Zone the procurement of rice has been given up because that was creating distortion with regard to the balance of rice left over with the trade. The whole process of fixing fair prices to the producer is under consideration and, as already stated in the note which I have circulated, a committee has been appointed to fix fair and remunerative prices to the farmer. Later on, the Agricultural Price Commission will take a comprehensive view of the price structure.

Shri Rameshwar Tantia: May I know whether the Government is aware that in some States the price of Indian wheat is double that of the Australian wheat and, if so, has Government examined the reason for such a big difference?

Shri C. Subramaniam: From 1956 onwards we are selling imported wheat at the rate of Rs. 37.50 per quintal. During the last eighteen months the price of indigenous wheat has increased and in some places the price is not only twice but thrice that of the imported wheat. That is one of the factors which has increased the pressure on imported wheat.

Shri Surendra Pal Singh: Some time back the hon. Minister made a statement that if all the foodgrains produced during the last season had come into the market there would be no food shortage today, and the prices would not have risen. In this connection, may I know if the hon. Minister is convinced of the correctness of the production figures that are supplied to him from below and that no false reporting takes place at the lower level.

Shri C. Subramaniam: With regard to production figures I would not be able to say that they are hundred per cent correct but they give us the trend whether the production is on the increase or not; if there are some deficiencies, they would be there every year. Therefore, while the figures may not be accurate even to the thousand tons, the fact remains that they give an idea of the trend in production.

श्री म० ला० द्विवेदी: क्या मंत्री महोदय का ध्यान आज के समाचार पत्रों के उस समाचार पर गया है जिसमें कहा गया है कि दिल्ली के दुकानदारों ने गल्ले की कीमतों के बारे में जो घपना समझौता किया था उन्होंने उसे मानने से इंकार कर दिया है और वह कीमतों की सूची घपनी दुकानों पर नहीं लटकायेंगे ? अगर दिल्ली में भाव का नियंत्रण नहीं हो सकता तो सारे देश में भाव नियंत्रण के लिए सरकार क्या करने जा रही है ताकि कीमतें और ऊपर न जायें ?

Shri C. Subramaniam: I have seen the press report today. I should find out the actual position and then take some action on that.

Shri S. M. Banerjee: I want to know whether it has been brought to the notice of the hon. Minister that the retail prices of wheat, rice and other articles of food are much more than the wholesale prices and, if so, what steps have been taken by the Government to see that the difference between the retail and wholesale price is minimised

Shri C. Subramaniam: First of all, we want to fix the producer's price and with a reasonable margin the wholesale price. We have to fix the retail price with a further reasonable margin. Then there is the further question of administering prices on which we are taking action, so that

there may not be a large gap between the producer's price and ultimately the consumer's price.

Shri S. M. Banerjee: That is for the future. I am asking about the present.

Mr. Speaker: The hon. Member was asking about the margin between wholesale and retail prices; not between producer's price and wholesale price.

Shri S. M. Banerjee: All that he has said is about the future. What is happening today? Is there any apparatus with the Government to narrow down the difference?

Mr. Speaker: He has stated what is happening today. He has also stated the steps he is going to take.

Shri S. M. Banerjee: About the future he said that a Committee would be set up. But what about the present?

Mr. Speaker: The hon. Member has already stated by saying that there is a wide margin. Now it has to be reduced for the future for which something has to be done. He has stated what he is going to do.

Shri Kapur Singh: Is it true that our capital-intensive developmental priorities and our fragmentatively restrictive land policies are the real culprits in this matter and, if so, do the Government propose to reconsider the entire situation in the background of the present experience?

Shri C. Subramaniam: It is a matter of opinion. There can be difference of opinion with regard to this.

Mr. Speaker: The first one is only an opinion and a suggestion. The second one, whether the Government propose to revise their policies, is the only question.

Shri C. Subramaniam: The second question follows the first question; therefore, if there is difference of opinion with regard to that . . .

Mr. Speaker: The Government have no intention. Government do not agree with that opinion.

Shri C. Subramaniam: I do not agree with that opinion.

Shri Hari Vishnu Kamath: You are helping him out.

Mr. Speaker: What should I do?

Shri Hari Vishnu Kamath: Is it necessary? He is capable of taking care of himself.

Mr. Speaker: I did it simply to save time; there was no other objective.

Dr. Ranen Sen: The price of rice started going up immediately after harvesting. Now the hon. Minister has said that this is due to the fact that rice was not being marketed at the proper time. What steps had Government taken when prices started shooting up in certain parts of eastern India?

Shri J. B. Kripalani: They were asleep.

Shri C. Subramaniam: As far as eastern India is concerned, Bengal is the main eastern State. There the maximum and minimum prices had been fixed and I can tell the hon. Member that more or less that price policy has been successfully administered there in spite of difficulties.

श्री सरजू पाण्डेय : अभी माननीय मंत्री ने बतलाया कि चावल के दाम इसलिए बढ़े हैं कि मंडियों में चावल नहीं आया है तो मैं यह जानना चाहता हूँ कि आखिर चावल गया कहाँ ? क्या सरकार ने उन कारणों का भी पता लगाया है कि आखिर चावल मंडियों में क्यों नहीं आया और अगर चावल की चोरी हो रही है तो सरकार उस को बाहर निकालने के लिए क्या कार्यवाही कर रही है ?

Shri C. Subramaniam: We have an idea of the production in the country particularly relatively to the previous

years. As far as rice is concerned, it is accepted by almost everybody that there has been an increased production to the extent of 4 million tonnes during 1963-64 when compared to that of 1962-63. Now, the market arrivals have been much less than what they were during last year; therefore, the entire marketable surplus has not come into the market. Our investigation shows that it is held by bigger producers in collusion with dealers.

Shri Rama Chandra Mallick: May I know whether it is a fact that Government is purchasing paddy at Rs. 25 per quintal in Orissa and selling it at Rs. 34 per quintal?

Mr. Speaker: It is information that he is giving.

Shri Jashvant Mehta: May I know whether Government has decided over the price parity question and price stabilisation? What steps is Government thinking of taking for stabilising prices in future

Shri C. Subramaniam: I have given the steps already taken. With regard to the future also I have indicated that we are trying to fix prices for the producer, wholesaler and the retailer.

Shri Narasimha Reddy: Does the Government propose to fix fair prices of dishes supplied in the hotels where the hotel proprietors have recently been increasing the prices of their dishes in an unbridled manner?

Shri P. K. Deo: Specially of coffee.

Shri C. Subramaniam: I do not think that this arises out of the question here.

Shri P. Venkatasubbaiah: May I know whether Government is aware of the fact that some of the traders are going in the name of producers and are taking the help of governmental agencies, such as, marketing societies and State Warehousing Corporations, to hoard foodgrains thus bringing in high rise in prices; if so, what action

does Government propose to take in the matter?

Shri C. Subramaniam: Evidently the hon. Member is giving information with regard to the situation prevailing in his State. I am aware of such a state of affairs in Andhra and we have to take action taking that into account.

श्री बहाल सिंह : क्या यह सही है कि स्टेट ट्रेडिंग के नारे से प्राफीटीयर्स ने ज्यादा होडिंग की है हालांकि स्टेट ट्रेडिंग हो भी नहीं सकी है लेकिन उस के डर से बाघाजों के दाम भी बढ़े हैं ? सरकार इस मामले में क्या सोच रही है ? क्या वह पूरे तरीके से स्टेट ट्रेडिंग करने को तैयार है या जो व्यक्ति प्राफीटीयर्स कर रहे हैं उन को सख्त सजा देने को तैयार है, दोनों में से कौन सा काम होगा ?

Shri C. Subramaniam: To have more comprehensive State trading so that the private trade may not play with the consumers.

Dr. Sarojini Mahishi: The apex banks and the district credit co-operative banks have been instructed not to lend money to the trading community who are inclined to use it for hoarding purposes. But is it not a fact that financial assistance is given to so-called agriculturists on the production of warehouse receipts?

Shri C. Subramaniam: There are restrictions on credit availability for the purpose of storing rice, wheat and other foodgrains. As far as the warehousing corporations are concerned, there also we are placing restrictions with regard to advance of credit against foodgrains.

Shri Basappa: With regard to the proposed Agricultural Price Commission, may I know whether the Government have considered the inclusion of the representatives of farmers in that Commission?

Shri C. Subramaniam: What should be the composition of the Commission is under consideration.

Shri Dinen Bhattacharya: May I know whether the Government is aware that in West Bengal particularly rice is sold in the open market above the declared price fixed by the Government and, if so, what steps the Government is taking to bring down the prices?

Shrimati Renu Chakravarty: He says, 'No'.

Shri C. Subramaniam: We are supplying rice through the fair price shops

Shri Dinen Bhattacharya: That is only in Calcutta and in a very limited area.

Shri C. Subramaniam: particularly for families in the Calcutta city at controlled prices. No doubt in the open market it used to be selling at a much higher level. During the recent weeks, the open market prices also have come down considerably and in some districts it is, more or less, equal to the controlled price.

Shri Dinen Bhattacharya: Where? (Interruption).

Mr. Speaker: I have not allowed him the second question. I am very sorry that there is disappointment in the House and that is natural because in each Question there are 40 to 50 names clubbed together. But we are also having the food debate in the House which is to continue for 15 hours.

Shri Nambiar: Everybody will not get a chance in the food debate.

Mr. Speaker: And everybody cannot get a chance in the Question Hour. That is the difficulty.

Shri D. C. Sharma: Some are already getting the chance.

Mr. Speaker: All right. Shri D. C. Sharma.

Shri D. C. Sharma: There is a great disparity between the prices paid to the producers and the prices charged by the traders and the prices paid by the consumers. May I know what steps Government have already taken in order to reduce this disparity bet-

ween No. 1 and 2 and No. 2 and 3, specially with reference to consumers?

Shri C. Subramaniam: We have fixed the reasonable margins between the producers' price and the wholesalers' price and the wholesalers' price and the retailers' price. On that basis, the notifications of prices have been made in six or seven of the States. But we are going to fix prices on a more comprehensive scale for the whole of India at the producers' level, the wholesalers' level and the retailers' level allowing only a fair margin.

श्री चं० सा० चौधरी: किन किन राज्यों में आप ने खाद्यान्न के मूल्य निर्धारित किये हैं ?

Congestion in Calcutta and Bombay Ports

+

Dr. Ranen Sen:
Shri Vishram Prasad:
Shri Dinen Bhattacharya:
Dr. Saradish Roy:
Shri Surendra Pal Singh:
Shri Jagdev Singh
Siddhanti:
Shri Yashpal Singh:
Shri Prakash Vir Shastri:
Shri S. M. Banerjee:
Shri P. Venkatasubbaiah:
Shri P. C. Borooah:
Shri Bade:
Shrimati Savitri Nigam:
Shri Yamuna Prasad Mandal:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri P. C. Barman:
Shri C. K. Bhattacharyya:
Shri Kapur Singh:
Shri Solanki:
Shri Buta Singh:
Shri Narasimha Reddy:
Shri P. R. Chakraverti:
Shri K. N. Tiwary:
Shri Eswara Reddy:
Shrimati Renu
Chakravartty:
Shri A. V. Raghavan:
Shri Indrajit Gupta:
Shri Bibhuti Mishra:
Shri J. B. S. Bist:
Shri P. K. Deo:
Shri Mohan Swarup:

*24.

Shri Hukam Chand
Kachhavaitya:
Shri Krishnapal Singh:
Shri Mohammad Elias:
Shri D. N. Tiwary:

Will the Minister of Transport be pleased to state:

(a) whether there was recently a congestion of ships in Calcutta and Bombay ports for several days affecting delivery of foodgrains from ships;

(b) if so, the reasons therefor;

(c) the steps taken or proposed to be taken to improve the situation; and

(d) the amount of loss sustained in foreign exchange by way of demurrage at these two ports?

The Minister of Transport (Shri Raj Bahadur): (a) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-3001/64].

Dr. Ranen Sen: In the statement I find, among the various reasons, it is stated that there was a fall in output of foodgrain labour engaged in bagging. My question is: Has the attention of the Minister been drawn to a statement issued by important Congress leaders of the trade unions of the port and dock workers of Calcutta that the output of labour did not deteriorate but on the other hand it is the bungling made by the Dock Labour Board in respect of labourers that was responsible for this catastrophe in the Calcutta port?

Shri Raj Bahadur: There was a slight decline in the output *per capita* of the labour, and I think that it would be too much to ignore that fact. If I may be permitted to say, in the case of Bombay, whereas the average discharge per day in the month of April was 2,334 tons, it came down to 655 tons in the month of May. I have quoted the figure for only one of the days. I would not like now to go into all the figures for all the days.

Dr. Ranen Sen: I was asking about Calcutta.

Shri Raj Bahadur: I do not have the figures with regard to Calcutta here with me.

Dr. Ranen Sen: Is it a fact that the condition of the labour in the Calcutta dock is worse than that of the labour in the Bombay dock?

Shri Raj Bahadur: I think the only difference there is that we have not been able to introduce the incentive scheme, so far as the dock labour is concerned in the port of Calcutta. That is not because we do not want it. We have been trying for it, but we have got to make the unions and their representatives agree to that. We hope that the negotiations that are at present taking place will result in the introduction of the incentive scheme very soon. Apart from that, we have already asked the people concerned to provide for some sort of a bonus for an output beyond a certain datum line or level, even pending that.

श्री बिश्वाम प्रसाद : इस स्टेटमेंट में यह लिखा है कि बम्बई में 30 लाख रुपया और कलकत्ता में 10 लाख रुपया डेमरेज के तौर पर देना पड़ा। मैं यह जानना चाहता हूँ कि क्या इस को दृष्टि में रखते हुए सरकार बन्दरगाहों पर मकेनिकल सिस्टम आफ इनलोडिंग को इस्तेमाल करना चाहती है या नहीं।

श्री राज बहादुर : मकेनिकल सिस्टम आफ इनलोडिंग की आवश्यकता है, इस में कोई सन्देह नहीं है। लेकिन इस सिलसिले में यह भी देखना पड़ेगा कि लेबर को कोई ज्यादा तकलीफ न हो और इनएम्प्लायमेंट न बढ़े। दोनों में सामंजस्य लाना पड़ेगा।

Shri Surendra Pal Singh: In respect of the Calcutta port, at page 4 of the statement, it has been stated that:

"Bore-tide restrictions resulted in detentions at Sandheads from the 7th to the 14th in the months of June and July."

and that also had caused congestion. In this connection, may I know whether it is not a fact that for the past

few years, bore-tides have become more intense and frequent in the river in Calcutta, and if so, what remedies have been sought to remove this difficulty?

Shri Raj Bahadur: Bore-tide is an essentially unavoidable feature in any riverine port. It is impossible to save a riverine port completely from this trouble of bore-tides. Even so, the only remedy is to provide for sufficient head of water, and that would be available only when the Farrakka barrage comes in. Even despite that, we have been trying to maintain the level of the output.

श्री प्रकाशचौर शास्त्री : क्या सरकार को कुछ इस प्रकार के पत्र या ज्ञापन प्राप्त हुए हैं कि बम्बई बन्दरगाह में जहाजों से भनाज को उतारने का ठेका गलत ढंग से दिया गया था और जिन ठेकेदारों को यह ठेका दिया गया था, उन की भ्रसावधानी के कारण सरकार को लाखों रुपये की क्षति हुई; यदि हाँ, तो सरकार ने इस सम्बन्ध में क्या जानकारी ली है और क्या कार्यवाही की है ?

श्री राज बहादुर : ठेकेदारों की नियुक्ति फूड मिनिस्ट्री के द्वारा होती थी और चूँकि उन के खिलाफ शिकायतें थीं, इस लिए अब ठेकेदारी का सिस्टम खत्म कर दिया गया है और उस की जगह अब डिपार्टमेंटली यह काम होता है।

श्री यशपाल सिंह : क्या यह सही है कि गुरु में मकेनाइजेशन का नाम लिया गया, लेकिन जब समय पर त्रेन नहीं पहुँच सके, तो लेबर ने प्रोटैस्ट किया और इस कारण कन्जैस्टियन हो गया ? क्या सरकार सही तौर पर बता सकती है कि भनाज उतारने के लिए कितनी जगह चाहिए और कितनी जगह उस के पास है ?

श्री राज बहादुर : जहाँ तक त्रेन का ताल्लुक है, उस के बारे में कभी कोई मुश्किल नहीं हुई। सवाल यथा कि जहाँ जून, जुलाई के महीने में, जब कि बहुत ज्यादा वर्षा होती

है और वैसे ही बम्बई, कलकत्ता आदि बन्दरगाहों पर काम करना मुश्किल होता है, मौसतन तीन, साढ़े तीन और चार लाख टन घनाज आता था, वं उस मीके पर लगभग सवा पांच, साढ़े पांच लाख टन गेहूं और पचास हजार टन चावल आया और जुलाई में आठ लाख टन के करीब गेहूं और पचास हजार टन चावल आया। लेकिन मैं बताना चाहता हूँ कि बम्बई और कलकत्ता और दूसरी बन्दरगाहों की आउटपुट से मालूम होता है कि अधिक से अधिक मात्रा में घनाज उठाया गया। बम्बई में अप्रैल में 122 हजार टन घनाज उठाया गया।

श्री म० सा० विवेकी : ये फिगरस स्टेटमेंट में दिये गए हैं।

श्री राज बहादुर : मैं कुलरी बन्दरगाहों का आउटपुट बताना चा ता हूँ। अप्रैल में 360 हजार टन, जून में 534 हजार टन, जुलाई में 577 हजार टन और अगस्त में 594 हजार टन गल्ला उठाया गया, अर्थात् लगभग छः लाख टन के करीब गल्ला उठाया गया, जो कि रिकार्ड फिगर है।

Shri K. D. Malaviya: Why is the stevedore system not done away with?

Shri Raj Bahadur: Stevedores are performing many functions. They provide labour for loading and unloading. They also act as some sort of financiers or people who pay on behalf of the shippers and shipping companies the labour charges. They also take deliveries and discharge a number of other functions. The system cannot be brushed away by one stroke of the pen. As a matter of fact, the entire lot of shipping companies, Indian and foreign, have to be persuaded to accept some alternative service. Otherwise this is the age-old system operating in all countries except a few communist countries.

Shri K. D. Malaviya: Has not

Ceylon done away with the stevedore system?

Mr. Speaker: He has answered the question.

Shri Mohammad Elias: What is the reason for the Government abolishing the contract system, decasualising all labour and taking departmentally all the workers? Because this is the main reason for the bungling in the Calcutta Port. All the employees are recruited by the stevedores and contractors....

Mr. Speaker: He is arguing.

Shri Raj Bahadur: I think it is a matter of a practical and realistic appraisal of the situation. The shipping companies employ labour. They employ labour today through stevedores. Stevedores not only discharge the function of providing labour but also do a number of other functions on behalf of shipping companies. This is a situation where we cannot all of a sudden ask the shipping companies to do away with the stevedores.

Then there is the Dock Labour Board on which are represented the labour unions, the stevedores and the shipping companies. The Chairman of the Port Trust is the Chairman of the Dock Labour Board. The whole thing is working according to a system. Labour is not exploited and cannot be exploited by the stevedores that way.

Shri P. Venkatasubbalah: Is it a fact that due to the hesitancy of Government to come to a quick decision regarding handling cargo by mechanical means or by labour is the reason for the congestion in the ports?

Shri Raj Bahadur: There is no question of hesitancy or any such thing on the part of Government in introducing the mechanised method for handling foodgrain cargo or other cargo. The question is: when we have a definite system of working through manual labour, can we dispense with all that all at once and evolve a regular system, protecting the interests

of labour by providing them with alternate employment in case they are displaced by mechanisation, and taking other necessary steps?

Shri Thirumala Rao: With regard to part (c) of the question, the hon. Minister was pleased to say that ships are being diverted to Madras and Kandla. Have they considered the desirability of diverting them to minor and intermediate ports like Tuticorin, Visakhapatnam and Kakinada, and if so, with what results?

Shri Raj Bahadur: I think the Food Ministry has taken into account a number of factors, the hinterland in which the distribution has to be made, rail and other transport facilities for the purpose, and in the light of these how the distribution should be fashioned out.

Shri S. C. Samanta: Is it not a fact that ships carrying imported foodgrains from outside are half unloaded at Haldia port? I want to know whether there was labour trouble.

Shri S. C. Samanta: I want to know whether there was any labour trouble at Haldia, and whether semi-skilled labour was imported from Calcutta to meet the shortage there.

Shri Raj Bahadur: So far as the question of the lightening of these food vessels at Haldia is concerned, it can only be undertaken in the fair weather when the anchorages can be made there. We have to take into account the particular factors involved in it. So far as labour is concerned, at least I do not remember that there was any labour trouble in Haldia. For that matter, I think we may congratulate the Member from that region.

Shri Indrajit Gupta: The statement speaks about the unusually heavy arrival of ships in Calcutta port. That is one of the causes of congestion. May I know from the Minister whether, in view of the admitted shortage of berthing facilities in Calcutta port and the complicated berth-

ing system which obtains there, he has looked into the allegations which have been made about the bungling of the port authorities there to permit so many ships to be bunched up together without having the berthing facilities to accommodate them, instead of arranging for their diversion to other ports?

Shri Raj Bahadur: In Calcutta there is absolutely no difficulty about berthing of food vessels. Although four berths are reserved, as many as ten food vessels at a time have been berthed. Against an average of 20 food vessels, 33 were handled in the month of June. So, there can be no question of bungling, unless my hon. friend is so much fascinated by this word to use it over and over again in any context whatsoever.

Shri Indrajit Gupta: I seek your protection. It is his statement which says that there was an unusually heavy arrival of ships.

Shri Raj Bahadur: So far as the question of bunching is concerned, the Calcutta port, or for that matter any port, has not so far been responsible for it, because the regulation of the arrivals or the loading at the other end of ships is not in the hands of the port authorities. They load at their convenience and they come. The question is one of practical realities. A much larger quantity of foodgrains came in the monsoon months which is the worst period for us. I do not think Calcutta port can be held responsible for that at all.

श्री हुकम चन्द कच्छवाह : जो मशीनें बंगाल जा रही हैं सामान उतारने के लिए इन पर कितना खर्चा होगा और इनके फलस्वरूप जो मजदूर बेकार होंगे उनकी संख्या क्या है ?

श्री राज बहादुर : पम्प लाये जा रहे हैं । जो पुराने पम्प हैं उन में कुछ खराबी है । इसके बजावा उनकी केपेसेटी भी कम है । उनके बास्ते जो कुछ फारेन एन्सर्जेंट खर्च होगा, उसका बन्दोबस्त किया जाएगा ।

श्री कृष्ण चन्दा कच्छबाय : कितने मजदूर बेकार होंगे ?

श्री राज बहादुर : गल्ला निकालने के वास्ते पम्प लगाये जाते हैं। मजदूरों का उस में डिस्प्लेस होने का सवाल पैदा नहीं होता है।

Shri Kapur Singh: Since recurrent large-scale food imports are now a permanent feature here, do Government propose to instal automation devices to ensure rapid unloading and good clearance at these ports?

Shri Raj Bahadur: I have already answered that question. Automation and mechanisation are very necessary steps. We propose to mechanise our ports as early as possible, but consistently with the question of employment potential which is provided for the people.

Shri Kapur Singh: Automation arrangements are different from mechanisation.

श्री स० ल० द्विवेदी : क्या यह सच है कि स्टीबेडोज़ अपने रेट समय समय पर बढ़ाते रहे हैं और मजदूरों को उसका प्रतिफल नहीं देते हैं? जमींदारों को तो आपने कलम की नोक से खत्म कर दिया, क्या आप इन स्टीबेडोज़ को खत्म नहीं कर सकते हैं?

श्री राज बहादुर : जहाँ तक इनका सम्बन्ध है, इनके रेट्स वगैरह को डाक लेबर बोर्ड के नियंत्रण में रखा जाता है। इसके अतिरिक्त बिना शिपिंग कम्पनियों की मर्जी के वे रेट्स बढ़ा नहीं सकते हैं। शिपिंग कम्पनीज और डाक लेबर बोर्ड जितना तय करते हैं, वही वे ले सकते हैं। वे खाली इंटरमिडियरीज नहीं हैं, यह बहम में निकाल देना चाहता हूँ। अगर वे खाली इंटरमिडियरीज होते तो मैं मान लेता। लेबर के अलावा दूसरे और काम वे करते हैं जो शिपिंग कम्पनियां या शिबजं अपने आप नहीं कर सकते हैं।

श्री को० बे० मालवीय : मैं जानना चाहता हूँ कि सीलोन में स्टीबेडोर सिस्टम को

हटा दिया गया है या नहीं हटा दिया गया है ?

श्री राज बहादुर : सीलोन में हटा दिया गया है। वह एक दूसरा कंट्री है, इस वास्ते उसके बारे में मैं कुछ नहीं कहना चाहता।

एक माननीय सदस्य : क्यों ?

श्री राज बहादुर : इसलिए नहीं कहना चाहता कि सीलोन में जो पोर्ट ट्रबलज है, व मेरे ख्याल में सर्वविदित है —

अध्यक्ष महोदय : मैंने न सवाल की इजाजत दी है और न ही जवाब की।

Shri P. R. Chakraverti: In the context of the experience gained by the abolition of the contract system in Calcutta port, may I know whether Government has now given up the idea of introducing mechanical loading?

Shri Raj Bahadur: We have not given up the idea of mechanical loading; it has to be adopted and introduced by regular and systematic stages.

State Trading in Foodgrains

Shri Vishram Prasad:
Dr. Saradish Roy:
Dr. Ranen Sen:
Shri Dinen Bhattacharya:
Shri Rameshwar Tantia:
Shri Bishanchander Seth:
Shri B. P. Yadava:
Shri P. Venkatasubbaiah:
Shrimati Savitri Nigam:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Dhaon:
Shri Yashpal Singh:
Shri D. C. Sharma:
Shri S. M. Banerjee:
Shri P. C. Borooah:
Shri P. R. Chakraverty.
Shri Vidya Charan Shukla:
Shri Bade:
Shri Daji:
Shri A. S. Saigal:
Shrimati Renu
Chakraverty:

*35.

Shri Indrajit Gupta:

Shri J. P. Jyotishi:

Shri Vishwa Nath

Pandey:

Shri Shashi Ranjan:

Shri Mohan Swarup:

Shrimati Renuka Ray:

Shri M. N. Swamy:

Shri Yogendra Jha:

Shri Vasudevsn Nair:

Shri Mohammad Elias:

Shri Surendranath

Dwivedi:

Shri Jashvant Mehta:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether steps are being taken by Government for state trading in foodgrains in the country; and

(b) if so, the main outlines thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). There is no proposal to introduce full-scale state trading under which the procurement of the entire marketable surplus of the foodgrains in the country and its distribution will be taken over by the Government. Government are already procuring foodgrains in the surplus pockets and distributing both procured grains as also grains imported from abroad through a net-work of fair price shops at fixed prices. A Foodgrains Trading Corporation is being set up to help Government in acquiring as large a proportion of the marketable surplus as possible and in distributing it to the consumers at reasonable prices. It will start functioning in January 1965.

श्री विश्वास प्रसाद : स्टेट ट्रेडिंग कारपोरेशन जो चापका सीट ग्रप हो र है, उस से किस तरह से गल्ला कंज्यूमर्स को रीकनेबल रेट्स पर मिला करेगा ?

The Minister of Food and Agriculture (Shri C. Subramaniam): This is one of the objectives of establishing

this Corporation. It will have the two-fold objective of ensuring a reasonable price to the producer and also a fair price to the consumer.

श्री विश्वास प्रसाद : जो ग्राज दिल्ली में 18 रुपये मन गेहूं और पूर्वी उत्तर प्रदेश में 40 रुपये मन बिक र है ऐसा न होकर क्या स्टेट ट्रेडिंग कारपोरेशन के जरिये चाप सारे देश में प्राइस स्टेबलाइज कर सकेंगे ?

Shri C. Subramaniam: Yes, Sir; these disparities will be largely removed.

Dr. Ranen Sen: The answer given by the hon. Minister indicates that the Government would not procure the total amount of rice or wheat produced in India for distribution in the country. If that is so, has it not been brought to the notice of the Government that a little amount of procurement through the State Trading Corporation would not avoid the disaster that was felt this year and in the future also?

Shri C. Subramaniam: No, Sir; it will not be a small quantity; it will be a considerable quantity so that it would be able to influence the prices.

Shri Indrajit Gupta: The hon. Minister has stated just now and earlier also that the foodgrains corporation would commence its operation from the next year harvest. Under the prevailing conditions, unless some system is evolved to advance credit to the farmers, how can they get foodgrains as they would be already sold to the mahajans and big merchants who were already advancing credit and to whom they were pledging their grains in advance.

Shri C. Subramaniam: When the Corporation comes into existence, and even before that, we are making arrangements in the various States for the purpose of purchasing foodgrains, especially rice, from the various States. I do agree that later on advancing of money to the various producers will have to be done.

But all that can come into effect only after the Corporation gets into position.

Shrimati Renu Chakravarty: May I know, out of the marketable surplus that will be coming into the mandies and bazars, what will be the amount of procurement, and whether this procurement or buying in the open market will go on with the harvest of rice which in many of the States will begin by the end of November or at the beginning of December?

Shri C. Subramaniam: That is why I said other *ad hoc* arrangements are being made for the purpose of this rice and the rice harvest which would be coming before January. Other arrangements are being made for the purpose.

Shrimati Renuka Barkataki: While the Government have decided to introduce State trading in foodgrains, especially for procurement, may I know whether the Government is aware of the fact that some of the States which have already introduced this State trading have decided to give up State trading because of some technical difficulties?

Shri C. Subramaniam: As a matter of fact, some of the States are coming forward to introduce State trading to a greater extent. Where the States are not willing to enter the field, the Corporation will come into existence to cover the entire country.

Shrimati Barkataki: My question was whether—

Mr. Speaker: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Second Shipyard

- *36. { **Shri Surendra Pal Singh:**
Shri A. K. Gopalan:
Shri Embichhava:
Shri Nambiar:

Shri Rameshwar Tantia:
Shri B. P. Yadava:
Shri Bishanchander Seth:
Shri Dhaon:
Shri M. L. Dwivedi:
Shrimati Savitri Nigam:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri P. C. Borooah:
Maharajkumar Vijaya Ananda:
Shri Vidya Charan Shukla:
Shri Maniyangadan:
Shri Shree Narayan Das:
Shri P. R. Chakraverti:
Shri Daji:
Shri A. S. Saigal:
Shri Indrajit Gupta:
Shri Yashpal Singh:
Shri Sham Lal Saraf:
Shri Basappa:
Shri Onkar Lal Berwa:
Shri Vishwa Nath Pandey:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Vasudevan Nair:
Shri Basappa:
Shri Veerappa:

Will the Minister of Transport be pleased to state:

(a) whether it is a fact that he and other high officials of his Ministry visited Japan in the middle of June, 1964 with a view to holding high-level talks with some Japanese ship-builders regarding the setting up of a shipyard at Cochin with their collaboration; and

(b) if so, what has been the outcome of those talks?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir.

(b) Negotiations were conducted with the Mitsubishi Heavy Industries Ltd. on specific terms and conditions demanded by them for collaboration and notes stating respective positions taken by either side thereupon were exchanged. Representatives of Mitsubishi Heavy Industries, later came to Delhi in August when negotiations were further advanced and a written reply is now expected from them shortly. It is hoped that an agreement will be concluded soon.

Interim Relief to Air India Employees

- *37. {
 Shri D. C. Sharma;
 Shri B. K. Das;
 Shrimati Savitri Nigam;
 Shri M. L. Dwivedi;
 Shri S. C. Samanta;
 Shri Vishwa Nath Pandey;
 Shri A. S. Saigal;
 Shri Indrajit Gupta;
 Shri Yashpal Singh;
 Shri Mohammad Elias;

Will the Minister of Civil Aviation be pleased to state:

(a) whether air traffic at Santa Cruz airport, Bombay was partly disrupted on the 28th June, 1964 by the refusal of the Air India employees to work overtime in view of the arbitrary decision over the quantum of interim relief to the employees without consulting the Union; and

(b) if so, the action taken in the matter?

The Minister of Civil Aviation (Shri Kanungo): (a) and (b). There were delays to Air-India flights at Santa Cruz on 28th June 1964 on account of a section of employees following the 'work to rule' and 'no overtime work' directive issued by the Air Corporations Employees Union. This directive was issued by the Union on the question of interim relief. The decision on that question was taken after discussions with the Union though no negotiated settlement could be reached. The question along with other demands has now been referred to the National Industrial Tribunal for adjudication.

Movement of Coarse Grain

- *38. {
 Shrimati Savitri Nigam;
 Shri M. L. Dwivedi;
 Shri S. C. Samanta;

Will the Minister of Food and Agriculture be pleased to state whether the decision regarding the free movement of coarse grain has been implemented by various States?

The Minister of Food and Agriculture (Shri C. Subramaniam): Excepting the Government of Maharashtra, all other State Governments who had imposed restrictions on the movement of coarse grains have reported that they have removed those restrictions, except the partial restrictions imposed with the concurrence of the Government of India on the movement of gram by the States of Punjab and Uttar Pradesh and on the movement of gram and barley by the State of Rajasthan.

Distribution of Fertilisers

- *39. {
 Shri Dhaon;
 Shri Rameshwar Tantia;
 Shri Bishanchander Seth;
 Shri B. P. Yadava;
 Shri Yashpal Singh;
 Shri Indrajit Gupta;
 Shri Kapur Singh;
 Shri Vishram Prasad;
 Shri Bibhuti Mishra;

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government are considering a proposal to set up a Central Marketing Corporation to streamline fertilisers distribution arrangements

(b) if so, when it is likely to be introduced; and

(c) whether Government are considering a proposal to reduce fertiliser prices for the agriculturists?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) to (c). The proposal to set up a Central Marketing Corporation has been under consideration. It has been recently decided to constitute a Committee on Expert level to examine the long-term and the short-term problems of the distribution of fertilisers, their pricing and the role of the distributing and promotion agencies, and other connected matters. The proposed Committee will examine the question of setting up a Central Marketing Corporation, pricing of fertilisers etc.

Sugar

- *40. { Shri S. M. Banerjee;
Shri Nambiar;
Shri M. N. Swamy;
Dr. Saradish Roy;
Shri Imbichibava;
Shri P. Kunhan;
Shri Karni Singhji;
Shri E. Madhusudan Rao;

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that scarcity and high price of sugar continue in various parts of the country despite Government's measures to combat them; and

(b) if so, the further steps Government propose to take in the matter?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) The shortage of sugar is due to fall in production. The price of sugar is fixed by Government on the basis of costs of production.

(b) Measures to step up production of sugar in 1964-65 season are under consideration.

Nationalisation of Rice Mills

- *41. { Shri A. K. Gopalan;
Shri Nambiar;
Shri Imbichibava;
Shri Shashi Ranjan;
Shri Bishanchander Seth;
Shri Onkar Lal Berwa;
Shri Dhaon;
Shri B. P. Yadava;
Shri Rameshwar Tantia;
Shri P. Venkatasubbalah;
Shri Yashpal Singh;
Shri Vishwa Nath Pandey;
Shrimati Savitri Nigam;
Shri P. C. Borooah;
Shri Kapur Singh;
Shri Solanki;
Shri Buta Singh;
Shri Narasimha Reddy;
Shri P. R. Chakraverti;
Shri Daji;
Shri Kolla Venkalah;
Shri Basappa;

Shri Sham Lal Saraf;
Shrimati Renu Chakravarty;

Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are considering the nationalisation of rice mills in the country;

(b) whether any decision to this effect has been taken; and

(c) if so, the features thereof?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) to (c). There is at present no proposal to nationalise rice mills. The State Governments have however been advised to give preference to cooperative societies in the matter of setting up of new rice mills. It is proposed to install six modern rice milling units in the public or cooperative sector for purposes of pilot study and evaluation. These units are expected to give an increased outturn to the extent of 8-10 per cent. On the basis of the evaluation study further decisions will be taken.

दिल्ली-की सहकारी समितियाँ

- *42. { श्री हरि विष्णु कामत :
श्री विश्वाम प्रसाद :
श्री स० मो० बनर्जी :
श्री म० ला० द्विवेदी :
श्रीमती सावित्री निगम :
श्री स० चं० रामन्त :
श्री सुबोध हंसवा :
श्री यशपाल सिंह :
श्री इन्द्रजीत गुप्त :
श्री कपूर सिंह :
श्री रामेश्वर टाटिया :
श्री बिलानचन्द्र सेठ :
श्री भी० प्र० यादव :
श्री धबन :
श्री श्रींकार लाल बेरवा :
श्रीमती लक्ष्मीबाई :

क्या सामुदायिक विकास तथा सहकार मंत्री 2 जून, 1964 के तारांकित प्रश्न

संख्या 120 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली संघ राज्य क्षेत्र में सकारा समितियों के गठन, कार्यक्रम तथा वित्तीय स्थिति सम्बन्धी परिणियत आंच इस बीच पूरी हो गई है ; और

(ख) यदि हां, तो उसके क्या परिणाम निकले ?

सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री ब० सू० भूति) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

राज्य मुख्य मंत्रियों का सम्मेलन

- * 43 { श्री प्रकाशवीर शास्त्री :
श्री यशपाल सिंह :
श्री जगदेव सिंह सिद्धान्ती :
डा० रानेन सेन :
श्री बीनेन भट्टाचार्य :
श्री विश्वाम प्रसाद :
श्री हेम बरुआ :
श्री रा० गि० बुबे :
श्री पें० बेंकटासुब्बया :
श्री वी० चं० शर्मा :
श्री प्र० चं० बरुआ :
श्री बड़े :
श्री जसबन्त मेहता :
श्री कपूर सिंह :
श्री नरसिम्हा रेड्डी :
श्री बें० द० पुरी :
श्री क० ना० तिवारी :
श्री द्वारका दास मन्त्री :
श्री स० मो० बनर्जी :
श्री प्र० रं० चक्रवर्ती :
श्री बलजीत सिंह :
श्री विश्वनाथ पाण्डेय :
श्री नि० रं० लास्कर :
श्री श्रींकार लाल बरुआ :
श्री शिव चरण गुप्त :

- श्री राम हरस यादव :
श्री रा० बरुआ :
श्री डा० ना० तिवारी :
श्री किशन पटनायक :
श्रीमती रेणु चक्रवर्ती :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जून, 1964 में हुए राज्यों के मुख्य मंत्रियों के सम्मेलन में देश की खाद्य स्थिति पर भी विचार किया गया था ;

(ख) यदि हां, तो खाद्य समस्या को हल करने के लिये तथा कृषि उत्पादन बढ़ाने के लिये क्या निर्णय किये गये थे ;

(ग) निर्णयों को लागू करने के लिये क्या कदम उठाये गये हैं, अथवा उठाने का विचार है ; और

(घ) क्या अन्य देशों का सहयोग भी लिया जायेगा ?

खाद्य तथा कृषि मंत्री (श्री चि० सुब्रह्मण्यम्) : (क) जी हां :

(ख) और (ग). सम्मेलन में लिये गये निर्णयों और उन पर की गयी कार्यवाही बताने वाला एक विवरण सभा के पटल पर रखा जाता है । [पुस्तकालय में रखा गया ।
रेसिप्ट संख्या एल० टी०-3002/64]

(घ) जी, हां ।

Conference of Ministers of Co-operation

- * 44. { Shri P. Venkatasubbalah:
Shri Vishram Prasad:
Shri Yashpal Singh:
Shri P. C. Borooah:
Shri D. D. Mantri:
Shri Onkar Lal Berwa:
Shri Gokulananda Mohanty:

Shri Rama Chandra Mallick:
Shri D. J. Naik:
Shri C. M. Kedarla:

Will the Minister of **Community Development and Cooperation** be pleased to state:

(a) whether a conference of the State Ministers of Co-operation was held in June, 1964 at Hyderabad;

(b) if so, the subjects discussed and decisions taken at the conference; and

(c) the steps proposed to be taken to implement those decisions?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy):

(a) Yes, Sir.

(b) The subjects discussed were: Credit, Cooperative Marketing and Processing, Consumers Cooperatives in urban areas, Cooperative Farming, Approach to the problems of the weaker sections, Cooperative Administration and inter-relationship between Community Development and Cooperation. Copies of the recommendations made by the Conference have already been placed in the Parliament Library.

(c) Most of the recommendations are being processed by the State Governments and Union Territories for implementation. Recommendations requiring consideration at the Central level are being processed in consultation with other Ministries and the Planning Commission, some of the recommendations have already been implemented.

Election Commission

*45. { **Shri Yashpal Singh:**
Shri Rameshwar Tanti:
Shri Dhason:
Shri Bishan Chander Seth:
Shri B. P. Yadava:
Shri Surendranath Dwivedy:
Shri Vidya Charan Shukla:

{ **Shri P. R. Chakraverti:**
Shri P. C. Borooah:

Will the Minister of Law be pleased to state:

(a) whether the Election Commission have asked for powers for production of documents as are given to Commissions appointed under the Commissions of Enquiry Act;

(b) if so, when this request was made; and

(c) the action taken on the request?

The Minister of Law and Social Security (Shri A. K. Sen): (a) to (c). In the opinion given by the Election Commission to the Governor of Orissa on the 30th May, 1964, on the question as to whether Shri Biren Mitra, a Member of the Orissa Legislative Assembly, has become subject to any disqualification for being a Member of the said Assembly, the Election Commission has observed that it is desirable that the Election Commission should be vested with the powers of a commission under the Commissions of Enquiry Act, 1952, such as the power to summon witnesses and examine them on oath, the power to compel the production of documents, the power to issue commission for the examination of witnesses, etc. The Election Commission has, by a letter dated the 15th July, 1964, drawn the attention of Government to the aforesaid observation. The question raised by the Election Commission is under the consideration of Government.

Elections in Orissa

*46. { **Shri Surendranath Dwivedy:**
Shri Jagdev Singh Siddhanti:
Shri Prakash Vir Shastri:
Shri Yashpal Singh:

Will the Minister of Law be pleased to state:

(a) whether any further consultation has been held by the Central Government with the Government of Orissa for holding the next general

elections to the State Legislature and Parliament simultaneously;

(b) the amount of expenditure incurred on the last elections to Orissa State Legislature and also on Parliamentary elections, separately; and

(c) the total expenditure for the State incurred when these elections were held together in 1957?

The Minister of Law and Social Security (Shri A. K. Sen): (a) No, Sir.

(b) The expenditure incurred on the last general elections to the State Legislative Assembly in 1961 was approximately Rs. 13 lakhs. The expenditure on Parliamentary elections in 1962 was approximately Rs. 17,84,000.

(c) The total expenditure for both the elections held together in 1957 was Rs. 34,89,293.

Seizure of Foodgrains in Delhi

*47. { Shri P. C. Borooah:
Shri Bade:
Shri Yashpal Singh:
Shri Naval Prabhakar:
Shri Krishna Pal Singh:
Shri S. M. Banerjee:
Shri Shree Narayan Das:
Shri Hari Vishnu Kamath:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that about 2 lakh maunds of foodgrains had been seized by the Delhi Administration from alleged hoarders and smugglers of grains on the 29th July, 1964 in the course of raids on a number of godowns made in consultation with the Ministry of Home Affairs; and

(b) if so, what further steps have been taken to unearth such hoardings of foodgrains?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) No, Sir.

(b) Does not arise.

नेहू के जौन

*48. श्री नवल प्रभाकर : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली, पंजाब, हिमाचल प्रदेश तथा उत्तर प्रदेश को मिला कर एक खाद्य जौन बनाया जा रहा है ;

(ख) यदि हाँ, तो इसके कब तक बन जाने की संभावना है ; और

(ग) दिल्ली तथा हिमाचल प्रदेश में इसका क्या प्रभाव पड़ने की संभावना है ?

खाद्य तथा कृषि मंत्री (श्री बि० सुब्रह्मण्यम) : (क) जी, नहीं ।

(ख) और (ग). प्रश्न ही नहीं उठते ।

बन्दरगाहों पर खाद्यान्नों का रखा जाना

*49. श्री प्रोफ़ेसर लाल बेरवा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बम्बई, कलकत्ता तथा मद्रास जैसे विभिन्न बन्दरगाहों में खाद्यान्नों को रखने में बड़ी कठिनाई हो रही है ; और

(ख) यदि हाँ, तो इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है ?

खाद्य तथा कृषि मंत्री (श्री बि० सुब्रह्मण्यम) : (क) जी, नहीं ।

(ख) प्रश्न ही नहीं उठता ।

Sugar Distribution

*50. { Dr. L. M. Singhvi:
Shri Chandrak:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have received any complaints regarding

certain serious shortcomings in the distribution of sugar for the last two months; and

(b) if so, the broad features thereof and the action taken to relieve the position?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) No, Sir.

(b) Does not arise.

Corporation for Development of Tourism

- *51. {
 Shri Rameshwar Tantia:
 Shri Onkar Lal Berwa:
 Shri Bishanchander Seth:
 Shri B. P. Yadava:
 Shri Dhaon:
 Shri Surendra Pal Singh:
 Shri D. C. Sharma:
 Shri M. L. Dwivedi:
 Shrimati Savitri Nigam:
 Shri S. C. Samanta:
 Shri Subodh Hansda:
 Shri Hem Raj:
 Shri Sham Lal Saraf:
 Shri P. E. Chakraverti:
 Shri K. C. Pant:

Will the Minister of Transport be pleased to state:

(a) whether it is a fact that Government are considering a plan to establish a Corporation to develop tourism in the country;

(b) if so, the broad features thereof; and

(c) the stage at which the matter stands at present?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). On the basis of a recommendation made by the Ad Hoc Committee on Tourism, it has been decided to set up corporations under the Indian Companies Act for handling various activities of a commercial and quasi-commercial nature connected with tourism. The preliminary details regarding the scope and functions and the financial estimates of the proposed corporations have been worked out and after they have been finalised, it is expected that the corporations will be set up before the end of this year.

Prices of Mustard Seeds and Oil

- *52. {
 Dr. Saradish Roy:
 Shri Dinen Bhattacharya:
 Dr. Ranen Sen:
 Shri Sarkar Murmu:
 Shri Vishram Prasad:
 Shri S. M. Banerjee:
 Shrimati Renu Chakravarty:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the price of mustard seeds in U.P. and Punjab has boosted up recently;

(b) whether it is also a fact that as a result thereof the price of mustard oil has gone up in eastern States; and

(c) the steps taken by Government to check the rise in price?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) Prices of mustard seeds have, of late risen in U.P. and Punjab as well as in other States.

(b) Prices in the Eastern States have risen in sympathy with the upward trend in other States including U.P. and Punjab.

(c) The steps taken by the Government are: tightening of margin requirements on advances by scheduled banks, banning of forward trading and restricting the exports of oilseeds and vegetable oils.

Old Age Pension Scheme

- *53. {
 Shri Surendrapal Singh:
 Shri Nambiar:
 Dr. Saradish Roy:
 Shri P. Kumbhar:
 Shri M. N. Swamy:
 Shri Yashpal Singh:
 Shrimati Savitri Nigam:
 Shri M. L. Dwivedi:
 Shri S. C. Samanta:
 Shri D. C. Sharma:
 Shri Solanki:
 Shri Narasimhan Reddy:
 Shri P. K. Deo:
 Shri Subodh Hansda:
 Shri Bagri:

Will the Minister of Social Security be pleased to state:

(a) whether it is a fact that there is a rethinking on the part of the Government of India regarding the introduction of Old Age Pension Scheme;

(b) if so, what are the reasons for the delay in the introduction of this scheme; and

(c) the areas which are likely to be covered by this scheme?

The Minister of Law and Social Security (Shri A. K. Sen): (a) to (c). No. The entire question of evolving a proper and practicable scheme of Old Age Pension is under study. It is expected that the matter will be finalised early.

Nitrogenous Fertilizers for Farmers

- *54. { Shri D. C. Sharma:
Shri Rameshwar Tantia:
Shri B. P. Yadava:
Shri Dhaon:
Shrimati Savitri Nigam:
Shri M. L. Dwivedi:
Shri S. C. Samanta:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is proposed to subsidise the sale of nitrogenous fertilizers to farmers as one of the measures to boost food production in the country; and

(b) if so, the broad outlines of the proposal?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) and (b). The question of effecting reduction in the prices of nitrogenous Pool fertilizers is reviewed from time to time. In pursuance of this policy, the prices of all the nitrogenous fertilizers supplied by the Central Fertilizers Pool were reduced in December, 1961. Subsequently, in order to boost the consumption of calcium Ammonium Nitrate and Urea the price of the former was further reduced by Rs. 32.00 per tonne from 5th October, 1962 and that of the latter was reduced by Rs. 100.00 per tonne from 1st January, 1964.

गन्ने के मूल्य

- *55. { श्री प्रकाशबीर शास्त्री :
श्री यशपाल सिंह :
श्री जगदेव सिंह सिद्धांती :
श्री प्र० चं० बरघना :
श्री म० सा० जाधव :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गन्ने के मूल्य बढ़ाने के लिये राज्य सरकारों द्वारा भेजे गये अध्यादेशन पर सरकार ने अन्तिम निर्णय कर लिया है ;

(ख) केन्द्रीय सरकार द्वारा निश्चित किये गये मूल्यों के परिणामस्वरूप गन्ने तथा चीनी के उत्पादन पर जो विपरीत प्रभाव पड़ेगा उससे बचने के लिये क्या कोई कार्यवाही विचाराधीन है ;

(ग) क्या बिहार तथा उत्तर प्रदेश के अतिरिक्त अन्य किन्हीं राज्य सरकारों ने भी गन्ने की कीमत बढ़ाने के सम्बन्ध में केन्द्रीय सरकार को लिखा है ; और

(घ) यदि हां, तो उन्होंने क्या विशेष कारण बताये हैं ?

खाद्य तथा कृषि मंत्री (श्री चि० सुब्रह्मण्यम) : केन्द्रीय सरकार ने 9.4 प्रतिशत और इससे कम की उपलब्धि तथा प्रत्येक 0.1 प्रतिशत की अतिरिक्त उपलब्धि पर 4 पैसे प्रति क्विन्टल की दर से बढ़ात देने की व्यवस्था के साथ, गन्ने का न्यूनतम मूल्य 4.96 पैसे प्रति क्विन्टल घोषित किया है। कुछ मामलों में इस मूल्य में कारखानों से गन्ने के अनुचित मोड़ को रोकने के लिये परिशोधन किया जा सकता है।

(ख) यह सेन आयोग के विचारार्थ विषय में है।

(ग) जी, नहीं।

(घ) प्रश्न ही नहीं उठता।

Fair Prices of Foodgrains

- Shri Yashpal Singh:
 Shri Shashi Ranjan:
 Shri P. Venkatasubbalah:
 Shri P. C. Borooah:
 Shri B. K. Das:
 Shri M. L. Dwivedi:
 Shrimati Savitri Nigam:
 Shri S. C. Samanta:
 Shri P. R. Chakraverti:
 *56. Shri K. N. Tiwary:
 Shri Yogendra Jha:
 Shri Kolla Venkaiah:
 Shri P. B. Patel:
 Shri Bade:
 Shri Ramachandra Ulaka:
 Shri Dhuleshwar Meena:
 Shri A. N. Vidyalkar:
 Shri Gokulananda Mohanty:
 Shri D. M. Tiwary:
 Shri Chandak:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is proposed to set up a high level technical agency for determining a fair and economic price to the producer and reasonable price to the consumer;

(b) if so, what will be the criteria for selection of members of the committee; and

(c) what will be the precise functions of the committee?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) to (c). It is proposed to set up a technical agency for determining for foodgrains fair and economic price to the producer and reasonable price to the consumer. Its composition and terms of reference etc. are under consideration.

Delhi Milk Scheme

- *57. Shri P. C. Borooah:
 Shri Surendra Pal Singh:
 Shri Vishram Prasad:
 Shri Rishang Keishang:

Shri Mohan Swarup:
 Shri P. K. Deo:
 Shri R. Barua:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether in July, 1964 Government had appointed a team of seven experts to study the working of the Delhi Milk Scheme;

(b) if so, the terms of reference of the expert team; and

(c) whether the team has since submitted its report, and if so, what are its findings?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) Yes.

(b) To examine the working of the Delhi Milk Scheme, with a view to improving its day-to-day functioning and to make recommendations to Government regarding the future set-up of the Scheme and its efficient functioning.

(c) A statement is placed on the Table of the House. [Placed in Library. See No. LT-3003/64].

Tourism

- *58. Dr. L. M. Singhvi:
 Shri Ramanathan Chettiar:
 Shri Rameshwar Tantia:
 Shri Onkar Lal Berwa:
 Shri Bishanchander Seth:
 Shri B. P. Yadava:
 Shri Dhaon:
 Shri P. Venkatasubbalah:
 Shri Hem Raj:
 Shri Basappa:
 Shri Vidya Charan Shukla:

Will the Minister of Transport be pleased to state:

(a) whether the growth of tourist trade in retrospect and in prospect was considered at the meeting of the Tourist Development Council held in Srinagar in July, 1964;

(b) if so, the main conclusions and recommendations emerging from the deliberations;

(c) whether the set-back in the tourist traffic to Kashmir this year was analysed and evaluated and if so, the result thereof; and

(d) what steps are proposed to be taken to promote inland as well as international tourist for the benefit of the country.

The Minister of Transport (Shri Raj Bahadur): (a) Yes Sir.

(b) and (d). A statement giving the information is laid on the Table of the House. [Placed in Library. See No. LT-3004/64].

(c) This point though not on the agenda, was also discussed. As a result, a publicity campaign in conjunction with the J. & K. Government through advertisements, write ups in the press, radio programmes, cinema slides has been undertaken. The J. & K. Government have also agreed to give certain concession on accommodation in house boats and transport service in the valley.

It is expected that the results of the efforts would be known by the end of October, 1964. It is learnt reliably that the Amarnath Yatra has been a great success; the number of pilgrims apart from the Sadhus being more than 6,000 and is regarded as a record figure.

Crimes in Aeroplanes

*59. { Shri Rameshwar Tantia:
Shri Bishanchander Seth:
Shri B. P. Yadava:
Shri Dhaon:
Shri Shree Narayan Das:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Civil Aviation be pleased to refer to the reply given to Starred Question No. 1109 on the 21st April, 1964 and state:

(a) whether the Government of India have completed the study of the International Convention on Crimes occurring on board the aeroplanes;

(b) if so, the important features of the said Convention; and

(c) whether the question of signing this Convention has been considered by Government?

The Minister of Civil Aviation (Shri Kanungo): (a) to (c). The Convention is still under examination.

Sugar Marketing Board

*60. { Shri Yashpal Singh:
Shri Onkar Lal Berwa:
Shri K. N. Pande:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the constitution of the Sugar Marketing Board has been finalised;

(b) if so, the main features thereof; and

(c) when it will come into existence?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) No, Sir. It is still under consideration.

(b) Does not arise.

(c) After the constitution has been finalised.

Rice Mill Machines

70. { Shri Ram Harkh Yadav:
Shri Onkar Lal Berwa:
Shri Rameshwar Tantia:
Shri Bishanchander Seth:
Shri B. P. Yadava:
Shri Dhaon:
Shri P. Venkatasubbalah:
Shri M. Rampure:
Shri Shree Narayan Das:
Shri Shinde:
Shri K. N. Tiwary:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have deputed a delegation of experts to purchase rice milling machines in Europe;

(b) if so, the constitution thereof;

(c) the expenditure involved thereby; and

(d) the achievement thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes.

(b) The delegation consisted of Dr. P. K. Kymal, Technical Adviser to the Government of India, Department of Food, Dr. Dorris D. Brown, Ford Foundation expert and Shri V. S. T. Mudaliar, a representative of the co-operative rice milling industry in India.

(c) Approximately Rs. 15,000 in Indian currency and Rs. 3,500 in foreign currency.

(d) The delegation studied on the spot the combinations of the different modern equipments, assessed their technical efficiency, selected six units that are designed to give an increase in outturn of rice from paddy, negotiated prices, arranged for trial running of the mills, and training of Indian technicians, and discussed about the programmes of development of the improved equipments in India.

Community Development Programme

71. **Shri Daljit Singh:** Will the Minister of **Community Development and Cooperation** be pleased to state the total amount spent on the Community Development Programme in Delhi during 1962-63 and 1963-64?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy):

	1962-63	1963-64
Total amount spent on C.D. Programme	5,24,000	5,73,000

Survey of Rivers

72. { **Shri A. V. Raghavan:**
Shri Pottekkatt:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether there is any proposal to conduct a survey of the rivers in Kerala to explore the possibilities of increasing fishery wealth;

(b) the rivers selected for survey during this year; and

(c) the amount sanctioned for this project?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) to (c). Information is being collected from the Government of Kerala and will be laid on the Table of the House in due course.

Landless Agricultural Labourer in Kerala

73. **Shri A. V. Raghavan:**
Shri Pottekkatt:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) the progress made under the scheme for settlement of landless agricultural labourers on bhoodan and Gramdan lands in Kerala;

(b) whether the implementation of the scheme has been delayed due to the non-finalisation of the Rules; and

(c) if so, the steps taken to finalise the Rules?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) to (c). The Government of Kerala have prepared draft Rules for the implementation of the scheme for settlement of landless agricultural labourers on bhoodan lands in consultation with the State Bhoodan Yagna Committee. The Rules are under the scrutiny of the State Government and will be finalised soon. The State Government has prepared the Bhoodan Yagna Bill to

West Coast Road

74. { **Shri Pottekkatt:**
 { **Shri A. V. Raghavan:**

Will the Minister of Transport be pleased to state:

(a) the progress made in forming the bye-pass road at Tellicherry, Mahe and Badagara on the West Coast Road;

(b) the estimated cost of land acquisition and whether the same has been completed;

(c) the amount so far paid; and

(d) when the work will be completed?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):

(a) No substantial progress in forming the bye-pass roads at Tellicherry, Mahe and Badagara has been achieved due to limited funds. The present position of these bye-passes is as follows:—

Tellicherry Bye-pass: Due to certain representations from the local people, the alignment of the bye-pass could not be finalised for a long time. The alignment has since been fixed. An estimate for land acquisition has just been received from the State-Government and is under examination of the Government of India.

Badagara Bye-pass: The alignment was fixed in December 1960. Due to representations from the local people, the land width had to be reduced from 150 ft. to 100 ft. with some minor changes in the alignment. The land acquisition has been started.

Mahe Bye-pass: This is not in the programme.

(b) The estimated cost of land acquisition is as follows:

Tellicherry Bye-pass—Rs. 35,65,700

Badagara Bye-pass—Rs. 7,56,900

Mahe Bye-pass—Not in the programme.

The land acquisition has not been completed as explained in part (a) of the answer.

(c) A compensation of Rs. 91,885.64 has been paid in the case of the Badagara bye-pass. No compensation has been paid in respect of the other bye-pass.

(d) Depending on the availability of funds, the Tellicherry and Badagara bye-passes will be completed during the 4th Plan period.

Air Facilities to Tourist Centres

76. Shri Ram Harkh Yadav: Will the Minister of Civil Aviation be pleased to state:

(a) whether Government propose to offer greater air facilities to some of the tourist centres;

(b) if so, the broad features of the proposal; and

(c) the estimated expenditure on the above project?

The Minister of Civil Aviation (Shri Kanungo): (a) and (b). Government have decided to set up a Civil Aviation Development Fund from which subventions could be paid to the Indian Airlines Corporation for operating services which Government consider necessary in the interest of tourist promotion, which may not be justified on purely commercial considerations.

(c) It is too early to forecast any estimate.

Shortage of Gur

77. Dr. L. M. Singhvi: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware that there has been an acute shortage of gur in the country during the last 6 months;

(b) if so, the reasons therefor; and

(c) the extent of fluctuations in the price of gur during the last six months and the reasons therefor?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) There has been no acute shortage of gur in the country.

(b) Does not arise.

(c) The wholesale prices of gur prevailing in the important mandis during the last six months are given below:—

Market	Month-end wholesale prices in Rs. per Quintal					
	March 1964	April 1964	May 1964	June 1964	July 1964	August 1964
Jullundur	87.50	95.00	110.00	110.00	110.00	107.55
Delhi	80.00	73.00	86.95	90.00	101.95	99.95
Muzaffarnagar	65.25	73.40	85.05	75.55	105.95	98.75
Calcutta	86.00	89.60	88.40	88.40	94.45	96.45
Ahmedabad	113.05	113.05	116.00	118.95	116.00	116.00
Kolhapur	82.00	85.05	97.00	95.00	97.00	97.
Anakapalle	54.25	63.10	79.15	80.65	97.50	95.
Madras	70.05	64.95	82.50	85.05	80.00	85.

The fluctuations are mainly due to Seasonal Supply and demand position.

दिल्ली में डबल रोटी का मूल्य

78. श्री नवल प्रभाकर : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में डबल रोटी के दाम १२ प्रतिशत बढ़ गये हैं; और

(ख) यदि हां, तो इसको रोकने के लिये सरकार ने क्या कार्यवाही की है ?

खाद्य तथा कृषि मंत्रालय में उपर्युक्त (श्री बा० रा० चव्हाण) : (क) और (ख). दिल्ली में गत दो महीनों में प्रसिद्ध भाकों की डबल रोटी की निर्माण कीमतों में लगभग ५ प्रतिशत और उपभोक्ता द्वारा बी जाने वाली खुदरा कीमतों में ७ से १२ प्रतिशत की वृद्धि हुई है। यह वृद्धि खमीरे, बसा और दुग्धचूर्ण की कीमतों में वृद्धि होने के कारण हुई थी। हास ही में, घाटे की उपलब्धि बढ़ाने के लिये मैदा का उत्पादन प्रतिबन्धित करना पड़ा। इसके फलस्वरूप, बेकरियों को मैदा की सप्लाई स्वगित करनी पड़ी। बेकरियों को कुछ मैदा की सप्लाई करने के प्रबन्ध किये जा रहे हैं।

New Aerodromes

79. { Shri Mohan Swarup:
Shri D. D. Maatri:
Shri R. Barua:

Will the Minister of Civil Aviation be pleased to state:

(a) whether Government have taken a decision to construct new aerodromes in the country;

(b) if so, how many and where;

(c) whether any estimates have been prepared; and

(d) if so, the broad features of the proposals?

The Minister of Civil Aviation (Shri Kanungo): (a) to (d). The construction of a fair-weather airstrip at khajuraho for tourist promotion has been sanctioned. An estimate for the construction of an airstrip at Hassan for the same purpose has also been prepared. The question of constructing civil aerodromes at other places for tourist promotion as well as to meet domestic air transport requirements is under examination.

Agro-Industrial Labour Services Cooperatives

80. { Shri Rameshwar Tantia:
Shri B. P. Yadava:
Shri Bishanchander Seth:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether Government are considering a scheme to organize agro-industrial labour services cooperatives for the weaker section of the community;

(b) if so, what are its main objects and aims; and

(c) whether this scheme was considered at the recent annual conference of State Ministers of Cooperation at Hyderabad and if so what decisions were taken thereon?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) and (b). The matter is under consideration.

(c) At the Annual Conference of State Ministers incharge of Cooperation held at Hyderabad in June, 1964, certain broad approaches were discussed for tackling the problems of the weaker sections. The matter is being further examined in consultation with Planning Commission.

Purchase of Caravelle Aircraft

81. { Shri Himatsingka:
Shri Rameshwar Tantia:
Shri Bishanchander Seth:
Shri B. P. Yadava:
Shri Dhaon:
Maharajkumar Vijaya Ananda:

Will the Minister of Civil Aviation be pleased to state:

(a) whether it is a fact that Indian Airlines Corporation signed a contract with the Sud Aviation of France for the purchase of Caravelle aircraft;

(b) if so, how many Caravelle aircraft have so far been acquired; and

(c) whether with the purchase of this aircraft Indian Airlines Corporation is expected to meet the growing requirement of traffic on the trunk routes?

The Minister of Civil Aviation (Shri Kanungo): (a) The Indian Airlines have placed an order with Sud Aviation of France for the purchase of a 4th Caravelle aircraft which is due to be delivered in November, 1964.

(b) Three, excluding the one on order.

(c) Four Caravelle aircraft are inadequate to meet fully the growing demand of traffic on the trunk routes.

Production of Subsidiary Foods

82. { Shri Rameshwar Tantia:
Shri Bishanchander Seth:
Shri B. P. Yadava:
Shri Dhaon:
Shri Surendra Pal Singh:
Shri Daljit Singh:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Union Government have written to the State Governments to forward detailed schemes to the Centre for achieving rapid increase in the production of subsidiary foods;

(b) if so, the reaction of the State Governments thereupon; and

(c) what are the main suggestions made by the State; and how far these have been accepted by the Centre?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). In the context of the current price situation and the need to secure a rapid increase in the production of subsidiary foods like fruits, vegetables, milk, meat, eggs and fish, it was decided to take up Special Development Programmes which are quick maturing and would increase supplies at places with marketing facilities. The schemes under the programme relate to among other items to intensification of fruit and vegetable production around 40 cities, promotion of fruit cultivation for ex-

port purposes, intensive cattle development programme, slaughter houses, intensive development of poultry, pigery and sheep and development of fisheries including the provision of harbour facilities, approach roads, development of cold storages and processing facilities, arrangements for refrigerated transport, etc. The schemes would be implemented by the States as centrally sponsored schemes and the entire cost in the remaining two years of the Third Plan would be met by the Central Government by way of loans and grants. Most of the states have sent their schemes and they are being sanctioned.

Employees State Insurance Scheme

83. Shri Surendra Pal Singh: Will the Minister of Social Security be pleased to state:

(a) whether it is a fact that a major extension of the Employees State Insurance Scheme is under consideration of the Central Government; and

(b) if so, what main changes are contemplated?

The Minister of Law and Social Security (Shri A. K. Sen): (a) Yes. The scheme is being extended to Ahmedabad in Gujarat State from the 4th October, 1964 which will benefit over 2 lakhs workers. It is also proposed to extend the scheme to Poona, Nanded, Amalner, Khopoli in Maharashtra State and Hooghly in West Bengal during the year 1964-65.

(b) During the Fourth Plan, it is contemplated:—

(i) to cover employees and their families in areas with an insurable population of 500 and above and not yet covered;

(ii) to provide hospitalisation facilities for families; and

(iii) to extend the scope of the Act to:—

(a) smaller factories not now covered, and

(b) shops, commercial establishments and transport companies in selected centres.

Delhi Milk Scheme

84. Shri Surendra Pal Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the milk supply of Delhi Milk Scheme from U.P. region is likely to be considerably reduced as a result of a scheme of cooperative dairies having been started by the U.P. Government in the Districts of Meerut and Bulandshahr; and

(b) if so, what steps are being taken by the Delhi Milk Scheme to make up the deficit from other sources?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah-nawaz Khan): (a) No.

(b) Does not arise.

Afro-Asian Shipping Corporation

85. Shri Surendra Pal Singh: Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the Afro-Asian Economic Council has put forward a proposal to set up an Afro-Asian Shipping Corporation for the mutual benefit of under-developed countries of the two continents; and

(b) if so, what are Government's reactions to the proposal?

The Minister of Transport (Shri Raj Bahadur): (a) Government have no information on the formation of an Afro-Asian Shipping Corporation. No such proposal has been made.

(b) Does not arise.

Imported Wheat Cargoes at Kandla Port

86. Shri Ramanathan Chettiar: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that there was a bottleneck in the clearance of imported wheat cargoes at Kandla Port during the last two months;

(b) if so, the measures taken to ensure expeditious clearance of the wheat shipments;

(c) the demurrage, if any, paid by Government for the detention of ships for want of loading facilities during June, July and August, 1964;

(d) how far the late deliveries of the foodgrains affected the flour milling industry in scarcity areas like Rajasthan; and

(e) the steps taken or proposed to be taken to issue wheat quota to the mills in Rajasthan from nearby areas in order that their capacity is not allowed to remain idle?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No, Sir.

(b) Does not arise.

(c) During June the ship demurrage incurred was about Rs. 25,000 and in July Rs. 50,000. No ship demurrage was incurred in August, 1964.

(d) There are three roller flour mills in Rajasthan. One of them has started functioning regularly only from August, 1964. In the case of other two mills during months of June, July and August, 1964, one is reported to have been closed only for two days and the other for 4 days in June, 11 days in July and 7 days in August.

(e) Allotments are generally made from nearby depots provided adequate stocks are available.

केन्द्रीय अधिनियमों का हिन्दी में प्रकाशन

87. { श्री म० सर० द्विवेदी :
श्रीमती सावित्री निम्बल :
श्री स० चं० सामन्त :
श्री प्रकाशचौर शास्त्री :
श्री बलराम सिंह :

{ श्री बगवेल सिंह सिद्धाप्ती :
श्री सुबोध हंतवा :
श्री प्र० के० देव :

क्या विधि मंत्री यः बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय अधिनियमों के हिन्दी में छपने से पहले उन पर विधि विशेषज्ञों के सुझाव ले लिये गये थे ;

(ख) यदि हाँ, तो जिन विशेषज्ञों की राय ली थी उनके नाम क्या हैं ; और

(ग) क्या अनुचित अधिनियम सभा-पटल पर रखे जायेंगे ?

विधि तथा समाजिक सुरक्षा मंत्री (श्री प्र० कु० सेन) : (क) से (ग). केन्द्रीय अधिनियमों को हिन्दी में दो बार प्रकाशित किया जाता है। पहली बार ये केवल साधारण जानकारी के लिए हिन्दी में तब प्रकाशित किए जाते हैं जब इस मंत्रालय के अनुवाद अनुभाग के प्रभू विधि पदाधिकारी इनका अनुवाद कर लेते हैं। इस अवस्था में अन्य अन्य विधि विशेषज्ञों की राय लेना आवश्यक नहीं समझा जाता।

ये अनुवाद राजभाषा (विधायी) प्रायोग के समक्ष रखे जाते हैं। प्रायोग में विभिन्न भाषा बनों से लिये गये विधि विशेषज्ञ हैं। प्रायोग राज्य सरकारों से परामर्श करके अनुवादों को अन्तिम रूप देता है। ये अनुवाद राजभाषा अधिनियम की धारा ५ के अधीन राष्ट्रपति के प्राधिकार से सम्यक्त प्रकाशित किये जाएंगे। ये प्राधिकृत मूल पाठ संसद् के हर एक सदन के समक्ष रखे जा सकेंगे।

Indebtedness in Rural Areas

88. { Shri S. M. Banerjee:
Shri Hem Raj:

Will the Minister of Community Development and Cooperation be pleased to refer to the reply given to

Starred Question No. 93 on the 2nd June, 1964 and state:

(a) the further steps taken to reduce the burden of indebtedness in rural areas;

(b) whether any scheme has been chalked out in this regard; and

(c) if so, the result thereof?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) to (c). There is nothing further to add to the reply given to Starred Question No. 93, as the detailed report of the All-India Rural Debt and Investment Survey 1961-62 conducted by the Reserve Bank is still awaited.

Unemployment Insurance Scheme

89. { Shri S. M. Banerjee:
Shri Balmiki:
Shrimati Jyotsma Chanda:

Will the Minister of Social Security be pleased to state:

(a) whether it is a fact that a scheme of unemployment insurance is likely to be introduced;

(b) if so, the main features of the scheme; and

(c) when the scheme is likely to be implemented?

The Minister of Law and Social Security (Shri A. K. Sen): (a) No Sir, excepting that certain benefits in the event of retrenchment and lay-off have been made available to industrial workers and that other proposals to help workers in weaker units with Textile Industry, who are facing difficulties on account of closures, are under consideration;

(b) and (c). Do not arise.

Locusts Breeding

90. **Shrimati Savitri Nigam:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether any warning has been given to India by London Anti-Locusts

Research Centre that there are chances of locusts breeding in India in the coming months; and

(b) if so, the action Government propose to take in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah-nawaz Khan): (a) Yes, Sir.

(b) Limited locust breeding was anticipated in monsoon months in the Scheduled Desert Area. The Scheduled Desert Area comprises of parts of Rajasthan, Punjab and Gujarat and is the centre of locust activity in India. Even before the receipt of warning from Desert Locust Information Service, London (a part of Anti-Locust Research Centre) on the 3rd July, 1964, the Government of India issued instructions for control operations to the staff working in the Scheduled Desert Area by the 30th May, 1964. The staff duly equipped with vehicles, application equipment and insecticides has been posted at strategic places to control localized/scattered breeding where necessary.

There is no possibility of locust breeding in areas other than Scheduled Desert Area. The State Governments are, however, regularly being informed of the locust situation in the country through the Fortnightly Locust Situation Bulletins.

Agricultural Research

91. { Shri Onkar Lal Berwa:
Shri B. P. Yadava:
Shri Rameshwar Tantia:
Shri Bishanchander Seth:
Shri Dhaon:
Shri Mohan Swarup:
Shri D. D. Mantri:
Shri Sham Lal Saraf:
Shri P. R. Chakraverti:
Shri A. N. Vidyalkankar:
Shri R. Barua:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that a foreign team of experts has stated in

its report that 90 per cent of workers engaged in agricultural research in India are unaware of the problems in the field in which they were working;

(b) if so, the reaction of Government thereto; and

(c) the methods adopted to remove the defects pointed out by the foreign experts?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) No. However, during their informal discussions with the Vice-President of the Indian Council of Agricultural Research and Special Secretary to the Government of India, Ministry of Food and Agriculture (Department of Agriculture) the foreign members of the Review Team expressed the view that about 90 per cent of the workers engaged in Agricultural research seem to be unaware of the problems in the field in the areas in which they were working.

(b) and (c). The percentage of workers who are not aware of the problems in the field may not be as high as 90 per cent. Most of the States have provided liaison between research and extension officers through six monthly and annual meetings held at state level when research programmes are reviewed and fresh programmes formulated by research workers in consultation with the Joint Directors and Regional Officers in-charge of Extension. The problems which the experts of Government of India come across during their visits to the field in the different states are brought to the notice of the research section or particular institutions which may be suitably equipped to handle the problem. The Government of India has been corresponding with the State Departments of Agriculture, bringing to their notice the problems in the field as well as solutions which have been successfully adopted elsewhere and which may be applicable to the state in question. In the proposals of the Fourth Plan a considerable

strengthening of the extension set up in the states at all levels is envisaged. With this strengthening the liaison between research and extension will become closer and the research worker will be in a better position to become aware of the problems of the farmers in a more specific and particularised manner than he is at present.

Social Security Schemes in Rural Areas

92. { Shri B. P. Yadava:
Shri Rameshwar Tantia:
Shri Dhaon:

Will the Minister of Social Security be pleased to state:

(a) whether it is a fact that Government are considering to extend the social security schemes in the rural areas in the country;

(b) whether Government are also considering to conduct a survey of all rural industries; and

(c) if so, when the work on the survey is likely to be taken in hand?

The Minister of Law and Social Security (Shri A. K. Sen): (a) The programmes of Khadi and Village Industries Commission mainly cover rural areas. Two new schemes of Old Age Pension and Relief and Assistance for handicapped persons, which will cover the entire country including the rural areas, are also under consideration.

(b) and (c). No decision has yet been taken in this respect.

Credit Requirements of Agriculturists

93. { Shri Laxmi Dass:
Shri Namblar:
Dr. Saradish Roy:
Shri Imbichhava:
Shri P. Kunhan:

Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether any official or unofficial estimate of the total annual credit re-

quirements of agriculture in the country has been made;

(b) if so, the details thereof; and

(c) how much Government agencies provide at present?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) and (b). The All India Rural Debt and Investment Survey (provisional estimates) of the Reserve Bank of India, 1961-62, indicates that the total borrowings of cultivating families in the country during 1961-62 were of the order of Rs. 1030 crores and those of all rural families were of the order of Rs. 1230 crores. The exact amounts utilised for agriculture are not known.

(c) State Governments have given taccavi loans direct to cultivators for agricultural development of the order of Rs. 22 crores and Rs. 21 crores respectively in 1961-62 and 1962-63. Besides this, cooperatives advanced Rs. 244 crores in 1961-62 and Rs. 278 crores in 1962-63.

Nellore Rice

94. Shri P. Venkatasubbaiah: Will the Minister of Food and Agriculture be pleased to state:

(a) whether the rice merchants of Andhra Pradesh have represented to the Central Government seeking permission to export Nellore rice outside the South Zone; and

(b) if so, the reaction of the Central Government thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No, Sir.

(b) Does not arise.

National Shipping Board

95 { Shri Yashpal Singh:
Shri Indrajit Gupta:
Shri Vidya Charan Shukla:
Shri M. R. Krishna:

Will the Minister of Transport be pleased to state:

(a) whether the Chairman of the National Shipping Board has resigned; and

(b) if so, the reasons, given by him?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir.

(b) Broadly speaking it was for reasons of a personal nature.

Hindustan Shipyard

96. Shri Yashpal Singh: Will the Minister of Transport be pleased to state:

(a) whether it is a fact that negligence on the part of Hindustan Shipyard Ltd. caused a loss of Rs. 9 lakhs on reconditioning of electrical equipment required for a vessel under construction;

(b) if so, whether any enquiry has been made to fix responsibility for this; and

(c) if so, the result thereof?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). Electrical machinery imported for a ship under construction, were found to be damaged due to long storage when the cases containing it were opened for fitment. This machinery had to be repaired involving a cost of Rs. 8.2 lakhs.

A Committee of Directors, appointed by the Board of Directors of the Hindustan Shipyard Ltd. to investigate into the circumstances that led to the deterioration of the electrical machinery and to fix responsibility, reported that

- (i) normal attention as per practice prevailing in the Hindustan Shipyard at that time, was paid for the storage of this Machinery;
- (ii) it was not possible to fix responsibility for the damages having regard to the circumstances prevailing at that time.

The Committee also suggested certain measures to be followed for safe

storage of such heavy machinery, in future. These are being implemented.

Reports of Commissioner of S.C. and S.T.

97. { **Shri Indrajit Gupta:**
Shri Yashpal Singh:
Shri Kapur Singh:

Will the Minister of Social Security be pleased to state:

(a) whether the reports of the Commissioner of Scheduled Castes and Scheduled Tribes for the years 1962-63 and 1963-64 have not so far been presented to Parliament;

(b) if so, the reasons therefor; and

(c) the steps being taken to expedite their presentation?

The Minister of Law and Social Security (Shri A. K. Sen): (a) to (c). The Commissioner for Scheduled Castes and Scheduled Tribes has submitted his report for the year 1962-63, to the President. As this report has not been printed yet it has not been possible to place copies of this report on the Tables of the Lok Sabha and Rajya Sabha. Steps are being taken to expedite the printing of this report.

The report of the Commissioner for the year 1963-64 expected to be submitted to the President on or about 30th September, 1964.

Autonomous Body for Social Welfare Work

98. { **Shri Indrajit Gupta:**
Shri Yashpal Singh:

Will the Minister of Social Security be pleased to state:

(a) whether it is proposed to create an autonomous body for social welfare work;

(b) if so, the reasons therefor; and

(c) when a decision in the matter is likely to be taken?

The Minister of Law and Social Security (Shri A. K. Sen): (a) There is already the Central Social Welfare Board which enjoys autonomy;

(b) and (c). Do not arise.

Rice Production

99. **Shri R. G. Dubey:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that 23 blocks have been selected in Punjab for the implementation of the programme of intensive cultivation of rice during 1964-65 to increase its production; and

(b) how the scheme is progressing and whether Government propose to extend this scheme to other States?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) Yes.

(b) The scheme was launched only during the Kharif season of the current year. It is, therefore, too early to assess the results. Similar schemes have also been introduced in the other States.

Air India Boeing 707-320B

100. { **Shri R. G. Dubey:**
Shri Jashvant Mehta:

Will the Minister of Civil Aviation be pleased to state:

(a) whether it is a fact that Air India's new boeing 707-320B arrived here on the 29th May, 1964, after a non-stop flight from London; and

(b) how this new Boeing compares with the existing ones?

The Minister of Civil Aviation (Shri Kanungo): (a) Yes, Sir.

(b) The new aircraft has the Pratt & Whitney JT3D-3B Turbofan engines installed, which have higher take-off thrust rating by 500 lbs. per engine. Together with the improved features like full length leading edge flap, modified wing tips and main flap of larger area the higher rated thrust engines enable the aircraft to take-off and land at lesser runway length than

707-437 by about 10 per cent to 15 per cent, depending upon the temperature conditions.

In cruise conditions, due to the higher cruise thrust availability of P&W JT3D-3B engines, the aircraft can attain a given speed earlier than 707-437 and on long sectors like London-New York, this results in a lower flight time by about 15 to 20 minutes.

Another important feature of the aircraft is its comparatively lower fuel consumption, due to the characteristic advantage of Turbofan engine over the pure jet or bypass engine. Consequently, for a given mission, the fuel consumption for this aircraft is about 10 per cent less than the 707-437 with its Rolls Royce Conway 508 engines, or alternatively it can fly for a longer distance than 707-437 at an equal take-off gross weight.

**New Delhi-London Air Service
Via Moscow**

101. { Shri B. G. Dubey:
Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shrimati Savitri Nigam:
Shri Onkar Lal Berwa:

Will the Minister of Civil Aviation be pleased to state:

(a) whether there is a proposal to start an air service between New Delhi and London via Moscow; and

(b) if so, whether there have been any talks between Russia and India in this matter?

The Minister of Civil Aviation (Shri Kanungo): (a) Yes, Sir. Air India have plans to operate two flights per week between New Delhi and London via Moscow. The first such service will operate ex New Delhi on October 2, 1964.

(b) Inter-airline discussions between Air India and Aeroflot were held in Moscow in June, 1964 when agreement was reached for the operation of this service by Air India.

Grow More Food Campaign

102. **Shri P. C. Borooah:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether special fertiliser quotas had been allotted to various States/Union Territories for the current crop, as a part of the grow-more-food-campaign and if so, to what extent;

(b) whether some of the States have failed to lift their quotas of fertilisers in due time and if so, which ones, and the reasons therefor; and

(c) whether similar quotas are being allotted for the coming kharif crops also and if so, to what extent and what are the assessed requirements of each State/Union Territory in this respect?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) In addition to quarterly allotments made in favour of the State Governments in the usual course, additional quotas were sanctioned to some State Governments vide Appendix 'A' of the statement laid on the Table of the House (Placed in Library. See No. LT-3005/64] to meet the increased requirements of their agricultural programmes. In addition, allotments were also made vide Appendix 'B' to meet the special requirements of Jute, cotton, tobacco, tea coffee and rubber.

(b) In a few cases very small quantities have not been lifted by the State Governments. The quantities not lifted and the reasons therefor are shown in Appendix 'C' of the statement.

(c) As usual, allotments will be made on quarterly basis in future also. The requirements as assessed by the State Governments for the next two quarters viz October-December 1964 and January-March 1965 are given in the Appendix-'D' of the statement.

भूमिहीन किसान

103. **श्री बागड़ी :** क्या साक्ष्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में भूमिहीन किसानों की संख्या क्या है;

(ब) इन किसानों को बसाने के लिए सरकार के पास कितने एकड़ भूमि है ; और

(ग) उनके पुनर्वास के लिये क्या कदम उठाये जा रहे हैं ?

साक्ष तथा कृषि मंत्रालय में उप-मंत्री (श्री शाहनवाज खाँ) : (क) द्वितीय खेतीहर मजदूर जांच के अनुसार देश में खेत हर मजदूर परिवारों की संख्या 163 लाख थी जिनमें से लगभग 57 प्रतिशत भूमिहीन थे ।

(ख) भारत सरकार द्वारा नियुक्त परती भूमि सर्वेक्षण तथा सुधार समिति ने 250 एकड़ तथा इससे बड़े खण्डों में लगभग 10.8 लाख एकड़ भूमि का पता लगाया है । अनुमान है कि इस क्षेत्र का लगभग दो-तिहाई भाग सरकार की सम्पत्ति है । पुनर्वास हेतु भूमि का पता लगाने के लिए कई राज्यों में 250 एकड़ से छोटे भू-खण्डों में परती भूमि के सर्वेक्षण तथा वर्गीकरण का कार्य शुरू किया गया है । इसके प्रतिरिक्त भूदान, ग्रामदान तथा निर्धारित सीमा से ऊपर की कुछ फालतू भूमि भी उपलब्ध होगी । उस क्षेत्र के विषय में, जो कि खेतीर मजदूरों के पुनर्वास के काम में लाया जा सकता है, ठीक ठीक अनुमान उपलब्ध नहीं है ।

(ग) तीसरी पंच-वर्षीय योजना के अन्तर्गत खेतीहर मजदूरों के पुनर्वास हेतु एक केन्द्रीय प्रायोजित योजना के लिए 7 करोड़ रुपये की व्यवस्था की गई थी । इसी कार्य के लिये राज्य परियोजनाओं में 3.63 करोड़ रुपये की अलग व्यवस्था की गई थी । अनुसूचित जातियों तथा अनुसूचित आदिम जातियों—जिनमें अधिकतर खेतीहर मजदूर ही आते हैं—की कल्याण सम्बन्धी योजनाओं में भी भूमि पर पुनर्वास की व्यवस्था मौजूद है ।

पता चला है कि तीसरी योजना के प ले ढे वर्षों में जिला अधिकारियों ने खेतीहर

मजदूरों में लगभग 13 लाख एकड़ भूमि बांटी है । खेतीर मजदूरों के लिये मकानों के लिये स्थान हेतु 5 करोड़ रुपये की व्यवस्था की गई है ।

ग्रामीण निर्माण-कार्यक्रम द्वारा, जिस पर कि तीसरी योजना की अवधि में लगभग 25 करोड़ रुपये खर्च होने की सम्भावना है, प्रतिरिक्त कार्य अवसर प्रदान करने से भी खेतीहर मजदूरों के पुनर्वास में काफी सहायता मिलेगी ।

गाय-भैंसों के साथ निबंधयता

104. श्री हुकम चन्द कछवाय : क्या साक्ष तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कलकत्ता में प्रति वर्ष लगभग दो करोड़ रुपये की गायें और भैंसे दूसरे राज्यों, विशेषकर पंजाब से, मंगाई जाती हैं, और वे बूचड़खाने में भेजने से पहले बहुत ही बुरी हालत में रखी जाती हैं और उन्हें दुहा जाता है ;

(ख) क्या सरकार के पास इस प्रकार की कुछ शिकायतें आई हैं कि गाय, भैंसों के ये व्यापारी लोग दूध दुहने का बड़ा ही बेरहमी का तरीका अपनाते हैं और उनके बछड़ों को भूखा मार डालते हैं ; और

(ग) यदि हाँ, तो क्या सरकार ऐसी गाय भैंसों को बचाने की किसी योजना पर विचार कर रही है ?

साक्ष तथा कृषि मंत्रालय में उप-मंत्री (श्री शाहनवाज खाँ) : (क) से (ग) सम्बन्धित राज्य सरकारों से जानकारी इकट्ठी की जा रही है और मिलते ही सभा पटल पर रख दी जायेगी ।

Hindu Religious Endowment Commission

105. Shri Hem Raj: Will the Minister of Law be pleased to state:

(a) whether all the State Governments have now responded to the

urgent reminders of the Central Government for the finalisation of their views on the report of Hindu Religious Endowment Commission; and

(b) the names of States who are still the defaulters?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):
(a) No, Sir.

(b) Kerala and West Bengal.

Conference of Food Ministers of Southern States

106. Shri Maniyangan: Will the Minister of Food and Agriculture be pleased to state:

(a) whether a conference of the Food Ministers of the Southern States was held at Madras to consider the question of fixation of prices of rice and other foodgrains; and

(b) if so, the decision arrived thereat?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.

(b) The decisions were that maximum prices of rice both at wholesale and retail levels should be fixed and the Government should exercise its powers to enforce these prices and to take drastic action against the profiteering elements in the trade.

Japanese Method of Cultivation

107. { Shri Ram Harkh Yadav:
Shri Onkar Lal Berwa:
Shri Gokaran Prasad:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the report of the Japanese Survey Team of Agriculture Experts who recently visited India has been received by Government;

(b) if so, the main recommendations thereof;

(c) whether Government propose to open four more units in different parts of the country to popularise the Japanese method of cultivation; and

(d) if so, the details thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) No.

(b) Does not arise.

(c) and (d). Yes, four more Japanese demonstration farms are proposed to be established at Bapatla, District Guntur (Andhra Pradesh), Changamanad, District Ernakulam (Kerala), Khopoli, District Kolaba (Maharashtra) and Mandya (Mysore). The details in respect of these farms have not yet been finalised.

Scarcity Conditions in Gujarat and Rajasthan

108. { Shri Solanki:
Shri Kapur Singh:
Shri Narasimha Reddy:
Shri Rama Chandra Mallick:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 278 on the 2nd June, 1964 and state:

(a) the latest scarcity conditions in Gujarat and Rajasthan; and

(b) whether there has been any serious loss to our cattle wealth or human lives as a result of famine?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) As a result of the failure of monsoon in 1963, 14 districts in Rajasthan and 5 districts in Gujarat were affected with scarcity conditions. Circumstances have changed this year. There have been good rains all over the two States from the beginning of the current monsoon season.

Crash of Flying Club Plane

109. { Shri Solanki:
Shri Narasimha Reddy:

Will the Minister of Civil Aviation be pleased to state:

(a) whether a plane belonging to Madhya Pradesh flying club crashed near Bhopal on the 15th July, 1964;

(b) if so, the cause of the accident; and

(c) the details of casualties?

The Minister of Civil Aviation (Shri Kanungo): (a) Yes, Sir.

(b) The accident is still under investigation.

(c) The student pilot, who was the sole occupant of the aircraft, was killed.

Working of Co-operatives

110. { **Shri P. R. Chakraverti:**
Shri P. C. Boroach:

Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether a study group has been appointed to examine the working of co-operatives in the intensive agricultural programme areas;

(b) the constitution of the working group and its terms of reference; and

(c) when the report will be submitted?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-3006/64].

(c) By about the end of January, 1965.

Godowns for Fertilizers

111. { **Shri P. R. Chakraverti:**
Shri P. C. Boroach:

Will the Minister of Food and Agriculture be pleased to state whether the State Governments have been asked to build a godown for fertilizers and seeds for every four or five villages?

The Deputy Minister in the Ministry of Food and Agriculture (Shri

Shahnawas Khan): The State Governments have been asked to construct godowns at various levels such as village, Mandi & Railheads in the districts selected for intensive cultivation programme with a view to bringing supplies within easy reach of farmers. It is, however, not necessary to build a godown for every four or five villages. It would mainly depend upon other considerations such as means of communication, quantum of supplies required to be stocked etc.

Seizure of Khandhari in U.P.

112. **Shri S. N. Chaturvedi:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the stocks of Khandhari sugar in Uttar Pradesh were seized in pursuance of any policy of the Central Government; and

(b) if so, whether it is the policy of Government to stop free deals of all kinds of sugar manufactured in the country?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. B. Chavan): (a) The stocks were frozen and not seized by the Uttar Pradesh Government in consultation with the Central Government.

(b) The policy is formulated according to circumstances prevailing from time to time. The policy at present being adopted is indicated in the Sugar Control Orders issued by Government.

Agricultural Research

113. **Shri S. N. Chaturvedi:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Indian Council of Agricultural Research has appointed a committee to study the problems arising out of the indiscriminate use of pesticides, insecticides and fungicides; and

(b) if so, the terms of reference of the committee?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) Yes.

(b) The terms of reference of the Committee are as follows:—

To study the reports of the Committee of Scientists appointed by the President of the United States of America, the Committee appointed by the Ministry of Agriculture, Food and Fisheries, U.K. and other published material about hazards to human health and wild life on account of the use of chemical insecticides and pesticides in agriculture and forestry and make recommendations on the following:—

- (i) whether use of particular insecticides and pesticides should be prohibited entirely or except for some special purposes and under prescribed conditions;
- (ii) what should be the future programme for the manufacture and import of chemical insecticides and pesticides in the light of the recommendations under (a);
- (iii) what other steps such as intensification of research on biological control should be taken to reduce damage caused by insects and pests in the event of it being necessary to restrict the use of some chemical insecticides and pesticides; and
- (iv) any other relevant matter.

Committee on Panchayati Raj

114. Shri Kashi Ram Gupta: Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether the report of the study team on Panchayati Raj set up by the Government of Rajasthan has been examined by Government;

(b) whether Government propose to advise other State Governments to study the recommendations of this team for application of the same to their States; and

(c) the main features of the Report and whether the Government of Rajasthan have decided to accept the report *in toto*?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) and (b). A copy of the report has recently been received from the State Government and is under examination. Further action on the recommendations of the study team will be taken after the examination is completed.

(c) A statement showing the main features of the report has been laid on the Table of the House. [Placed in Library. See No. LT-3007/64]. The report is under consideration of the State Government.

Prices of Foodgrains

115. Shri Karni Singhji: Will the Minister of Food and Agriculture be pleased to state how the rise in prices in India of wheat, rice and sugar compared with rise in prices in countries like Japan, China, Ceylon, Burma, U.K., U.S.A. and U.S.S.R. during the last five years?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): The following Statements are laid on the Table of the House. [Placed in Library. See No. LT-3008/64].

- (i) Index numbers of wheat prices in India and certain foreign countries during the years 1959 to 1963.
- (ii) Index numbers of Rice Prices in India and certain foreign countries during the years 1959 to 1963.
- (iii) Retail prices of sugar in India and certain selected foreign countries during the years 1959 to 1963.

Import of Foodgrains

116. Shri R. S. Pandey: Will the Minister of Food and Agriculture be pleased to state:

(a) the quantity of foodgrains imported by our country during the period from 1959 to 1962;

(b) the value of such imports; and

(c) whether there has been decrease or increase in imports of foodgrains as compared to 1968 figures?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b):

Year	Quantity in '000 Metric Tons	Approximate C & F value in crores of rupees
1959	3868	141.41
1960	5137	192.84
1961	3495	129.56
1962	3640	141.09

(c) There has been an increase.

C. D. Programme in Delhi Region

117. { Shri Hem Raj;
Shri Bibhuti Mishra;
Shri K. N. Tiwary:

Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether it is a fact that the Indian Institute of Public Administration undertook a survey of the Community Development Programme of the Delhi Region;

(b) if so, what are the conclusions of the survey; and

(c) whether Government propose to lay a copy thereof on the Table?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Yes, Sir; as part of a study of the public perception of and support to the programmes of Government in general, with particular reference to five specific types of Government programmes, viz., Community Development, Health, Police, Postal and the Delhi Transport Undertaking.

(b) The final report of the study presenting and interpreting all the relevant data is not ready yet.

(c) Does not arise now, in view of (b) above.

राजधानी में चीनी के व्यापारी

118. श्री श्रींकार लाल बेरवा : क्या साक्ष तथा कृषि मंत्रों यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली राजधानी में चीनी के व्यापारियों की संख्या घटा दी गई है ;

(ख) यदि हां, तो पहले चीनी की कितनी दुकानें थीं और अब कितनी हैं ;

(ग) क्या वर्तमान दुकानें दिल्ली की जनसंख्या की मांग को पूरा करने के लिये पर्याप्त हैं ; और

(घ) यदि नहीं, तो शेष जनसंख्या की मांग पूरा करने के लिये सरकार ने क्या प्रबन्ध किया है ?

साक्ष तथा कृषि मंत्रालय में उपमंत्री (श्री डा० रा० चड्ढा) : (क) जी, हां ।

(ख) शोक व्यापारियों की संख्या 220 से घटा कर 64 और खुदरा व्यापारियों की, ५१५८ से 47.७८ कर दी गई है ।

(ग) जी, हां ।

(घ) प्रश्न ही नहीं उठता ।

फसलों को हानि

119. { श्री बाल्मीकी :
श्री बलजीत सिंह :
श्री इ० नचुल्लन राव :

क्या साक्ष तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) जुलाई 1964 में अधिक वर्षा के कारण कटा-कटा फसलों को अधिक हानि पहुंची है ;

(ब) खरीफ की कौन-कौन सी फसलों को भारी हानि पहुंची है; और

(ग) अनुमानतः कुल कितनी हानि हुई है?

साथ तथा हवि मंत्रालय में उपमंत्री (श्री शाहनवाज खां): (क) से (ग). उपलब्ध जानकारी का एक विवरण सभा पटल पर रखा गया है [पुस्तकालय में रखा गया।
वेकिए संख्या L. T. 3009/64]

Air Fares for Tourist Class

120. **Shri Daljit Singh:** Will the Minister of Civil Aviation be pleased to state:

(a) whether the Air India International introduced lower air fares for tourist class with effect from 18th April, 1964; and

(b) if so, how these compare with the similar fares charged by other international air lines?

The Minister of Civil Aviation (Shri Kanungo): (a) and (b). Lower air fares for both first and economy class service were introduced with effect from April 1, 1964 for travel between the U.S.A. and Canada on the one hand and Europe, Middle East, Africa and the areas comprised of India, Pakistan and Ceylon on the other. These lower air fares are being applied by all Members of International Air Transport Association including Air India.

River Port near Gauhati

121. { **Shri D. D. Puri:**
Shri P. R. Chakraverti:
Shri P. C. Brooch:

Will the Minister of Transport be pleased to state:

(a) whether work on the construction of Sadilapur river port near Gauhati has started;

(b) whether there is any foreign collaboration in this project and what will be cost involved;

(c) whether the Central Government would be exercising any supervision during construction period to ensure execution of the project as per approved details and in time;

(d) when the project is likely to be completed?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): (a) to (d). A proposal for construction of a river port at Sadilapur has been received from the State Government and is under technical examination in the Ministry of Transport.

Irrigation and Water Supply Schemes

122. **Dr. P. S. Deshmukh:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that irrigation and water supply schemes involving an outlay of even Rs. 5,000 are required to be submitted to the Central Government for technical approval;

(b) if so, whether it leads to considerable delays; and

(c) whether there was a proposal that the limit should be Rs. 5 lakhs and whether that proposal has been accepted?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). Feasibility and relative priorities for irrigation schemes costing upto Rs. 15 lakhs, which are classified as minor irrigation schemes, are considered at the Annual Plan Discussions with the State Government representatives. Once the Schemes are approved at these Discussions and Plan provision made, the States are themselves competent to sanction these and technical approval of individual Schemes is not insisted upon by the Ministry of Food and Agriculture.

Water Supply Schemes:

(a) All Drinking Water Supply Schemes are technically approved by

the Ministry of Health before these are included in the National Water Supply and Sanitation Programme.

(b) Normally sanction is issued by the Health Ministry in about six weeks. Delays occur only when States furnish incomplete proposals.

(c) Yes, there was a proposal that rural water supply schemes costing upto Rs. 5 lakhs be allowed to be implemented by States without a second scrutiny by the Centre but it was not accepted because some of the States do not have a well organised Public Health Engineering Department and Central scrutiny by experts is desirable; while others appreciate Central help and guidance provided in the process of scrutiny.

Rural Education Campaign

123. **Shri K. N. Tiwary:** Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether Government's attention has been drawn to the fourth Conference of the All India Panchayat Parishad Plan for rural education campaign; and

(b) if so, the steps taken by the Central Government on the recommendation of the Conference?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) and (b). The Fourth Conference of the All India Panchayat Parishad has recommended that the General Council of Parishad may set up a small committee to work out a comprehensive programme for the All India Panchayat Parishad. The Plan for rural education campaign is to be worked out in detail by this Committee. The recommendations of the Committee on the subject would be considered by the Government on receipt.

Santa Cruz Airport

124. **Shri D. J. Naik:**
Shri Vidya Charan Shukla:

Will the Minister of Civil Aviation be pleased to state:

(a) whether it is a fact that transmission testing tower belonging to a private Engineering Company on the eastern side of Santa Cruz Airport is a dangerous obstruction for flying of Jet aircraft; and

(b) if so, the steps taken to remove the tower?

The Minister of Civil Aviation (Shri Kanungo): (a) and (b). The transmission testing tower belonging to a private Engineering Company on the eastern side of the Santa Cruz airport which constituted flying hazard has since been dismantled and removed.

Tourists Centres

*125. { **Shri Bibhuti Mishra:**
Shri K. N. Tiwary:
Shri R. S. Pandey:

Will the Minister of Transport be pleased to refer to the reply given to Unstarred Question No. 1446 on the 29th March, 1964 and state the progress made in the matter of development of Tourist Centres in the country?

The Minister of Transport (Shri Raj Bahadur): In addition to the places mentioned in reply to Unstarred Question No. 1446 answered on the 29th March, 1964 the Working Group have since visited Gulmarg to prepare a Master Plan for its integrated development as a winter sport centre.

The Report of the Working Group on Kovalam has since been accepted by the Government of Kerala and is under examination of the Planning Commission. A copy will be placed in the Library of the Sabha when the Report is finalized.

Implementation of these Master Plans and integrated development of other selected tourist areas have been included in the draft Fourth Five Year Plan for the Development of Tourism.

Food Situation in Gujarat

126. Shri P. E. Patel: Will the Minister of Food and Agriculture be pleased to state:

(a) whether he was in Ahmedabad on the 21st and 22nd July, 1964;

(b) whether representations were made to him by the Gujarat Government and different associations about restrictions on inter-State movement of wheat and *gur* which have resulted in high prices in Gujarat and have obliged the Gujarat people to pay 100 per cent more for *gur* of worst quality, useless for human consumption; and

(c) what are his reactions thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.

(b) and (c). Yes, Sir, representations were made about restrictions on inter-State movement of wheat and *gur* and the high prices of *gur*. Restrictions on movement of *gur* have been withdrawn with effect from 27th July, 1964. It is not advisable to disturb the wheat zones at present.

Mangalore Port

127. Shri Basappa: Will the Minister of Transport be pleased to state:

(a) whether there is likelihood of getting World Bank aid for the development of Mangalore Port; and

(b) if so, the efforts being made in this direction?

The Minister of Transport (Shri Raj Bahadur): (a) There is no proposal at present to seek World Bank aid for the development of Mangalore Port.

(b) Does not arise.

Scarcity Areas of Mysore

128. Shri Basappa: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government of Mysore have sought any help from Centre to overcome the difficulties of the scarcity areas of Mysore; and

(b) if so, the nature and quantum of help asked for and provided to them?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah-nawaz Khan): (a) and (b). Yes. The Government of Mysore has sent a scheme involving an outlay of Rs. 40 crores for implementation during the remaining period of Third Five Year Plan to secure speedy rehabilitation of drought affected areas in the State by intensifying various developmental activities such as soil conservation measures, minor irrigation works and diversification of agriculture.

The Ministry of Food and Agriculture had sent a Technical Team to examine the problem on the spot. On the basis of the recommendations in the Team's Report the Government of Mysore are drawing up a pilot scheme for compact areas in two taluks (viz Madhugiri and Pavagada) in Tumkur district. For the present it is considered advisable to concentrate on the implementation of the pilot scheme which will throw up valuable data to form the basis for its extension to other drought-affected areas.

However, considering the State Government's requirements for intensification of agricultural production programmes in the State including drought-affected areas additional Central assistance of Rs. 265 lakhs has been sanctioned to the State Government during the current financial year, 1964-65.

केन्द्रीय मंत्रीकुल फार्म

(ग) यह घाटा होने के क्या कारण हैं ?

129. श्री पद्मलाल बाकपाल : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सूरतगढ़, राजस्थान, का केन्द्रीय कृषि फार्म कुछ समय से घाटे में चल रहा है ;

(ख) यदि हाँ, तो जब से यह फार्म बना है, तब से प्रति वर्ष कितना घाटा रहा है ; और

(ख)

खाद्य तथा कृषि मंत्रालय में उप मंत्री (श्री शाहनवाज खाँ) : (क) फार्म के वार्षिक लेखे के अनुसार प्रतिवर्ष कुल लाभ होता है परन्तु मशीनों तथा भवन आदि के मूल्य-ह्रास की कटौती करके तथा 'पूजी खाता' पर 4 प्रतिशत वार्षिक की दर से ब्याज लगाने से लेखे के अनुसार कुछ वर्षों में हुई हानि प्रदर्शित होती है ।

फसल वर्ष (पहली जुलाई से तीस जून तक)	कुल लाभ ₹०	शुद्ध लाभ ₹०	शुद्ध हानि ₹०
1956-57	3,11,434	—	2,70,837
1957-58	1,58,621	—	5,08,945
1958-59	12,23,499	1,70,203	—
1959-60	10,35,192	—	2,24,559
1960-61	16,83,964	2,83,827	—
1961-62	12,43,233	—	6,23,136
1962-63	12,64,803	—	5,91,855†
1963-64	14,05,820	—	5,91,080††

†लेखा परीक्षा हो रही है । ††अनुमान लेखे को अन्तिम रूप दिया जा रहा है ।

(ग) कारण ये हैं :—

- (1) अपर्याप्त तथा अनियमित सिंचाई ।
- (2) बग्गर नदी की बाढ़ से फसलों को हानि ।
- (3) गर्मी के मौसम में वर्षा की कमी तथा कई वर्षों में सर्दी के मौसम में वर्षा का न होना ।

(4) 1963-64 में सख्त पाला पड़ना ।

Sugar Industry

130. {
 Shri P. C. Boroach:
 Shri Mohan Swarup:
 Shri M. Rampure:
 Shri E. Barua:
 Shri Bibhuti Mishra:
 Shri D. D. Mantri:
 Shri B. N. Kureed:
 Shri Vishwa Nath Pendey:

Will the Minister of Food and Agriculture be pleased to state:

968 (A1) LSD—4.

(a) whether Government have appointed a Committee to inquire into the working of the sugar industry; and

(b) if so, its terms of reference?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. E. Chavan): (a) Yes, Sir.

(b) The Commission shall make an enquiry into—

- (1) the determination of the price, and system of distribution of sugar;
- (2) the policy regarding licensing of new sugar factories and the expansion of existing sugar factories.

Congestion at Calcutta Port

131. {
 Shri P. K. Deo:
 Shri Solanki:

Will the Minister of Transport be pleased to state:—

(a) whether prevalence of bores in the Hooghly has led to congestion in the Calcutta Port;

(b) what immediate steps were taken to relieve the congestion; and

(c) what were the consequential effects due to the congestion in the Calcutta Port?

The Minister of Transport (Shri Raj Bahadur): (a) Occurrence of bores in a tidal river like the River Hooghly is a normal feature. The frequency and the intensity of the bore-tides in the River Hooghly have, of late, increased due to the progressive fall in the head water supply. During bore-tide periods, restrictions have to be imposed to a greater or lesser extent, depending upon the strength of the bores, in making use of the riverside jetties numbering ten and moorings numbering 46. A temporary shortage of berthing capacity is thus created and vessels seeking entry into the Port of Calcutta, when dock berths are occupied, have to be detained at Sandheads, leading to congestion there. In June 1964, the number of vessels detained at Sandheads during the bore-tide period from the 7th to the 14th fluctuated between 12 to 18. The number of vessels normally detained at Sandheads during bore-tides is generally less. The reasons for a larger number of vessels waiting at Sandheads in June 1964 was due to the fact that the Port had to deal with as many as 52 deep laden vessels during that month against an average of 30 per month during the preceding three months. The number of deep laden food ships handled by the Port in June, 1964 was 33, against an average of 20 in the preceding three months. It takes longer time to discharge deep laden vessels and therefore the berths inside the docks continued to be occupied in June, 1964 by the ships for longer periods, with the result that the number of vessels which could be brought to Port and berthed had to be restricted.

(b) The congestion of vessels at Sandheads can be avoided during bore-tide periods if more berths are provided in the Port. This, is how-

ever, not an economically feasible solution, nor is it possible within a short time to provide additional berths. Other steps which were feasible had, therefore, to be taken. One such step was to improve the labour output so that vessels occupying berths inside the docks could be loaded and unloaded more quickly and detention to vessels waiting for berths reduced. A scheme providing incentives to shore labour for higher output has already been introduced and is working satisfactorily. The drawing up of a similar scheme as far as labour employed on ships is concerned was, therefore, taken in hand on an urgent basis.

(c) Whenever there is congestion, the turn-round of ships is adversely affected. As far as chartered vessels are concerned, demurrage becomes payable by the charterers for idle time calculated according to the terms of the charter. There have been representations from the Liner operators also.

'Kallo Kand' Herb

132. { Shri P. K. Deo:
Shri Krishnapal Singh:
Shrimati Laxmi Bai:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether Mr. Rasiklal Vaidya, Chairman of the Jamnagar Medical Plants and Garden Committee has discovered a wonder herb "Kallo Kand" found in Jesur Mountains in Gujarat, which once taken by a person enables him to go without food for days together; and

(b) if so, whether any enquiry has been made in this regard and how far it will be able to solve the food problem of the country?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No. It is understood that Shri Rasiklal Vaidya, Chairman of the Medicinal Plants and Garden Committee constituted by the Government of Gujarat was shown the root of **Kallo Kand** by some villagers during the tour of the Committee in Gujarat. It was reported by the villagers that this root was eaten by

sadhug at an interval of about one week during which time they do not take any food. The claim has not been tested.

(b) No.

133. **Shri N. Sreekantan Nair:** Will the Minister of Transport be pleased to state:

(a) whether a scheme for the new Neendakara Bridge on National Highway No. 47 has been finalised;

(b) if so, when the work is scheduled to begin and when it is expected to be completed; and

(c) what is the cause of delay?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):

(a) Yes, Sir.

(b) The plans and estimates for the work have been scrutinised and the sanction to take up its execution is expected to be issued shortly. The work is expected to be completed in about three years after its commencement.

(c) Delay was due to preparation of plans and estimates and in the finalisation of the technical details.

Sinking of a Cargo Vessel

134. { **Shri Vishwa Nath Pandey:**
Shri Ram Harkh Yadav:

Will the Minister of Transport be pleased to state:

(a) whether it is a fact that a Panamanian cargo vessel "Union Atlantic", carrying iron ore from Calcutta and Cocanada sank in the Bay of Bengal; east of Madras Port on the 21st June, 1964; and

(b) if so, the causes of its sinking and the loss suffered?

The Minister of Transport (Shri Raj Bahadur): (a) The distress message broadcast by s.s. "Union Atlantic" was picked up on the 20th June, 1964. All the 38 survivors of the

vessel mainly consisting of Chinese nationals were picked up by the British steamer "MADAN" and landed at Colombo on June 23rd. It is presumed that the Union Atlantic must have ultimately sunk as there are no subsequent reports from any ships at sea.

(b) The probable cause of the sinking of the vessel may be the flooding with water of the No. 1 lower hold on account of springing a leak. She had a total cargo of 8,500 tons of iron ore which is a total loss.

Cropping Patterns

135. **Shri Vishwa Nath Pandey:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that a study of the cropping patterns of India has been undertaken by the National Council of Applied Economic Research, Delhi; and

(b) if so, when the report will be submitted to Government?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah-nawaz Khan): (a). Yes.

(b) The Council is a private research organisation and is undertaking the study on its own initiative. The question of its making a report to the Government, therefore, does not arise.

C. D. Blocks

136. { **Shri Vishwa Nath Pandey:**
Shri Hem Raj:
Shri Vishram Prasad:
Shri R. Barua:

Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether it is a fact that a working group set up by his Ministry has suggested that community development blocks be classified on the basis of availability of water resources in order to facilitate an extensive approach for agricultural production; and

(b) if so, when the suggestion is likely to be implemented?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) The Working Group has suggested classification of Blocks in three broad categories. One of these categories is of Blocks where intensive programmes of crop cultivation could be taken up, for which it has suggested assured water supply, i.e., assured irrigation or assured rainfall as the criterion of selection.

(b) The State Governments and Union Territories have been requested to keep this suggestion in view while selecting Blocks under Intensive Agricultural Areas programme.

निर्वाचन क्षेत्रों का परिसीमन

137 { श्री विश्वनाथ पाण्डेय :
श्री हलजीत सिंह :

क्या बिधि मंत्री यह बताने की कृपा करेंगे कि गत जनगणना के आधार पर राज्य विधान मंडलों तथा लोक-सभा के चुनावों के लिए निर्वाचन क्षेत्रों के परिसीमन के लिये गठित परिसीमन आयोग ने 31 जुलाई, 1964 तक क्या प्रगति की है ?

बिधि तथा सामाजिक सुरक्षा मंत्री (श्री अ० क० सेन) : निर्वाचन क्षेत्रों का परिसीमन करने में परिसीमन आयोग द्वारा की गयी प्रगति इस प्रकार है :—

(i) परिसीमन आयोग ने केरल और मध्य प्रदेश राज्यों में और गोवा, दमन और दीव तथा पांडीचेरी के संघ राज्य क्षेत्रों में संसदीय तथा सभा निर्वाचन क्षेत्रों का परिसीमन पूरा कर लिया है,

(ii) आन्ध्र प्रदेश के सम्बन्ध में परिसीमन आयोग की मसौदा प्रस्थापनाएं 25 फरवरी, 1964 को

प्रकाशित की गयी थीं। छः जिलों के सम्बन्ध में आपत्तियां और सुझाव सुनने के लिए अब तक दो सार्वजनिक बैठकें हो चुकी हैं। शेष 14 जिलों के सम्बन्ध में आपत्तियां और सुझाव सुनने के लिए सार्वजनिक बैठकें शीघ्र की जायेंगी और परिसीमन पूरा कर दिया जायेगा,

(iii) मद्रास और उड़ीसा राज्यों के सम्बन्ध में परिसीमन आयोग की प्रस्थापनाएं, क्रमशः 23 जून, 1964 और 17 अगस्त, 1964 को प्रकाशित की गयी हैं। जनता से प्राप्त आपत्तियों और सुझावों पर उचित समय पर होने वाली सार्वजनिक बैठकों में विचार किया जायेगा,

(iv) मैसूर के सम्बन्ध में परिसीमन आयोग की प्रस्थापनाएं, बंगलौर सिटी कारपोरेशन और हुबली-धारवाड़ कारपोरेशन को छोड़कर, सहयोजित सदस्यों से परामर्श करके तैयार की गयी हैं। इन दो कारपोरेशनों के हलकों का राज्य सरकार पुनर्गठन कर रही है,

(v) महाराष्ट्र और पंजाब राज्यों तथा हिमाचल प्रदेश के संघ राज्य क्षेत्र के सम्बन्ध में प्रस्थापनाएं तैयार हो गयी हैं और सहयोजित सदस्यों के साथ विचार विमर्श करने के पश्चात् प्रकाशित की जायेंगी,

(vi) जहां तक अन्य राज्यों और संघ राज्य क्षेत्रों का सम्बन्ध है, आंकड़े इकट्ठे करने, नकशे तैयार करने और सहयोजित सदस्यों के साथ विचार विमर्श के लिए अस्थायी प्रस्थापनाएं तैयार करने का प्रारम्भिक कार्य चल रहा है,

(vii) परिसीमन आयोग ने दिल्ली के संघ राज्य क्षेत्र के लिए संसदीय निर्वाचन क्षेत्रों को पुनःपरिसीमित करने का काम अभी टाप में नहीं लिया है।

Fertilizers for Tobacco

138. **Shri Kolla Venkaiah:** Will the Minister of Food and Agriculture be pleased to state:

(a) the quantities of Ammonium Sulphate and other chemical manures allotted to various States to be used for Virginia tobacco fields and for other crops during 1964-65;

(b) how the quotas of States are fixed; and

(c) the quantities delivered to various States by the end of June, 1964?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) and (c). A total quantity of 10,000 tonnes of Sulphate of Ammonia was allotted to Andhra Pradesh or use on tobacco crop. As the allotment was made on 3-7-1964 (the question of supply till 30-6-1964 does not arise). A statement showing the allotments made in favour of various States and other users excepting tobacco growers in Andhra Pradesh and the quantities supplied till 30-6-1964 is laid on the Table of the House. [*Placed in Library. See No. LT-3010/64.*]

(b) The quotas of different States are fixed after taking into account the following factors:—

- (i) demands received from the States;
- (ii) total supplies available by way of indigenous production and imports;
- (iii) carry-over stocks already available with the States;
- (iv) past performance of the States in lifting quotas allotted to them; and
- (v) need for popularisation of a fertiliser planned for production in a particular State.

Cattle Insurance Scheme

139. { **Shri Ramachandra Ulaka:**
Shri Dhuleshwar Meena:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 721 on the 24th March, 1964 and state:

(a) whether the pilot model scheme prepared on cattle insurance has since been considered by Government; and

(b) if so, the decision taken thereon?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) and (b). The pilot model scheme on Cattle Insurance is still under consideration.

Federation of Consumer Co-operatives

140. { **Shri Ramachandra Ulaka:**
Shri Dhuleshwar Meena:

Will the Minister of Community Development and Cooperation be pleased to refer to the reply given to Starred Question No. 1211 on the 28th April, 1964 and state: ;

(a) whether the comments of the State Governments on the proposal for setting up of the Federation of Consumers Cooperatives have since been received;

(b) if so, the nature thereof; and

(c) the decision taken thereon?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Yes.

(b) A statement indicating the State-wise position is placed on the Table of the House. [*Placed in Library. See No. LT-3011/64.*]

(c) It has been decided to set up State Federations in States having either 10 or more wholesale stores or where the annual turn-over of the

existing wholesale stores exceeds Rs. 50 lakhs. Two State Federations have already been registered in Mysore and Madhya Pradesh.

Purchase of Agricultural Commodities

141. { Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Community Development and Cooperation be pleased to refer to the reply given to Starred Question No. 1226 on 28th April, 1964 and state:

(a) whether the scheme for outright purchases of agricultural produce from farmers by co-operative marketing societies has since been considered by Government; and

(b) if so, the nature of decision taken thereon?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Yes.

(b) The scheme will be introduced in 200 selected marketing societies in 1964-65 and another 300 societies in 1965-66. The scheme will be on a pilot basis for a period of three years. Selected marketing societies will undertake outright purchases of agricultural produce to meet losses, if any, arising out of this transaction. Every selected society will create a price fluctuation fund by allocating 10% of its annual net profit. Government will contribute at the rate of 20 per cent of the value of agricultural produce purchased under the scheme during the preceding year by the cooperatives. This contribution will be in respect of selected societies but will be kept in each state in an account with the State cooperative marketing society. The scheme has been circulated to the State Governments for implementation.

Teachers Constituencies

142. { Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 1280 on the 1st May, 1964 and state:

(a) whether the proposal in regard to the implementation of the recommendations made by the Election Commission to abolish teachers constituencies has since been considered by Government; and

(b) if so, the result thereof?

The Minister of Law and Social Security (Shri A. K. Sen): (a) The matter is still under consideration of the Government.

(b) Does not arise.

विमान दुर्घटनायें

143. { श्री गुलशन :
श्री रामचन्द्र मलिक :

क्या प्रसैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) जनवरी से अगस्त, 1964 तक कितनी विमान दुर्घटनायें हुईं ;

(ख) उन दुर्घटनाओं में कितने व्यक्ति मरे ;

(ग) क्या मरने वाले व्यक्तियों के उत्तराधिकारियों को कोई मुद्रावजा दिया गया है ; और

(घ) भविष्य में ऐसी दुर्घटनाओं की रोकथाम के लिये क्या कदम उठाये गये हैं ?

प्रसैनिक उड्डयन मंत्री (श्री कानूनगो):

(क) और (ख). भारत में जनवरी से अगस्त, 1964 तक भारत में रजिस्टर्ड 19 वायुयान और 6 ग्लाइडर दुर्घटनाग्रस्त हुए जिनके परिणामस्वरूप 4 व्यक्तियों की मृत्यु हुई ।

(ग) सूचना अभी उपलब्ध नहीं है ।

(घ) सभी वायुयान दुर्घटनाओं और अथ खतरनाक घटनाओं की जांच की जाती है और ऐसी जांच से पता चलने वाली कमियों को दूर करने के लिये कार्यवाही की जाती है ।

पंजाब में निर्वाचन सम्बन्धी याचिकायें

144. श्री गुलशन : क्या बिधि मंत्र : यह बताने की कृपा करेंगे कि :

(क) 1962 में विधान सभा और लोक-सभा के लिये हुए निर्वाचनों के सम्बन्ध में कितनी याचिकायें पंजाब में निर्वाचन न्यायाधिकरण के पास भेजी गई ;

(ख) सितम्बर, 1964 तक कितनी याचिकाओं पर निर्णय हो गये हैं, कितनी विचाराधीन हैं ; और

(ग) विलम्ब के क्या कारण हैं ?

बिधि तथा सामाजिक सुरक्षा मंत्री (श्री अ० कु० सेन) : (क) पंजाब विधान सभा के लिए हुए निर्वाचन के सम्बन्ध में 56 और लोक-सभा के लिए हुए निर्वाचनों के सम्बन्ध में 6 निर्वाचन याचिकायें निर्वाचन न्यायाधिकरणों को निर्दिष्ट की गई ।

(ख) पंजाब विधान सभा के लिए हुए निर्वाचनों के सम्बन्ध में 11 निर्वाचन याचिकायें 1 सितम्बर, 1964 को लम्बित थीं । पंजाब विधान सभा के लिए हुए निर्वाचनों के सम्बन्ध में शेष 45 निर्वाचन याचिकायें और लोक-सभा के लिये हुए निर्वाचनों के सम्बन्ध में 6 की 6 निर्वाचन याचिकायें उस तारीख से पहले ही निपटा दी गयी थीं ।

(ग) विलम्ब के कारण साधारणतया ये हैं : निर्वाचन न्यायाधिकरणों द्वारा पारित वादकालीन आदेशों के सम्बन्ध में उच्च न्यायालय में फाइल की गई रिट

याचिकाओं में निर्वाचन न्यायाधिकरणों के समक्ष प्रन्तरिम रूप से कार्यवाहियों को रोकने की मजूरी, निर्वाचन न्यायाधिकरणों के समक्ष कार्यवाहियों में पुच्छा के लिए साक्षियों की बहुत बड़ी संख्या, निर्वाचन न्यायाधिकरणों के सदस्यों के रूप में नियुक्त जिलाधीशों की बदली और न्यायाधिकरण के काम के लिए पर्याप्त समय दे सकने में निर्वाचन न्यायाधिकरणों के सदस्यों की असमर्थता ।

Bye-Elections

145. Shri Bade: Will the Minister of Law be pleased to state:

(a) the number of bye-elections for Parliament as well as for State Legislatures pending in the country; and

(b) when they are proposed to be held?

The Minister of Law and Social Security (Shri A. K. Sen): (a) Bye-elections are due to be held to fill four vacancies in the House of the People, one vacancy in the Council of States, ten vacancies in the State Legislative Assemblies and four vacancies in the State Legislative Councils.

(b) Bye-elections to fill the one vacancy in the Council of States and two vacancies in the Legislative Councils are in progress. Bye-elections to fill the other vacancies will be held as soon as practicable in October and November.

Viscount Service to Mohanbari

146. { Shri J. N. Hazarika:
Shrimati Jyotsna Chanda:

Will the Minister of Civil Aviation be pleased to state:

(a) the reasons for which the Viscount service to Mohanbari (Dibrugarh) has been suspended;

(b) whether it is a fact that a lot of inconvenience has been caused to the travelling public for non-availability of the Viscount service in Dibrugarh;

(c) whether it is also a fact that the Mohanbari Aerodrome is under repairs; and

(d) if so, whether the Viscount Service could not be operated from Chabua Air strip till the Mohanbari is made serviceable?

The Minister of Civil Aviation (Shri Kanungo): (a) The Viscount service to Mohanbari had to be suspended as the runway is under repairs.

(b) and (c). Yes, Sir.

(d) For security reasons, Chabua Aerodrome is not available for the purpose.

Cattel Feed Mills

147. Shrimati Jyotsna Chanda: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government propose to set up with the aid of the Food and Agriculture Organisation cattle feed mills in India;

(b) if so, how many mills will be set up and where; and

(c) the number of such mills in existence at present?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) and (b). The Food and Agriculture Organisation does not itself provide any economic aid; it only undertakes to sponsor worthwhile projects for consideration by interested Government Organisations. The Oxford Committee for Famine Relief has agreed, on an approach from the Food and Agriculture Organisation, to provide equipment valued at \$302,500 for a cattle feed mixing plant at Anand in Gujarat State. Schemes similar to the one at Anand were received from Andhra Pradesh and Madras and forwarded to the Food and Agriculture Organisation. They have advised that as it is difficult to find donors for such large schemes, smaller ones may be sponsored if so desired. The matter is receiving consideration.

(c) None, under government control.

Bombay-Agra National Highway

148. Shri M. L. Jadhav: Will the Minister of Transport be pleased to state:

(a) whether it is a fact that there is a very heavy traffic in Maharashtra region on the Bombay-Agra Road, a National Highway and a number of accidents take place in this portion of the road; and

(b) if so, the measures that have been taken to maintain this road in order to meet the needs of heavy vehicular traffic?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):

(a) The intensity of traffic on Bombay-Agra Road (NH 3) between Bombay and Thana is about 38,000 tons per day, and beyond Thana it is about 10,000 tons per day in Maharashtra. Due to heavy traffic the number of accidents are comparatively high.

(b) Out of 173 miles of this National Highway in Maharashtra 86 miles is double lane and 87 miles is single lane in width of pavement. Improvement works consisting of widening of formation width, widening of pavement, strengthening the existing surface, construction of missing bridges, construction of diversions around crowded towns such as Bhusawal and Dhulia and some villages, and conversion of some of the level crossings into over-bridges have been taken up. Their cost in all is about Rs. 390 lakhs. Some of these works have been completed, and others are in progress. A four lane expressway has recently been thrown open to traffic between Sion and Thana in order to provide relief to the most heavily trafficked section. Maintenance and repairs are carried out regularly every year.

Konkan Steamer Service

149. Shri Kajrolkar: Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the dispute between the Maharashtra State and the Bombay Steam Navigation Company regarding Konkan Steamer service has been settled;

(b) if so, whether Konkan coastal steamer service will run regularly;

(c) whether any other company is going to run the Konkan service; and

(d) if so, the particulars thereof?

The Minister of Transport (Shri Raj Bahadur): (a) There is no dispute as such but negotiations are still going on and nothing final has yet emerged.

(b) As usual, the steamer service is being maintained except during the monsoon months.

(c) and (d). Messrs Chowgule Steamships Ltd., Goa have been permitted to build three new ships for the Konkan service. The first of these ships is expected to arrive in November, 1964. The details of services to be maintained by this Company have not yet been worked out.

Agricultural Production

150. Shri Shiv Charan Gupta: Will the Minister of Food and Agriculture be pleased to state:

(a) the expenditure incurred by Government in the First and Second Five Year Plans and during 1961-62, 1962-63 and 1963-64 on agricultural production; and

(b) how much land was under cultivation in 1950, at the end of First and Second Plan period and on the 31st March, 1963?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The estimates of expenditure incurred by the Central and State Governments and Union Territories on agricultural production and allied programmes such as minor irrigation, animal husbandry

and fisheries during 1st and 2nd Five Year Plans and the first three years of Third Plan are as under:—

Period	Expenditure incurred (Rs. in Crores)
1. First Five Year Plan .	206
2. Second Five Year Plan	271
<i>Third Five Year Plan</i>	
1961-62	84 *
1962-63	9
1963-64 (anticipated) *Provisional	135 *

(b) Period**	Cultivated area (Net area sown plus current fallows) (In 000 acres)
(i) 1950-51	319,816
(ii) 1955-56 (At the end of 1st Plan)	347,755
(iii) 1960-61 (At the end of the Second Plan)	357,223
(iv) 1961-62	360,554

The date for the year 1962-63 have not yet become available.

** (July-June)

Delhi Milk Scheme

**151. { Shri Shiv Charan Gupta:
Shri Chandak:**

Will the Minister of Food and Agriculture be pleased to state:

(a) the daily capacity of the plant of Delhi Milk Scheme to pasturize and to distribute milk in Delhi;

(b) what has been the utilisation of this capacity during 1960, 1961, 1962 and 1963 respectively;

(c) the capital investment in this project;

(d) the profit and loss in this case during the above years; and

(e) the prospects of meeting requirements of Delhi from this source in 1971, 1976 and 1981?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) The daily capacity is 3,750 maunds or 1,36,360 litres on single shift basis.

(b) The utilisation of the capacity was as follows:—

November, 1959	
to March, 1961	37.7%
1961-62	74%
1962-63	96.85%

(c) Capital investment in the Delhi Milk Scheme as on 31-3-1963 was as under:—

(i) Assets other than the buildings, at cost	Rs.	179.02 lakhs
(ii) Buildings, & Air Conditioning Plant		70.83 lakhs

(d) The Scheme has been running at a loss. The losses were as under:—

	Rs.
1959-61	5.02 lakhs
1961-62	4.16 lakhs
1962-63	10.64 lakhs

The above losses are arrived at after providing for interest on capital. Interest on the capital adjusted during these years is:—

	Rs.
1959-61	4.39 lakhs
1961-62	4.38 lakhs
1962-63	6.34 lakhs

(e) The plant is planned for an optimum capacity of 7,000 maunds of milk per day, which was expected to be attained by 1966. The capacity is proposed to be expanded to 12,000 maunds eventually. Even then the requirements of Delhi will continue to be met only partially as at present.

Working Group on Animal Husbandry

152. Shri Man Singh P. Patel: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have received any report of the Working Group on Animal Husbandry and Dairy Co-operatives; and

(b) if so, the action being taken by Government thereon?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) Yes.

(b) The report received by the Government is under examination.

Sugar Supply for Industries

153. Shri Sham Lal Saraf: Will the Minister of Food and Agriculture be pleased to state:

(a) whether foreign exchange earning industries like fruit, vegetable and other food preserves have suffered because of low production for want of adequate supplies of sugar during the past year or so; and

(b) if so, the steps taken to restore the normal supplies of sugar to these industries?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, to some extent due to the overall shortage of sugar in the country.

(b) (1) The State Governments wherever necessary were requested to supply requisite quantities of sugar to the fruit and vegetable preservation industries.

(2) Supply of sugar was specially arranged for the manufacture of fruit and vegetable products for the supplies to the Army.

(3) For the purpose of manufacturing fruit products for export, a special quota of sugar was made available to the manufacturers for export.

(4) In the peak fruit season in 1964, on a representation from the Fruit/Vegetable Canning Industry, the Central Government allotted quotas of sugar direct from the centre to the fruit preservation industry for two months (May-June and June-July) to meet the shortfall between the actual requirement of the industry and the quantity supplied by the State Governments.

Pathankot-Srinagar Air Service

154. **Shri Sham Lal Saraf:** Will the Minister of Civil Aviation be pleased to state:

(a) whether a regular passenger air service run by the Indian Airlines Corporation between Pathankot and Srinagar till recently has been stopped;

(b) whether Government are aware of the hardships it entails and inconvenience it has been causing to the travelling public in general and the tourists in particular enroute Kashmir and back, particularly during the bad weather or the breakdown of the Jammu-Srinagar road; and

(c) if so, whether Government propose to restart this service?

The Minister of Civil Aviation (Shri Kanungo): (a) The service was not operated after September, 1961.

(b) and (c). Pathankot airfield is not available for operation of scheduled services at present.

Export Quota of Sugar

155. **Shri Chandak:** Will the Minister of Food and Agriculture be pleased to state:

(a) the export quotas of sugar fixed for 1962, 1963 and 1964;

(b) the quantity actually exported during 1962, 1963 and upto 31st July, 1964 and their F.O.B. values; and

(c) the amounts of freight concession granted by the Railways for carrying the sugar from the mills to the ports?

The Deputy Minister in the Ministry of Food and Agriculture (Shri

D. E. Chavan): (a) and (b). The information is as under:

Year	Quantity sold for export (lakh tonnes)	Quantity shipped (lakh tonnes)	Estimated f.o.b. value (Rs. per tonne)
1962	4.24	3.73	397
1963	4.31	4.79*	676
1964	2.32	2.07** (upto 31-7-64)	842

!Includes 50,000 tonnes shipped against 1962 sales.

**Includes 2,460 tonnes shipped against 1963 sales.

(c) No concession was granted.

Regional Conference of Legal Education

156. { **Shri Vishwa Nath Pandey:**
Shri Ram Harkh Yadav:

" Will the Minister of Law be pleased to state:

(a) the part played by the Indian delegation to the Second Regional Conference of Legal Education held recently in Singapore; and

(b) whether the Conference finalised the constitution for the establishment of a Regional Centre for Research and Teaching in law for the South-East Asian countries?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):

(a) and (b). The Government of India did not sponsor any delegation to the Conference and no report has been received by the Government in regard to the proceedings of the Conference or the conclusions arrived thereat.

कृषि विकास

157. श्री श्रीकार लाल बरवा : क्या काच तथा कृषि मंत्री यह बताने की कृपा

करेंगे कि :

(क) क्या केन्द्रीय सरकार ने कृषि विकास के लिए औद्योगिक लाइसेंस प्रणाली चालू की है ; और

(ख) यदि हां, तो इसकी रूपरेखा क्या है ?

ज्ञात तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : (क) जी, नहीं ।

(ख) प्रश्न ही नहीं होता ।

भूकम्प सम्बन्धी अनुसन्धान

158. श्री तन सिंह : क्या असेनिक उड्डयन मंत्र : यह बताने की कृपा करेंगे कि :

(क) देश में भूकम्प के सम्बन्ध में अनुसन्धान करने के लिए कितनी भूकम्पीय वेधशालाएं कार्य कर रही हैं ;

(ख) क्या भूकम्प आने से पूर्व उसकी जानकारी हो सके, इस विषय में भी कोई अनुसन्धान किया गया है ; और

(ग) यदि हां, तो उसका क्या परिणाम रहा ?

असेनिक उड्डयन मंत्री (श्री कानूनगो) :

(क) भूकम्प-विज्ञान से सम्बद्ध मल झांकड़ों को इकट्ठा करने के लिए इस समय देश में 19 भूकम्पीय वेधशालाएं हैं । इन झांकड़ों का उपयोग अनुसन्धान के लिए भी किया जाता है ।

(ख) नहीं ।

(ग) प्रश्न नहीं उठता ।

Shortage of Jute

159. Shri P. G. Sen: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that shortage of 40 per cent of jute production this year is expected; and

(b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). There have been a few reports of localised damage to the jute crop due to excessive rains and floods in parts of Assam, Bihar, Uttar Pradesh, Orissa and West Bengal. However, it is not possible at this stage to give a quantitative estimate of the probable loss, if any. A quantitative estimate of jute production in the country this year will be available from the all-India Final Estimate of jute, 1964-65 which is expected to be ready sometime in December, 1964.

Dum Dum-Calcutta Helicopter Service

160. Shri Brij Raj Singh—Kotah: Will the Minister of Civil Aviation be pleased to state:

(a) the stage of the proposal for operating Helicopter Service between Dum Dum airport and Calcutta City;

(b) whether this service is going to be in the private sector; and

(c) when it will start?

The Minister of Civil Aviation (Shri Kanungo): (a) to (c). The economics of helicopter operations between Calcutta City and Dum Dum Airport are still under examination.

National Highway No. 13

161. Shri S. B. Patil: Will the Minister of Transport be pleased to state:

(a) whether it is a fact that National Highway No. 13 was included in the Third Five Year Plan programme;

(b) if so, the total outlay for the same; and

(c) whether it would be possible to spend the entire amount provided for during the remaining period of the Plan?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): (a) Yes, Sir.

(b) A programme of works costing Rs. 153 lakhs with an expenditure ceiling of Rs. 75 lakhs has been approved for the improvement of this National Highway in the Third Five Year Plan period.

(c) As the works were sanctioned recently, no expenditure has so far been reported. Expenditure to the tune of Rs. 50 lakhs, however, is likely to be incurred during the remaining period of the current Plan.

Postal Ballots at General Elections

162. Shri H. N. Mukerjee: Will the Minister of Law be pleased to state:

(a) whether it is a fact that certain officers and men of the Indian Merchant Navy represented some time back to the Chief Election Commissioner that facilities should be given to them for sending in postal ballots at the general elections; and

(b) if so, whether any decision has been taken in the matter?

The Minister of Law and Social Security (Shri A. K. Sen): (a) Yes, Sir.

(b) The Election Commission is of the view that a mere extension of postal ballot facilities to our merchant seamen would not be sufficient, even if it were practicable. Further, such extension is not possible without attracting claims for similar facilities from the other classes of persons similarly situated, for instance, Railwaymen, R.M.S. travelling staff, Airlines staff, etc. who are more numerous and are not given this privilege.

Development of Cooperative Sector

163. Shrimati Ramdulari Sinha: Will the Minister of Community Development and Cooperation be pleased to state:

(a) to what extent various States have been able to utilise the plan

financial provision and achieve the physical targets, year-wise, in Third Five Year Plan on the development of cooperative sector;

(b) the impact of agricultural programme under Third Five Year Plan on the food production of each State; and

(c) the estimated and actual increase in agricultural food output?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) A statement showing the utilisation of financial provision during the first three years of the Third Plan is laid on the Table of the House. [Placed in library. See No. LT-3012/64]. Information on the achievement of physical targets included in the Plan is being collected and will be laid on the Table of the House.

(b) and (c). Although the inputs in Agriculture e.g., consumption of chemical fertilisers, area under minor irrigation etc. are showing a steady increase from year to year, production of foodgrains during the last four years has fluctuated between 78 and 81 million tonnes. The main factor responsible for this situation has been adverse weather, affecting production in a country where less than one-fifth of the cropped area has assured irrigation facilities. A statement showing the production of foodgrains, Statewise, during the years 196-61 to 1963-64 is enclosed.

12.00 hrs.

Re. MOTION FOR ADJOURNMENT

UNAUTHORISED LANDING OF TWO FOREIGNERS IN A PLAN AT MURUD

Mr. Speaker: I had held over this Adjournment Motion till today. I refer to the motion tabled by Shri Nath Pai. Now, is Mr. Hathi here?

Shri Rane (Buldana): Shri Hathi is just now going to make a statement in the Rajya Sabha on this very subject. He will be taking two to three minutes to come to this House.

Mr. Speaker: I will wait. When he comes I will take it up.

Shri Nath Pal (Rajapur): I did not quite follow.

Mr. Speaker: Let Mr. Hathi come and I will take up your motion at that time.

Mr. Speaker: I will look into the papers. I would request the hon. Member to just meet me and we will discuss it. I will see how it has been disallowed.

Shri Mohammad Elias (Howrah): I had also sent a Calling Attention Notice in respect of Andaman and Nicobar Islands. I have not been informed whether it has been admitted or not.

Mr. Speaker: I will send the information. He might sit down.

Shri D. C. Sharma: What is the reply to my point of order, Sir?

Mr. Speaker: There is no point of order. I will examine it.

Shri D. C. Sharma: There is a point of order. I have got this.

Mr. Speaker: I have said I will get it examined. What further can I say? I cannot remember all the facts.

Shri Hari Vishnu Kamath (Hoshangabad): The Home Minister is here now. Shri Hathi has not come.

Mr. Speaker: Shri Hathi has to come. Shri P. C. Boroah.

RE. POINT OF ORDER (Query)

Shri D. C. Sharma (Gurdaspur): Sir, on a point of order. I sent a Starred Question on this very subject to the Lok Sabha and I got the reply from the Lok Sabha Secretariat that "we cannot admit your question noted above as it attracts the provisions of clause 7 of rule 41(2), of the Rules of Procedure and Conduct of Business in the Lok Sabha". I again wrote to the Lok Sabha why my question had been disallowed. But today, I find that a Calling Attention Notice on the same subject has been admitted. I cannot imagine that there can be two different rules; one set of rules for some Members and another set of rules for some other Members.

Mr. Speaker: Order, order. That sort of reflection should not be made: that there are different rules for different persons. I take strong objection to that. I cannot tolerate it. There ought to be some limit.

Shri D. C. Sharma: Here is the question . . .

Mr. Speaker: Let me examine it, and I will then answer it. If he is not satisfied, then he can raise that objection.

Shri D. C. Sharma: Here is a Calling Attention Notice . . .

12.04 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED INTRUSION OF CHINESE PATROL INTO SIKKIM

Shri P. C. Boroah (Sibsagar): Under Rule 197, I call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported intrusion by a Chinese patrol into Sikkim on the 27th August, 1964."

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): Mr. Speaker, Sir, it is a fact that a Chinese patrol intruded into Sikkim on 27th August 1964. At 6.30 p.m. on that day, a Chinese patrol of three men was seen at a place 150 yards inside Sikkim. The place is about 900 yards north-west of Nathu La and about 14 miles north-east of Gangtok. An Indian patrol was sent immediately to investigate and to intercept the Chinese patrol but the latter withdrew into darkness across the border on seeing the Indian patrol. A protest has been lodged with the Chinese Government about this intrusion.

On the same evening at about 7.15 p.m., our troops at Nathu La saw a powerful light falling on a hill feature in Tibetan territory about 500 yards north of Nathu La.

A white tent and 20 yaks were seen for the first time on the other side near Nathu La.

Some other Chinese activity was also noticed earlier. In June, our patrol at Tangkarla (11 miles east north east of Chunthang) observed two bunkers and three Chinese soldiers in blue uniforms, about a mile away on the other side of the border. Recently on 20th August one thatched hut, four stone pillars and two bunkers were seen about a mile away from the border, about 17 miles east of Gangtok.

The Chinese have been concentrating their troops and developing communications and air-fields all along the Indian borders. They are consolidating their positions and improving their logistic capacity.

Shri P. C. Borooah: May I know whether the Central Government have lodged any protest against this intrusion with China and if not, whether the Sikkim Maharaja's declaration to establish independent foreign relations has encouraged the Chinese to make this intrusion into Sikkim?

Shri A. M. Thomas: It is well-known that under the Anglo-Chinese Convention of 1890 between Great Britain acting for the Government of India and China, the boundary between Sikkim and Tibet is clearly recognised by both sides and it is the responsibility of the Government of India to safeguard that border and also the integrity and independence of Sikkim.

Shri Hari Vishnu Kamath (Hoshangabad): We have also got the 1949 or 1950 treaty.

Shri A. M. Thomas: I may add that a protest note had been lodged on the 5th September. We have referred to this incident and we have said that we consider this intrusion with great concern and we also consider that this intrusion is a calculated violation of a well-recognised boundary. We have lodged a strong protest note.

श्री प्रकाशबीर शास्त्री (बिजनौर) : अध्यक्ष महोदय, रक्षा मंत्रालय के प्रवक्ता ने गंगटोक के पास जो चीनी दस्ता देखा गया उस के सम्बन्ध में अपना एक वक्तव्य देते हुए बतलाया है कि गंगटोक से 14 मील दूर यह चीनी दस्ता देखा गया। गंगटोक से नाथूला पास 35 मील दूर पड़ता है। 14 मील दूर यह दस्ता देखा गया इस का स्पष्ट अभिप्राय यह है कि वह 21 मील अन्दर चला आया जिस में उसे कई रेंज पार करने पड़े। मैं जानना चाहता हूँ कि इस समाचार में कितनी वास्तविकता है।

दूसरी चीज यह कि जैसा अभी प्राप्त ने बतलाया, चीनी गतिविधियाँ सिक्किम की सीमाओं में बढ़ रही हैं और चीन के इरादे ठीक नहीं मालूम पड़ते। इन तमाम स्थितियों को देखते हुए क्या रक्षा सम्बन्धी तैयारियाँ पहले की अपेक्षा कुछ बढ़ा दी गई हैं। यदि हाँ, तो उस का विवरण क्या है।

Shri A. M. Thomas: What I have stated in my statement is the correct thing. I may also add that we have,

[Shri A. M. Thomas]

of course, strengthened our forces on that side and we are taking all precautions.

श्री प्रकाशवीर शास्त्री : मेरा प्रश्न यह नहीं था। मैंने बड़ा स्पष्ट प्रश्न किया था। रक्षा मंत्रालय के प्रवक्ता ने अपना यह वक्तव्य दिया है कि गंगटोक से 14 मील दूर चीनी दस्ता देखा गया। इसका अभिप्राय है कि वह 21 मील सिक्किम के अन्दर आ गया। मैं जानना चाहता हूँ कि इस समाचार में क्या सत्यांश है। मंत्री जी सच कहते हैं या रक्षा मंत्रालय का प्रवक्ता सच कहता है। बहुत से समाचार-पत्रों में यह समाचार प्रकाशित हुआ है। आप चाहें तो मैं उदाहरण दिखा सकता हूँ। मुख्य पृष्ठ पर यह समाचार निकला और सभी समाचारपत्रों में यह समाचार निकला।

Shri A. M. Thomas: I have stated that a Chinese patrol of three men was seen at a place 150 yards inside Sikkim. This place is about 900 yards north-west of Nathu La and about 14 miles north-east of Gangtok. That is the correct position.

डा० राम मनोहर लोहिया : (फरेंबाबाद) : अध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है। श्री प्रकाशवीर शास्त्री ने पूछा है कि रक्षा मंत्रालय सच बोल रहा है या रक्षा मंत्री जी सच बोल रहे हैं। दोनों में परस्पर विरोध है।

अध्यक्ष महोदय : दोनों में कोई फर्क नहीं है। उन्होंने भी कहा है कि 14 मील उस जगह से थे।

श्री प्रकाशवीर शास्त्री : इस का अभिप्राय यह है कि वह 21 मील अन्दर चले आये थे।

डा० राम मनोहर लोहिया : उन्होंने 14 मील कहा था क्या ?

Matter of Urgent
Public Importance

श्री प्रकाशवीर शास्त्री : गंगटोक से 14 मील दूर होने का स्पष्ट अभिप्राय यह है कि वह 21 मील अन्दर चले आये। सरकार सही स्थिति क्यों नहीं बतलाती? मैं जानना चाहता हूँ कि सही स्थिति क्या है।

डा० राम मनोहर लोहिया : उन्होंने गज कहा है, मील कहाँ कहा है। या तो मेरे सुनने में गलती हुई है।

अध्यक्ष महोदय : एक के सुनने में तो फर्क है ही। मुझे ऐसा सुनाई दिया कि उन्होंने कहा है गंगटोक से 14 मील।

डा० राम मनोहर लोहिया : 150 गज।...

Mr. Speaker: Would the hon. Minister give the distances again?

Shri A. M. Thomas: Yes, Sir. The intrusion has taken place at a place 150 yards inside Sikkim, so that there has been intrusion into Sikkim territory. That place is about 900 yards north-west of Nathula which is in Sikkim and also about 14 miles north-east of Gangtok. I do not think there is any discrepancy.

Mr. Speaker: There is no discrepancy at all.

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, मैं आपका ध्यान इस ओर दिलाना चाहता हूँ कि रक्षा मंत्रालय ने बतलाया कि वह दस्ता अन्दर देखा गया और उसका फासला गंगटोक से 14 मील पड़ता था। गंगटोक से सरहद 35 मील है, तो इस तरह यह दस्ता 21 मील अन्दर आया, और मंत्री जी इस वक्त बिल्कुल दूसरी बात बोल रहे हैं।

अध्यक्ष महोदय : वह भी तो गंगटोक से 14 मील कहते हैं।

डा० राम मनोहर लोहिया : जी नहीं ।

Shri A. M. Thomas: I may state... (Interruption). I do not understand the use of these interruptions and excitement. The intrusion has been from Chumbi Valley. There has been concentration of Chinese troops in the Chumbi Valley. It is from Chumbi Valley that the intrusion has taken place into Sikkim. I have given the distances. I do not know what is the discrepancy there. Unnecessary furore is being created.

डा० राम मनोहर लोहिया : यह सब कहने की जरूरत नहीं है । मैं एक बात कह देना चाहता हूँ । जब कभी इधर से कुछ होता है तो आप डांटते हैं । जब मंत्री बदतमीजी करते हैं तो उनको भी आपकी डांटना चाहिये ।

अध्यक्ष महोदय : मुझे सुनने भी नहीं देना चाहते । वे कौन से शब्द हैं जिन पर आपको एतराज है ।

डा० राम मनोहर लोहिया : इनको "अननेसेसरी फरार" कहने की क्या जरूरत थी ?

अध्यक्ष महोदय : यह बात तो मेरी समझ में नहीं आयी ।

डा० राम मनोहर लोहिया : वह इस तरह बोलेंगे तो हम भी इस तरह बोलना शुरू करेंगे फिर ।

अध्यक्ष महोदय : तो हम इस पार्लियामेंट को बन्द कर देंगे जब इस तरह आप बोलना शुरू कर देंगे । पार्लियामेंट में तो इस तरह काम नहीं चल सकता ।

यह फासला आपने गंगटोक से कितना बताया था ?

Shri A. M. Thomas: It is 14 miles.

अध्यक्ष महोदय : शास्त्री जी ने कहा कि आपने 14 मील नहीं कहा । यह तो दूसरी बात है कि उसका वह मतलब क्या समझते हैं ।

श्री प्रकाशबीर शास्त्री : सरकार इस बात को छिपाना क्यों चाहती है...

अध्यक्ष महोदय : मुझे यह बतलाएं कि फासले में फर्क कौनसा है ? वह बार-बार इस बात पर जोर दे रहे हैं और यह कहा जाता है कि इस बारे में गलत बयान किया जा रहा है । जो फासला मिनिस्ट्री ने बताया और जो यहां बतलाया गया उसमें फर्क कौनसा है ?

श्री प्रकाशबीर शास्त्री : इन्होंने बतलाया कि वे लोग सिक्किम की सीमा में डेढ़ सौ गज अन्दर आ गये और मंत्रालय के प्रवक्ता ने बताया कि गंगटोक से 14 मील की दूरी पर देखे गये । इसका अभिप्राय यह है कि वे 21 मील अन्दर आ गये । क्या 150 गज और 21 मील में अन्तर नहीं है ?

अध्यक्ष महोदय : यह तो यह भी मानते हैं वे गंगटोक से 14 मील की दूरी पर थे । फिर कौन सा फर्क है ।

डा० राम मनोहर लोहिया : उन्होंने दो फासले बतलाए हैं, एक डेढ़ सौ गज और दूसरा 900 गज ।

Shri U. M. Trivedi (Mandsaur): The obvious discrepancy that has arisen in his statement is this. After having admitted that the Chinese forces or the Chinese intruders were seen 14 miles from Gangtok, how does he reconcile this with the fact that the border from Gangtok is 35 miles away? Yet he maintains that they had intruded only 150 yards into the Sikkim border. Can he tell us how these two statements can be reconciled?

Shri A. M. Thomas: As I have already said, the Chumbi Valley is protruding somewhere into the area of Bhutan and Sikkim. We can ascertain the situation only after having a look at the map so that we can know exactly where the Chumbi Valley protrudes into the area of Sikkim and Bhutan.

Dr. L. M. Singhvi (Jodhpur): Sir, would you direct the Minister to give us a cartographic assistance in the matter?

Mr. Speaker: I would request the hon. Member to sit with the Minister and have a look at the map. Then perhaps it would be better understood. Now Shri Kachhavaia.

Shri U. M. Trivedi: They have intruded into our territory. Chumbi for all practical purposes is under the control of India but the narrow.....

Mr. Speaker: Order, order. आपके सवाल का जवाब तो आ गया। मैं ने श्री कछवाय को बुलाया है।

Shri U. M. Trivedi: It is very important.

Mr. Speaker: I know that.

श्री हुकम चन्द कछवाय (देवास) : मैं यह जानना चाहता हूँ कि जो चीनी दस्ता सीमा में आया था उस का मुख्य उद्देश्य क्या था? क्या सरकार ने इसके जानने की कोशिश की?

श्री बिश्वामप्रसाद (लालगंज) : मंत्री महोदय ने बताया है कि वह डेढ़ सौ गज भीतर चले आये थे और गंगटोक से 14 मील की दूरी पर थे। मैं जानना चाहता हूँ कि गंगटोक बारडर से कितने मील दूर है। और चाइनीज कितनी मील दूरी तक चले आये थे?

अध्यक्ष महोदय : सारी बाउंडरी स्क्वायर नहीं है।

श्री बिश्वामप्रसाद : शास्त्री जी कहते हैं कि 21 मील भीतर चले आये, मंत्री महोदय

कहते हैं कि डेढ़ सौ गज भीतर आये थे। मैं जानना चाहता हूँ कि गंगटोक में बाउंडरी कितने मील दूर है।

अध्यक्ष महोदय : डिफरेंट प्वाइंट्स से फासला डिफरेंट हो सकता है। उन्होंने कहा है कि नक्शों में दिखायायेंगे।

श्री बड़े (खारगोन) : ये चाइनीज पंट्रुल सिक्किम के अन्दर आ गये इसकी सूचना आपको कब मिली और आपने कब अपने आदमी भेजे?

Shri A. M. Thomas: The intrusion took place on the 27th of August. It was at 6.30 p.m. on that day that we saw these three men at a place 150 yards inside Sikkim. Usually, on the very same day or on the next day we get information. We have lodged a protest on the 5th of September after verifying further facts.

श्री बड़े : समझ में नहीं आया।

अध्यक्ष महोदय : दूसरे दिन हमें इतिला मिल गई थी।

Shri S. M. Banerjee (Kanpur): From the statement of the hon. Minister it appears that the Chinese soldiers are concentrating on the Sikkim border. I want to know whether it is a fact that not only on the Sikkim border but in the Ladakh area also they are concentrating troops and building roads. If it is true, what steps have the Government taken to counteract this offensive? Can they assure the House that all such offensives will be ably met?

Mr. Speaker: Shri Banerjee will realise that we are discussing.....

Shri S. M. Banerjee:... the concentration of Chinese troops.

Mr. Speaker: That is not the subject. The subject is "intrusion into Sikkim" and not the concentration of forces, wherever it be.

Shri S. M. Banerjee: Sir, I would not argue with you on that.

Mr. Speaker: I am putting it to him so that he will realise my difficulty.

Shri S. M. Banerjee: In my humble submission, there are two questions. One is about linking by roads. Because that is disallowed, I suggest that the Minister may throw some light on it.

Mr. Speaker: He might be; but I do not allow it.

Shri S. M. Banerjee: Have they gone back from those 150 yards?

Shri A. M. Thomas: They have gone back from that place. Immediately after hearing of the intrusion we rushed to the area and we saw these three men 150 yards inside our territory. When our patrol went there they disappeared.

Shri P. K. Deo (Kalahandi): May I know if the infiltration of Chinese troops in Sikkim and further concentration in large numbers....

Mr. Speaker: Order, order. There is so much of noise that I cannot follow the proceedings.

Shrimati Renu Chakravartty: It is mainly from the other side.

श्री हुकम चन्द कश्यप : बहुत दिनों में मिले हैं, इसलिये शोर हो रहा है।

Shri P. K. Deo: I wanted to know if it is a fact that the infiltration of the Chinese troops into Sikkim and the large concentration of Pakistani troops at Tetulia in East Pakistan are not the forerunners of any pincer movement of the Peking-Pindi clique just to isolate Assam and attack this strategic corridor that connects India with Assam.

Mr. Speaker: Shri Kapur Singh.

Shri Kapur Singh (Ludhiana): I would like to know whether this

somewhat unpleasant Chinese activity and any other evidence that might be available on the subject portend any imminent interference in the present status of Sikkim and other Himalayan States; if so, what steps are Government taking in the matter?

Mr. Speaker: That could also be a matter of opinion.

Shri A. M. Thomas: We are not aware of the Chinese intentions, as you have correctly said, but all the same we are taking all precautions.

Shri Hari Vishnu Kamath: Is it a fact that since the assassination of the Bhutanese Premier, Shri Jigme Dorji, some months ago there has been not only a fairly heavy military buildup in the Chumbi Valley to which the hon. Minister referred in his own statement but also the construction of supply bases and fuel dumps on the Sikkim-Tibet border; if so, is the Government prepared to reiterate the firm declaration made by the late Prime Minister, Shri Jawaharlal Nehru, that any aggression against Sikkim—now that they have come 21 miles or 15 miles inside Sikkim—will be treated as aggression against India and will be dealt with as such and, if so, why have they not already taken sterner action?

Shri A. M. Thomas: We stand by that declaration. I have already made it clear that it is our responsibility also.

Mr. Speaker: Does Government think that it is necessary to reiterate that?

Shri A. M. Thomas: I do not think so, because we stand by that.

Shri Hari Vishnu Kamath: Do they stand by that or are they resiling from it?

Mr. Speaker: They say that they are standing by it; there is no need to reiterate that.

Shri Hem Barua (Gauhati): On a previous occasion in one of her notes China informed India that China considers both Sikkim and Bhutan as sovereign States and refuses to acknowledge India's special relations with either of these States. In that context may I know whether this armed intrusion of the Chinese into Sikkim is a forewarning of an attack? As my hon. colleague, Shri Kamath, asked, may we know it from Shri Nanda who is the second man in command now whether Government are prepared to tell us that any attack on Sikkim will be considered as an attack on India and that India is prepared to undertake the necessary precautions?

Shri A. M. Thomas: I do not think that there should be any doubt in regard to this matter. In fact, it is because it is our responsibility that we have lodged this protest with the Chinese Government.

Shri Hem Barua: Sir, my question has not been replied to. I pointed to a very significant fact, namely, that China refuses to acknowledge our special relations with Sikkim and Bhutan. In the light of that.....

Mr. Speaker: That is what China has done. The Government has stated its own position. China does not admit it. What should the Government do then?

Shri Hem Barua: Therefore China is not treating our protest note with respect. It is going to throw it into the waste paper basket so far as Sikkim is concerned.

श्री यशपाल सिंह (कैराना) : क्या मैं यह जान सकता हूँ कि पिछले साल इसी प्रादरणीय सदन में यह बात का दी गई थी कि जिस तरीके से नेफ़ा में हम लोग मजबूर रहे हैं उसी तरीके से हम कोई डैफ़िनिट प्रॉमिस सिक्किम के मुताल्लिक नहीं कर सकते और क्या यह उसी रॉग स्टेटमेंट का

परिणाम नहीं है कि चीनी सैनिक बड़ी आज़ादी और बेफ़िक्री के साथ सिक्किम के अन्दर ग़त लगा कर और इनफ़ौरमेशन ले कर वापिस चले गये ?

Shri A. M. Thomas: I do not think any answer is necessary to that question.

Shri Hari Vishnu Kamath: God forbid, I hope the NEFA debacle will not be repeated elsewhere.

RE: MOTION FOR ADJOURNMENT
—contd.

UNAUTHORISED LANDING OF TWO FOREIGNERS IN A PLANE AT MURUD

Mr. Speaker: Shri Hathi.

Shri Nath Pai (Rajapur): Sir, before you call Mr. Hathi, I want to make a submission. Mr. Hathi has given a statement which I have studied. I thought it is my turn now.

Mr. Speaker: All right. I will listen to him.

Shri Nath Pai: May I make a submission that the statement which the hon. Minister of Home Affairs has circulated....

Mr. Speaker: I want to just.....

Shri Nath Pai: On the admissibility of my motion?

Mr. Speaker: Yes.

Shri Nath Pai: Yes, Sir, I will do. This is a totally unconvincing document that has been circulated inasmuch as it does not add anything to the knowledge we have on this Walcott affair. May I submit to you, Sir, that Mr. Philby is no other than Mr. Walcott with whom the House, I think, is slightly acquainted.

Mr. Speaker: Leaving aside the statement that has been put on the

Table of the House, the point is whether in view of the No-Confidence motion that has been now definitely fixed for discussion this motion is admissible.

Shri Nath Pai: May I submit it to you that this is a very specific matter of urgent public importance and I availed myself of the very first opportunity after the President issued the summons for Lok Sabha to assemble here of serving this notice. So far as I understand—if I might quote one commentator from this House—Mr. More in his commentary on the Rules of Procedure quoting, I think, many precedents, states that the admission of a censure motion by itself is not a bar to the discussion under adjournment motion of a specific matter of urgent public importance. The censure motion or the No-Confidence motion, when you will be pleased to allow to be debated in the House, will be dealing with the massive, monumental and Himalayan failures of the present Government. Here, I shall be content with focussing attention on a single incident. That is the whole purpose why you and your predecessors have provided for this rule of procedure whereby a Member is allowed to raise before the House, a matter, a specific issue, of urgent public importance. My motion satisfies all the tests which you and your predecessors have laid down. It is an urgent matter of great public importance and the Member had exercised the caution which is required by serving a notice at the first instance.

May I here recall that when I first wrote to you, you were pleased to reply by saying that you had not heard that the Lok Sabha had been summoned by the President. I had the pleasure to wait. Then, you had further said in your letter that you had read in papers that the Lok Sabha was being summoned but you had not been officially informed. After that I gave the notice. Sir, I plead with you that the House should not be—I do not know the mildest word that I can use—deprived of this right which

I hope is not your intention. I know you are perhaps handicapped by the admission of the No-Confidence motion. Nonetheless, I very honestly and sincerely plead with you that the House and the country must be allowed to discuss the matter which signals, symbolises, the total failure of the Government on security issue.

Here I have one thing to point out as to why I am very serious about it. I may like to point out the reply of Mr. Nanda that he gave last year when the Walcott affair was raised by me. It has been my sad and unpleasant duty to raise this. This is their attitude. The present episode arises out of this attitude and it is this attitude which need to be exposed. May I quote one sentence from Mr. Nanda:

“It is exactly by playing to the gallery like this that he is trying to exploit the situation.”

Mr. Walcott has disappeared and helped to ridicule the whole security apparatus. That was the Government's reply. Then, he said:

“Since this is the real position, let him wait for some better occasion for using his well-known and admirable power of eloquence.”

Later on, Mr. Raj Bahadur speaking on the same motion says:

“I do not know from where he got this cock and bull story to palm it off here.”

The Member who discharges his duty is being ridiculed in the House. He is to be accused that he is playing to the gallery. I had warned them already. You may make fun of me. But Mr. Walcott has already told the world that he will land in India wherever he likes and he proved it. Is it not a matter—even if you are pleased to allow me to speak on the No-Confidence motion which I do not think because my Party has to decide speakers—of great public importance for Parliament, the country and the press, all those who have

[Shri Nath Pai]

been exercised by this massive humiliation of India, that a wanted criminal lands on the coast of India which is only a few miles from the Naval Headquarters of India. . .

Mr. Speaker: He has argued his case.

Shri Nath Pai: May I conclude by saying, as I said on that occasion, let us not treat the security matters as matters of prestige of the Party. We are all involved in it and I plead with you that the fact there is a motion expressing lack of confidence in this Government should not come in the way of me in trying to focus attention on the second occasion on the same case about which warnings had been issued by Parliament, the Press and everybody concerned. The Government has failed in its basic duty of ensuring security of this country. In these circumstances, I plead with you that you may exercise your discretion in favour of a Member to discharge his duties. Moreover, Murud comes in my district, and I hope that I shall not be heard telling my people that 'Well, there is the hon. Member representing that particular village', and I think that he also will agree with me in spite of party affiliations, that the people should not have to be told that procedure came in the way of the discussion of this matter. Procedure is important, but I think that security is more important.

Mr. Speaker: Two or three points have been urged by Shri Nath Pai.

The first is that it is the second incident that has taken place, and it is a reflection on our competence to have proper security measures, and we have not been able to keep a watch, and Mr. Walcott managed to land again and then fly away. I agree with the hon. Member here that it is a matter of very urgent public importance. There is no doubt about it, and that is why I have allowed it to be raised here.

But then there are other rules which I cannot override. The objection of Shri Nath Pai is that the debate that has been fixed is a general debate in which many issues would be raised, but this is a question which requires special attention or special focus. There too, I agree that this is a subject which must receive special attention. When I took this up yesterday, I held it over simply for this reason. If the debate on the no-confidence motion had been on some particular grounds or particular subjects or issues that were to be raised, and this was not included in that, then, certainly, I would have allowed a separate discussion on this.

Shri Nath Pai: When you held it over, you were pleased to say that Shri Hathi was going to make a statement, and in view of that, you were holding it over.

Mr. Speaker: I also said that I would see in what form the no-confidence motion was admitted. I said that too. The form in which the no-confidence motion is admitted is so comprehensive that every failure on the part of the Government can be discussed on that. Therefore, the Member has perfect liberty and all opportunity to bring up this issue also and draw the attention of the Government to their failures.

Shri Nath Pai has said that his party has not decided the spokesman, and that he might not have the chance. It is a discussion that the House must have, and it is not necessary that a particular Member must have the chance. But, even then, I would see that he gets the chance, and, therefore, he need not be afraid of that; he will have that chance.

Then again, it is possible that he may not raise it but some other Member may raise it, and it might be discussed here. If Government do not answer on the specific issue, then, of course, there is some legitimate ground that I should fix a separate

discussion on that. But I would ask the hon. Minister that he should be careful that when he replies to the debate, he must see that this issue is answered in its full importance; keeping in mind the importance and urgency of it, complete answers must be given about this issue.

Therefore, when the rule says that a motion cannot anticipate a discussion, I have to see under that rule whether there is probability of that opportunity being provided to the Members. In the present case, it is not only a probability but a certainty because the date has been fixed. An adjournment motion is only a special weapon to have discussion on a particular subject for which there is no urgent opportunity, or for which other opportunities are barred or are not available. But now that a general opportunity is available so near at hand, I am sorry that I cannot allow it, and the hon. Member shall have to wait.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order: May I invite your attention to the fact that two sets of rules have been provided for discussion of adjournment motions, and another for no-confidence motions? At the outset, may I submit in all humility and with all respect to the weighty observations you have just now made that you and your predecessors have held that in the new set-up, adjournment motions are not necessarily motions of censure, are not tantamount to motions of censure? Therefore, the House in its wisdom has provided separate rules of procedure for adjournment motions. If you scrutinise chapters IX and XVII, you will see . . .

Shri Thirumala Rao (Kakinada): He is practically reopening the whole thing after your ruling.

Shri Nath Pai: It is a point of order and he is quite in order in saying what he is.

Shri Hari Vishnu Kamath: Chapter

IX deals with adjournment motions and Chapter XVII with no-confidence motions. You will be pleased to see that so far as a no-confidence motion is concerned, the rules do not—If I may use the word with all respect again—accord the same importance to it as far as its priority is concerned as the rules do to an adjournment motion, because the rule for the latter says that if the motion is held to be in order, and if consent has been given to it, it shall be taken up at 16.00 hours the same day or if you so direct at an earlier hour (the same day) at which the business of day may conclude. It has, however, happened in this House on one or two occasions that it was taken up the next day.

As far as a no-confidence motion is concerned, the House has itself provided that it may be discussed within ten days from the date on which leave is asked for and it is admitted. Therefore, the rules themselves give more importance to adjournment motions.

May I add before I close that this issue as you have rightly said, should be brought up during the discussion on the no-confidence motion and you have, more or less, guaranteed—if I may use that word—an opportunity for my colleague, Shri Nath Pai, to speak on it? But may I again humbly submit that if this issue is raised during the discussion on the no-confidence motion it will be lost in a welter of other issues.

Mr. Speaker: Let us see.

Shri Hari Vishnu Kamath: Therefore, it will not acquire the importance it should otherwise have.

Mr. Speaker: I have already answered it.

Shri Hari Vishnu Kamath: And particularly during the emergency, the security issue must have paramount importance and, therefore, this adjournment motion must be admitted.

Shri Nath Pal: You have mentioned a rule at, I think, page 31, that is when you said 'anticipate a matter . . .'. The full rule is like this which I know that you know by heart—I am not venturing to challenge your memory. But it is laid down like this:

"the motion shall not anticipate a matter which has been previously appointed for consideration".

Mr. Speaker: He should read further.

Shri Nath Pal: I am coming to that. I will not quite out of context . . .

Mr. Speaker: "In determining whether a discussion is out of order on the ground of anticipation, regard shall be had by the Speaker to the probability of the matter being "anticipated being brought before the House within a reasonable time".

Shri Nath Pal: May I use the same word which you used yesterday? When a question was raised, you dismissed it on a plea which I found convincing that the whole thing was hypothetical. May I venture to suggest to you that your assumption that this matter might be coming up is in the realm of a hypothetical assumption, because this is not a matter that has been appointed.

Mr. Speaker: What matter has been appointed?

Shri Nath Pal: It is lack of confidence.

Mr. Speaker: For some commissions or omissions.

Shri Nath Pal: I cannot fathom into the mind of the mover of the motion.

Mr. Speaker: It is all comprehensive, all-pervasive, everything—failure of the Government.

Shri Nath Pal: May I plead with you to bear with me?

Shri Nath Pal: You have been a Judge. May I point out to you that the no-confidence motion will be dealing generally with policies? A motion of censure, if it is strictly adhered to by all, will deal with the failure of Government and the general policies of Government. The subject of my motion is a specific instance, a definite instance, a positive instance, and it has not been appointed. If you want me to confine myself to the second sentence, may I also make a counter-plea to you that the second sentence has to be read in the context of the first, that the word "appointed" has got some relationship to the first part?

Shrimati Renu Chakravartty (Barackpore): If I understood you aright, you said that in the context of the no-confidence motion being debated within a period of ten days, almost all adjournment motions stand automatically ruled out because they can be taken up in the course of the no-confidence motion debate. If we adhere to this, then I am afraid . . .

Mr. Speaker: I have not said that.

Shrimati Renu Chakravartty: That is what I understood. More or less it works out that way, and that is what worries me. If in the course of the next ten days, very urgent happenings take place which may lead to very much greater loss of life and property and which have to be taken up immediately, then, in such a situation will you still apply the same rule saying that this can be taken up at the time of the no-confidence motion?

Mr. Speaker: Each case will depend upon its own circumstances.

Shrimati Renu Chakravartty: That particular interpretation that if a no-confidence motion is outstanding, then almost automatically the adjournment motions stand ruled out . . .

Mr. Speaker: I am not putting down any general proposition.

Shrimati Renu Chakravartty: Such a position should never be taken up.

Shri S. M. Banerjee (Kanpur): Whatever Shri Kamath has said, I support.

Mr. Speaker: Is his support necessary?

Shri Hari Vishnu Kamath: I welcome his support.

Mr. Speaker: He welcomes it, I also welcome it, but the question is whether it is necessary.

Shri S. M. Banerjee: It is necessary because I still hold that this motion should be admitted, and I have arguments for that. The rule clearly says that the motion shall not anticipate a matter which has been previously appointed, and that in determining whether a discussion is out of order on the ground of anticipation, regard shall be had by the Speaker to the probability of the matter anticipated being brought before the House within a reasonable time. Your decision is based on some anticipation that this House might discuss this Murud affair. I know you are correct, and that when the Government agrees, everything can be anticipated. We also anticipate many things, but my submission is only this, that even though this rule is there, this House is supreme and it can change the rule. Something may happen tomorrow, a train disaster may happen tomorrow, and we are unable to raise it.

Mr. Speaker: He has had his say.

Shri S. M. Banerjee: For the no-confidence motion a definite date has been fixed. It is not coming up before the House before 4 O' Clock in any case.

Mr. Speaker: I know when it is coming up. Shri Mukerjee.

Shri H. N. Mukerjee (Calcutta Central): My submission is that on the ground of anticipation of a debate which is likely to follow, it would not be fair to bar discussion by way of an adjournment motion of what Shri

Nath Pai has sought to bring before the House. My reason is that during the course of discussion on the no-confidence motion, questions would be brought up by Members, who would stress the question of the lack of confidence of the House in the Ministry. This matter is a much wider thing because even those who do continue to have a great deal of confidence in the Ministry are perturbed by reports which seem to indicate that our security arrangements, about which we should be very careful all the time, have some lacunae, which Shri Nath Pai seeks to plug. His discussion is intended to have an emergency importance, recognised by Government, by the holding of a discussion by way of an adjournment motion. It may remotely be a suggestion of a bit of a serious criticism of the default which Government appears to have committed, but it is not tantamount to an expression of lack of confidence in the Ministry. Therefore, it appeals to the interests of the majority of Members of this House irrespective of parties, particularly because it turns on the question of security. Therefore, it cannot be brought under the ambit of the comprehensiveness of the no-confidence motion.

Dr. L. M. Singhvi (Jodhpur): My brief submission is this. As a matter of principle we feel, even those of us who do not extend our support to the motion of no-confidence feel, that this matter should be allowed to be raised as an adjournment motion because an adjournment motion belongs entirely to a different class. It is distinguishable from a no-confidence motion altogether in the quality, in the approach, in the procedure itself. We feel that while, as you very rightly observed a no-confidence motion would be of a very comprehensive character, of an almost epic character, this is only of an episodic character, and we would request that in the larger interests, in the long-term interests of procedure itself, this ad-

[Dr. L. M. Singhvi]

adjournment motion ought to be protected from the inroads of any motion of no confidence.

श्री बड़े : (रगोल) : अध्यक्ष जी, एडजर्नमेंट मोशनसखशर मोशन नहीं हो सकती है, यह आर्गुमेंट नायपाई जी ने दी है, जब कि नो-कॉन्फिडेंस मोशन सैशर मोशन है। इसके बारे में आपने कोई रूलिंग नहीं दिया है कि आप इससे सहमत हैं या नहीं हैं। यदि आप इससे सहमत हैं तो एडजर्नमेंट मोशन जो कि इतने महत्व की है उसको एडमिट कर लेना चाहिये। आज बालकट आता है और भाग जाता है और इसको काक एंड बुल स्टोरी कइ कर शासक दल की तरफ से हंसी उड़ाई जाती है...

अध्यक्ष महोदय : आप फैक्ट्स में न जायें।

श्री बड़े : बालकट काण्ड को लेकर जो अशांति शासन के बारे में फैली हुई है उसको देखते हुए पार्लियामेंट और आपका दोनों का यह कर्तव्य है कि एडजर्नमेंट मोशन को मंजूर किया जाये।

Shri Kapur Singh (Ludhiana): After listening carefully to all that has been said in the House, and particularly your own weighty observations, I conclude that the matter boils down to this, that because a no confidence motion has been given and has been permitted, and because it is a no confidence motion, this Murud affair might conceivably be discussed, or it is in all likelihood going to be discussed, and therefore, the adjournment motion should not be allowed. I feel that this is spinning the thread a little too fine. If the thread is to be spun too fine, it should be spun too fine against the other side and not against this side.

Shri A. K. Gopalan (Kesergod): I can understand an adjournment motion being dismissed because it is

not a matter of urgent public importance. If you feel that it is a matter of urgent public importance, and if it is not allowed only because there is a no confidence motion moved, then it is a very dangerous precedent, and the very purpose of the adjournment motion will be defeated.

Shri U. M. Trivedi (Mandsaur): One thing I would like to submit most respectfully to you. You have admitted that this is a matter of urgent public importance. There is no dispute about it. The only reason why you have not been pleased to allow this motion to be discussed now is that it is likely that this matter may come up for discussion as the no-confidence motion is a very wide issue, and it might be discussed on account of the very width of the question. But the possibility still remains that it may not be discussed. Hypothetically we cannot come to this conclusion that it will have to be discussed. Although you have extracted a promise from the Minister that he will make reference to it in making his reply to the no confidence motion, yet it still stands to reason that because this adjournment motion has already been on record, has already been there before the no confidence motion was even moved, and since it can be taken up a little earlier than the no confidence motion, in all propriety it would be necessary that this motion be discussed before the no-confidence motion.

Dr. M. S. Aney (Nagpur): May I submit one point for your consideration? The point is this. If the subject matter of the adjournment motion is discussed along with the no confidence motion, the Members of the House will not be able to form a separate judgement of that particular issue. Therefore, it will affect their right of voting on a matter which is of urgent public importance also. By mixing it up with the no confidence motion, you will be depriving the

Members of their right of considering separately and exercising their vote on this particular question. I want you to consider this in giving your ruling.

Mr. Speaker: So far as I could see there is no judgement that is given in the adjournment motion. What is the judgment that is to be given.... (Interruptions.)

Shri Daji (Indore): Opinion is given before the House.

Mr. Speaker: So, they express their opinion. Our venerable Dr. Aney said this. It is rather an opportunity for the House to express a definite opinion. They can do so in the no-confidence motion whether there have been failures or not.

Shri S. M. Banerjee: But there are those who do not support the no-confidence motion.

Mr. Speaker: Mr. Banerjee has spoken and he must allow me to speak now. I am rather a little surprised though I have all respect for the Members who have spoken because they are all eminent men and they gave very good reasons also. I admit that. I still do not find how to get over this provision of law. All the reasons that have been given have not convinced me. But I have also to bow to the wishes of the opposition. Therefore, the only thing that I can do is that during the period of no-confidence motion discussion, I will set apart 2½ hours so that this matter may be specifically discussed.

Shri Hari Vishnu Kamath: How will that work out in actual practice?

Mr. Speaker: 2½ hours only for this I can do that. I cannot take it separately and admit the adjournment motion.

Shri Hari Vishnu Kamath: 2½ hours plus the . . .

Mr. Speaker: The "plus" is not settled.

Shri Thirumala Rao: I am doubtful whether we can parcel out time like that.

Mr. Speaker: That can be done; we have done so several times. We have said that a particular motion or issue will be discussed for such and such hour and we will pay special attention to it. It will be a discussion on the general motion of no-confidence (Interruptions.) Order, order. I have given my ruling and the decision whatever it was and I am sorry it cannot be re-opened.

Shrimati Renu Chakravarty: Your decision is that 2½ hours will be taken out of the no-confidence motion time and allotted for this specific discussion.

Shri Hem Barua (Gauhati): We have objection to that part of your ruling.

Mr. Speaker: If he has objection to that part also, then we will proceed with the no-confidence motion without taking any time from out of it for this. Papers to be laid on the Table. (Interruptions.)

An Hon. Member: It means you have virtually admitted this adjournment motion.

12.51 hrs.

PAPERS LAID ON THE TABLE

EXCHANGE OF NOTES BETWEEN INDIA AND CHINA

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): On behalf of Sardar Swaran Singh I beg to lay on the Table a copy each of the following papers:—

- (i) Note given by the Ministry of External Affairs, New Delhi to the Embassy of China in India, on the 5th September, 1964.

[Shri Dinesh Singh]

(ii) Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China in India, on the 5th September, 1964, in reply to the Chinese Foreign Ministry's note dated the 7th July, 1964.

(iii) Note given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China on the 7th July, 1964.

[Placed in Library, See No. LT-2994/64].

STATEMENT RE: GOVERNMENT'S DECISION NOT TO CONSTITUTE A HIGH POWERED COMMITTEE TO GO INTO THE WAGE STRUCTURE OF THE EMPLOYEES OF THE TWO AIR CORPORATIONS

The Minister of Civil Aviation (Shri Kanungo): I beg to lay on the Table a Statement regarding Government's decision not to constitute a high powered committee to go into the wage structure of the employees of the two Air Corporations as announced by the Minister of Transport in Lok Sabha on the 24th March, 1964, and to set up a National Industrial Tribunal to adjudicate on the charter of demands of the employees of Air-India. [Placed in Library, See No. LT-2995/64].

NOTIFICATIONS UNDER MOTOR VEHICLES ACT

The Minister of Transport (Shri Raj Bahadur): I beg

(I) to re-lay on the Table—

(i) a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(a) Notification No. F.12|64|62-PR(T) published in Delhi Gazette dated the 24th October, 1963, making certain further amendments to the Delhi Motor Vehicles Rules, 1940.

(b) The Inter-State Transport Commission (Amendment) Rules, 1964, published in Notification No. S.O. 869 dated the 14th March, 1964.

[Placed in Library, See No. LT-2785/64].

(ii) a copy of the Merchant Shipping (Form of Passenger Ships' Survey Certificates) Rules, 1964, published in Notification No. G.S.R. 589 dated the 11th April, 1964 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT-2944/64].

(II) to lay on the Table a copy of Notification No. F.12(76)/60-62]-Transport, published in Delhi Gazette dated the 27th February, 1964, making certain further amendments to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

[Placed in Library, See No. LT-2996/64].

NOTIFICATION, ETC. UNDER NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION ACT

The Minister of Community Development and Co-operation (Shri S. K. De): I beg to lay on the Table a copy each of the following papers:—

(i) The National Co-operative Development Corporation (Amendment) Rules, 1964, published in Notification No. GSR 1058 dated the 25th July, 1964, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962.

[Placed in Library, See No. LT-2997/64].

(ii) Certified Accounts of the National Co-operative Development Corporation together

with the Audit Report thereon, for the period from the 14th March, 1963 to 31st March, 1963, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962.

[Placed in Library, See No. LT-2998/64].

STATEMENT INDICATING RESULTS OF CENTRAL GOVERNMENT LOANS FLOATED IN 1964-65.

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table a Statement indicating the results of Central Government Loans floated in 1964-65. [Placed in Library, See No. LT-2999/64].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): On behalf of Shri Shah Nawaz Khan, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Fertiliser (Control) Second Amendment Order 1964, published in Notification No. S.O. 1933 dated the 6th June, 1964.
- (ii) The Fertiliser (Control) Third Amendment Order, 1964, published in Notification No. S.O. 2017 dated the 13th June, 1964.
- (iii) The Fertiliser (Control) Fourth Amendment Order, 1964, published in Notification No. S.O. 2810 dated, the 1st August, 1964.
- (iv) The Fertiliser (Control) Fifth Amendment Order, 1964, published in Notification No. S.O. 2879 dated the 22nd August, 1964.

[Placed in Library, See No. LT-3000/64].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

Shri D. R. Chavan: I beg to lay on the Table a copy each of the following notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice (Madras) Price Control (Fourth Amendment) Order, 1964, published in Notification No. GSR 818 dated the 30th May, 1964.
- (ii) The Rice (Andhra Pradesh) Price Control (Fifth Amendment) Order, 1964, published in Notification No. GSR 819 dated the 30th May, 1964.
- (iii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order, 1964, published in Notification No. GSR 841 dated the 6th June, 1964.
- (iv) The Madhya Pradesh Rice Procurement (Levy) Third Amendment Order, 1964, published in Notification No. GSR 857 dated the 13th June, 1964.
- (v) G.S.R. No. 931 dated the 27th June, 1964, rescinding the Madras Rice Procurement (Levy) Order, 1964.
- (vi) G.S.R. No. 932 dated the 27th June, 1964, rescinding the Andhra Pradesh Paddy (Movement Control) Order, 1964.
- (vii) G.S.R. No. 1064 dated the 27th July, 1964, rescinding the Rice (Madras) Price Control Order, 1964.
- (viii) The Andhra Pradesh Coarse Rice (Maximum Prices) Order, 1964, published in Notification No. G.S.R. 1098 dated the 31st July, 1964.

Laid on the Table

[Shri D. R. Chavan]

- (ix) The Madras Coarse Rice (Maximum Prices) Order, 1964, published in Notification No. G.S.R. No. 1099 dated the 31st July, 1964.
- (x) G.S.R. No. 1101 dated the 31st July, 1964, rescinding the Rice (Andhra Pradesh) Price Control Order, 1963.
- (xi) The Rice (Madhya Pradesh) Price Control (Fifth Amendment) Order, 1964, published in Notification No. G.S.R. 1102 dated the 1st August, 1964.
- (xii) The Rice (Punjab) Price Control (Fourth Amendment) Order, 1964, published in Notification No. G.S.R. 1103 dated the 1st August, 1964.
- (xiii) The Bihar Foodgrains (Movement Control) Amendment Order, 1964, published in Notification No. G.S.R. 1130, dated the 8th August, 1964.
- (xiv) G.S.R. No. 1132 dated the 5th August, 1964.
- (xv) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fifth Amendment Order, 1964, published in Notification No. G.S.R. 1133 dated the 5th August, 1964.
- (xvi) The Andhra Pradesh Coarse Rice (Maximum Prices) Amendment Order, 1964, published in Notification No. G.S.R. 1136 dated the 7th August, 1964.
- (xvii) GSR No. 1159 dated the 15th August, 1964.
- (xviii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Sixth Amendment Order, 1964, published in Notification No. G.S.R. 1218 dated the 29th August, 1964.

[Placed in Library, See No. LT-3000/64].

12:55 hrs.

MOTION RE: FOOD SITUATION—
contd.

Mr. Speaker: We shall take up further consideration of the following motion moved by Shri C. Subramaniam on the 7th September, 1964, namely:—

“That the Food situation in the country be taken into consideration.”

Subsequently, I had received also an amendment from Shri G. S. Musafir and that is treated as moved. Some others also have been sent and I promised that I would give them time.

Dr. Aney may continue his speech.

Shri G. S. Musafir: I beg to move:

That for the original motion, the following be substituted, namely:—

“That having considered the food situation in the country and the steps taken by Government in this connection, this House approves of the policy of the Government of India in dealing with the food situation.”

Dr. M. S. Aney (Nagpur): May I have your permission to address the House without standing?

I prefaced my speech yesterday with a remark that the Minister made a very short speech and did not give a clear indication of the scope of the motion. The motion is that the food situation in the country be taken into consideration.

Along with the parliamentary papers a review of the food situation was also circulated. That was not taken into consideration by me. I am sorry that I made that observation. I said that the hon. Minister was not fair to the House. I should not have said that. That was what I want to say at the beginning.

Strong and persistent pressure on the price level of the foodgrains is the outstanding feature of the economy during 1963-64. Among the causes that led to this strong and persistent pressure on the price of the foodgrains are, according to him, production, marketable surplus, imports, growth of population and urbanisation, variation in consumer preferences and patterns, increase in purchasing power and other monetary factors, stock-building and hoarding, speculation and other trading systems and practices. The influence of these trends is viewed in the pamphlet circulated by the Ministry of Food and Agriculture.

This really covers the entire field of the Government's policy of the department of food and agriculture. Of all these factors, production is the main factor to influence the prices.

The tabular statement of the index of rice production and the index of wholesale prices of rice from 1957-58 to 1962-63 *prima facie* establishes the correlation of short production and rise in wholesale price of rice. It is natural that it should be so because imports of rice constitute according to the Minister barely two per cent of the indigenous production. The most significant example of exception to this rule has been supplied by the rise in the index figure of the price from 105 to 109, in spite of the rise in the index figure of production from 136.2 to 139. The increase in production did not only lead to any decrease in the index figure of price but an increase of 4 over the previous year's figure.

Before I deal with the production and distribution of wheat, I would like to invite the attention of the hon. Members of this House that jawar, bajra and maize form the staple food of 75 per cent of the population of Vidarbha, Marathwada, Telangana and certain districts of Maharashtra. Five districts of Vidarbha were known and counted as surplus

districts on account of the production of jowar and pulses in six districts, and of rice in the district of Bhandara. But after the merger of Vidarbha district in Maharashtra, which was the decision taken in 1956.

Shri Hari Vishnu Kamath:
(Hoshangabad): Maha Vidarbha.

13.00 hrs.

Dr. M. S. Aney: Call it Maha Vidarbha. After its merger in Maharashtra and the creation of the zonal system, a great change has come over in the supply position of the staple foodgrains in Vidarbha; and most of the rice that is grown in Bhandara district and the jowar in the remaining districts is sent to Bombay soon after the harvest is gathered. The merchants come and take it. And therefore there is short supply of jowar in the very districts which produce it. It is available at prices fixed probably by or at the instance of the Bombay merchants, who perhaps import it into Vidarbha through wholesale dealers and shop-keepers. The farmers may not be actually suffering from this. Perhaps he may be getting a somewhat better price also for the quantity sold by him. But other people have to purchase the jowar at an exorbitantly high rate from the whole-sale shop-keepers as well as retail shop-keepers.

Bhandara, Balaghat and Chattisgarh were the main surplus rice districts of the old C. P. and Berar State. The Vidarbha districts being joined to Maharashtra under the States Reorganisation Act of 1956, they have become territories outside the new Madhya Pradesh. Madhya Pradesh State prohibited the export of rice to other States. The Vidarbha districts which have been from hundreds of years depending for their supply of rice from Chattisgarh were unable to get anything for their own consumption from those districts.

[Dr. M. S. Aney]

Besides, Bhandara and Balaghat and Durg districts are coterminous. And hundreds of persons living in Bhandara, Nagpur and other parts have their farms in their own cultivation in those districts. The result is, they found it difficult to get the rice grown in their own fields to their houses in Bhandara and Nagpur, etc. It was being sold in Balaghat and Durg very much cheaper, while the owners living outside these districts in the districts of Vidarbha have to purchase rice for their own consumption, of an inferior quality, for more than three times the price at which their own rice in Madhya Pradesh was being sold.

Shri Hari Vishnu Kamath: Lot of smuggling on the border.

Dr. M. S. Aney: I have mentioned that. You can imagine the feelings of the cultivators in the region. We purchase foodgrains supplied to us by Maharashtra State, rice from America, Burma, and God knows what other places on earth.

This may explain to a great extent the phenomenon of the City of Nagpur being the most costly place for living. At page 8 of this Review—I have drawn the attention of hon. Members to this—the prices of indigenous wheat in different States in August 1964 are given. The prices are for what they call quintal:

Punjab (Ambala)	Rs. 49:00
Rajasthan (Jaipur)	Rs. 50:00
Delhi	Rs. 52:25
Madhya Pradesh (Jabalpur)	Rs. 59:00
Gujarat (Ahmedabad)	Rs. 77:25

And Maharashtra (Nagpur)—I am sorry my friend Mr. Nath Pai is not here—the figure is Rs. 104:00. That is the price at which it is being sold. And U. P. (Allahabad) is Rs. 80:40.

Mr. Speaker: The hon. Member should assume that he is making a

speech while standing, though he has been allowed to sit and speak. Because, sometimes he begins to converse with his neighbours.

Dr. L. M. Singhvi (Jodhpur): Not with his immediate neighbour, Sir;

Shri Hari Vishnu Kamath: Just clarifying and amplifying the points.

Dr. M. S. Aney: I am glad you have reminded me, Sir.

Now, this variation is due to the zonal system of distribution of wheat. This is only a sample of the wholly prohibitive prices that prevail in Nagpur and towns of Vidarbha.

On this point I would like to bring to the notice of the House another little point connected with it. When we urge on the hon. the Finance Minister to upgrade the city of Nagpur, he wants to silence us with the stereotyped reply that its population is less than 20 lakhs. But what about the purchasing capacity of the thousands of clerks who have to buy wheat at Rs. 104, while their brothers at Kanpur, Delhi, Calcutta and Bombay get it very cheap? But, for the city of Nagpur, Bombay must raise its voice. I hope it will do it soon if it has not already done in that matter.

I have remarked more than once in this House that the formation of States on linguistic basis gradually corrodes into the sense of national patriotism and tends to replace the State itself in its place. In the Review in para 33 certain observations are made which I take the liberty of quoting below:

“One other factor is relevant. Recent experience in distribution has brought out certain unhealthy trends. The tendency of each State to look after its own interests intensifies the difficulties of ‘deficit’ States. A State may be deficit in one commodity but may be surplus in another. We have

to view the whole country as a national market, for all commodities inclusive of foodgrains. There is a tendency to impose Statewise barriers which have introduced a disintegrating factor in the national life. This has to be avoided in any future distribution and price policy".

I endorse the above remark with an addition that the proper remedy is to take up the question of reorganisation of certain States and form them into different units after giving due consideration to factors which are more relevant for the life and happiness of the people living in those tracts rather than the imaginary affinity in the form of linguistic affinity or religious brotherhood.

I am conscious of the serious efforts that are being made by the Government to grapple with the food problem and the rise in prices.

Here I wish to emphasise the fact that the nations which were really belligerent in the Second World War—that means, Japan, Germany, France, England, etc., these were belligerent nations—and which suffered most in the period of the war, took up, after the treaty declaring the end of hostilities was signed, first the question of bringing down the prices of food and other essential commodities to the pre-war level. I have learnt that most of them have succeeded to a great extent and have restored the normal practice. I am sorry to remark that our Government was rather very late in realising the importance of this particular subject, and due attention was not paid to it. Probably some of the difficulties which we are facing are due to proper attention not being given at the proper time. I hope the new Government—I consider the present Government as a new Government—

Shri Hari Vishnu Kamath: Not quite new. (*Interruption*).

Dr. M. S. Aney: I hope the new Government—it may be due to the Kamaraj Plan or it may be due to 968(ai) L.S.D.—6.

any other thing—will succeed in opening a new and bright chapter of not only keeping the people merely in peace only, but in a state of prosperity and dignity as well.

This can be achieved by accepting the principle of responsive co-operation which the late Lokamanya Tilak of hallowed memory had enunciated and urged the nation to accept at the Amritsar Congress in 1919. I wish the Government all success in their effort and support the motion and I wish, like Shri Masani, that it should be given a proper and sufficient time to try their own methods to fight against the evils effects of the policy which had been pursued for so many years in the past.

I do not wish to take further time. I entirely agree with the observations made in the concluding part of the report or the official review. I shall read that and conclude my speech.

Mr. Speaker: He will kindly conclude now.

Dr. M. S. Aney: Yes, Sir. It says:

"Above all, the solution to a shortage can only be through increased availability. It is not a happy state of affairs that a country with such a potential as ours should continue to import food on a large scale. While in the short term, it will not be possible to eliminate imports, Government's aim is to reduce them by increasing indigenous production."

And, now, this is most important—

All steps necessary therefore are being concerted. A modern agriculture using the latest technology can definitely help us to attain this goal. Government of India are presently engaged in a review of the current policies of agricultural administration and extension."

[Dr. M. S. Aney]

I want them to move rapidly and not go sluggishly and slowly.

"An agricultural revolution cannot be brought about merely by a fiat from above. It has to be achieved by change at the very grassroots. It has to involve everyone of us, in public life, in the farms and in the factories. Only by the responsive co-operation of all concerned can such a massive change be successful."

People's co-operation with the Government is always conditioned by its responsiveness to the urgent demands of the public. There will be co-operation to the extent to which the Government is able to meet the legitimate demands of the people. With these remarks, I think you for the time given to me.

Shri A. C. Guha (Barasat) Mr. Speaker, Sir, it has been the experience of the whole nation that we are passing through a very acute food crisis since Independence, or I think since 1943, the food situation has continued to be difficult. But it has been never so difficult as it is now. The Government have been accused that most of their agricultural schemes have not been fulfilled. Perhaps there is some justification for that also. But it should also be realised that agriculture is the most difficult sector for any Government to develop according to their plans. There are other countries also which have had a similar experience in agriculture. Russia and China have also not been able to fulfil their agricultural plan targets or their expectations.

An Hon. Member: Say the communist countries.

Shri A. C. Guha: The only country in the world which can claim to have agricultural prosperity is the United States of America. The two other countries, Australia and Canada, are very sparsely populated, with large

virgin soil and small in population. But among all the big, recognised countries in the world, only the USA can claim to have agricultural prosperity.

The report or review of the food situation has ended with some expectation of agricultural revolution, and my predecessor Dr. M. S. Aney has also referred to it. I would like to warn the House that agricultural revolution is not an easy thing. Industrial revolution is far easier than agricultural revolution. Agricultural covers about 75 to 80 per cent of the people; it covers the entire countryside, in the matter of population, area and also in money investment. It is far more difficult for any Government to revolutionise agriculture than to have an industrial revolution. These are the factors which we should consider while discussing the food situation in the country.

I think about six years ago, the Foodgrains Inquiry Committee made certain recommendations. Its recommendations, though general, were of a constructive nature for increasing our agricultural production. One of its main recommendations was that there should not be any illusion of having self-sufficiency in food in the near future. It recommended a continuous import of foodgrains and creating a buffer stock. There should not be any mental reservation on the part of the Government in this regard.

For some years we have been told of the creation of a buffer-stock; frequent visits to the USA also were arranged for procuring foodgrains for the creation of a buffer-stock. But now, in the face of this crisis, we find that the buffer-stock has evaporated; it was not created. One of the recommendations of the Foodgrains Inquiry Committee was the creation of the buffer-stock and it could have been created only through imports. I think the Government should now take the lesson of this crisis and that they will not ignore the creation of

buffer-stock so that they can have a strategical hold over the price and supply of foodgrains.

13.19 hrs.

[MR. DEPUTY SPEAKER in the Chair]

The Government have also been accused of failures in implementing their agricultural policy. I also wish to say that they have not been able to fulfil their expectations fully. But, at the same time, it should be realised that during the last 15 years—1949 to 1964—the production of foodgrains has increased by 35 per cent—from 100 to 135. Taking the base year as 1949, the production was 100 and in 1963, our production has gone up to 135 that is 35 per cent more. This increase to 135 per cent in 15 years means two and a half per cent annually. I think that considered with the achievement of other countries, this is not a very mean achievement. A two and a half per cent annual increase in the production of foodgrains, I think, should not be considered by itself a bad performance. But it has fallen far short of our expectation, and fallen far short of our requirements. Apart from foodgrains, in other agricultural items also our production has increased far more rapidly particularly in the matter of fibres, cotton and jute. The total increase in agricultural production has gone up by 40 per cent in the last 15 years. Before we make an assessment of the food situation, we should analyse first how the present situation has been brought about. In 1963-64 foodgrains production increased by about 1 million tons over that of 1962-63. Our import also has been 2 million tons more than in 1962-63. So, the availability of foodgrains in the country should be at least 3 million tons more than in 1962-63. Yet, why this crisis?

One factor is that though the production has increased over that of last year, market supply has gone down by about 20 per cent. Peasants have

developed certain hoarding powers and they are not sending their foodgrains to the market as and when we expect them to do. They are considering their own economic gains and they supply to the market according to their own economic considerations. But the main factor in this is the hoarding of the private trade. I think there should not be any difference of opinion in this House with this remark in the review:

“The edge of speculation has to be blunted. Over the years, traders have not behaved in a manner such as to infuse confidence and trust. Trade has been quick to exploit every local scarcity and in some cases to contrive local scarcities.”

I come from West Bengal where we have very bitter experience in these matters. As soon as prices of certain commodities are fixed, they have a tendency to disappear from the market. If the fixed maximum price is lifted, then the commodity starts coming into the market. So, it is not always want of the goods that has made the position so difficult, but it is the combined attack of the private traders on the Government and on the consumers. They want Government to yield to their dictates and also the consumers to take the goods on terms dictated by them. This is a position which no Government can take with complacency. Government have been rightly accused that in this regard, the Government machinery has so long failed to put the private traders under proper control. We want this to be done and I think Government also at the higher level want this to be done. Yet, it has not been possible to do it. There is a suspicion in the mind of the public that in the Government machinery, there is still a lurking soft corner about private traders. Maybe certain Ministers may not agree with this. Maybe the top may be clean, but if we scrutinise the entire gamut of the administrative machinery, this accusation cannot be com-

[Shri A. C. Guha]

pletely brushed aside. Government must be very particular about this. If they initiate a policy, that should be ruthlessly given effect to by the administration and there should not be any slackening of the Government policy in the course of implementation by the administrative machinery.

Coming to the Bengal position, the price of rice was fixed this year in consultation with and I think at the suggestion of the opposition leaders. They cannot disclaim responsibility for the step taken by the Bengal Government in fixing the price. The price of rice was fixed even after the last harvest. From that time, there was a tendency of rice disappearing from the market and the crisis came perhaps in May or June. The price of fish has also been fixed. The total supply of fish in the Calcutta market has gone down to near about 25 per cent of the normal. Another food item which is most essential for a Bengali family is mustard oil. Its price rose from Rs. 2.50 to Rs. 3, Rs. 3.50 and Rs. 4....

Shri Hari Vishnu Kamath: That too is adulterated.

Shri A. C. Guha: That is another thing. We are accustomed to that. We have developed immunity for that. So, the tendency is that anything which the Government want to control practically disappears from the market. For this, the Government machinery must take its blame. If the Government machinery have acted with real sincerity and zeal, and position would have much improved.

This food crisis has revealed some ugly things in our society. One is that there is no end to the greed in profiteering and hoarding. When fellow human beings are struggling for a seer of rice or wheat, the hoarders sit tight on their hoarded foodgrains and it does not touch their conscience. This is one of the social factors which has been revealed and proper steps should be taken in regard to that. Another thing is the conflict between

surplus and deficit States. The review also has admitted that there is a tendency in the surplus States to profit at the cost of the deficit States. In this respect, Mr. Gopalan and myself stand in the same category of deficit States. Kerala and Bengal are not likely to be surplus or self-sufficient in foodgrains. But Bengal may become self-sufficient in foodgrains if it abandons the cultivation of jute and tea, which give India about Rs. 250 crores of foreign exchange. I think these two are the biggest foreign exchange earners for India. Even after that, if we do not get any consideration from the neighbouring States in regard to supply of foodgrains, it will be a sorry state of affairs and it may not be improper for a Bengali to ask, what is this national integration and the idea of our nationhood? This question has serious repercussions and it will have to be tackled by the Government, whether on the food front, national integration will crack or stand solid. Food is the testing ground for any social or ethical theory we may promulgate. On this ground there should not be any slackening of national integration.

There is the policy of Government to supply steel and coal at equalised price. Mr. Subramaniam has been dealing with steel and coal till two months ago and he might be able to tell the House that there is a policy decision that steel and coal would be supplied all over India at almost the same rate.

The Minister of Food and Agriculture (Shri Subramaniam): Only steel.

Shri A. C. Guha: As regards coal also, there is railway freight subsidy and a subsidy of Rs. 2 per ton for inland coastal shipping. So, coal is available at almost the same price throughout the country. Foodgrains are much more important than steel and coal. I do not know whether it will be possible for Government to initiate a policy that the price should be more or less equal, not rigidly

equal, but more or less equality of price of foodgrains to be maintained all over India. There may be difficulties, because there are disparities in the per capita income and standard of living in different States. Considering all this, there should be an attempt to see that foodgrains are supplied to the deficit States at more or less the same rate as that prevailing in the surplus States. For this, centre's control at the procurement and supply source would be necessary.

Sir, on another point I should like to mention about the Government's failure. From last December the price index has been rising rather rapidly and the Government should have taken notice of that. But, in this House, in December 1963, the Finance Minister made a sort of a policy statement and in that he indicated a liberal credit policy. When the index figure was rising, when we had two consecutive bad agricultural years, that was not the proper time to initiate a liberal credit policy. Here is the Report of the Reserve Bank of India on Currency and Finance. I think most of the papers have commented on this, whether the Finance Ministry was controlling the Reserve Bank or the Reserve Bank was really discharging its functions in giving proper advice to the Finance Ministry regarding financial and economic policies to be followed. It mentioned "advances against seasonal commodities such as paddy, rice etc., recorded an increase larger than in the corresponding year in 1962-63". It also says: "prevailing inflationary conditions in the economy", "unusually rapid pace of credit creation by banks" and so on. These are the policies followed by the Government or followed by the Reserve Bank may be at the suggestion of the Government which must take a major portion of the blame for the hoarding by the private traders.

Apart from this, there is also the question of the unaccounted money. I do not know what steps Government have taken or intend taking about this unaccounted money. If they cannot

take any effective steps regarding this unaccounted money, the whole economy may go into greater and greater difficulties. This hoarding has been partly possibly through the bank advances. It should have been controlled particularly in view of the trend of rising prices and particularly in view of the two consecutive bad agricultural years. But the main money source for this hoarding by private trade is the unaccounted money and Government must tackle this problem. By what means, I do not like to suggest here, but this is the problem and unless this is tackled if there is any private trade in the country there will be hoarding in everything and it cannot be prevented.

Sir, people are now complaining and in this House also complaints have been made about high prices. I do not know if the Government has tried to make any assessment of the production cost of any agricultural commodity. Prices have been fixed, sometimes, in a very amateurish manner. I think only three weeks ago, in Delhi, prices of some foodgrains and other commodities have been fixed, not on any proper economic study but by some politicians sitting in a room. In this way prices cannot be fixed. It is a policy decision of the Government and of this House that the farmers must be given economic prices. If the farmers cannot get economic prices they would not produce. Therefore, for greater production the first thing necessary is that the farmers must be assured of economic prices, and for that there must be some rise in the prices.

The high prices of some of these commodities are due to some of the ideas and ideals we all advocate. Previously the farmers were compelled to bring their goods into the market—to place their products under a distress sale. We have now said that agricultural credit should be extended. With that credit they have developed their hoarding power. Therefore, they can now dictate terms. That is one of the concomitants of our policy

[Shri A. C. Guha]

of giving an economic price and credit facilities to the farmers. But, at the same time, we should also see that the consumers also do not suffer. In the report of the Planning Commission—I think it is in the Second Plan Report—it was stated that if the producer gets the benefit of the price paid by the consumer, then whatever high price the consumer may pay there would not be any rancouring, but if in between the consumer and the producer there are so many other intermediaries to take a slice of the profit then, surely, nobody will be the gainer, neither the consumer nor the producer. Therefore, it will be for the Government to consider how to eliminate these so many intermediaries particularly for food items. These intermediaries take at least 15 to 20 per cent of the profit from the producers' sale price and add to the consumer's purchase price. That portion should be eliminated as far as possible. The best machinery may be State's intervention or co-operative Societies or larger number of fair price shops.

Another thing, in this connection, is that high price is also a factor to be paid for in a developing economy. We cannot forget that we have pumped during these 15 to 16 years at least about Rs. 20,000 crores into the country and a considerable portion of that has gone into the pockets of the working class. Naturally, their purchasing power has increased. They eat more, they eat better food and they prefer finer cereals, now rather than take coarse grains. These are factors which lead to greater demand and higher price, and the country has to pay this price because of some of the economic and social policies which we all hold dear to us.

Shri Hari Vishnu Kamath: What about the value of the rupee? It has gone down to 17 paise.

Shri A. C. Guha: Yes, that is true.

When I have said that agricultural credit should be extended, at the same time, it should be realised that that credit should go to the credit-deserving persons. I think about three years back under the chairmanship of Shri V. L. Mehta a committee for agricultural credit was set up and that committee recommended that credit-worthiness should not be the criterion and that credit should be given to credit-deserving persons. What is the position now? Only those tenants who are able to pledge their lands are able to get credit. That means only big tenants get the benefit of this agricultural credit and not the small tenants or agricultural labourers. There should be a policy so that agricultural credit should be so channelled that it is used solely or primarily for agricultural production and not for hoarding or for any other purpose. It should be used primarily for better production.

Lastly, whatever increase in agricultural production has been there so far in our country, that has been only by bringing marginal or sub-marginal lands under cultivation. It should be a matter of shame for us that even now our yield per acre is perhaps the lowest compared to any civilised country in the world. If the Government has got any agricultural policy, it should primarily be to increase the yield per acre. To de-forest lands or to take away grazing lands and put them under cultivation will ultimately be disastrous for the economy of the country. The only thing to do is that we should try to increase the yield per acre. Unless that is done it will not be possible for us to solve the food problem or other economic problems. For that we require more fertilizers, more minor irrigation schemes. The big irrigation schemes may be postponed for some time. We have been hearing of DVC from 1947-48 and as yet I do not know how much water it has given. Small irrigation schemes can do much more

quickly in this respect. As for fertilizers, I think we have not reached even 40 per cent of the Third Plan target. I hope the Finance Ministry will not be stingy in sanctioning foreign exchange for the import of fertilizers so that the per acre yield of agricultural products may go up and will help us in increasing food production. Food import would be more costly in foreign exchange than fertilizer import.

Shri A. K. Gopalan: (Kesergod): Mr. Deputy-Speaker, the present food policy of the Government is not merely bungling but a deliberate policy adopted to suit certain vested interests in this country. Because I cannot use unparliamentary language, I characterise the food policy of the Government as callous indifference and deliberate bungling.

We have got copies of *Review of the Food Situation and Statistical Statements Relating to the Food Situation*, in the country. If statistics can feed the people, then certainly these figures are enough. As far as the *Review of the Food Situation is concerned*, certain sentiments are expressed that there is procurement and prices are fixed. But what are the realities? What are the effects of the measures taken by the Government on the people? I do not want to go into the details mentioned in the *Review*. Under the heading "Stock-building and hoarding" it is stated:

"The only corrective in the circumstances can be the removal of incentives to hoarding by fixation of maximum prices backed up by strong anti-hoarding measures...."

There has been fixation of maximum prices in certain places, especially in the South. But what has been the result of that fixation of price? There are only prices and no rice! By the fixation of price even that rich which was otherwise available at a higher price is not available today. That is the only result of fixation of price.

Then it is said:

"The Government have taken a large number of measures to arrest the rising prices of food-grains. Government have stepped up the imports of wheat and rice from abroad so as to increase the supplies in the market".

It is true that Government has obtained wheat from outside and supplied it in the market. But then, though they have said that they have taken "a large number of measures to arrest the rising prices of foodgrains", in practice instead of arresting the rising prices of foodgrains, they have arrested thousands of people in the country. So, the arrest is not of the rising prices of foodgrains but of those persons who agitated against certain policies followed by the Government which in the opinion of the people resulted in the prices going up. As far as prices are concerned, not only have they not been arrested but in fact they have gone up many times.

Then, under the heading "Fixation of maximum wholesale and retail prices" it is stated:

"The States that have already notified the maximum wholesale and retail prices are Madras, Kerala, Mysore, Andhra Pradesh and West Bengal in respect of rice and Rajasthan in respect of wheat".

I will later show the result of it. Then at the end it is stated:

"It has to involve every one of us, in public life, in the farms and in the factories. Only by the responsive co-operation of all concerned can such a massive change be successful."

These sentiments are quite good. But what is the action? How are we expected to co-operate in food production? What is the attitude or response of Government to our co-operation and what is done by the Government? I will show and prove that it is not as if there is no co-operation

[Shri A. K. Gopalan]

from the mass of the people in the matter of either increased production of foodgrains or against hoarding or in proper distribution. The attitude of the Government seems to show that they do not want the co-operation of the people; on the other hand, they want to suppress that co-operation.

On the question of prices I do not want to quote at length the figures of last month. I will deal with the current month. In the *Times of India* there is a report from Allahabad dated September 6 which says:

"Prices of wheat, rice and pulses have shot up here by Rs. 7 to Rs. 8 per maund during the past 20 days.

Wheat, which was available at Rs. 30 per maund in the third week of August, is now sold at Rs. 38 per maund. Similarly, coarse rice and fine rice sold at Rs. 35 and Rs. 42 per maund have now shot up to Rs. 42 and Rs. 50 respectively. Prices of pulses has gone up from Rs. 42 to 50 a maund.

This is the result of the action that has been taken by Government for the last two months. Then there is a news item from Amritsar dated September 6:

"Wheat touched a new high here yesterday, when the prices rose by Rs. 2 and were quoted at Rs. 53 to Rs. 54 a quintal..... Arrivals were reduced to 400 bags because of transport difficulties."

Then comes from Jaipur in Rajasthan a news on September 6, the same date:

"Coarse foodgrains are being sold in Rajasthan at prices higher than that of wheat fixed by the Government.

The prices of foodgrains have shot up by Rs. 10 to Rs. 14 per quintal in a month. Wholesale dealers appear to have decided to

push up the prices as high as possible. The State Government, on the other hand, has failed to keep a check on the prices".

I can quote many more such reports but, for want of time, I am not doing it. There is a report from Kozhikode in Kerala, which is a deficit State, that rice is not only not available in the open market but even in the black market the price has gone up by Rs. 8. This is a report dated 3rd September. Then there is a report from Tirchur that they do not get rice in the open market. It is a report in *Mathrubhumi*, which further says that the price of rice has gone up by Rs. 6. There is another report from Cannanore that no rice is available in the open market; but it is available in the black market for which one has to pay Rs. 5 more. I will not quote more.

In the review the Food Minister has stated the prices have been fixed, there had been some procurement of wheat and rice, apart from imports from abroad, and whatever has been procured has been supplied to the market. But what is the result of the actions of the Government? How has it affected the people? What is the condition of the people? Here I would like to point out that in answer to Starred Question No. 154 dated the 4th June 1964 the Finance Minister, Shri T. T. Krishnamachari, stated:

"..The position in all conscience is something which is extremely serious. Government are fully concerned about it".

This is what the Finance Minister stated in June. We are now in September and are discussing the food situation and the prices of foodgrains in the country. He has further stated:

"It seems to Government now that even if there is a marginal surplus, the present position will continue because the distribution system at various stages will not

respond adequately to the law of demand and supply. Unless we have a substantial surplus, the normal operative economic laws will not function. Therefore, we have come to a critical situation, and we are thinking whether we should not take steps of a far more serious character."

What are the steps taken by Government after June which are "of a far more serious character"? After this announcement in Parliament, "steps of a far more serious character" that are taken, as far as I can understand, are not to see that people get rice or wheat at fixed prices; "steps of a far more serious character" that are taken are not to see that the hoarded stocks are brought to the open market and sold to the people at the prices fixed by Government; "steps of a far more serious character" that are taken are not to see that seven people were killed in Allahabad in the firing against food agitation; those steps are taken to see that thousands and thousands of people are arrested all over India for their peaceful agitation and saying that the situation is very critical and they are not getting these things, in spite of the measures of the Government the prices of foodgrains are going up. This is what has been done and this was said in June. In June he had further stated:

"...there will have to be a rigorous system of State trading and rigorous control over retail distribution"....."

—not only "State trading" but "a rigorous system of State trading"—

"...but this cannot be done by the Central Government because the Central Government has neither the agency nor the competence for the purpose, without the collaboration of the States."

Then, he said:—

"It will be necessary for Government to be clear in their own minds about the methods they are going to adopt before they can ask for public co-operation."

The Food Minister has asked for public co-operation. I want to ask him whether the Government is clear in its mind about the methods that they are going to adopt and whether the method that they are going to adopt is the same method that is stated here. If it is not so, certainly there will not be co-operation of the people.

श्री हुकम चन्द कछवाय (देवास) :
प्लॉइंट आफ़ ऑर्डर । सदन में कोरम
नहीं है ।

Mr. Deputy-Speaker: The bell is being rung. Now there is quorum. Shri Gopalan may continue his speech.

Shri A. K. Gopalan: Then, lastly what the Finance Minister said, is this:—

"I will request the Prime Minister designate to call the Chief Ministers and discuss this matter. So far as my mind is concerned, it is clear and there is no alternative to it."

श्री रामेश्वरामन्व (करनाल) : मेरा
निवेदन है ।

उपाध्यक्ष महोदय : थाप बैठिए ।

श्री रामेश्वरामन्व : मैं बैठा जाता हूँ । मुझे ऐसी कोई बात नहीं है ।

मेरा निवेदन है कि इनके महत्वपूर्ण विषय पर लोक सभा में माननीय सदस्य बहस कर रहे हैं और जो मंत्री और प्रधान मंत्री इस समस्या का प्रबन्ध करने का डिबोरा पीटते हैं वे यहाँ नहीं । फिर यह काम कैसे होगा ? इस समस्या का समाधान कैसे होगा ?

Shri A. K. Gopalan: The Finance Minister said in June that the Chief Ministers will be called and that as far as he was concerned, he was very sure that there was no alternative except State trading of foodgrains. That is what he had said.

What has happened after that? The Chief Ministers had been called. Why is it that after the conference of the Chief Ministers the Government did not want the hon. Minister to express in Parliament so clearly that there was no alternative to it? The Chief Ministers were called and they had been told that this must be done, but it is not done. It cannot be done as far as State trading is concerned.

श्री मुकम चन्द कछवाय : मैं निवेदन करना चाहता हूँ कि प्रधान मंत्री जी अपने स्थान पर बैठ जाएँ तो ज्यादा शोभा देगा ।

Shri A. K. Gopalan: I am sure that as far as this point is concerned, I can understand why the Chief Ministers' Conference did not accept it. In all States in India, whether it is Andhra, Tamilnad or Kerala, the bigger landlords and traders make up the leadership of the Congress or are the financial props of the Party. As far as the State Governments are concerned, they are dominated by landlords and agents of the monopoly traders. So, even if the Finance Minister very strongly says in June that the situation is extremely serious, there is no alternative except State trading in foodgrains and some steps should be taken, as I have shown, today after fixing the price of rice in every place, after increasing the number of fair price shops and after procurement the condition in the country is such that the people do not get rice. Whatever be the price that is fixed, they do not get it at that price. People go to the market and tell the traders that this is the price that has been fixed. The traders ask them, "Who fixed the price?" They tell them, "The Min-

ister". So, they are told, "Go to the Minister's *makan*; at my *makan* you will not get it at that price. Here you will have to pay more and I fix the price." Will the Ministers and the Deputy Ministers disguise themselves and go as ordinary people, not in their cars, and see the queues that are there in front of the fair price shops and whether they are able to get it? Will they go to the individual shops and ask them? At shops where you get it for Rs. 8/- or Rs. 10 more, you do not even get a receipt for that. Whatever prices are fixed and whatever action is taken in the conditions as they are today, the people are not benefited by them. You may blame the traders and others. Here is the *Review of the Food Situation*. Here is what the Finance Ministers tells us in June, 1964. Even after all these things what is happening is that the people are suffering. People are suffering as a result of this policy.

As far as the fair price shops are concerned, you have to stand in queues for 5, 6 or 7 hours. There are instances reported in papers where people, old men and women, fell down and fainted and there were quarrels among those who stood in the queues and they returned empty handed. You go to the fair price shops and ask for rice, wheat or sugar. They say that there is no wheat, rice or sugar. What is there? There is fair price. Only fair price is there. Where there is fair price there is no rice and wheat and where there is rice and wheat hoarded in bags, they say, "We have rice and wheat, not in kilos but in bags. We can supply you. As far as the fair price is concerned, we have no fair price. If you want a fair price, go there. If you want rice and wheat, come here and give us the price that we ask."

This is the condition in the country but this Government is blind and dead. They are not able to see what the reality is. They are not able to understand what the position is.

Instead of arresting the prices and taking steps after hearing all those people who give suggestions or by implementing their own desires by which the people in the country will be benefited, these figures are given here and this *Review of the Food Situation*. This will not help.

What was the target at the end of the Third Five Year Plan? It was 100 million tonnes. Three years have passed and, according to reports, the production has not exceeded 80 million tonnes. The Second Plan target was 75 million tonnes. It has not gone much beyond that. What is the reason? Where is the incentive to those who are producing? Where is the incentive to the masses of peasants in this country? That incentive has not been created and whatever incentive had been there has been destroyed.

Here is a Report of the U.S. Study Team on Tenurial conditions and the Package Programme. The team went to Tanjore, West Godavary, Shahabad, Ludhiana and Aligarh and they have given a summary of that report given by this American team which was headed by Mr. Ladejinsky. This report makes a very strong criticism of the land policy of the Government and of land reforms and their implementation. This report was submitted in 1963. Have they considered about it? I have seen reports in papers that some State Governments have been saying that this report is not correct.

Shri K. C. Sharma (Sardhana): This Government is only three months old.

Shri A. K. Gopalan: I am not saying of this Government; I am saying about the Government. There is a continuity.

It says:—

"Faulty land reform laws and the 'negative attitude of Government officials at the State, district, block or village levels' are responsible for unsatisfactory tenurial conditions in 'package pro-

gramme' districts, according to a survey by a team of American experts."

They say:—

"In Tanjore, West Godavary, and Shahabad the land records do not contain any information about tenants. Ejection of tenants has taken place in the past and the landlords still continue to change tenants from plot to plot to defeat the tenancy laws. . . . a large number of cultivators hold no title to the leased lands, pay extortionate rents, and are never certain of their status. They are left with little to subsist on and much less to invest."

As far as loans are concerned, it says:—

"the maximum loan that he can get is very small. There is ample evidence, therefore, that the vast majority of tenant-cultivators are poor investors and the package programme aimed at reaching every farm family is bound to suffer accordingly."

You say that there is incentive. Where is the incentive? The report says that there is no incentive; they are not getting loans. I will also give the other report of a Minister who has said something as far as loans and other things are concerned.

Then, it says:—

"There is a 'startling' lack of security of tenure. Nor have the tenants benefited from the Land Ceiling Act, which according to the team, is 'a paper proposition'."

As far as the Land Ceiling Act is concerned, it is not something that can be implemented or not implemented. It is a paper proposition.

Again, it goes on saying:

"According to the team, the failure of the land reform laws in

[Shri A. K. Gopalan]

the Punjab is not due, as elsewhere to the lack of tools of enforcement; the reason for the failure lies in bad conception of the Act. A land reforms programme which seeks the improvement of tenancy conditions by aiming to evict about 5,00,000 tenants and setting them on new holdings is highly illogical, to put it mildly."

Sir, I have no time to read all these things. It is a big report. The report says that the whole land reform legislation is not implemented; this Government cannot implement it. It is only a paper proposition. This is what it says. The Government within the last 17 years . . .

14.00 hrs.

Shri C. K. Bhattacharyya (Rai-ganj): Does it mean that Shri Gopalan has faith in the Americans?

Shri Nambiar (Tiruchirapalli): Even the Americans have said so.

Shri S. M. Banerjee (Kanpur): You must listen to your master.

Shri A. K. Gopalan: The Government is not able to have the record of rights within the last 17 years which is the most important thing as far as the land reform legislation is concerned. Lakhs and lakhs of peasants are being evicted because there is no record of rights. Is the Government unable to keep the records of rights during the last 17 years? Are there no panchayats? Do they seek the co-operation of the people? So, where is the incentive? How can you increase the food production in this manner?

Somebody asked me about the American report. No. I come to India. I come to the report given by a Cabinet Minister, Mr. S. K. Dey, the Minister of Community Development and Co-operation.

This is what he says:

"In his opinion, the first condition for the success of agriculture was that it should have adequate incentives, even if it meant subsidising the sale of foodgrains for the urban population."

Then, he says:

"He endorsed every word said by Shri B. Misra and added that had he been a free man, he would have gone on Satyagrah."

If he had gone on *Satyagraha*, he would also have been arrested under D.I.R. He says, "He would have gone on *Satyagraha*." Now he cannot go on *Satyagraha* because he is the Minister. Why did he say so? Again, he says:

"He described his sad experience during his visit in a village in U.P. where he found that it was not possible to get irrigation water except by begging or bribing."

Here the Minister admits that it is only by begging and bribing that you can get the irrigation water. Where is the incentive? How are you going to increase the food production? Is it by having legislation only? A Cabinet Minister himself says that you have to beg or bribe to get irrigation water.

Further, he goes on:

"The quality of seed was not good. His own experience with vegetable seeds confirmed this. Credit was confined to a small fraction of farmers only. Iron and steel and cement were not available in adequate quantities. He was convinced that unless we could reward good workers and good farmers and punish the bad ones, we would not be able to increase agricultural production."

This is about the credit; this is about the loan. And he says, he would

have even gone on *Satyagraha*. So many legislations are passed by the Government and even then, as far as the incentive is concerned, it is not there. I am not only quoting the American team. I am quoting what the Indian Minister says. My friends will think over this. This was the report of a recent meeting of the Panel on Agriculture.

Shri C. K. Bhattacharyya: What we are seeing now-a-days is not *Satyagraha* but *Duragraha*.

Shri A. K. Gopalan: Then, I want to say, as far as increase in production is concerned, what has this Government done? As far as the fallow land and the waste land is concerned, why is it that even after 17 years this Government has not been able to distribute the fallow land and the waste land? Can this Government say, as far as increase in food production is concerned, not an inch of land is there in India that can be cultivated which has not been given to those who can cultivate it? There are idle hands in this country. On one side there are lakhs and lakhs of idle hands and there are idle lands on the other. If only the idle hands and idle lands would have been put together, the food production might have been increased.

What are the other uncultivated lands excluding the fallow lands? Here are the figures that have been supplied to us. In 1950-51, other uncultivated lands excluding fallows—49.5 million acres; in 1960-61—38.9 million acres. Then, about the current fallows, in 1950-51 it is 10.7 and in 1960-61 it is 11.4 million acres. About other than current fallows, in 1950-51 it is 17.4 million acres and in 1960-61 it is 11.4 million acres. If the Government had been able to tell us that they will do everything to distribute the fallow land and the waste land in this country either for food crop or for commercial crop, then certainly we would have been convinced that this Government had done something. Why is it that they have not

been distributed? What is the difficulty in distributing them? There are the lands available. It must have been found out what the difficulties are. Every time, when there is a crisis in this country, every time, when there is food shortage in the country, we do not see what are the problems and solve them. Every time, we are running to other countries for getting some team and satisfying the people with statistics and figures and not taking long-term measures. If the Government had taken long-term measures and distributed the fallow land and the waste land and made all the land available for cultivation, the food production would have increased. There are 30 per cent of agricultural labourers in the peasant population who have no work at all. They would have certainly taken it up. That is not being done. How to increase the food production in the country? The Government says that it has procured 5-9 lakh tons of rice instead of 4-6 lakh tons in the previous year. It is not even 2 per cent of the production of rice. The entire trade is left at the mercy of speculators and hoarders who have earned fabulous profits at the cost of the misery of the people.

Now, I want only to quote Prof. D. R. Gadgil, an eminent economist. He has analysed the price policy for agriculture as follows:

"To confine oneself to recent years, the period of second Five Year Plan began with complete de-control on the part of the Government. Subsequent to the de-control of 1955, no policy in relation to regulation of prices of even foodgrains has been avowed by the Government. In view of the rise in these prices in 1956-57, Government appointed a Committee (Ashoka Mehta Committee) which presented its report towards the end of 1957. No action was taken on the report and even the relatively mild recommendations relating to socialisation of trade in foodgrains made by the Committee were not accepted by the Government."

[Shri A. K. Gopalan]

It is not because the Government does not know this. The Food Enquiry Committee was there. We discussed it in Parliament and the Committee made certain recommendations. Why is it that the recommendations of the Food Enquiry Committee have not been implemented by the Government? Now, the Government says, "We are doing everything" and they throw the fault on others by saying that some political parties want to make capital out of it and want to fish in the troubled waters. Is that the reason why this happened? There are lakhs and lakhs of people in this country belonging to various political parties which have divergent views and many differences. There was the strike of workers in Ahmedabad, the strike of workers in Bombay, the strike of workers all over the country. Is it because somebody asked them to resort to this? Why is it that the Minister says, the worse is over? I say, the worse is not over. The worse has yet to come because of the policies of this Government. What is the actual reality in the country today? Hear the opinions of the Opposition; hear the opinions of the people. Instead of doing that, wherever there have been peaceful *Satyagrahas*, Defence of India Rules have been used in detaining them. The other day the Home Minister said that if there is a peaceful agitation, they will not use force against them. But it was done. When the Government is not able to change their policies and to accept the correct policies and to see that the prices go down, when there is no control as far as procurement is concerned, when there is no control as far as distribution is concerned, certainly no Government whoever it is will be able to solve this food problem. That is the reason. Instead of doing that, they are using very strong action against them.

The Indian Labour Conference has taken certain decisions. They have said that wherever there are factories with 300 and more people, there will be fair price shops. In how many factories it has been done? There are

factories where fabulous profits are made worth crores and crores of rupees. Is it being done? We want to know this. The other day, the Indian Labour Conference said in Bangalore that as far as wages are concerned, part will be given in cash and part in kind. Whatever the Indian Labour Conference decides and whatever the Government accepts, certainly it has got to be implemented as far as the public sector is concerned. Why is it that they do not implement it as far as the public sector is concerned? If the public sector does not implement these things, then naturally the private sector people say, "When you yourself have not implemented these things, naturally, we also shall not be able to implement those things."

The immediate measures have been referred to here before. There is no use of repeating those things over and over again. The people are ready to co-operate. As far as the mass of peasants is concerned, they are also ready to co-operate; but first you have to understand the loopholes in the land reform legislation and plug them. When it is said by the experts who have gone and seen these things that the land reform legislation has been faulty, then that should be understood and proper steps taken in that regard. But what do we find? Shri Shriman Narayan, a Member of the Planning Commission has said that there will be a moratorium for ten years on land reforms. That means that however faulty the land reform legislation may be, it should not be changed at all, and the loopholes should not be understood and plugged. If there is a moratorium for ten years, will that help us? Has the present land reform legislation helped us to solve the food problem? No. Why is that so? That must be understood first.

So far as hoarding is concerned, the hoarded stocks must be brought out. We find from the newspapers that every morning and evening, Ministers go on making statements that 'We are going to bring out the hoarded things'. If after one week you go and search,

will you at all get anything? If you say that 'We shall teach a lesson to the hoarders', the hoarders say 'We shall teach a lesson to the Minister, if he comes to take out our hoarded stock.' And that was the result of what happened in Delhi. Every day, the newspapers carried statements by the Minister to the effect that he would teach a lesson to the hoarders. But instead, it was the hoarders that taught a lesson. They said 'You are coming to teach us a lesson? We have taught you the lesson now, for everything is o.k. and there is no hoarding'. So, how can we get at the hoarded foodgrains? There is no other way for this except to have State trading in foodgrains and also nationalisation of banks.

As far as bank balances and credit advances are concerned, it is said that there are some restrictions. But what has been the actual situation? Instead of one man getting it, four or five people in the family get it, and whatever restrictions are there are given the go-by. Unless there is nationalisation of banks or unless it is said that no credit will be given to anybody for purchase of foodgrains, nothing will be possible.

I had many other things to say, but since my time is up, I would like to conclude by saying that it is this policy of the Government for the last seventeen years, that has been responsible for the mass starvation in this country, for the misery of the people and for the suffering of the people. This has been said not only by us but also by others. Even in the report of the persons who came from outside we find that they have stated that if the present position of the package programme continues, things will not improve. There have been reports also by so many people on the various panels on agriculture. In spite of all these reports, we find that because certain policies happen to be against the vested interests, they are not implemented, and that is the main reason for the present situation. His-

tory can never forget the present Government because instead of tackling the problem and reducing the prices, they have fixed the prices at the present level and said that they are all right. When every day the prices are going up, if you tell the people one day that you have fixed the prices, and the prices are all right, then surely the people will only laugh at you. So, in spite of the fact that the prices are fixed, the real position is that people are not getting the foodgrains. Therefore, the whole system must be overhauled.

But I feel that this Government will not be able to effect such an overhauling. For, the State Governments are under the control of the monopoly traders, and they will not agree to any such overhauling. Instead of effecting any such overhauling, what they do is that they suppress the agitation of the people who want to see that the hoarders and profiteers co-operate with the Government by bringing out their hoarded stocks. I want to ask of this Government one thing. Will they allow us to find out the hoarded stocks, to bring out the hoarded stocks and distribute them to the people according to the prices fixed by Government? If we do so, then will they not extend the arm of the law and catch hold of us? If Government are not able to find out the hoarded stocks, and if the people's committees are able to find out the hoarded stocks, seize them and distribute them to the people, will Government allow it at least? No, the Government would not allow that. So, we find a situation where neither Government would do it themselves nor would they allow the people to do it. Instead, what they do is that whenever the people start an agitation, they slander the opposition parties and say that the parties are exploiting the situation.

The condition in the country is becoming worse and worse. As the hon. Minister of Food and Agriculture has said, the worse is not over. The worse is coming, and the worst things will come if this policy continues.

श्री म० प्र० मिश्र (बेगूसराय) :
उपाध्यक्ष महोदय, डाक्टर, वैद्य और हकीम,
सभी लोग यह कहते हैं कि जब किसी इन्सान
के शरीर में कोई रोग आए, तो उस को यह
समझना चाहिये कि अपने शरीर को रखने
के उसके जो तरीके हैं, उन में कोई गलती
हुई है, और उस से उस इन्सान को एक
तरह का सबक लेना चाहिये। अभी हमारे
देश में जो मुसीबत आई है—भनाज की
कमी की मुसीबत, महंगाई का संकट—,
उसकी तरफ हम को इसी रूप में देखना
चाहिये। मैं तो कहूंगा कि इसी दृष्टि से
मैं इस संकट का स्वागत करता हूँ। आज
से दो साल पहले जब बर्बर चीनियों ने हमारे
मुल्क पर हमला किया, तो संसार में हमारा
सिर नीचा हुआ था, हम दुनिया में बहुत
लज्जित हुए थे, लेकिन वह ठोकर भी एक
दृष्टि से हमारे देश के लिये लाभदायक
सिद्ध हुई, क्योंकि उस ने हमारे देश को
सोये से जगा दिया।

श्री काशी राम गुप्त (अलवर) : क्या
माननीय सदस्य अपनी पार्टी की सरकार
की असफलताओं का स्वागत करते हैं ?

श्री म० प्र० मिश्र : अगर कोई चीज
हम को सोए से जगा दे, हम को गलत रास्ते
से ठीक रास्ते पर ले आए, तो हम उस
का स्वागत करते हैं। अगर हमारे शरीर
में कोई रोग आता है, तो हम को समझना
चाहिये कि हमारे रहने के तरीके में कोई गलती
थी। आज देश पर जो मुसीबत आई है,
उसके बारे में हम को सोचना चाहिये कि
कहीं पर कोई गलती थी, जिस की वजह से
यह संकट आया है। मुझे इस बात की खुशी
है कि हमारी सरकार, हमारे देश के लोग
और यह संसद् अब समझने लगे हैं कि हमारे
कौन से गलत तरीके थे, जिन की वजह से
यह मुसीबत आई है। यह एक बेताबनी
है, खतरे की घंटी है।

मैं जानता हूँ कि इस सदन में और
बाहर भी हमारे कुछ दोस्त हैं, जो ऐसे
संकटों की इन्तजार में रहते हैं। वे कौन
लोग हैं? सभी विरोधियों को तो मैं नहीं
कहता, लेकिन कुछ ऐसे विरोधी हैं, जिन के
नाम पड़ गये हैं पीकिगवादी कम्युनिस्ट और
मास्कोवादी कम्युनिस्ट। मैं नहीं जानता
कि क्या उन में कोई भारतवादी
कम्युनिस्ट भी है।

एक माननीय सदस्य : कोई नहीं।

श्री म० प्र० मिश्र : उनका काम क्या
है ? उन की स्थिति गांवों के उन वैद्य
और डाक्टर की तरह है, जिन की प्रैक्टिस

Shri Nambiar: We are not discussing the Communist Party here. It is the food problem that we are discussing.

Shri M. P. Mishra: It includes the food problem also.

जिन वैद्यों और डाक्टरों की प्रैक्टिस
चलती नहीं है, जिनको कुछ आता नहीं है,
वे महामारी के इन्तजार में रहते हैं, क्योंकि
उस समय उनकी भी पूछ होती है। इन
कम्युनिस्टों के बारे में यह कहा जा सकता
है कि जब किसानों के खेतों में फसल लह-
लहाती है, जब किसान खुशहाल होते हैं,
तो उनका कलेजा बैठे जाता है, वे मुरझा
जाते हैं।

श्री रामसेवक यादव (बाराबंकी) :
क्या बिहार में फसलें लहलहा रही हैं ?

Shri Nambiar: Are we having a thesis on communism now? What is it that the hon. Member is discussing?

श्री म० प्र० मिश्र : क्या श्री रामसेवक
यादव उस पार्टी के पीछे जा रहे हैं ?

वैसे डाक्टरों और वैद्यों की तरह ये
लोग चाहते हैं कि देश में मुसीबत आए,

देश में गड़बड़ी हो, क्योंकि ये समझते हैं कि अगर देश में गड़बड़ी होगी, भुखमरी होगी, महामारी होगी, तो उस अन्धेरे की सवारी पर चढ़ कर इन की लाल भवानी क्रांति आयेंगी। लेकिन वह जाने वाली नहीं है, पीकिंगवादी और मास्कोवादी दोनों प्रकार के कम्युनिस्ट यह समझ लें। मैं तो उन दोनों में कोई फर्क नहीं समझता।

शेती के मंत्री महोदय ने हमारे पास जो सूचनायें भेजी हैं, उनमें सभी बातें दी हुई हैं। उन्होंने यह बताया है कि किन कारणों से यह संकट पैदा हुआ है। लेकिन मैं समझता हूँ कि उनको एक बात पर जोर देना चाहिए था। इस संकट का कारण यह था कि पिछले पन्द्रह वर्षों में हमारी योजना की नीति में कुछ असन्तुलन था, कुछ इम्बैलेंसिज थे। अपने दिलों को धारस देने के लिए अगर यह कहा जाए कि बनिये के कारण यह संकट आया है, तो यह गलत बात है। बनियों के चलते यह संकट नहीं आया है। यह संकट आया है हमारी आर्थिक योजनाओं में कुछ ऐसे एम्बैलेंसिस से, असन्तुलन से। सरकार ने भी इस बात को कई शब्दों में कबूल किया है। यह न समझा जाए कि हमारी जो योजना है उसका मैं समर्थन नहीं करता हूँ। जवाहरलाल जी ने देश को बहुत से दान दिये हैं, बहुत सी देनें दी हैं। उन दानों में से एक दान है, सब से बड़ा दान है, आयोजित अर्थ नीति की व्यवस्था। उसमें गलती हो सकती है। हमारा एक नया देश है, हमें नया अनुभव प्राप्त हो रहा है। आयोजित अर्थ नीति को हम प्रजातंत्रीय तरीके से अमल में लाना चाहते हैं। तानाशाही तरीके से हम योजना को चलाना नहीं चाहते हैं। वह एक दूसरी ही बात है। यही हमारे कम्युनिस्ट दोस्त जब चीन में भुखमरी होती है क्या वहां पर हड़तालों का सहारा लेते हैं, सत्याग्रह तक का नाम लेते हैं? वहां पर ये कुछ कर नहीं सकते हैं। चीन में खोग भूखों मरते हैं। वहां पर भी कीमतें

ऊंची जाती हैं। प्रायः रूस में क्या कीमतें हैं अनाज की और हिन्दुस्तान में क्या कीमतें हैं, क्या इसका अन्दाजा लगाया गया है? लोगों की जरूरत की जो चीजें हैं, उनकी चीन में क्या कीमतें हैं क्या इसका भी पता लगाने की इन लोगों ने कोशिश की है?

Shri Namblar: We are not in Russia, nor in China. We are in India.

Shri M. P. Mishra: You are partly in China and Russia.

Shri Namblar: We are Indians first.

श्री म० प्र० मिश्र : प्रजातंत्रीय तरीके से जब आयोजित अर्थ नीति चलाई जायेगी तो उसमें यह हो सकता है कि

श्री काशी राम गुप्त : भूखों मरना पड़ेगा ?

श्री म० प्र० मिश्र : हम को हमेशा प्रयोग और गलती, ट्रायल एंड एरर के रास्ते से चलना होगा और कहीं अगर कोई गलती होती है तो उसको ठीक करना होगा, कहीं कोई अगर टूटि रह जाती है तो उसको दूर करना होगा।

अभी कुछ दिनों की बात है कि हमारे नए प्रधान मंत्री जी ने वक्तव्य दिया था जिसमें उन्होंने कहा था कि जो योजनायें अभी चालू हैं, उन्हें ही पहले पूरा किया जाए, बहुत अधिक पूंजी वाली कई योजनाएं अभी चालू न की जायें। केवल उन्हीं योजनाओं को चालू किया जाए जिनसे जल्दी से जल्दी बतौर लोगों को मिलते हैं, जल्दी से जल्दी जिनसे लोगों को फायदा पहुंचता है। प्रधान मंत्री जी के इस वक्तव्य पर हमारे एक कम्युनिस्ट नेता पता नहीं पेंकिया या मास्को के बहुत नाराज हुए, बहुत गुस्सा उन्होंने जाहिर किया। श्री भूपेश गुप्ता जी तथा कम्युनिस्ट पार्टी के दूसरे लोगों ने पंडित जवाहरलाल नेहरू जी का नाम ले

[श्री म० प्र० मिश्र]

कर कहा कि उनकी नीतियां बदली जा रही हैं। वे लोग हमेशा यह नारा लगाते आए आए हैं हाउंस में और बाहर भी कि बड़े बड़े जो उद्योग हैं, जो हवी इंडस्ट्रीज हैं और जिनमें बहुत सा रुपया लगता है और जिनसे नतीजे बहुत देरी से निकलते हैं, उनमें रुपया लगाओ, योजना को बैसा बनाओ। मैं समझता हूँ कि पिछली दो योजनाओं में हमने करीब करीब वही गलती की है कि हमने भारी उद्योगों में अधिक रुपया लगाया है, उनकी धोर अधिक ध्यान दिया है। जरूरत इस बात की थी कि

श्री काशी राम गुप्त : बचकर में धा ही गये।

श्री म० प्र० मिश्र : कभी कभी धा जाते हैं। भूलें हम से भी हो जाती हैं। जरूरत इस बात की थी कि तीसरी और चौथी योजनाओं में इस देश में खेती को पहली जगह दी जाती। हमारी सरकार पिछले पांच बरसों से यह कहती भी धा रही है और यह कागजों पर भी है, उसको वह स्वीकार भी करती धा रही है कि खेती को प्राथमिकता मिलनी चाहिये। लेकिन दरअसल में यह बात अभी तक नहीं हुई है। जब मैं खेती को प्राथमिकता देने की बात काता हूँ तो इसका अर्थ यह नहीं है कि औद्योगिकरण न हो। औद्योगिकरण इस देश के लिए जरूरी है, इंडस्ट्रियलाइजेशन भी एक बड़ा आवश्यक काम है, लेकिन सरकार का पहला काम यह होना चाहिये कि खेती को एक उद्योग बना दिया जाए। दुनिया में ऐसे देश भी हैं जहां पर कि इस्पात और लोहे के कारखाने नहीं हैं और जिन्होंने सिर्फ डेरी, सिर्फ दूध, मक्खन धादि का उद्योग चला कर के सारी दुनिया में अपने लिए ऊंची जगह हासिल कर ली है। उनके पास समृद्धि है। न्यूजीलैंड, डैनमार्क धादि ऐसे ही देश हैं जो प्राधुनिक दुनिया में धागे बड़े हुए हैं। हमारे देश में भी जरूरत इस बात की है कि खेती को सब से

बड़ा उद्योग बनाया जाए, उसका प्राधुनिकीकरण किया जाए। प्राधुनिकीकरण का अर्थ यह नहीं है कि ट्रैक्टरों से सभी खेत जोते जायें। देश में प्रादमी काफी हैं। मेरा कर्ने का मतलब यह है कि खेती नए ढंग से हो और उसको पहली जगह दी जाए।

प्रधान मंत्री के वक्तव्य की धोर मैंने अभी इशारा किया है। उसको ले कर हमारे कम्युनिस्ट सदस्यों ने चित्लाना शुरू कर दिया है, वे घबरा गये हैं। जो बात प्रधान मंत्री जी ने कही वह प्राखिर क्या थी। उन्होंने यही तो कहा कि जिन भारी उद्योगों पर बहुत सा रुपया लगता है, वैसे और नए उद्योग अभी चालू न किये जाएँ क्योंकि उनसे नतीजे देर से निकलते हैं। इस बवतव्य की जो इम्प्लिकेशन हैं वे साफ हैं। अगर नतीजे देर से निकलेंगे और रुपया अधिक लगेगा तो हमें नोट छापने पड़ेंगे जिस से नतीजे के तौर पर दाम बढ़ सकते हैं। देश की जो हालत है उसको देखते हुए ऐसा मालूम पड़ता है कि बड़ी हुई कीमतों के साथ इस देश को कुछ दिन और रहना होगा। यह जो धाज धात्र का संकट है, यह जो धनाज की कमी है, यह खत्म हो जाएगी, यह संकट चला जाएगा। जब बड़े रुपये जिन उद्योगों में लगते हैं, भारी उद्योगों में लगते हैं तो देश को नतीजों के लिए इंतजार करना पड़ता है और कंज्यूमर गुड्स में कमी धाती है। चीन और रूस में धाज जूते भी लोगों को नहीं मिलते हैं

श्री हुकम चन्द कछबाय : धापको तो यहां पर जूते अच्छे मिलते हैं।

श्री म० प्र० मिश्र : रूस इतनी तरक्की कर चुका है लेकिन वहां जूते भी यहां से जाते हैं। रूस स्पेस एक्सप्लोरेशन के मामले में तथा कुछ और उद्योगों के मामले में धमरीका को भी पीछे छोड़ गया है लेकिन फिर भी उसी रूस के सर्वेसर्वा श्री खुश्चेव मिश्र

पात्र ले कर पूंजीवादी देश, अमरीका के सामने अनाज के लिए खड़े हैं।

पिछड़े हुए देशों में खेती का जो सवाल है, यह सब से बड़ा सवाल है। रूस 45 बरस के बाद भी, औद्योगिक क्रान्ति के बाद भी, स्टालिन के नक्शे के नीचे, खुरशेव के नेतृत्व के अन्दर अन्न समस्या को हल नहीं कर सका है। हम हिन्दुस्तानियों को भी सौ बार सोचना चाहिये कि हम खेती में कोई ऐसी गलती न करें कि उस जगह पर हम पहुंच जायें जिस जगह पर और देश पहुंचे हैं। औद्योगीकरण जरूरी है, सभी इससे सहमत हैं। असन्तुलन जो पैदा हो गया है वह भी दूर होना चाहिये। हैवी इंडस्ट्रीज में कोई कमी न की जाए तो क्या नतीजे निकलेंगे? अभी हमने देखा है कि थोड़ी सी कीमतें बढ़ी हैं अनाज की तो भारत बन्द, बंगाल बन्द, बिहार बन्द, आन्दोलन चला दिया गया है। इस "बन्द" का क्या मतलब है? क्या ये भारत को पेंकिंग या मास्को की जेल में या कम्युनिस्ट पार्टी की जेल में बन्द कर देना चाहते हैं? देश को कहां पर ये बन्द करना चाहते हैं? इनका जो

Shri S. M. Banerjee: On a point of order. I take serious objection to this remark. It is not the Communist Party which staged the strike . . . (Interruptions). While speaking on a particular motion before the House regarding the food situation, he is making sweeping remarks about the 'Bengal bandh', 'Bombay bandh' and so on and is imputing all sorts of motives to the Communist Party. Perhaps the hon. Member's knowledge is very limited

Shri M. P. Mishra: He is only replying to my point. There is no point of order. I am not yielding.

Shri S. M. Banerjee: Let him not impute motives like this. The strike was conducted not by the Communist Party but by the entire working people including the peasants, and this hon.

Member had no face to show. But he is talking aloud now

Mr. Deputy-Speaker: Order, order. You have not raised any point of order. Opinions may differ.

Shri M. P. Mishra: Please sit down.

Shri S. M. Banerjee: I take exception to this. I thought that insanity was a disqualification to be in the House. But after hearing the hon. Member, I do not think it is.

Mr. Deputy-Speaker: There is no point of order.

श्री म० प्र० मिश्र : जो बात मैं कह रहा हूँ, उससे इनको बहुत दुख हुआ है। इनकी नीति क्या है, इसको आप देखें। आज तो ये जवाहरलाल नेहरू का नाम ले कर, उनकी बुलाई दे कर कहें कि उनकी नीति में जरा भी परिवर्तन न करो। उनकी बेसिक, उनकी बुनियादी नीति में कोई परिवर्तन नहीं होना चाहिये, हम उसके साथ हैं। लेकिन कम्युनिस्टों की बात मानकर चलने से अगर कोई खराब बात हो जाती है, बुरी स्थिति देश में पैदा हो जाती है जैसी आज हुई है, तो यही लोग उसका नाजायज फायदा उठावेंगे और देश में अराजकता लाने की कोशिश करेंगे। ये वे लोग हैं जो किसी उमाने में कहा करते थे कि चांद जहां बैठता है, उससे भी ऊंची जगह स्टालिन की है, सूरज का जहां स्थान है उससे भी ऊंचे पर स्टालिन का सिंहासन है। लेकिन उनको अपने उसी देवता की, स्टालिन की, कब उखाड़ने में कोई देर नहीं लगी। यहां पर भी जब कोई खराब स्थिति पैदा हो जाएगी तो क्या इनको शान्तिघाट पर जा कर स्थापा करने में, तबर्बा पड़ने में, जवाहरलाल नेहरू के नाम पर देर लगेगी? इनके फेरों में, कम्युनिस्टों के चंगुल में हमारी पार्टी और हमारी सरकार नहीं आ सकती है। मुझे दुख के साथ कहना पड़ता है कि कम्युनिस्ट देशद्रोही हैं, देश द्रोहियों की यह पार्टी है। सदन के सामने आज चीनी फौजों की सिक्किम के बार्डर पर

[श्री म० प्र० मिश्र]

तैयारी के सम्बन्ध में सवाल प्राया था . . .
(इंटरपंज)

Mr. Deputy-Speaker: Take it in a sporting spirit.

श्री सरजू पाण्डेय (रसड़ा): प्राप सब से बड़े देशद्रोही हैं।

श्री म० प्र० मिश्र: प्राज भी हमारी सरहद पर चीनी सेना खड़ी है . . .

Shri Nambiar: On a point of order.

Mr. Deputy-Speaker: He wants to raise a point of order.

Shri Nambiar: My point of order is this. When the Chinese committed aggression on this country, the Communist Party condemned the aggression and it is on record, and we repeatedly stated that, and this Member is distorting and stating a falsehood. He says Communists are traitors. This is what he said. He should withdraw. He cannot be allowed to say that.

Mr. Deputy-Speaker: I do not think he said that.

Shri Nambiar: I got the translation on this microphone.

Mr. Deputy-Speaker: Have you said that they are traitors?

Shri Nambiar: If he has said, he must withdraw.

श्री म० प्र० मिश्र: जब हिन्दुस्तान पर चीनियों ने आक्रमण किया था, तो यह बात रेकार्ड में है कि सरकार ने नम्बियार साहब को जेल में बन्द कर दिया था, इसलिये कि वह देश की सुरक्षा के लिये खतर माने गये थे।

Shri Nambiar: He is on a different point. He said they were traitors. He must withdraw that word. He cannot say so. It is there on record.

Mr. Deputy-Speaker: He should not call anybody traitor. Please withdraw that word.

श्री म० प्र० मिश्र: मैं निवेदन करना चाहता हूँ कि अगर एक शब्द भी कहीं इन के लिये कहा जाता है तो ये लोग घबरा जाते हैं।

Shri Nambiar: He is not obeying the Chair.

Mr. Deputy-Speaker: Order, order. He should not call anybody a traitor.

Shri Radhelal Vyas (Ujjain): Are we not competent or entitled to call a man traitor if he is really a traitor?

Shri Nambiar: Yes, but you should prove it.

Shri Radhelal Vyas: Suppose there are traitors in the country. Can we be asked not to call them traitors?

Shri Mohammad Elias (Howrah): We also call you traitor. You are betraying the country.

Mr. Deputy-Speaker: Order, order. He has to close now.

Shri Nambiar: Has he withdrawn? The Chair has ordered him to withdraw on my point of order.

Mr. Deputy-Speaker: You please withdraw that word. I want you to withdraw that word "traitor".

Shri M. P. Mishra: I have not called any Member traitor. If any Member feels that I have called him traitor, I withdraw it.

Mr. Deputy-Speaker: Your time is up.

Shri M. P. Mishra: A lot of my time has been consumed by interruption.

हमारे विरोधियों ने भी अपने संशोधनों में यह कहा है कि किसानों को ऐसा मूल्य मिलना चाहिये, उन्हें भनाज के लिये ऐसा दाम मिलना चाहिये कि खेती उन के लिये लाभदायक चीज हो सके। यह एक बहुत

बड़ी बात है। खेती के मंत्री ने भी इसे कबूल किया है कि खेती आज तक आकर्षक चीज नहीं बन सकी। आज गांवों की हालत क्या है? आज वहां पर पड़े लिखे लोग, ऐसे लोग जिन के 100, 50 बीघे जमीन है, 100-50 रु० महीने की नौकरी बूटना चाहते हैं। वे खेती नहीं करना चाहते। जब तक खेती को हम वैसा धन्धा न बना सकें कि उस में जाने के लिये पड़े लिखे लोग कालेज के ग्रेजुएट और एम० ए० पास लोग आकृष्ट हो सकें, तब तक खेती इस देश में नहीं बढ़ सकती है। इसलिये हमें इस बात को सोचना होगा कि क्या बात है कि आज लोग गांवों को छोड़ कर शहरों की तरफ भागे चले आ रहे हैं। सरकार ने इस बात को कबूल किया है और विरोधी भी मानते हैं और मैं भी कहता हूँ कि खेती को एक ऐसा धन्धा बनाना चाहिये जिस से लोग उस की तरफ भायें। अब जो नीति सरकार ने अपनाई है कि खेतिहर को दाम वाजिब मिलें, उस के साथ साथ खेती को सरकार की सहायता की जरूरत है। यह एक ऐसा उद्योग है जिस में कम पैसा लगाने से ज्यादा पैदावार होती है। इस में इन्वस्टमेंट कम और पैदावार ज्यादा होती है। अगर इस में कुछ और ज्यादा इन्वस्ट किया जाये तो इस देश के अन्दर खेती एक फस्ट क्लास इंडस्ट्री हो सकती है और उस में काफी लोग आ सकते हैं।

सिर्फ एक बात और मैं सरकार से और इस सदन से कहना चाहता हूँ कि भूमि सुधार का जो नारा है उस को आखिर कहीं पर जाकर बन्द करना होगा। भूमि सुधार हम करेंगे, सीलिंग जमीन पर लगे। सभी हाथों ने इसे कबूल किया है और सीलिंग पकड़ी दी जाये। सीलिंग लागू की जाये, इस में किसी को उज्र नहीं है, और भी जो सुधार करने हों आप उहे कर लें। लेकिन यह जो तलवार है, उसे सदा किसान के गले पर लटकाये रहना कि हम भूमि सुधार करेंगे, हम भूमि सुधार करेंगे, इस में कुछ

बदलाव होना चाहिये। उस के लिये मौका होना चाहिये कि एक बीघे खेत में जहां पांच मन भन्न होता है वहां 15 मन होने लगे। लेकिन आज देहातों में एक इनसिक्वोरिटी पैदा हो गई है। जिस के पास आज दस बीघे खेत है, पांच बीघे खेत है वह भी भबरा रहा है कि यह पांच बीघे भी रहेंगे या छीन लिये जायेंगे। आज सब जगह कलेक्टिव फार्मिंग की बात हो रही है। सारे कम्युनिस्ट देहां ने देख लिया कि कलेक्टिव फार्मिंग का नतीजा क्या हुआ कि उस से अनाज की पैदावार में कमी हो गई। पोलैंड में कलेक्टिव को तोड़ दिया गया और किसानों को रियायत दी गई। इस लिये मैं निवेदन करना चाहता हूँ कि इस देश में भले ही किसान के पास 20 एकड़ जमीन रहे या उस से कम रहे लेकिन उस के बीस एकड़, पन्द्रह एकड़ या 10 एकड़ जमीन उस के पास रहे। पेजन्ट प्रोप्रायटर्स का यह देश होना चाहिये। रोज उस के ऊपर तलवार लटकती रहे कि जमीन कब छीन ली जायेगी इस का कोई निश्चय नहीं है, यह गलत है। यह चीज भी पैदावार को रोकती है। एक वक्तव्य में श्री श्रीमन्नारायण जी ने कहा कि कहीं पर तो भूमि सुधार को मोरेटोरियम देना चाहिये और किसानों को विश्वास दिलाना चाहिये कि तुम्हारे पास जो दस बीघे जमीन है वह तुम्हारी रहेगी और तुम ही इस को जोतोगे। इस पर हम को विचार करना चाहिये।

आखीर में मैं इतना ही निवेदन करना चाहता हूँ कि यह कम्युनिस्ट भाई पापुलेशन कंट्रोल

उपाध्यक्ष महोदय : कम्युनिस्ट लोगों को छोड़ दीजिये। (Interruptions).

श्री म० प्र० मिश्र : यह लोग भी हमारे यां के पुराने पुरोहितों की तरह हैं। अब भी पुरोहित लोग जिस तरह से मनु महाराज की किताब लेकर करते हैं कि इस तरह से शादी होनी चाहिये, इस तरह से यह होना

[श्री: म० प्र० मिश्र]

चाहिये, उसी तरह से कम्युनिस्ट पुरोहित लोग डेढ सी बर्ष पहले कार्ल मार्क्स ने जो किताब लिखी थी और बतसाया था कि मार्क्स की जो ध्योरी है कि पापुलेशन कोई प्राब्लेम नहीं है यही बात रटे जा रहे हैं। मैं तो कहता हूँ कि इस देश की बढ़ती हुई आबादी देश के लिए वैसे ही खतरा है जितना बड़ा खतरा चीन का है या कम्युनिस्टों का है। इस लिये मैं क ना चाहता हूँ कि इस की धोर से आबादी रोकने की तरफ अभी पूरा ध्यान नहीं दिया गया है, इस पर भी उसे ध्यान देना चाहिये। कम्युनिस्ट लोग कुछ भी कहें, हमारे कृष्ण मेनन साहब पापुलेशन कंट्रोल का चाहे जितना मजाक उड़ायें यदि आबादी इसी प्रकार से बढ़ती गयी तो सब खत्म हो जायेगा।

आखीर में मैं निवेदन करूंगा कि मुझे दुःख तो उन विरोधी दल के भाइयों के बारे में है जिन्होंने संयुक्त सोशलिस्ट पार्टी बनाई है। हो सकता है कि कुछ दिनों में यह संयुक्त समाजवादी पार्टी दियुक्त समाजवादी पार्टी बन जाये। हमारे कम्युनिस्ट भाइयों के पीछे लग कर वे भी देश में अराजकता और अशांति पैदा करते हैं य. बड़े दुख की बात है। माफ करेगे मेरे मित्र कामत साहब, मुनाफाखोर बनिये या जमाखोर बनिये जो होडिंग करने हैं उन को हम एन्टी सोशल एलिमेंट क ते हैं। लेकिन इस वक्त जो लोग सामाजिक अराजकता पैदा करने की कोशिश करते हैं, वे भी देश के वैसे ही दुश्मन हैं जैसे कि जमाखोर और मुनाफाखोर बनिये हैं और उन को भी एन्टी सोशल एलिमेंट मानना चाहिये।

श्री रामसेवक यादव : उपाध्यक्ष महोदय, खाद्य संकट के ऊपर कल से बस हो रही है। पिछले, अठारह सालों से शायद ही कोई वर्ष ऐसा गया हो जब इस सदन में खाद्य संकट और मूल्य के बारे में चर्चा न हुई हो, ऐसा लगता है जैसे यह सरकार और खाद्य समस्या तथा महंगाई जुड़वां बहनें हों। यह सरकार और

खाद्य संकट, अन्न संकट दोनों एक साथ जुड़े हुए हैं। अगर खाद्य संकट हल होता है तो उस का साजिमी नतीजा होगा कि यह सरकार जाती है और बिना इस सरकार के हटे हुए खाद्य संकट का सामना कर पाना असम्भव है। मैं इस खाद्य संकट के सम्बन्ध में कुछ बातें इस चीज को सामने रख कर कहूंगा। वे इस प्रकार हैं :

1. मंत्री, नीकरशाही और नगर सेठ के त्रिकोण ने अन्न स्थिति को खराब किया है। अगर इसे ठीक न किया गया तो अन्न समस्या हल होना सम्भव नहीं।

2. सरकारी फिजूलखर्च का असर करों और नोटों के चलन पर पड़ा है, जिन से दाम बढ़े हैं।

3. हजार रुपए प्रति मास की सीमा वैयक्तिक खर्च पर न लगा कर करीब 12 अरब रुपए का सालाना नुकसान होता है जो अन्यथा पैदावार बढ़ाने के लिए पूंजी की तरह लगाया जा सकता है।

4. करीब 15 अरब रुपयों का अनाज विदेशों से पिछले सालों में मंगा कर अनाज की देशी पैदावार बढ़ाने का काम रोका है।

5. आयात-निर्यात नीति के बिगड़ जाने से और विदेशी बिनियम की घातक भूख के कारण चीनी, दाल, फल इत्यादि भोजन को बा र भेजा जा र है जिससे दाम बढ़ रहे हैं, पेट कट रहा है और जहां सरकार देश को करीब डेढ़ रुपए किलो चीनी बेच रही है वहां परदेश को आठ आने से भी कम।

6. अनाज के सम्बन्ध में सट्टा नीति और कर्जा नीति बिगड़ी होने के कारण तथा चालू मुनाफे की दर ऊंची होने के कारण सारा आर्थिक और भोजन जीवन अस्तव्यस्त हो गया है।

7. अनाज के दो दामों, खुला और सस्ता, के कारण भुखमरी और मुनाफाखोरी बढ़ी है, भ्रष्टाचार भी ।

अगर इन कारणों पर सरकार ने ध्यान न दिया तो भ्रष्ट समस्या हल नहीं होगी। इसी तरह से फिर सदन में चर्चा हो जाएगी, मंत्री महोदय का जवाब हो जाएगा और बैल के कन्धे पर सवार भाए हुए हमारे माननीय सदस्य हाथ उठा कर समर्थन कर देंगे और मामला वहीं पर खत्म हो जाएगा।

आज सारे देश में भ्रष्ट की कमी है। केवल शहरों में ही भ्रष्ट का प्रभाव नहीं है बल्कि सारे भारत वष के सभी देहातों में भ्रष्ट का प्रभाव है। कहीं पर भ्रष्ट नहीं पहुंच रहा है। सस्ते गल्ले की दुकानों पर आज लोग जाते हैं, कतारें बांध खड़े रहते हैं, लेकिन उन को भ्रष्ट नहीं मिलता। इस स्थिति पर सरकार आज तक काबू नहीं पा सकी है। जब इस चीज की चर्चा होती है तो सरकार की तरफ से कुछ सदस्यों तथा मंत्रियों द्वारा यह बड़ा मासूमियत के साथ कह दिया जाता है कि यह भ्रष्ट का मामला है, इसे राजनीतिक प्रश्न नहीं बनाना चाहिए। कल जो हमारे माननीय सदस्य श्री मेहताब सादव बोले तथा अन्य सदस्य उधर से बोले, उन्होंने साफ यही कहा कि यह भ्रष्ट का मामला है इसे राजनीति से ऊपर रख कर बात करो तभी हम भ्रष्ट संकट का सामना करके इसको दूर कर सकेंगे।

इस विषय में पहला तो मेरा निवेदन यह है कि आखिर राजनीति है किस लिए? क्या राजनीति का मतलब भ्रष्टाचार चलाना है? क्या राजनीति का मतलब अनाज के दाम बढ़ाना है? क्या राजनीति का मतलब मुनाफाखोरों को पालना है? यह राजनीति नहीं है। राजनीति का अर्थ है अच्छा शासन चलाना, अच्छी सरकार चलाना और लोगों को सस्ते दामों पर भोजन की व्यवस्था करना।

श्री डा० ना० तिवारी (गोपालगंज) :
और अपने फायदे के लिए झान्दोलन चलाना ?

श्री रामसेवक यादव : मैं उस पर भी आता हूँ।

अगर राजनीति का प्रश्न खाद्य समस्या को बनाया जा रहा है तो इसके लिए मेरा सीधा चार्ज है सत्तारूढ़ दल पर। पिछले 17 सालों से जब से यह सरकार आयी है योजनाएं बन रही हैं बाढ़ रोकने के लिए, अधिक भ्रष्ट उपजाने के लिए। इस काम में एक मंत्री के बाद दूसरा मंत्री असफल होता है तो वह फिर गवर्नर और राष्ट्रपति बना दिया जाता है और उसको तरक्की मिलती जाती है। मंत्रियों के खिलाफ भ्रष्टाचार के आरोप लगाए जाते हैं, मंत्रियों के खिलाफ प्रदालतों में स्ट्रिकचर पास होते हैं, लेकिन वे भागे भाकर केन्द्रीय मंत्रिमंडल में बैठ जाया करते हैं। ये सारी चीजें चलती जा रही हैं लेकिन भ्रष्ट की समस्या और दूसरी समस्याओं का हल नहीं होता। इसका कारण यह है कि सत्तारूढ़ दल ने इसको केवल शुद्ध राजनीतिक प्रश्न बना डाला है। उनको इसके लिए घोट चाहिए और इसके लिए वह कोई पाप कर सकते हैं और वही मैं आपके सामने रखना चाहता हूँ।

मैं आप से निवेदन करूँ कि इस देश में 50 लाख बड़े लोग हैं और इन पचास लाख बड़े लोगों के पिछलग्गू डेढ़ करोड़ लोग हैं और जो इस देश के वे किसान जिनके पास 50 या 60 एकड़ से अधिक भूमि है, उनकी मौजूदा सत्तारूढ़ दल को चिन्ता है। बाकी देश के जो तीस पैतीस करोड़ लोग जो कम जमीन वाले या बगैर जमीन वाले हैं, उनकी सरकार को कोई चिन्ता नहीं है। जिस प्रकार हिटलर ने गैस चैम्बर में पचास साठ लाख यहूदियों को मार दिया था, उसी तरह यह सरकार अपनी नीतियों के कारण इस देश के तीस पैतीस करोड़ लोगों को बिना खाने के मार रही है।

एक माननीय सदस्य : अगर तीस पैतीस करोड़ को मार देगी तो उसे वोट कौन देगा ?

श्री रामसेवक यादव : ये तीस पैतीस करोड़ लोग तो भूखे हैं, गरीब हैं। लेकिन जिन

[श्री रामसेवक यादव]

बोगों को मैं ने पहसू भापके सामन रखा है उनकी भावाज है, उनके संगठन हैं, और उनके कारण सरकार को बोट मिलते हैं। और इसीलिए मौजूदा सरकार को इन्हीं लोगों की चिन्ता है और सारी नीतियां इसी तरह चल रही हैं। तो मैं कहना चाहता हूँ कि आज मौजूदा सरकार ने खाद्य स्थिति को राजनीतिक प्रश्न बनाया हुआ है।

आज देश में आठ दस लाख लोग कम खाए मर रहे हैं। और हजारों लोग बिना खाए मर रहे हैं। और अगर कहा जाए कि बिना खाए कोई नहीं मर रहा, तो मैं पूछना चाहूंगा कि क्या कारण है कि यूरोप में हजार पीछे मृत्यु संख्या 8 या 10 है तो हिन्दुस्तान में प्रति हजार पीछे मृत्यु संख्या 19 और 20 क्यों है। इसका साफ कारण यह है कि यहां लोग कम खाने के कारण या बिना खाने के कारण ज्यादा मर रहे हैं। इनको सरकार भूख से मरों में नहीं गिनती। कल यहां कहा गया कि भोजन के बिना कोई नहीं मरा। उनका मतलब यह था कि इसलिए कोई नहीं मरा कि उसे अन्न नहीं मिला। लेकिन जिन को कम भोजन मिलता है और जिन को मिला हुआ भोजन मिलता है वह भी भोजन के कारण मरते हैं, उसे क्यों नहीं गिना जाता। और अगर वह समझते हैं कि लोग बिना खाए नहीं मरते, तो मैं चाहूंगा कि इस विषय पर चर्चा हो जाए कि भुखमरी किसे कहते हैं।

श्री शिव नारायण (बांसी) : उसकी परिभाषा हमें बताइए।

श्री रामसेवक यादव : मैं चाहूंगा कि माननीय सदस्य मेरे साथ गोरखपुर, देवरिया, बस्ती में चलें और कहें लोगों से कि यहां अन्न की कमी नहीं है। मैं उनके साथ चलने की तैयार हूँ।

तो मैं कहता हूँ कि इस देश में खाद्य समस्या विषम हो गयी है। बाहर से जो

पी० एल० 480 के अन्तर्गत गल्ला मंगाया जाता है, उसमें भी राजनीति है। उस गल्ले की प्रभाव्यता का एक अच्छा खासा भाग रपयों में हिन्दुस्तान में अमरीकी राजदूत के पास रहता है। उनको छूट है कि वे इस धन से चाहे जो भी राजनीतिक खेल खेलें।

हमारे पाटिल साहब अमरीका अन्न के लिए हाथ फैलाने गए और मंत्री भी गये और अन्न आ गया। वह अन्न दिया गया सस्ते गल्ले की दुकानों में बिकने के लिए। लेकिन जो ऐसी दुकानें होती हैं उनके लिए लाइसेंस दिया जाता है, परमिट दिया जाता है और ये लाइसेंस अधिकारी लोग उन लोगों को देते हैं जिन के लिए कांग्रेस के एम० पी० या एम० एल० ए० या अन्य कांग्रेसी नेताओं की सिफारिश होती है। तो इससे दो नुकसान होते हैं। और सरकार को इससे यही दो फायदे होते हैं। एक तो यह कि उनको हर गांव में एक एजेंट मिल जाता है और दूसरा यह कि जिन लोगों को ये परमिट मिलते हैं, चीनी के या गल्ले के वे आधा कोटा दुकान में रखते हैं और आधा काले बाजार में बेच देते हैं और जब इन की शिकायत की जाती है तो सत्तारूढ़ दल के इन के पीछे होने से उस की सुनवाई नहीं होती। अगर इस स्थिति पर काबू न किया गया तो यह समस्या हल नहीं होगी। तो मैं फिर पूछना चाहता हूँ कि इस चीज को राजनीतिक प्रश्न कौन बनाता है। इस को सत्तारूढ़ दल के लोग राजनीतिक प्रश्न बनाते हैं।

एक और मिसाल मैं आपको देना चाहता हूँ। यह समाचार एक अखबार में निकला था 20 अगस्त सन् 1964 को। इस अखबार का नाम है "वीर अर्जुन"। इस समाचार का शीर्षक है "जाली नाम पर अन्न के सट्टे का स्कैंडल—एक बड़े कांग्रेसी घड़ियाल का हाथ—नन्दा द्वारा जांच का आदेश"। यहां दिल्ली में मार्च के महीने में नन्दा जी के नाक के नीचे जिन्होंने भ्रष्टाचार को दूर करने का निश्चय

किया है—खली के नाम पर, बिनीले के नाम पर, भूसे के नाम पर चना, मटर, तिलहन बाहर सट्टे के नाम पर भेजा जाता रहा। मार्च में व्यापार मंडल की धोर से इप की शिकायत की गयी। पहले काफी समय तक उस मामले को टाला गया लेकिन अन्ततोगत्वा नन्वाजी ने उस मामले की जांच का आदेश दे दिया, लेकिन इसी बीच जो सट्टे का काम था वह बन्द कर दिया गया, धोर जो इस काम को करते थे वे नहीं पकड़े गए क्योंकि उनके ऊपर कांग्रेस के एक बड़े नेता का हाथ था जो कि धारारे के हैं धोर इस सदन के एक बड़े सदस्य हैं। यह काम उनके कुछ भ्रज्जीजदार करते थे इसलिये ये चीजें चलती रहीं। भ्रगर जरूरत होगी तो उनका नाम भी बता दूंगा।

मैं ध्रापको एक धोर मिसाल देना चाहता हूँ यह बताने के लिए कि इस प्रश्न को कौन राजनीतिक प्रश्न बना रहा है।

राजस्थान एक भ्रभाव का इलाका है धोर वहां के लोगों का मुख्य भोजन मक्का है। माननीय माथूर साहब जो हमारे मित्र हैं वह शायद इस चीज को मानेंगे कि मक्का धोर बाजरा वहां के लोगों का मुख्य भोजन है। एक बार कुछ बड़े सेठ लोग, नगरसेठ लोग वहां के मुख्य मंत्री के पास ध्राये धोर कथा कि हम कुछ दान देना चाहते हैं, कुछ सरकार की सहायता करना चाहते हैं। भ्रगर हमारे इस मक्का को बाहर भेजने की स्वीकृति दे दी जाय तो कोई हर्ज नहीं। मुख्य मंत्री ने उनके विचार का स्वागत किया धोर हुभा यह कि एक नाम की कोई एक सहकार समिति बनी धोर उस के नाम पर हुभा यह कि एक क्विंटल पर एक रुपये की दर से कलक्टर ने पैसा लिया धोर 25 हजार रुपया बैंक में जमा कराया गया, बाकी न जाने कहां गया? भ्रनाज का परमिट बाहर भेजने के लिए गया या भ्रहमदाबाद कपड़े में माड़ी बनाने के लिए भेज दिया गया। जब राजस्थान विधान सभा के एक सदस्य ने एतराज किया धोर उस सम्बन्ध में प्रश्न किया तो माफ-माफ. इत्य मंत्री महोदय

उसे स्वीकारते हैं। जब उन से सवाल किया गया कि किस कानून के मुताबिक ज्यादा रुपया लिया गया धोर उस रुपये का क्या हिसाब किया गया धोर वह कौन सी सहकारी समिति थी धोर वह कौन सा कोषापरेंटिव बैंक था धोर किस कानून के मुताबिक यह किया गया तो उनका उत्तर यह है:—

“माननीय अध्यक्ष महोदय, हमारे जनसंघ के नेता ने कहा है कि मक्की के ऊपर धोर चावल के ऊपर, न मालूम कितने हजार रुपये बताये कि इतने हजार रुपये का क्या हुभा? मैं समझत हूँ कि व स्वयं दिल के अन्दर जानते हैं। उनकी जानकारी है कि इस रुपये का क्या हुभा। लेकिन ध्राप स्टेटमेंट देने समय इतना ही कह कर रह गए कि वह रुपया इकट्ठा किया गया वह कहां गया, मुख्य मंत्री जी जवाब दें, ऐसा ध्राप ने कहा। वह रुपया कहीं नहीं गया। वह रुपया गया है इस काम के लिए कि जो ध्रास-पास के गांव के लड़के वहां ध्राते हैं, वहां के व्यापारी ध्राये, उन्होंने कहा कि हमारे पास स्टॉक पहले का पड़ा हुभा है, हम इस को बाहर भेजना चाहते हैं, ध्राप किसी अच्छे काम में पैसा लगवाना चाहते हैं तो हमसे कहो। तो मैं ने कहा कि इस काम के लिए कांग्रेस को पैसा या चन्दा नहीं चाहिए। ध्रास-पास के गांवों के लड़कों के लिए एक छात्रावास लोग-बाग अपना चन्दा इकट्ठा कर के बना रहे हैं। उस में ध्राप ने बहुत दिनों से चावल इकट्ठा किया है धोर एक क्विंटल पर एक रुपया कम मिला तो इनको दे दो तो अच्छा रहेगा, होस्टल में मदद मिलेगी। तो जो पैसा उन्होंने दिया था वह उस होस्टल की इमारत में लगा है। उसी प्रकार से जो भेज का पैसा है वह पैसा भी वहीं लगा है।

राजस्थान के मुख्य मंत्री ने इसको स्वीकार किया है। यह राजनीतिक समस्या है क्या? यह जो स्कल चलाते हैं उसमें भी सत्तारूढ़ दल के अन्दर जो एक पार्टी होती है, कुछ खास खास लोग होते हैं जिनको कि मनमाना पैसा खर्च करने का अधिकार

[श्री राम सेवक यादव]

मिलता है अपनी राजनीतिक सत्ता जमाने के लिए रुपये का एक साधन उन को मिल जाता है। मैं जानना चाहूंगा कि आखिर कौन बना रहा है इस को राजनीतिक प्रश्न ? इसे विरोधी पक्ष के लोग राजनीतिक प्रश्न बना रहे हैं अथवा सत्तारूढ़ दल के लोग बना रहे हैं ? इस तरह की कई मिसालें मैं दे सकता हूँ।

कल माननीय पटेल साहब खाद्य समस्या पर बोल रहे थे। उन्होंने इस खाद्य संकट को एक विचित्र रूप से इस देश के सामने प्रस्तुत किया। सत्तारूढ़ दल के मੈम्बर और मंत्री लोग जब शहरों में भ्रमण देंगे तो वह कहेंगे कि अन्न के दाम बढ़ा रहे हैं किसान, और जब वे किसानों के बीच में जायेंगे तो कहेंगे कि शहर के लोग कपड़ा, नमक, चीनी और तेल आदि वस्तुओं के दाम बढ़ा रहे हैं और एक इस तरह से शहर और देहात के बीच द्वंद खड़ा किया जाता है। कल हमारे वे मित्र कह रहे थे कि किसान को उस की अन्न की उपज के ज्यादा दाम मिलने चाहिए और वह इसको इस तरह से बतला रहे थे मानों विरोधी पक्ष के लोग चाहते हों कि किसानों को उनकी उपज के कम दाम मिले। मैं बतलाना चाहता हूँ कि किसान को कभी दाम ज्यादा नहीं मिलते हैं क्योंकि जब फसल कटती है तो 99 फ्रीसदी किसान गिरे हुए दाम पर अपनी उपज को बेच देते हैं। स्ट्राकिस्ट्स और आड़ितिये किसानों से उस समय कम दाम पर अनाज का स्टॉक अपने पास रख लेते हैं और फसल आने के दो, तीन महीने बाद से हम देखते हैं कि हमेशा अनाज के भाव बढ़ जाया करते हैं क्योंकि वे लोग होर्डेड स्टॉक को भारी मुनाफ़े पर बेचते हैं। दरअसल यह भारी मुनाफ़ा और लूट यह नगरसेठ, जखीरेबाज करते हैं, धनी लोग नाजायज़ मुनाफ़ा वसूल करते हैं और मजा यह है कि झगड़ा पैदा होता है उपभोक्ता और पैदा करने वाले में। दरअसल देखा जाय तो

दोषी न तो पैदा करने वाला है और न ही उपभोक्ता है लेकिन सरकार इस सम्बन्ध में बिल्कुल इस तरह से रखती है कि उपभोक्ता और पैदा करने वाले में संघर्ष उत्पन्न हो जाता है और वह संघर्ष पैदा करने के लिए जिम्मेदार यह हमारे सत्तारूढ़ दल के मित्र लोग ही हैं। खाद्य संकट, महंगाई और अनाज की चोरबाजारी के लिए वस्तुतः कौन जिम्मेदार है इस का पता नहीं लगाते। आज सरकार के जो बड़े-बड़े अधिकारी हैं वे इस सरकार को सीख दिया करते हैं कि अन्न के दाम इसलिए बढ़ गये हैं क्योंकि किसान लोगों ने गांवों में अपने पास अनाज रोक रखा है और बाजार में उसे नहीं आने देते। किसान बाजार में अपनी उपज नहीं लाते। दरहकीकत बात कुछ और ही है। बाजार में 100 में से 99 फ्रीसदी किसान अपनी उपज स्वयं नहीं लाते हैं बल्कि बाजार में वे स्ट्राकिस्ट्स आड़ितिये और पूंजीपति बनिये लाते हैं जो कि फसल के मौक़ पर किसानों से कम दामों पर अनाज खरीद कर भर लेते हैं। सरकारी अधिकारियों को अपनी सरकार को सही सलाह देना चाहिए और मैं जानता हूँ कि इसका सरकार को स्वयं भी अच्छी तरह पता है कि अनाज कहां छिपा पड़ा हुआ है। अगर उन जमाखोरों के जखीरों को रेंड किया जाय, उनके स्टोरों आदि की तलाशी ली जाय तो सरकार को भारी मात्रा में अनाज मिल सकता है। आखिर क्या कारण है कि अनाज आदि आवश्यक वस्तुओं के जो मुनासिब दाम हैं, कम दाम हैं, जिसमें कि लोग मरें नहीं और उनकी जेबें भी गवारा करें, उन कम दामों पर तो गहूँ, चावल, चीनी आदि नहीं मिलती है लेकिन अगर कोई उनके लिए ज्यादा दाम देना चाहे, चाहे कितना ही बड़ा भोज करना चाहे तो उस के लिए गहूँ, चावल, आटा और चीनी आदि की कमी नहीं रहती है और उसे जितनी मात्रा वह चाहे मिल सकती है ? लेकिन इस सरकार के कान में जूँ भी नहीं रेंगती और यह बिल्कुल हैल्पलैस की तरह से

दीखती है मानो उसके बश की कोई बात नहीं रही। आज मुझे अफसोस के साथ कहना पड़ता है कि यह एक सरकार और उसके बड़े-बड़े सरकारी अधिकारी पूंजीपतियों के हाथों में खेल रहे हैं और गरीब जनता बिलब रही है। श्री नंदा ने जमाखोरी और मुनाफाखोरी को खत्म करने के लिए एक वातावरण उत्पन्न किया था लेकिन अब प्रधान मंत्री मास्त्री जी जखीरेबाजों को चैतावनी देते हैं कि वे सचेत हो जायें वरना एक निश्चित अवधि बीत जाने के बाद उनके जखीरों पर सरकार हमला करके उनको जस्त कर लेगी। प्रधान मंत्री का इस तरह से पूंजीपतियों और जमाखोरों को सचेत करना और उनको समय देना, मालूम ऐसा होता है कि मानों वे प्रधान मंत्री उनकी पहरेदारी करने के लिए बनाये गये हैं और जैसे इस देश के 40-42 करोड़ इंसानों का पेट भरना उनका काम नहीं है। प्रधान मंत्री तो बस जो मुट्ठी भर करोड़पति लोग, जिन्होंने कि अन्न जमा कर रखा है, उनको सचेत करना चाहते हैं। मैं सरकार से जानना चाँहूँगा कि जैसा अखबारों में निकला था कि एक, दो जखीरेबाज पकड़े गये, तो कितनों पर मुकद्दमे चलाये गये; कितनों का अन्न जस्त हुआ और कितनों को क्या क्या सजाएँ दी गई, इस तरह की कोई हतिला दी जाय। अगर सारे देश में जमाखोरों और मुनाफाखोरों के विरुद्ध अभियान शुरू कर दिया जाय और उन को दंडित कराया जाय तो यह गल्ले की समस्या किसी हद तक हल हो सकती है।

मैं एक छोटा सा निवेदन करूँ। दो समस्याएँ हैं, अन्न के दाम की समस्या और अन्न की कमी की समस्या। पी० एल० 480 के मातहत विदेशों से जो हमें खाद्यान्न भी मदद मिलती है उसके लिए हम उन देशों के आभारी हैं। लेकिन साथ ही मैं उन देशों से यह कहना चाहता हूँ कि कब तक तुम इस तरीके से हमारे ऊपर दया दिखाते रहोगे और हमें अनाज की भोख देते रहोगे? अगर

तुम हमारी मदद ही करना चाहते हो तो हमें छोटी-छोटी मशीनें पानी देने की दीजिये, छोटे-छोटे उन्नत किस्म के धौजार बेती करने के लिए दीजिये। अगर यह सरकार इस तरह से विदेशों के सामने भीख के लिए, झोली फैलाने के बदले बेती की पैदावार को अपने यहाँ बढ़ाने के लिए आवश्यक चीजों और यंत्रों आदि को जुटाती तो देश की सारी समस्या हल हो जाती। खाद्य समस्या को हल करने का यह तरीका नहीं है जोकि हमारे मंत्री लोगों द्वारा बर्ता जा रहा है जैसे कि पाटिल साहब अमरीका गये तो अनाज के लिए अपना दामन फैला दिया और उन्होंने भिखारी पर दया कर के मुट्ठी भर डाल दिया।

श्री हनुमन्तैया (बंगलौर नगर) : हाथ नहीं जोड़ा था, पैसा दिया था।

श्री रामसेवक यादव : पैसा होने पर भी हाथ जोड़ना पड़ता है यह शायद माननीय सदस्य नहीं जानते हैं।

श्री चं० ला० चौधरी (मद्रास) : यह कैसे आप को मालूम हो गया कि वहाँ से अनाज हाथ जोड़ कर लिया गया?

श्री रामसेवक यादव : मैं माननीय सदस्य का संशोधन माने लेता हूँ कि हाथ फैला कर लिया गया।

सरकार का ध्यान बुनियादी समस्या की ओर कि किस तरह से अपने देश में स्वयं अधिक अनाज पैदा किया जाय और आज जो काफ़ी मात्रा में अनाज छिपा पड़ा है उसको बाहर निकाला जाय, इस ओर न जाकर बस इधर-उधर से अन्न मंगाने की ओर ही रहता है।

मैं आप से निवेदन करूँ कि इस देश में समाजवाद की चर्चा बहुत चलती है। सरकार ने पिछले 18 साल से इस समाजवाद रूपी सेंदूर को अपने माथे में लगा रखा है, लेकिन

[श्री राम सेवक यादव]

मैं आप को बतला दूँ कि महज समाजवाद का सँदूर लगाने भर से काम नहीं चलने वाला है। इस समाजवाद को देख कर तो अमरीका का कट्टर पूंजीवाद भी लजा जाता है और उस को भी हया आती है। किसानों को मदद देने की बात कही गई है, अधिक भ्रम उपजाओ के हेतु बहुत सी उनको सहूलियतें देने की बातें की जाती हैं लेकिन मैं जानना चाहूँगा कि दरअसल इस देश के किसानों को अधिक भ्रम उपजाने के लिए सरकार की ओर से कौन-कौन सी सुविधाएँ व प्रोत्साहन दिये गये हैं। कहने को अमरीका एक पूंजीवादी देश है और हमारा भारत देश एक समाजवादी देश है लेकिन हम देखते हैं कि उन के वहाँ अधिक भ्रम उपजाया जाता है। दाम गिरे नहीं, किसान की हालत न बिगड़े, तो उस के लिए सरकार क्या करती है? उनको सरकार कहती है कि 50, 60 या 100 एकड़ जमीन जो भी उन के हिसाब से बैठती हो उस पर कोई किसान या खेती करने वाला व्यक्ति खेती न करे और अगर वह खेती नहीं करता तो सरकार उस का लगान माफ़ कर देती है, इतना ही नहीं 18 डालर फी एकड़ की उन को सबसिडी देती है। जब फ़सल आती है, तो वह उस के दाम निश्चित करती है। निश्चित दाम में जो कम से कम कीमत है, अगर उस से नीचे दाम जायेगा, तो सरकार खरीदेगी और अगर उस से ऊपर चला जायेगा, तो किसान को छूट है कि वह बढ़े हुए दाम पर बेचे। यह एक पूंजीवादी देश की व्यवस्था है। इस समाजवादी सरकार के काम को देख कर तो अमरीका की पूंजीवादी सरकार को भी लज्जा आयेगी। यहाँ के किसानों को कोई प्रोत्साहन नहीं दिया गया है।

मैं माननीय मंत्री जी से यह कहना चाहूँगा कि वह असहाय न बनें। वह अपने जवाब में यह न कहें कि यह राज्य सरकारों का काम है। खुशकिस्मती से या बदकिस्मती से सभी

राज्यों में उन की ही पार्टी की—कांग्रेस दल की—सरकार है।

Shri Namblar: Except Kerala which has toppled down now; it has gone.

15.00 hrs.

श्री रामसेवक यादव : मैं माननीय सदस्य का संशोधन स्वीकार करता हूँ। अगर यह खुशखबरी इस सरकार पर भी लागू हो, तो अच्छा है।

मैं माननीय मंत्री जी को सुझाव देना चाहता हूँ कि अगर वह चाहते हैं कि देश को भ्रम-संभट से छुटकारा मिले, अगर वह चाहते हैं कि देश में अधिक भ्रम उपजे, तो उन को किसानों के लिए कुछ काम करने होंगे, कानून में कुछ परिवर्तन करने होंगे। सब से जरूरी बात यह है कि जब तक भूमि-सुधार कानून को केवल उस के बाहरी रूप में नहीं, बल्कि उस की मंशा और उस के दिलो-जान को दृष्टि में रखते हुए कार्यान्वित नहीं किया जायेगा, तब तक यह काम नहीं होने वाला है।

इस देश की सब से बड़ी बीमारी, इस देश की गरीबी का सब से बड़ा कारण, यह है कि हमारे यहाँ श्रम की इज्जत नहीं है। आज हिन्दुस्तान में अधिकतर बड़े किसान ऐसे हैं, जो खेती करना पाप समझते हैं, जो धर्म की दृष्टि से हल छूना भी पाप समझते हैं और आज ऐसे ही लोगों के हाथों में हिन्दुस्तान की हजारों सैकड़ों एकड़ जमीन है। जो लोग रात-दिन हल चलाते हैं, अपना शरीर मिट्टी करते हैं और गेहूँ तथा जौ के पीछे की पहचान जानते हैं, आज उन के हाथों में जमीन नहीं है। और ऐसे गण्यमान्य लोग भी हैं, जिन को गेहूँ और जौ के पीछे की पहचान नहीं है, लेकिन उन के पास हज़ारों, सैकड़ों एकड़ जमीन है। जब तक श्रम की इज्जत नहीं होगी, जब तक इस तरह का कानून नहीं बनेगा कि जो खेती करता है, असली मान्यता में

वही किसान कहलायेगा, तब तक सरकार चाहे जितने भी भूमि-सुधार के कानून बनाये, वे सब बेकार हैं ।

सभी राज्यों में सीलिंग का कानून बनाया गया है । मंत्री महोदय जवाब देते समय इस प्रश्न के आंकड़े दें कि सीलिंग के कानून के तहत कितने भूमिहीनों को किस-किस राज्य में कितनी जमीन मिली । मैं संख्या-सुर वाली बात नहीं कहता हूँ क्योंकि वह भी इस देश में एक बड़ी समस्या है । प्राज स्टैटिस्टिक्स का, आंकड़ों का, जाल बिछा हुआ है, जिस के बाहर यह सरकार निकल नहीं पा रही है । लेकिन अगर वस्तु स्थिति को देखा जाये, ठीक आंकड़े देखे जायें, तो कहीं किसी को कोई जमीन नहीं मिली है ।

सिंचाई के साधन बढ़े बताये जाते हैं, लेकिन इस तरह के कोई आंकड़े सरकार के पास नहीं हैं कि सिंचाई के जो साधन बढ़े, सरकार ने जो साधन दिये, उन के फलस्वरूप कितनी उपज बढ़ गई । मिसाल के तौर पर मैं बताना चाहता हूँ कि उड़ीसा में, जहाँ नहरों का जाल बिछ गया था, सरकार ने आंकड़े नहीं देती कि वहाँ सिंचाई से कितना अन्न बढ़ गया । वास्तव में अनाज की पैदावार नहीं बढ़ी है । सिंचाई के साधन आये और सिंचाई का कर बढ़ गया, जिस से किसान की हालत खराब हो गई और अगर उस की हालत खराब हो, तो वह कर कहां से दे ? प्राज नतीजा यह है कि हजारों किसान जेल में सड़ रहे हैं—जेलों में अनाज पैदा कर रहे हैं । यह सरकार की दुर्नीति और गलत नीति का परिणाम है ।

सरकार स्वयं अन्न का व्यापार अपने हाथ में ले, मैं इस का स्वागत करता हूँ मुझे इस से कोई शिकायत नहीं है । लेकिन कल माननीय सदस्य, डा० मेहताब ने कहा कि अगर सरकार अन्न का व्यापार अपने हाथों में ले ले, तो पंचह्र घरब या न जाने कितने रुपये का सरकार को फायदा होगा । मुझे इस से

डर लगा । मैं निवेदन करूंगा कि सरकार व्यापार चलाए या पूंजीपति व्यापार चलायें, लेकिन अगर खाने वाले को सस्ते भाव पर अनाज न मिला, तो हम को और इस देश की गरीब जनता को इस झगड़े से कोई मतलब नहीं है कि सरकार यह व्यापार चला रही है या निजी लोग चला रहे हैं ।

अगर सरकार अन्न का व्यापार अपने हाथ में लेना चाहती है, तो मैं उसका स्वागत करता हूँ, लेकिन उस के पीछे यह उद्देश्य होना चाहिए कि आठ आने फ्री सेर या किलो, या सस्ती दुकानों पर जो भाव हो, और इन दोनों में से जो कम हो, उस पर हर एक आदमी को अनाज मिले । कल किसान से बड़ी मुहब्बत दिखाई गई थी कि उस की उपज के दाम निश्चित होने चाहिए । जहाँ तक किसानों को सीधी सुविधायें देने का प्रश्न है, वे तो उन को नहीं मिल रही हैं—वे तो बड़े लोगों को मिल रही हैं । लेकिन परोक्ष में सरकार उन को सुविधा दे सकती है । सिंचाई का दर घट जाये, भलाभकर जोत की लगान समाप्त हो जाये और किसानों को लोहा और सीमेंट सस्ते दाम पर मिले । इस के साथ-साथ अनाज के भलावा जो ज़िन्दगी की जरूरी चीजें हैं, जिन को किसान भी खरीदते हैं और सभी लोग खरीदते हैं, उन के दामों को भी गिराया जाये, उन में संतुलन कायम किया जाये । अनाज के भाव इस प्रकार निश्चित किये जायें कि दो फसलों के बीच में एक आने से अधिक फ़र्क न हो । इस के साथ साथ कल-कारखानों में बनने वाली ज़िन्दगी की जरूरी चीजों, जैसे कपड़ा, चीनी, मिट्टी का तेल, सीमेंट और लोहा आदि, के दामों को इस प्रकार तय किया जाये कि वे लागत-खर्च के बढ़ गने से ज्यादा न हों और सरकार का कर तथा निजी सेठों का मुनाफ़ा सब इसी दायरे में रहे । इस के अतिरिक्त कारखानों में बनी चीजों के दामों और अन्न के दामों में संतुलन होना चाहिए । प्राज कोई संतुलन नहीं है । प्राज सरकार में असंतुलन है, सरकार की

[श्री राम सेवक यादव]

नीतियों में असंतुलन है, हर जगह असंतुलन है। जब तक इन नीतियों का अवलम्बन नहीं होगा, तब तक यह खाद्य समस्या नहीं होगी।

आज गांव-गांव में भ्रष्ट का संकट है, भोजन की कमी है। आज यह चाहिए कि हर हजार, डेढ़ हजार की आबादी पर एक सस्ते गल्ले की दुकान खुले, लेकिन ऐसा नहीं किया गया है।

श्री शशिरंजन (पपरी) : खुली हुई है, दो हजार पर।

श्री रामसेवक यादव: भ्रष्ट "खुली" का मतलब "बन्द" है, तो मैं माननीय सदस्य की बात को मानता हूँ। कहीं नहीं हैं और जहाँ खुली हैं, वहाँ पर भ्रष्ट नहीं है। इस बारे में तात्कालिक कदम उठाये जाने चाहिए।

सरकार की ओर से कहा जाता है कि विरोधी दल हम को सहयोग दें। मैं पूछना चाहता हूँ कि किस काम में सहयोग दें। क्या इस काम में सहयोग दें कि खली के नाम पर मटर चला जाये, तो उस को और भिजवाते रहें? क्या इस काम में सहयोग दें कि जखीराबाजों की तलाशी लेने से पहले उन को भगाह कर दें कि उन की तलाशी होने वाली है, वे खबरदार हो जायें? भ्रष्ट सरकार हमारा सहयोग चाहती है, तो उस की ओर से जो नोट बेंतहाशा बढ़ाये गये हैं, उन को कहीं जला देना चाहिए। हम उसके साथ हैं। सरकार बिड़ला सेठ के यहाँ चले, जखीराबाजों के यहाँ चले, हम उसके साथ हैं। लेकिन जब विरोधी लोग यह कहते हैं कि चीजों के दाम बढ़ गये हैं और उन दुकानों को घेरते हैं, जहाँ गल्ला है और जहाँ ज्यादा मूल्य पर चीज बिकती है, तो सरकार विरोधियों को जेल में डूसती है। सरकार इस तरह का सहयोग हम से मांगती है।

मैं निवेदन करूंगा कि भ्रष्ट सरकार चाहती है कि अधिक भ्रष्ट पैदा किया जाये और चीजों के दाम तय हों, तो हम सहर्ष उस को सहयोग देने के लिए तैयार हैं। लेकिन भ्रष्ट सरकार अधिक भ्रष्ट उपजाने के नाम पर, सहयोग के नाम पर, डेढ़ दो करोड़ लोगों की सहायता करना चाहती है, तो विरोधी उसको सहयोग नहीं देंगे, भले ही उन को जेल में डूसा जाये और भले ही उन पर गोली चलाई जाये। इन बातों से उन पर कोई असर नहीं होने वाला है।

मैं निवेदन करना चाहता हूँ कि 25 सितम्बर से इसी सवाल को ले कर एक सत्याग्रह होने वाला है। कौन लोग जायेंगे जल में? भूखे लोग जेलों में जायेंगे और सरकार उन को पकड़ेगी। लेकिन अच्छा हो कि वह उस स्थिति को न माने दे। वह जगह जगह भ्रष्ट की व्यवस्था करे, सस्ते दामों पर भ्रष्ट के वितरण का व्यवस्था करे और तेषी से दमन का कोड़ा, कानून का कोड़ा जखीराबाजों, मुनाफ़ाखारों और चीजों में मिलावट करने पर चलाये।

मैं फिर दोहराता हूँ कि यह सरकार भ्रष्ट-समस्या को और मूल्यों की समस्या को हल करने में सर्वथा असफल रही है और इस को बने रहने का नैतिक, कानूनी या ईमानदारी की दृष्टि से कोई अधिकार नहीं है। भ्रष्ट हया होती तो माननीय सदस्य खड़े हो जाते। इनके ऊपर जब चोट पड़ती तो इनको होश आ जाता। ये भ्रष्टीय भ्रष्टीय तर्क देने लग गये हैं। बेहयाई की हद हो गई है। चीन ने हमला किया, हमारी जमीन हम से छीन ली तो क्या कहते हैं? कहते हैं कि हमें होश आई है। देहात की एक गंदी कहावत है जिसको मैं यहां कहना नहीं चाहता हूँ। कहते हैं कि साया हो गया है। पेड़ उग गया तो कहते हैं कि साया हो गया। चीन ने हमला किया, भूमि छीन ली, तब इनको होश आया। भ्रष्ट का संकट आया, तब इनको होश आया। जड़

हजारों की तादाद में लोग मरने शुरू हो जायेंगे, तब इनको धीर ज्यादा होश आयेगा। मैं कहूंगा कि बेलुकी बात कहना अगर सरकार के लोग धीर सरकारी दल के लोग बन्द कर दें तो अधिक अच्छा होगा।

इन शब्दों के साथ जितनी भी कड़ी निन्दा हो सकती है, मैं सरकारी नीति की निन्दा करता हूँ।

श्री द्वारका दास मंत्री (धीर): सरकार की धीर से जो पुस्तिका वितरित की गई है, उस में कहीं भी यह नहीं बताया गया है कि अन्न धान्य का प्रश्न बहुत आसान है। बल्कि उस में साफ तरीके से यह कहा गया है कि अन्न धान्य की परिस्थिति गम्भीर है और उसके जो मूल्य हैं, वे बढ़ते जा रहे हैं। इन दो चीजों के बारे में सरकार कदम उठा रही है और इनको मुलझाने का प्रयत्न कर रही है। अन्न धान्य से हर किसी व्यक्ति का सम्बन्ध है और ऐसे प्रश्न को कम से कम राजनीतिक स्वरूप नहीं दिया जाना चाहिये। कुछ मित्रों ने कहा है कि हम इस प्रश्न को मुलझाने के लिए तैयार हैं और इस को राजनीति से परे रखना चाहते हैं। किन्तु इसके साथ उन्होंने कुछ शर्तें भी जोड़ दी हैं। कुछ ने सरकार से कहा है कि हम इस मामले में उसकी क्या सहायता कर सकते हैं। किस प्रकार से सहायता हो सकती है, यह बिल्कुल साफ और सीधी सी चीज है। आज जो परिस्थिति है, जो अन्न धान्य की कमी है, उसको कैसे मुलझाया जाये, इस सम्बन्ध में आप जो भी सहकार दे सकते हैं, मैं और उसको सरकार सहर्ष स्वीकार करेगी, उसका सहर्ष स्वागत करेगी। जो मूल्य बढ़ते जा रहे हैं उनको किस तरह से नीचे लाया जाये ताकि औसत आदमी को ज्यादा ऊँचे बने मालूम न दें, इस सम्बन्ध में भी आप जो भी सुझाव दे सकते हैं, जो कुछ भी कर सकते हैं करें और मैं समझता हूँ कि सरकार किसी भी अच्छे तथा उपयोगी सुझाव को ठुकरायेगी नहीं। लोकशाही सरकार हमारी है और वह जो भी अच्छे सुझाव आज

तक आते रहे हैं, उनको कबूल करती रही है, उनके अनुसार काम करती रही है। अब भी वह आपके द्वारा जो उपयोगी सुझाव दिये जायेंगे उनको स्वीकार करेगी, उन पर अमल करने की कोशिश करेगी।

आज अनाज की कमी है और इस कमी को पूरा करने के लिए सरकार अपनी धीर से बाहर से अनाज मंगा रही है। अगर बाहर से अनाज न मंगाया जाए तो जाहिर है कि मूल्य और बढ़ जायेंगे और लोगों को अनाज नहीं मिल सकेगा। बहुत से माननीय सदस्य यह कहेंगे, कि पी० एल० 480 के अन्तर्गत जो अनाज हम मंगा रहे हैं उसको मंगाना जल्दी से जल्दी बन्द कर देंगे। परन्तु आज जैसी अवस्था है उसको देखते हुए हमें अनाज बाहर से मंगाने के अलावा और कोई चारा नहीं है। अगर हम भी पी० एल० 480 के तहत अनाज नहीं मंगाले हैं और कोई दूसरा देश इस मामले में हमारी सहायता करने को तैयार हो, मदद करने को तैयार हो, तो अवश्य हमें उसके पास जाने में भी कोई एतराज नहीं होगा, हम उसके पास जाने के लिए भी तैयार हैं। यह मानवता का प्रश्न है। हर एक व्यक्ति को अच्छी तरह से जीवन व्यतीत करने का अवसर मिलना चाहिये, किसी के भूखों मरने की नीबत नहीं आनी चाहिये। ऐसी अवस्था में जहाँ से भी हमको अनाज मिल सकता है हमें अवश्य लेना होगा। पी० एल० 480 को आप छोड़ दीजिये। जो भी देश इस काम में आगे आये, उससे सहायता लेने को हमें तैयार रहना चाहिये। यह आवश्यक हो चुका है।

हॉर्डिड ग्रेंज जो हैं, संग्रहीत अनाज जो है, उसको भी बाहर लाने की कोशिश हमारी तरफ से होनी चाहिये। इसका भी कोई उपाय किया जाना चाहिये। अन्न का संग्रह करने की प्रवृत्ति अगर बढ़ती है तो इससे देश को हानि ही होती है। इस मामले में विरोध नहीं हो सकता है। प्रश्न यह है कि अनाज का संग्रह क्यों और कहाँ हुआ है? मैं समझता

[श्री द्वारका नाथ मंत्री]

हूँ कि जिन माननीय सदस्यों के पास इसकी लिस्ट है, जो यह जानते हैं कि फलों फलों आदमी ने होर्ड कर रखा है, उनको उन लिस्टों को प्रान्तीय सरकारों के पास या केन्द्रीय सरकार के पास अवश्य भेज देना चाहिये। अगर फिर भी प्रान्तीय सरकार या केन्द्रीय सरकार कोई एक्शन न ले तो अवश्य उनको हक हासिल है कि वे सरकार पर आक्षेप करें। विधायक होने के नाते हमसे सहकार की अपेक्षा की जाती है। इस वास्ते मैं कहना चाहता हूँ कि अगर किसी के पास कोई फेहरिस्त हो तो उसको उसे प्रान्तीय सरकार के पास, केन्द्रीय सरकार के पास भेज देना चाहिये और होर्डिड ग्रेन को बाहर लाने में सरकार की मदद करनी चाहिये।

स्टेट ट्रेडिंग की बात की गई है। मैं नहीं समझता हूँ कि विरोधी दलों का कोई भी सदस्य इसका विरोधी हो सकता है। इसका कोई विरोध नहीं कर सकता है। इसकी मांग एक जमाने से कुछ विरोधी दल के लोग करते आ रहे हैं। सरकार ने अब एक अच्छा कदम उठाया है। उनको अब इसका स्वागत करना चाहिये न कि विरोध। अगर विरोध किया जाता है तो आशंका होती है, बू धाती है कि इस तरह के प्रश्नों को भी एक राजन तिक स्वरूप विरोधी दल वाले देना चाहते हैं और अपनी पार्टी के लिए कुछ हासिल कर लेना चाहते हैं, अपना अस्तित्व बनाये रखने के लिये इससे फायदा उठाना चाहते हैं। अन्न का एक प्रश्न ऐसा है जिसको राजनीतिक शक्ति नहीं दी जाना चाहिये। और कई प्रश्न हैं, जिनको जनता के सामने रख कर आप फायदा उठा सकते हैं। उन प्रश्नों को लेकर आप जनता के पास अवश्य जा सकते हैं। एक माननीय सदस्य ने कहा है कि भुखमरी ज्यादा अगर होती है तो सरकार का खयाल है कि वह ज्यादा दिन तक टिकी रहेगी। यह बात कैसे कही जा सकती है, मेरी समझ

में तो नहीं मारा है। भुखमरी अगर अधिक होगी तो अशान्ति देश में फैलेगी और अशान्ति का फैलना किसी भी सरकार के लिए घातक हो सकता है। अगर अशान्ति फैलती है तो लोग कांग्रेस दल को चुन कर नहीं भेजेंगे बल्कि ऐसे लोगों को चुन कर भेजेंगे जो कि उनके प्रश्नों को, उनकी समस्याओं को हल कर सकें। तब आप अगर लोगों में विश्वास पैदा कर सकते हैं तो अवश्य पैदा करने की कोशिश करें। लेकिन आज की अवस्था तो ऐसी है कि लोग आपकी ओर विश्वास की दृष्टि से नहीं देखते हैं। इसका सबूत यह है कि कांग्रेस बार बार जीत कर केन्द्र में और प्रान्तों में भी आ चुकी है। तीन इलैक्शन में वह जीती है। अगर आप शान्तिपूर्वक, अच्छे ढंग से तथा वास्तविक रूप में इन प्रश्नों पर विचार करें तो अवश्य लोग आपके प्रति विश्वास की भावना से देखेंगे और कहेंगे कि आप उनके प्रश्नों को सुलझा रहे हैं। आज लोग अज्ञानी नहीं हैं। वे जानते हैं कि आपका मंशा क्या है। यही कारण है कि जब भी आप किसी प्रश्न को लेकर जनता के सामने आते हैं तो जनता आपका साथ नहीं देती है।

हमारी सरकार को भी कुछ चीजें करनी चाहियें और तेजी से करनी चाहियें। अगर तेजी से उनको नहीं किया गया तो जाहिर है कि उत्पादन हमारे देश का बढ़ नहीं सकेगा। हमारे यहां खेती नेचर पर डिपेंड करती है। जब नेचर साथ नहीं देती है तो जो स्थिति है वह गम्भीर हो जाती है, अनाज की कमी ज्यादा हो जाती है। भारतवर्ष में ही इस तरह की स्थिति पैदा नहीं होती है बल्कि चीन और रूस जिनको कि प्रोग्रेसिव मुल्क कहा जाता है, वहां भी यही अवस्था पैदा हो जाती है। लेकिन इसका मतलब यह नहीं है कि हम हाथ पर हाथ धर कर बैठ जायें। हमें देखना होगा कि कहां तक अच्छे ढंग से हम इस समस्या को काबू में ला सकते हैं। मैं इसके सम्बन्ध में यह कहूंगा कि काश्तकार जो है, किसान जो है, जो उत्पादन करता है,

उसके उत्पादन के लिये उसे अच्छे ढंग से कीमत मिलनी चाहिये । भ्राज कारखानों के लोगों पर कीमतों की पाबन्दियाँ होते हुए भी हम उस को कीमतें बढ़ाने की अनुमति देते हैं किन्तु खेती के माल पर, भ्रनाज पर यह व्यवस्था लागू नहीं होती । हमारी सरकार को इस तरफ ध्यान देने की आवश्यकता है । भ्रगर में अपने प्रदेश की बात कहूँ तो महाराष्ट्र में भ्राज खेती करने वालों से ज्वार 43 रु० प्रति क्विन्टल के हिसाब से गोडाउन पर ली जाती है । काश्तकार के लाने का खर्च और सुलाई तक सारे काम के बाद उसे 43 रु० प्रति क्विन्टल के हिसाबसे मिलता । गवर्नमेंट इसी हिसाब से उसे प्रोक्वोर करती है । लेकिन भ्राज जब वह ज्वार बाजार में खरीदने जाता है तो उसे 60 या 65 रु० प्रति क्विन्टल में खरीदना पड़ता है । यह सोचने की बात है । इस सम्बन्ध में मैं सरकार से निवेदन करूँगा कि उन लोगों की कीमतों को जल्दी से जल्दी अच्छे ढंग पर तय कर दिया जाना चाहिये । भ्राज जो कीमतें तय की जाती हैं वह भ्राज उनको किसी भी तरीके से काश्त करने के लिये प्रोत्साहित करने वाली नहीं हैं । रिपोर्ट में कहा गया है कि कमेटी हम कायम कर रहे हैं । लेकिन कमेटी कायम करने से तो यह मसला जल्द दूर होने वाला नहीं है । मैं तो कहूँगा कि कमेटी अपना निर्णय लेती रहे लेकिन कमेटी के निर्णय के पहले भ्रगर 5 रु० प्रति क्विन्टल भी काश्तकार को मिल सकता हो तो भ्राप उसे अवश्य घोषित कर दें ताकि यह जो भ्रभ्र का मसला है उस में काश्तकार को कुछ प्रोत्साहन मिल सके । भ्रगर उसको अपने भ्रनाज की कीमत ज्यादा भ्राने की आशा होगी तो वह ज्यादा मेहनत करेगा और पैदावार को भी ज्यादा बढ़ायेगा ।

जो काश्तकार भ्रनाज उगाता है उस को एकरेज पर सव्सिडी दी जाये या जितना ज्यादा उत्पादन वह लाकर दे उस पर उसे कुछ सव्सिडी दी जाये । जब तक भ्राप ऐसी

सव्सिडी नहीं देंगे तब तक वह ज्यादा भ्रनाज पैदा नहीं कर सकेगा । भ्राज भ्रभ्र को छोड़ कर काश्तकार कैश क्रॉप्स पैदा करता है अपने खेत में जिसमें कि ज्यादा मुनाफा होता है जैसे कि कपास है, गन्ना है, जूट है । इसकी पैदावार के एकरेज में उसे हजारों रुपये मिलते हैं और भ्रनाज में नहीं मिलते हैं । ऐसी भ्रवस्था में भ्रगर हमें भ्रनाज के उत्पादन को प्रोत्साहित करना है तो उसके लिये हमें कदम उठाने पड़ेंगे । जब तक मैं उनको सव्सिडी नहीं दूँ या ऐसी कीमतें निर्धारित नहीं करूँ जो उनके लिये लाभदायक हों, उस वक्त तक वे इस तरफ नहीं भ्रायेंगे । भ्राज चूँकि हम कैश क्रॉप्स पर कोई बन्धन नहीं लगाते हैं इस लिये काश्तकार इस तरफ ज्यादा भ्राकृष्ट हो रहे हैं । इसी प्रकार से भ्रगर हमको काश्तकारों की मदद भ्रभ्र की समस्या को सुलझाने में लेनी है तो जब तक इस प्रकार की कोई योजना सामने नहीं रखी जायेगी तब तक यह प्रश्न हल होने वाला नहीं है ।

इसके बाद वितरण व्यवस्था का प्रश्न सामने आता है । उसका भी एक भ्रलग ढंग हो गया है । जब मैंने भ्राकड़े देखे तो पता चला कि पंजाब में जो चीज 50 रु० प्रति क्विन्टल है वही गुजरात में 77 रु० प्रति क्विन्टल है और महाराष्ट्र में 104 रु० प्रति क्विन्टल है । मैं यह कहूँगा कि नागपुर में जो गहूँ 104 रु० प्रति क्विन्टल है वही चीज मैं जिस कास्टिट्युएन्सी से आता हूँ भ्रर्थात् भीर में १५ भ्रगस्त से 2 सितम्बर तक 130 रु० प्रति क्विन्टल तक रही । इसलिये यह जो वितरण व्यवस्था है उसमें मुझे थोड़ा दोष नजर आता है । यह जो भ्राकड़े हैं वे कम से कम सारे भारतवर्ष में एक सा होने चाहिये । भ्राज मैं देखता हूँ कि गेहूँ 100 रु० प्रति क्विन्टल से ज्यादा महाराष्ट्र में है । भ्रगर भ्राप सर्वसाधारण के जीवन को देखेंगे तो ऐसे बड़े मूष्यों पर भ्रनाज लेकर वह विभ्र प्रकार अपना प्रबन्ध कर सकें और जीवन

[श्री द्वारका दास मंत्री]

निर्वाह कर सकेंगे। यह सोचने की चीज है।

आज जो जोनल सिस्टम है उसके कारण हम यह देख रहे हैं कि व्यवस्थित तरीके से काम नहीं हो रहा है। एक लिहाज से तो वह असफल हो गया है। मैं तो कहूँगा कि जोनल सिस्टम को आप बिल्कुल उड़ा दीजिये। जिस प्रान्त में भादमी भोजना चाहता है उसे भेजने दीजिये। जब आप गल्ले की स्टेट ट्रेडिंग करने जा रहे हैं तो यह तो बड़ उलझन की बात रहेगी। अगर आप इसकी नहीं हटायेंगे तो कहा जायेगा कि पंजाब में किसान को अच्छे तरीके से गल्ले की कीमत नहीं आती है और म.रा.प्र. में कंज्यूमर्स को उचित मूल्य पर अनाज नहीं मिलेगा। यह जो व्यवस्था है यदि इसको खत्म करना है तो जोनल सिस्टम को तो प ले खत्म करना चाहिये। मंत्री महोदय ने बतलाया है अपनी रिपोर्ट में कि 1 जनवरी से स्टेट ट्रेडिंग होने वाला है, लेकिन उस के तो अभी दो तीन महीने बाकी हैं। यह दो तीन महीने का समय बड़ा मुश्किल का है। महाराष्ट्र में यह दो तीन महीने बीतने बहुत मुश्किल हो चुके हैं। हमारे विरोधी दल के दोस्त यह कहते हैं कि होर्डेड ग्रैन्स पर छापे मारे जायें। मैं चैलेंज करके कूता हूँ कि महाराष्ट्र सरकार ने ऐसे होर्डेड ग्रैन्स को बा र लाने के लिये डी० आई० आर० तक को लागू किया है। वह आज इसके लिये कोई भी कदम उठाने के लिये तैयार है, लेकिन आज वहाँ पर अनाज नहीं है। और चूंकि अनाज नहीं है इस कारण मूल्य बढ़ते जा रहे हैं। वहाँ पर वितरण की व्यवस्था अधिकांश रूप में कोऑपरेटिव सोसायटीज के हाथ में है जो कि डिस्ट्रिक्ट्स में हैं, मार्केटिंग सोसायटीज के हाथ में हैं। प्राइवेट लोगों के हाथ में, व्यापारियों के हाथ में, बहुत कम हैं। किन्तु वहाँ पर अनाज आज नहीं है। आज अनाज की काफी बड़ी समस्या वहाँ

पर है। आज वहाँ पर कंज्यूमर्स को महाराष्ट्र सरकार बहुत थोड़ा गल्ला दे रही है इस वास्ते वह अनाज के मामले में बहुत बदनाम हो रही है। पिछले दो तीन महीनों में महाराष्ट्र सरकार ने वहाँ के मंत्रिमंडल पर प्रेशर लाने की कोशिश की है। इसलिये कहना चाहता हूँ कि उनको ज्यादा से ज्यादा अनाज दिया जाये। एक लाख टन, जैसा कि कहा गया है, वहाँ दिया गया है, मगर इससे काम नहीं चल पाया है। बाद में कहा गया कि १५०० टन और दिया गया है किन्तु इससे भी काम चल नहीं रहा है। एसी परिस्थिति में वहाँ की स्थिति को ठीक ढंग से सुलझाने की कोशिश की जाये और वहाँ ज्यादा से ज्यादा अनाज भेजा जाये।

काश्तकारों को अनाज के मामले में फटिलाइजर और इन्सेक्टिसाइड्स जैसी चीजें जो हैं उनको कुछ मात्रा में फ्री दे दिया जाये तो भी अच्छा रहेगा और उसके पाने पर वे उत्पादन को बढ़ाने की कोशिश करेंगे। इसी तरह से इरिगेशन रेट्स और पावर रेट्स जो हैं वे भी आज की अवस्था में ज्यादा मालूम पड़ते हैं। मेरी तजवीज है कि उनको भी कम किया जाये। हमारे यहाँ काश्तकारों को नये ढंग से खेती कराने के लिये जितना ज्ञान और जितना प्रोत्साहन दिया जा सके उतना दिया जाना चाहिये।

श्री याशिक (महमदाबाद) : उपाध्यक्ष महोदय, कई महीनों से सारे देश में अन्न की महंगाई के विरोध में आन्दोलन चल रहा है। पहले 31 जुलाई के रोज केरल बन्द हुआ, 5 अगस्त के रोज गुजरात बन्द का नारा लगाया गया और काफी गुजरात बन्द भी हो गया, १२ अगस्त के रोज महाराष्ट्र बन्द हो गया बम्बई समेत, १८ अगस्त के रोज उत्तर प्रदेश बन्द हो गया और २० अगस्त के रोज गोधा बन्द हो गया। यह सब जों हड़तालें हुईं उस की एक ही बजह थी कि

महंगाई बढ़ रही थी। महंगाई कम करने के लिये सरकार की तरफ से बहुत बात कही जाती थी, कई कदम उठाये जाते थे, मगर हम देखते रहे कि एक तरफ कमेटी बैठती है, राष्ट्रीय विकास कमेटी बैठती है, पुराने मंत्री जाते हैं, नये मंत्री आते हैं,

15.30 hrs.

[DR. SAROJINI MAHISHI in the Chair]

कई सलाह मसिबरे होते रहे, चारों ओर सारे भारत में जो बड़े बड़े मुनाफाखोर हैं और बड़े बड़े गल्ले वाले हैं उन को हुकूमत की तरफ से मंत्री लोगों की तरफ से चेतावनी दी जाती रही, धमकी दी जाती रही कि तुम अपना रीति रस्म बदल दो नहीं तो फिर सरकार को और कड़ा कदम उठाना पड़गा। इस चेतावनी के बावजूद आज तक जो अन्न जनता के लिए जरूरी है उस का दाम बढ़ता रहा है, और फिर चेतावनी दी जाती है और उसके बाद फिर दाम बढ़ता रहता है। इस विषय में बातें होनी रहीं, कई निवेदन होते रहे, कई मोर्चे चलते रहे, कई प्रस्ताव होते रहे, बड़े बड़े राज्यों के मंत्रियों के सामने बड़े निवेदन होते रहे और कुछ उस का फल नहीं आया तो फिर सारे देश के बड़े बड़े पक्षों के जो कार्यकर्ता थे उन्होंने निश्चय कर लिया कि एक दिन सारे राज्य में हड़ताल करो, और मैं प्रदब के साथ कहना चाहता हूँ कि क्योंकि अगस्त के महीने में देश में चारों ओर हड़तालें हुई इसी वजह से आज हमारे अन्न मंत्री जी ने आज यह सदन खुलते ही पहले अन्न के बारे में प्रस्ताव रख दिया है, नहीं तो वह ऐसा नहीं करते यह मैं जानता हूँ।

कौन से अनाज की महंगाई है यह बराबर समझ लेना चाहिए। सरकार अनाज आस्ट्रेलिया, अमरीका, बर्मा आदि से मंगाती है। वह अनाज निश्चित भाव पर बिकता है यह हम जानते हैं, हालाँकि उस के वितरण में बहुत गोलमाल है। सस्ते अन्न की दुकानों से

बहुत काला बाजार होता है, मगर उस का भाव निश्चित है, शहर में ज्यादा है, देहातों में बहुत कम है। अगर देश के लोग भी हमारे साथ इस लड़ाई में होते तो मैं समझता हूँ कि देश में और भी ज्यादा पुकार उठती। मगर आज जो हम बात करते हैं और सारे देश में जो महंगाई की चर्चा होती है वह विदेशी अनाज की चर्चा नहीं होती है, जो देश में गल्ला पैदा होता है, उसकी चर्चा होती है। उनमें भी ज्यादा प्रमुख गेहूँ और चावल हैं, और उनके साथ मोटे अनाज भी हैं। हम इस समय गेहूँ और चावल की बात करेंगे।

गेहूँ और चावल महंगा क्यों होता है। इस के बारे में हुकूमत अच्छी तरह से जानती है और मैं समझता हूँ कि सरकार और विरोध पक्ष के बीच इस बारे में कोई मतभेद नहीं है। श्री कृष्णमाचारी ने अपने बजट भाषण में कहा था, और हमारे नये प्रधान मंत्री ने भी कहा था, कि आज देश में जो महंगाई बढ़ती जाती है उसकी हमें बड़ी चिन्ता है। महंगाई क्यों होती है इसका विवरण भी साफ तौर से श्री टी. टी. कृष्णमाचारी ने अपनी बजट स्पीच में कर दिया है। उन्होंने कहा कि इसका कारण देश में काला दाम का होना है और बैंकों से ज्यादा करजा मिलना है। ये बड़े बड़े गल्ले वाले अन्न का बहुत बड़ा भंडार जमा करते हैं। काला बाजार में नफा खोरी को श्री कृष्णमाचारी ने अपने बयान में साफ तौर पर माना है। तो हम समझते थे कि जब हुकूमत महंगाई के कारण को समझती है, तो उसको दूर करने के लिए कदम उठायेगी। लेकिन क्या कदम उठाया आज तक? पहले काले नामे की बात लो। सरकार ने काले नामे पर छापा कहाँ मारा। उसे और कोई नहीं मिला सिनेमा के स्टार मिल गये। मालूम होता है कि हिन्दुस्तान में जो बड़े बड़े मुनाफा करने वाले हैं वे सिनेमा स्टार ही हैं। हम बहु नहीं कहें कि इन लोगों पर छापा क्यों मारा गया; लेकिन जो बड़े बड़े पूँजीपति और मुनाफाखोर थे उनको क्यों छोड़ दिया

[श्री: याज्ञिक]

गया इसकी हम को शिकायत है। मैं कहता हूँ कि अगर काले नामे पर छापा मारना है तो ठीक से मारो। उनको मद्रास में केवल वैजयन्ती माला का धर मिला, गोयनका का धर नहीं मिला, किसी दूसरे पूंजीपति का धर नहीं मिला। उनको सिर्फ सिनेमा तारक ही मिल गये।

श्री कृष्णमाचारी ने कहा था कि काले नामे को निकालने के लिए हम ने बड़ी तरकीब बनायी है। बड़े दिखायेंगे तो हम उसको देखेंगे, लेकिन आज जो देश में कोई कहता है 300 करोड़ और कोई कहता है 3000 करोड़ जो काला पैसा है वही सारे देश की हुकूमत को चला रहा है। मैं दावे के साथ कहता हूँ कि आज गवर्नमेंट के पास जो विदेशी भनाज है बड़े देश की जरूरत का तीन या चार या पांच पर सेंट से अधिक नहीं है। लेकिन जो हिन्दुस्तान की जरूरत का ज्यादातर भनाज है उसकी खरीदी और बिक्री कौन करता है? या भारत के बड़े पूंजीपति लोग करते हैं, थोक व्यापारी लोग करते हैं और थोक व्यापारियों के पीछे कौन है? बड़े-बड़े पूंजीपति।

हम सोचते थे कि जब श्री कृष्णमाचारी ने अपने बजट भाषण में कहा है कि भ्रम के अनुचित संग्रह पर प्रंकुश रखना चाहिए, तो सरकार अवश्य प्रंकुश रखेगी। लेकिन इसके ऊपर आज तक कोई सच्चा प्रंकुश या नियमन नहीं रखा गया।

एक बात और कहना चाहता हूँ। सरकार ने पहले तो जोन बना दिये। जोन बनाने की वजह थी। पंजाब में ज्यादा गेहूँ होता था, गुजरात में कम होता था। अगर जोन न हों तो उसका परिणाम यह होगा कि पंजाब में उसी भाव से गेहूँ बिकेगा जिस भाव पर कि केरल में या बंगाल में बिकेगा। पंजाब के लोग चाहते थे कि उनको कुछ फायदा होना चाहिए। इसलिए उनके लिए जोन बनाये

गये, लेकिन जो ज्यादा गेहूँ इन जोनों में था उसे भारत के अन्य राज्यों में थोड़े ज्यादा दाम पर बेचना चाहिए था और उसका उन राज्यों को निर्यात होना चाहिए था। जब जोन बनाया तो सरकार का उसके साथ-साथ यह फर्ज था कि कोई अपना तंत्र स्थापित करती कि जो ज्यादा गेहूँ पंजाब में हो या जो ज्यादा चावल मध्य प्रदेश में हो उसको खरीद ले और गुजरात या महाराष्ट्र, जहाँ जरूरत हो, वहाँ उसको दे। और ठीक दाम से दे। आज क्या होता है कि पंजाब में बैलों को गेहूँ खिलाया जाता है, ऐसा मुनने में आता है।

एक माननीय सदस्य : नहीं खायेंगे तो खेती कैसे करेंगे ?

श्री याज्ञिक : ठीक है। तो पंजाब में बैलों को गेहूँ खिलाते हैं और सारे भारत में गेहूँ की तंगी है और गेहूँ बहुत ज्यादा दाम पर बिकता है। इस स्थिति का कारण क्या है? जोन तो ठीक हैं, लेकिन इस महंगाई का कारण यह है कि इन जोन्स से दूसरे राज्यों में जो जरूरत से ज्यादा गल्ला है उसको लाने का प्रबन्ध सरकार ने अपने हाथ में नहीं लिया है। व्यापारी लावेगा तो उनमें कम्पिटिशन होगा और जनता को दाम ज्यादा देना पड़ेगा। सरकार को बीच में आना चाहिए, पर सरकार बीच में नहीं आती और नहीं खरीदती। इसका नतीजा यह हुआ कि दाम अन्धाधुन्ध बढ़ गया। बड़े-बड़े संग्रहकर्ताओं को मौका मिल गया। आज अहमदाबाद में बीस रुपया कच्चा मन से कम अच्छा गेहूँ नहीं मिलता। यही हालत और चीजों की हो रही है।

जब चारों ओर शोर मचा तो सरकार ने राष्ट्रीय विकास काउंसिल की बैठक बुलाई, और विकास काउंसिल की बैठक में यह बात होती थी कि जोन निकालो, और उसके साथ-साथ दूसरी बात थी कि सरकार

की तरफ से भ्रनाज की खरीदी के लिए एक कारपोरेशन खड़ा किया जाये। ये दोनों बातें हमारे कानों में आयीं। हम ने कहा कि ठीक है, जोन निकालने की बात ठीक है, मगर जोन निकालने के साथ-साथ सरकार को इन्तिजाम करना चाहिए कि जो भ्रनाज जहां ज्यादा है वहां से उन राज्यों को भेजा जाये जहां उसकी जरूरत है। जून-जुलाई के महीने में यह नई हुकूमत स्थापित हुई थी। जवाहरलाल जी का भ्रवसान हो गया, और मैं दावे के साथ कहता हूँ कि जवाहरलाल जी का भ्रवसान होने के बाद से हिन्दुस्तान के जो पूंजीपति हैं और जो भ्ररबपति हैं उनके दिमागों में चरबी चढ़ गयी। उध के दिल में एक नई भ्रावाज आई है, एक नया ब्याल भ्राया है कि क्यों न हम ही हुकूमत की राजगद्दी पर बैठ जायें। बड़े-बड़े पूंजीपतियों के दिलों में इस तरह का खयाल पैदा हो चला है कि क्यों न हम लोग सरकार पर कब्जा कर लें। कांग्रेस की कोई जरूरत नहीं है। यह ब्याल यहां दिल्ली में जो बड़े-बड़े पूंजीपति और व्यापारियों का तंत्र चलता है जिसका कि नाम फंडरेशन ग्रौफ चैम्बर्स ग्रौफ कौमर्स ऐंड इंडस्ट्री है वहां ऊपर से कागजी तौर पर प्रस्ताव तो देश को आत्मनिर्भर और यहां की जनता को खुशहाल बनाने के वास्ते पास होते हैं लेकिन दरअसल उन के भ्रन्दर समझौता यह होता है कि जहां जहां उन्हें दाम देने हैं कामदारों को और किसानों को, तो कम दाम उन्हें दे देंगे लेकिन जहां लेना है, जहां भी लेना होगा खरीदने वाले से तो उससे वे ज्यादा पैसा लेंगे यह बराबर पक्का समझौता हो गया है। यह जो देश के कुछ बड़े-बड़े पूंजीपति और धनी-मानी लोग हैं इन्होंने मदनमत्त होकर सारे भारत के किसानों, मजदूरों और मध्यम वर्ग की जनता जोकि तीकरी पेशा है उन सब को अपने पंजे के नीचे दबाये रखने की साजिश बनाई है। यह लोग सब लोगों को भूखा मार कर और अपना पेट ठसाटस भर कर अपने स्वार्थ और विलास भोग में चूर होने लगे हैं। भ्राज हिन्दुस्तान में भ्रमीर

और गरीबों की लड़ाई चल रही है। जहां तक कांग्रेस का सवाल है हालांकि वह समाजवाद में विश्वास करती है लेकिन कांग्रेस पर पूंजीपतियों का प्रभाव है और यही कारण है कि भ्रगर कहीं पर इन पूंजीपतियों का जनता द्वारा विरोध होता भी है, कोई भ्रान्दोलन जनता उनके विरुद्ध करती भी है तो पूंजीपतियों द्वारा सरकार के ऊपर दबाव पड़ता है और इस कांग्रेस सरकार द्वारा बजाय इस के कि वह उस जनता के भ्रान्दोलन को प्रोत्साहन दे, उस पर भ्रंकुश रखा जाता है और उसको हुकूमत द्वारा कुभसने का काम किया जाता है।

भ्रभी एक सवाल फिर आ गया। भ्रभी नीति का स्पष्टीकरण हमारे भ्रन्न मंत्री जी ने किया। वह किताब हमारे सामने है। उस किताब में वे क्या लिखते हैं? लेकिन किताब देखने के पहले मैं यह कहना चाहता हूँ कि भ्राज हमारी हुकूमत पूंजीपतियों को कुचलने के बजाय, उन के ऊपर भ्रंकुश डालने के बजाय उन की तरफ सिर झुका रही है और उन के हाथों में खेल रही है।

जब जून, जुलाई में सब लोग इकट्ठे हुए, सारे देश के मुख्य मंत्री एकत्र हुए तो स्टेट ट्रडिंग कारपोरेशन जोकि केन्द्रीय सरकार खोलने जा रही थी उसको भ्रारम्भ करने की बात बन्द हो गयी। दूसरी बात हम ने यह देखी कि धोक व्यापार के लिए लाइसेंस ईश्यू करने का जो बिचार प्रकट किया गया था वह भी ताक में रख दिया गया। उसके विरुद्ध बड़े-बड़े ब्यापारी लोगों ने दंगा मचाया और कहा कि हम को यह मान्य नहीं है तो हुकूमत ने फिर उन बड़े-बड़े ब्यापारियों के भ्रागे भ्रपना सिर झुका लिया और बात तबदील कर दी। उन्होंने कहा कि हम हड़ताम पर जायेंगे, हम किसान का भ्रनाज नहीं लेंगे तो फिर सरकार ने उन के सामने भ्रपना सिर झुका

[श्री याज्ञिक]

दिया। तीसरी बार हम ने गड़ देखा कि सरकार ने छिपे हुए गल्ले को बाहर निकालने के लिए जमाखोरों और अनाज के बड़े-बड़े व्यापारियों के गुदामों पर छापा मारने का काम शुरू किया। हमारे नंदा जी की पुलिस ने अच्छा काम शुरू किया था मगर फिर हम ने देखा कि शास्त्री जी ने उन को 15 दिन का ब्रेस का टाइम दे दिया। इधर मैं ने नहीं मुना है कि किसी जगह छापे पड़ रहे हैं। पहले जिन जगहों पर छापे पड़े भी उन का क्या हुआ? उन जमाखोरों को क्या सजा दी गई? क्या उन का वह बरामद किया गया सामान सरकार द्वारा जब्त किया गया, कुछ पता नहीं है? अब अगर हमारे अन्न मंत्री जी सबमुच सारे देश के बाजार पर अंकुश रखना चाहते हैं तो वे मिसाल की तौर पर हमें बतलायें कि कितनों का गल्ला जब्त किया, कितनों को सजा हुई? लेकिन हम जानते हैं कि माल जब्त करने या उनको सजा देने की कोई बात नहीं हुई है। हम तो यह भी जानते हैं कि जो छापे डालते थे वह बन्द कर दिये गये हैं। एक तरह से मैं समझता हूँ कि हमारी सरकार ने पूंजीपतियों के सामने सिर झुका लिया है, आत्मसमर्पण कर दिया है।

अभी फौजदारी कानून में कुछ तबदीली हो रही है और वह इस हेतु की जा रही है जिससे रिश्त लेने वाले अधिकारियों को सख्ती के साथ डील किया जा सके और रिश्तखोरी को देश से खत्म कर दिया जाय। सारा देश आप के साथ इस बात में शामिल है कि संग्रहखोरी और मुनाफाखोरी गुनाह है और ऐसे लोगों को सख्त से सख्त सजा दी जाय। लेकिन हम देखते हैं कि खाली जबानी जमाखर्च ही होता है और दरअसल होर्ड्स और ब्लैकमार्केटर्स को पकड़ कर दंडित नहीं किया जा रहा है।

स्वर्गीय श्री जवाहरलाल नेहरू ने वर्षों पहले कहा था कि अगर हिन्दुस्तान में कोई

ब्लैकमार्केटिंग करता हुआ पाया जायेगा तो उसको फांसी के तख्ते पर लटका दिया जायगा लेकिन हम ने देखा कि इन पिछले 15 वर्षों में किसी भी ब्लैकमार्केटर को फांसी तो क्या सख्त कैद की सजा भी नहीं सुनाई गई। अगर आज आप रिश्तखोरी को खत्म करने के लिए फौजदारी कानून में कुछ तबदीली करना चाहते हैं तो उस में यह बात भी शामिल कीजिये कि इतनी मात्रा से अधिक जमा करना गुनाह समझा जायगा, इतना काला बाजार करना गुनाह है, काला धन रखना, काले नोटों के बंडल रखना गुनाह है। आप कानून में यह प्रोवाइड करते हैं कि ऐसे लोगों को 7 या 10 साल की कैद होगी। ऐसे लोगों की सम्पत्ति जब्त कर ली जायेगी। इस कांग्रेस सरकार के लिए यह समय का तकाजा है कि वह जनहित में ऐसे समाजद्रोही तत्वों का सख्ती के साथ धमन करे। सरकार सक्रिय रूप से मुनाफाखोरों और चोरबाजारी करने वालों को पकड़वा कर सख्त सजा दिलवाये।

अभी मसानी साहब ने कहा कि हुकूमत को कोई नया स्थाल घ्राता है, दूसरा स्थाल घ्राता है, उस से मेरा मतलब नहीं लेकिन मैं यह जानता हूँ कि इस मुनाफाखोरी से आज देश हीरान हो रहा है, परेशान हो रहा है। सरकार को जनता की इस बारे में जो उग्र भावना है उस को आदर करना चाहिए और हुकूमत के लिए यह उचित था कि वह इस मीके पर कोई नया फौजदारी का नियम बनाती जिससे कि यह जो मुनाफाखोर और संग्रहखोर लोग हैं उन को अनिवार्य रूप से सख्त सजा देने की व्यवस्था की जाती।

अभी नई फसल आती है तो हमारे अन्न मंत्री कहते हैं कि नया कारपोरेशन बनेगा। यह जो नया कारपोरेशन पहली जनवरी से उन्होंने बनाने का विचार प्रकट किया है तो क्या इस का भी कोई उन्होंने मुहूर्त निकलवाया है कि वह पड़ली जनवरी से पहले शुरू नहीं हो सकता है? अगर इस काम को राज्यों की मार्फत करना है तो

इस काम को हमारे केन्द्रीय मंत्री अपने हाथ से क्यों नहीं करते हैं ? यह स्टेट ट्रेडिंग कारपोरेशन जो जून-जुलाई में शुरू करने का विचार था और जिसे बाद में छोड़ दिया गया तो उसे पहली सितम्बर से भी हम कर सकते थे । दो अक्टूबर को महात्मा गांधी की जन्मतिथि है ; उस दिन भी यह कारपोरेशन का कार्य सरकार शुरू कर सकती है । मैं जानना चाहूंगा कि वह इस के लिए पहली जनवरी का क्यों इंतजार कर रही है ? दरअसल मालूम यह देता है कि कांग्रेस सरकार का काला बाजार करने वालों को काफ़ी झोका देने का मकसद ररा है । जब यह पूँजीपति लोग सरकार के अन्दर अर्धों लाल, पीली करते हैं तो यह सरकार कांपने लग जाती है और पीछ हट जाती है यह मेरा इस कांग्रेसी सरकार पर सीधा इल्जाम है । सरकार को यह साफ़ तौर पर समझ लेना चाहिए कि एक दफ़ा अगर वह वाकई इस देश में समाजवाद लाना चाहती है तो उसे पूँजीपतियों का मुकाबला करना ही होगा । कांग्रेस गवर्नमेंट को इस का क़तई और आखिरी फैसला करना ही होगा कि इस देश में पूँजीपतियों का राज्य बनेगा या जनता का राज्य कायम होगा । अभी भी समय है कि सरकार सचेत हो जाये और इन पूँजीपतियों पर अंकुश रखे । अगर उसने ऐसा नहीं किया तो इस देश पर पूँजीपतियों का सर्वत्र दबदबा रहेगा और दरअसल इस देश पर पूँजीपतियों का राज्य होगा और अगर अभाग्यवश वैसा हुआ तो वह साम्राज्य नहीं होगा बल्कि वह फासिज्म का राज्य होगा ।

आज हम देखते हैं कि पीड़ित जनता यदि गंग आ कर और अपना रोष ब असन्तोष प्रकट करने के लिए कोई आन्दोलन चलाती है, मसलन् हड़ताल आदि का आयोजन करती है, कुछ भी करती है तो उस को जेल में डाल दिया जाता है, उस के ऊपर गोली चलाते हैं, लाठी चर्चा की जाती है और हमारे गुजरात में जनता के ऊपर शासन द्वारा थोड़े भी

चलवाये गये । मेरा कहना यह है कि अगर इस देश में वाकई पूँजीपतियों का खुल्लमखुल्ला राज्य हो गया तो इस से भी बदतर कार्यवाही की जायेगी ।

किसानों के बारे में बात की जाती है, लेकिन पूँजीपतियों का साम्राज्य सिर्फ़ शहरों में नहीं है—देहातों में भी उन का साम्राज्य पूरी तरह से है । मूंगफली, कपास और सब बड़े अनाज पहले से थोड़े बाजों पर ख़रीदे जाते हैं और मुनाफ़ा कमाने के लिए उन को होई किया जाता है । कारपोरेशन बनाते वक्त सरकार को यह निश्चय करना होगा कि अनाज ख़रीदने का अधिकार केवल सरकार को होगा और भारतवर्ष में कोई अनाज नहीं ख़रीद सकेगा । अगर यह नियम नहीं बनाया जायेगा, तो कारपोरेशन बाजार में बैठगी, लेकिन उसे कुछ नहीं मिलेगा, क्योंकि बड़े-बड़े गल्ले वालों ने अपना हिसाब कर लिया है और साहूकारों ने पैसा दे दिया है । इस नियम के न होने पर सरकार के हाथ में ज्यादा माल नहीं आने वाला है । वालन्टरी प्रोक्चूरमेंट से कुछ होने वाला नहीं है ।

अन्न मंत्री कहते हैं कि सारे भारतवर्ष में इतनी ख़रीद और वितरण करना बड़ा मुश्किल काम है । मैं कहना चाहता हूँ कि अगर सारे भारतवर्ष में यह काम नहीं किया जा सकता है, तो दो चार राज्यों में यह काम शुरू कर दिया जाये । लड़ाई के ज़माने में अंग्रेज़ सरकार ने यह काम किया था, हालाँकि वह तो परदेशी सरकार थी । अगर कारपोरेशन कायम करना है, तो ऐसा कारपोरेशन बनाया जाये, जिस के सिवा भारतवर्ष में कोई भी अनाज की ख़रीद न कर सके । अगर सारे भारतवर्ष में यह काम न किया जा सके, तो कुछ राज्यों में ही किया जाये ।

यह ठोस कदम उठाने के बजाये जिस ढंग से, जिस आहिस्ता ढंग से सरकार अब तक चलती रही है, चागे भी उसी ढंग से चलती

[श्री याज्ञिक]

रही, तो मैं यकीन दिलाता हूँ कि पहले तो कुछ राज्य बन्द हो गये थे, अब भारत-बन्द से भी आगे लड़ाई बढ़गी और उस में जो कोई भी प्रवृत्ति होगी, जो भी दंगा फ़साद होगा, उस की तमाम जिम्मेदारी सरकार पर होगी।

Shri P. C. Borooah (Sibsagar): Madam Chairman, after hearing the pungent and attacking speech of the hon. Member opposite, I have been called upon to take part in this debate. I am sorry to say that I will not be able to keep the tempo which he has introduced in this House. Mine will be an innocent expression of thought and maybe a few humble suggestions.

There are two problems which are eating the very vitals of our society and creating a disconcerting feature in the country right from Kashmir to Kanya Kumari. One is the problem of soaring prices of essential commodities, every-day necessities of life and the other is the scarcity of food-grains. So far as the soaring prices are concerned, they can be attributed to two causes: one is the lavish expenditure on our non-productive plans and projects and the other is the deficit financing. These are the two causes due to which, I think, the prices have been soaring high and we have not been able to manage them.

So far as the scarcity of foodgrains is concerned, there is a shortfall in production and there is the increase in population. These are the four things we have to tackle now.

So far as the lavish expenditure on unproductive projects is concerned, I may say that our country is an under-developed country and naturally, besides food and clothing, we will have to provide for our shelter, for our health and also for our education. Naturally, we have to spend something over these things. But there

should be a limit and, I think, we have got the experience that we should not be so lavish in our expenditure on non-productive projects.

So far as the deficit financing is concerned, again ours is a developing economy. Here also, we cannot avoid absolutely the deficit financing. Naturally, there will have to be some deficit financing but not to the extent that is provided in our plans.

Then, regarding shortfall in production, it has been many times heard that we have not been able to reach even the 1961-62 production target which was 80 million tons. Formerly, our Third Plan target was 120 million tons and then it was revised to 100 tons and it has been now said that we will be having 92 million tons. It is doubtful whether we will be able to reach that target also. So, that is the shortfall.

Then, with regard to rise in population, the population in our country is increasing to the extent of 50 to 60 lakhs every year . . .

Shri Chandrabhan Singh (Bilaspur): One crore every year, not 50 to 60 lakhs.

Shri P. C. Borooah: I accept it. My information is that it is about 50 to 60 lakhs. Then, in addition to this, you have to add the number of refugees who have not only come from Pakistan but as a matter of fact the refugees from our neighbouring countries, rather from all over the world. There are the Burmese refugees; there are refugees from Ceylon; refugees from Portuguese Settlements; refugees from South Africa; refugees from Mozambique; refugees from British Guiana, Madagascar and so on. These are the refugees we have to feed. Then, there is also illegal infiltration in the country. The number of mouths have increased and there is shortfall in production.

However, we are gratified to see that the Government has risen to the occasion and they have taken steps by which we have been able to check the deteriorating state of affairs. Our new Food Minister who has taken charge of this portfolio recently is doing very well and he is making hectic efforts to get food from all over the world. He was very successful in his previous portfolio and I hope he will be more successful in this portfolio also and that will add another feather to his cap. We will be failing in our duty if we do not express a word of praise to U.K. and U.S.A. U.S.A. has given us millions and millions of tons by their own ship. U.K. has also diverted their foodgrains ships towards our ports. These are very good and friendly gestures and we should express our gratitude or a word of praise for these countries. But we should not rely on the import of foodgrains for all time to come. It is no good. We must see that we must have sufficient food production in our country. The reason why we have not been able to reach the target is that agriculture is not receiving its due position at the Government level. It is not getting that much importance which other portfolios are getting. Whenever there is a formation of Government, everybody wants to be a Chief Minister or a Finance Minister. But, unfortunately, nobody wants to be an Agriculture Minister.

Agriculture has not got a status today, and, therefore, ultimately, the agricultural portfolio goes to an unwilling hand, and naturally, there is not enough attention given to it. In this way, agriculture is not getting its due importance. It must get its due importance. For this purpose, I would like to suggest that at the State level, the Chief Ministers, or their No. 2's in the Cabinet should take over the agricultural portfolio because that would give a status to the portfolio. Let it be made known that agriculture also has got a special status, and once it gets the proper status at the

State level, then the officers of the food and agriculture departments will also get the proper status.

16.00 hours

At the district level, the deputy commissioner or deputy magistrates or whoever may be in charge should be specially held responsible for the implementation of the agricultural programmes in the district. If necessary, there should be a curtailment in their other duties, and they should devote more and more time to the implementation of the agricultural programmes.

At the block level, the block development officer should be an agriculturist; he must be an agricultural graduate or an expert in agriculture. If any officer is not one, he should be trained. Wherever there are new appointments made, it should be seen that such officers are only agricultural graduates or experts in agriculture. They should be made particularly responsible for the implementation of the agricultural production programmes in their blocks.

A suggestion has been made that there should be separate village level workers only for agricultural programmes. I welcome that suggestion. That is a very good thing indeed. Everybody is saying that food and agricultural matters should be kept out of the party politics. My hon. friend from the Opposition, Shri H. N. Mukerjee actually was pleading that it should be so and that these problems should be kept above party politics. But I should like to point out that when he was speaking on the PL 480 imports, there was some trace of bitterness and some bit of politics introduced into the matter. I would like to request him to take the lead in this matter and set an example himself, so that other parties can also follow that example and see that food and agriculture are kept above party politics.

The solution to our food problem lies only in greater production and better distribution. There are two

[Shri P. C. Borooah]

ways by which we shall be able to get over the present difficulty. So far as increase in production is concerned, if look at the plan programmes we do not find much defect there; in fact Rs. 1200 crores were provided in the Third Plan for agriculture. When we discussed the Mid-Term appraisal of the Third Plan, we found that there was enough material to show that we were doing enough for agriculture. But why is it that we have not been able to reach the targets? One reason, according to me, is that the machinery for implementation or the administrative machinery is not coming up to the mark, and consequently, we have not been able to fully achieve our food targets.

So far as production of food is concerned, the other party is the cultivator . . .

An Hon. Member: There are two parties.

Shri P. C. Borooah: Yes, there are two parties, for the production of food one is the Government, and the other is the cultivator, or the agriculturist. Only a combination of Government and the agriculturist would be able to produce food.

So far as the agriculturist is concerned, he should be made to realise that there are tremendous advantages offered to him by science and technology, which he should exploit; for his own benefit as well as for the country's benefit: we should make him realise this.

There are progressive farmers in our villages, and they should be encouraged to share their experience with the weaker sections of the agriculturists; they should be encouraged to work with the weaker sections of the agriculturists so that their own experience can be of use to the others in their own work.

Further, the agriculturist should be assured also of a remunerative fair

price for his produce before every sowing season for each crop. That is an important thing. Once he knows that he will get such-and-such a price for his produce, naturally he will be encouraged to produce more.

Another big impetus that I would suggest is this. The land revenue which the agriculturist pays should be exempted in those cases where the agriculturist can produce more crop than the average in the locality, so that this would serve as a sort of incentive or prize for greater production.

Further, some tentative proportions should be fixed to lay down the extent of cultivated area of foodgrains and that of the cultivated area for cash crops.

Pesticides should be given free. So far as fertilisers are concerned they should be subsidised. Yesterday, my hon. friend Shri Mahatab was saying that the price of fertilisers here was perhaps the highest in the world, except perhaps in Spain. Fertilisers should be subsidised. Then, State trading should also be introduced in foodgrains. Whenever and wherever it is wanted, fair price shops should be opened.

Then, there should be fixation of prices at the production level, at the wholesale level and the consumer level.

I would also suggest that banks should be restrained from giving accommodation for foodgrains stocks.

Lastly, I would suggest that the zonal system should be done away with. There should be no zonal system and real integration should be allowed to have its full play. If there is any hardship in one area, the people in the other areas should share it and know that such and such a hardship is there in such-and-such an area and they have also got to share it. National integration will come about as a result of it. So, I want that

the zonal system should be done away with.

Mr. Chairman: The hon. Member should kindly conclude now.

Shri P. C. Borooah: My time is up. Further, I also want to go away because I shall be just leaving for Calcutta. So, I shall conclude by thanking you for giving me this chance to speak.

श्री बे० शि० पाटिल (यवतमाल) : खाद्य स्थिति का कितना महत्व है यह बात खाद्य मंत्री जी ने देश में खाद्य स्थिति पर चर्चा करने के लिए इस अवसर को दे कर सिद्ध कर दी है। अन्न समस्या किसी एक पार्टी की समस्या नहीं है, किसी एक पार्टी की यह बात नहीं हो सकती है। यह तो एक राष्ट्रीय समस्या है। इसलिए अन्न की परिस्थिति में, अन्न की परिस्थिति में सुधार करने के लिए क्या क्या उपाय होने चाहिये यह हम को सोचना होगा। उपयोगी सुझाव हम सब को इसके बारे में देने चाहिये। यही कारण है कि इस महत्वपूर्ण विषय पर अन्न यहां इस सदन में चर्चा की जा रही है।

खाद्य स्थिति गम्भीर होने का मुख्य कारण यह है कि देश में खाद्य पदार्थों का उत्पादन उस गति से नहीं बढ़ रहा है जिस गति से जनसंख्या में वृद्धि हो रही है। भारत का खाद्य उत्पादन 80 या 82 मिलियन टन है और 50 लाख टन डिफिसिट है। इस वास्ते उत्पादन बढ़ाना जरूरी काम है। उत्पादन जब तक नहीं बढ़ता है तब तक पी०एल० 480 के अन्तर्गत धान्य आयात करना जरूरी है। इसलिये अन्न की परिस्थिति जो है अन्न की, वह संकटमय नहीं है ऐसी बात नहीं। लेकिन यह एक समस्या बन गई है। जब यह समस्या बन गई है तब एक मनोवैज्ञानिक वातावरण देश में पैदा होना चाहिये, और यही उद्देश्य इस प्रस्ताव के लाने का है।

जहां तक तात्कालिक समस्या का प्रश्न है, जहां जहां डेफिसिट है, जहां जहां अनाज की कमी है वहां राशनिंग लागू करके देश में एक विश्वास का वातावरण बनाया जाना चाहिये। अन्न मंत्री की खूबी यह होनी चाहिये कि अगर कोई भी स्टेट एक हजार टन की डिमांड करे तो वहां उन्हें दो हजार टन भेजने के लिये तैयार रहना चाहिये और इस प्रकार से एक स्वस्थ मनोवैज्ञानिक वातावरण बनाने की जरूरत है। सरकार ने इस के लिये कई सुझाव रख कर और सूझ बूझ और दूरदर्शिता से इस समस्या को हल करने के लिये अनेक उपाय खोज कर उन पर प्रयत्न किया है। हमारी जो रीजनीतिक पार्टियां हैं उन से मेरी अपील है कि हड़तालों से या और ऐसी चीजों से खाद्य स्थिति में कोई सुधार नहीं हो सकता। इस अन्न के सुधार के बारे में जो सरकार के सुझाव हैं उन को संशोधन देकर वह देश में एसा वातावरण पैदा करें जिस से कि परिस्थिति सुधर सके।

अनाज के भावों पर नियंत्रण करने के बारे में कई कदम उठाये गये हैं लेकिन अनाज के भाव पर नियंत्रण रखने के लिये सरकार के पास पर्याप्त मात्रा में अनाज का स्टॉक होना चाहिये। अनाज के सुरक्षित भंडार बनाने के अलावा इस के लिये कोई और चारा नहीं है। वर्तमान स्थिति में यह भंडार तभी बन सकता है जब विदेशों से पर्याप्त मात्रा में आयात की व्यवस्था हो सके। मंत्री महोदय ने जो वक्तव्य दिया है उस से पता चलता है कि अमरीका और दूसरे राष्ट्रों से वे काफी अनाज लेने की कोशिश कर रहे हैं। वितरण के बारे में अन्न की जो व्यवस्था है वह काफी अच्छी है, एसा मैं नहीं मानता हूं। देहात में जो किसान हैं उनके पास भी अन्न अनाज नहीं है। 90 परसेंट किसान ऐसे हैं जो बीप ग्रेन शाप्ट से अनाज लेते हैं और अपना पेट भरते हैं। शहरों और देहात के लोगों में वितरण के

[श्री दे० शि० पाटिल]

बारे में भेद मालूम होता है। मैं इस बारे में कहना चाहता हूँ कि ऐसा भेद नहीं होना चाहिये।

खाद्यान्न के सम्बन्ध में एक राष्ट्रीय नीति होनी चाहिये। राष्ट्रीय एक्य की दृष्टि से भी खाद्यान्न के सम्बन्ध में एक राष्ट्रीय नीति के निर्माण की आवश्यकता है। यदि दिल्ली में गेहूँ 23 रु० मन है तो अलहाबाद में 32 रु० मन है और नागपुर में 40 रु० मन है। आज देश के अलग अलग नगरों में खाद्यान्न के मूल्यों में इतना अधिक अन्तर क्यों है यह एक शंका और चर्चा का विषय बन सकता है। मार्च में जो गेहूँ के नौ क्षेत्र बनाये गये हैं उनका अच्छा परिणाम नहीं हुआ क्योंकि ज्यादाती वाले राज्यों से कमी वाले राज्यों में पर्याप्त मात्रा में गल्ला नहीं पहुंच रहा है। इस का परिणाम यह हुआ कि अनाज के भाव बढ़ गये। गेहूँ के क्षेत्रों के बारे में जो रिब्यू प्राफ दि फूड सिचुएशन, सेप्टेम्बर, 1964 है उस में जो फिगरस हैं वे मैं बतलाता हूँ। उस में पेज 8 पर है:

Wheat prices in different States in August—

Punjab Rs. 49 per quintal

Rajasthan Rs. 50 per quintal.

Delhi Rs. 52 per quintal.

Gujarat Rs. 77 per quintal.

Maharashtra Rs. 104 per quintal.

अगर इस तरह से देखा जाये तो पंजाब में गेहूँ का भाव 49 रु० पर क्विन्टल था और महाराष्ट्र में 104 रु० पर क्विन्टल था अगस्त 1964 में। इस लिये मैं कहना चाहता हूँ कि जब एक स्टेट में इतना ज्यादा भाव रहता है और दूसरे में इतना कम रहता है तो नियंत्रण भाव पर करना है वह नहीं ही सकता।

दूसरी बात मैं यह कहना चाहता हूँ कि वितरण में देशों और शहरों में जो डिस्ट्रिब्यूशन किया जाता है वह गलत है। फेब्रुआइस शाप्स के बारे में बतलाया गया है कि 80,000 फेब्रुआइस शाप्स हैं। भारत में देहातों की संख्या अगर देखी जाये तो 5 लाख हैं। यानी सात या आठ गांव के पीछे एक फेब्रुआइस शाप है। शहरों में अगर देखा जाये तो हर एक वार्ड में चीप प्रेन शाप रहती है। इसके अलावा इस रिपोर्ट के पेज 10 पर लिखा गया है कि महाराष्ट्र में एक बम्बई शहर है और भी शहर हैं साथ में देहात भी हैं। लेकिन मैं नहीं समझता कि सेंट्रल गवर्नमेंट खाली एक बम्बई शहर को ही डायरेक्टली माल सप्लाई क्यों करती है।

[MR. DEPUTY SPEAKER in the Chair]

इसमें दिया हुआ है

“Bombay City, where the requirements of fair price shops are met directly by the Government of India”.

यानी बम्बई की जनता जो है उनकी सुविधा के लिये वहां पर जो चीप प्रेन शाप्स हैं उनके लिये अनाज सप्लाई करने की जिम्मेदारी सेंट्रल गवर्नमेंट लेती है और बाकी जो शहर हैं, और देशत हैं, वहां की जनता के लिये राज्य सरकार जिम्मेदार है। उसके बारे में सप्लाई करने की व्यवस्था केन्द्रीय सरकार नहीं करती। नतीजा यह होता है कि महाराष्ट्र गवर्नमेंट ने बहुत दिनों से 1 लाख टन की डिमान्ड की है लेकिन उसको सप्लाई नहीं हुआ।

सदस्य महंगाई की बात करते हैं लेकिन ऐसे देहात हैं जहां पर जो किसान और मजदूर हैं उनको चाहे जितना पैसा वे दें, अनाज नहीं मिल पाता है। कई फेब्रुआइस शाप्स

में आज अनाज नहीं है। बड़े बड़े ऐसे देहात हैं जहाँ पर अनाज के स्टॉकिट्स नहीं हैं और ज्यादा से ज्यादा पैसा देने के बाद भी वहाँ अनाज नहीं मिलता है। इसलिये मेरी गवर्नमेंट से रिक्वेस्ट है कि जो महाराष्ट्र की जनता है अगर वह बम्बई बन्द आन्दोलन करती है तो देहातों में उसका असर बुरा होगा। इसलिए यह जो डिस्ट्रिक्टिनेशन है इसको दूर करना चाहिये। यह मैं इसलिये कह रहा हूँ कि जब यह बात देहात में पहुँचती है तो इसका बहुत बुरा असर वहाँ पर होता है। लोग हमसे करते हैं कि बम्बई में रहने वालों को आप अनाज देते हैं तो हमें क्यों नहीं देते। इसलिये मेरा कहना है कि इस डिस्ट्रिक्टिनेशन को दूर करना चाहिये और गेहूँ के जो क्षेत्र हैं उन पर पुनर्विचार होना चाहिये।

दूसरा विचार मैं यह रखना चाहता हूँ कि इस के बारे में एक दीर्घकालीन नीति होनी चाहिये। स्वतन्त्रता के सतरह वर्षों के बाद सरकार अनुभव करने लगी है कि खाद्य समस्या को हल करने के लिये दीर्घकालीन नीति अपनानी चाहिये और उसके बारे में विचार करके डिपार्टमेंट ने एक लम्बा प्रोग्राम तैयार किया है। मैं उसका स्वागत करता हूँ। अब तक सरकार ने अद्योगिक विकास पर ही अपना ध्यान केन्द्रित किया था। कृषि भी एक उद्योग है इसके लिये कुछ खास प्रयत्न करना चाहिये, ऐसा आज तक विशेष रूप से नहीं सोचा गया था। जब तक खाद्य समस्या हल नहीं होती तब तक आर्थिक विकास और गरीबी दूर करना संभव नहीं हो सकता। श्री अशोक मेहता की अध्यक्षता में, जो कि आज प्लानिंग कमिशन के उपाध्यक्ष हैं, एक खाद्यान्न जांच समिति बनी थी। उसने भी कुछ सुझाव दिये थे और कहा था कि इस सम्बन्ध में दीर्घकालीन नीति अपनाई जानी चाहिये। सन् 1959 में फोर्ड फाउन्डेशन के द्वारा जो कमेटी नियुक्त की गई थी खेती की उपज के बारे में, उस ने भी अपनी रिपोर्ट

में कहा था कि यह एक लांग टर्म पॉलिसी होनी चाहिये। इसके बाद मिड टर्म एग्जल प्राफ दि थर्ड फाइव इमर प्लान जो है उस में जो रिक्मेन्डेशन्स हैं उन में काफी सुझाव दिये गये हैं। फिर नेशनल डेवलपमेंट कांफरेंस जो हुई है उसमें भी काफी सुझाव दिये गये थे और कहा गया था कि :

'highest priority should be given to agriculture'

ऐसा कहा गया था कि :

"The Council stressed the need for special measures to increase the production of foodgrains. Concentrated efforts should be made to secure rapid increase in production. Special attention should be given to extension work at the level of the village."

एपीकल्चुरल फुड बोर्ड बनाया। उन्होंने भी दौरा किया और दौरा करने के बाद यही राय दी। कांग्रेस के अधिवेशन में भी यही बताया गया था कि खेती की उपज बढ़ाए बिना भारत का सही विकास नहीं हो सकता और जो रिजोल्यूशन पास किया गया था कृषि अर्थ व्यवस्था के बारे में उसमें कहा गया था कि भारत को अपनी बढ़ती हुई आबादी के भोजन के लिए विदेशीय सहायता पर निर्भर करना होगा जब तक कि उसका अपना कृषि उत्पादन नहीं बढ़ेगा।

मैं आपका ध्यान इस बात की ओर दिलाना चाहता हूँ कि जब बजट अधिवेशन प्रारम्भ हुआ और राष्ट्रपति ने दोनों सदनों के सदस्यों के सामने अपना अभिभाषण दिया तो उसमें भी उन्होंने इसी बात पर जोर दिया था और कहा था कि हमारे सामने सब से मुख्य काम यह है कि खेती की पैदावार को बराबर बढ़ाया जाए। तो कहने का मतलब यह है कि राष्ट्रपति तक ने इस चीज पर जोर दिया। हमारे वर्तमान अन्न मंत्री ने भी इस बात पर जोर दिया है।

[श्री दे० शि० पाटिल]

सरकार की फसलों के भावों के बारे में ठीक नीति नहीं रही। भावों को नीचे गिरने से बचाने के लिए तो उसकी नीति रही लेकिन किसान को अपने उत्पादन का उचित दाम मिले इसके लिए कोई ठीक नीति नहीं थी और उसका यद् परिणाम है कि उत्पादन नहीं बढ़ा। आप देखें कि काटन और जूट का दाम सरकार की ओर से निश्चित कर दिया गया तो उसका उत्पादन बढ़ गया। शूगर के बारे में भी यही हुआ। अगर यही नीति खाद्यान्न के बारे में अपनायी जाय तो उसका उत्पादन भी बढ़ जाएगा।

मिनिमम प्राइस सपोर्ट पालिसी पहले भी थी और आज भी है लेकिन उसका किसानों को आज तक कोई फायदा नहीं हुआ। अनाज का उत्पादन बढ़ाने के लिए जो उपाय बताए गये हैं उन में एक उत्पादक मूल्य निश्चित करने का है। मैं उसका स्वागत करता हूँ। किसान को अपने परिश्रम का उचित मूल्य मिलेगा तभी वह उत्पादन बढ़ाने की कोशिश करेगा। भाव निर्धारित करते समय इन सभी बातों पर ध्यान रखना चाहिए जो खाद्य सामग्री के मुख्य ढाँचे के अनुकूल हो। केवल यही काफी नहीं है कि किसान को रेम्यूनरेटिव प्राइस दी जाए, बल्कि उसको एक जनरल प्राइस दी जाए। जब तक उसकी उत्पादन की क्षमता अच्छी न हो जाए तब तक उसको यह प्राइस दी जाय और बाद में रीजनेबिल प्राइस दें।

अब लोगों के मन में यह शंका है कि अगर प्रोड्यूसर को अच्छा दाम दिया जाएगा जो कंज्यूमर को ज्यादा दाम देना पड़ेगा। मेरा सुझाव यह है कि कंज्यूमर प्राइस को उस दाम से नहीं मिलाना चाहिए जो कि प्रोड्यूसर को दिया जाता है। सरकार को कंज्यूमर प्राइस तै करने में कुछ सबसिडी देनी चाहिए। उदाहरण के लिए यदि गहूँ का दाम उत्पादक को 80 रुपया प्रति क्विन्टल

दिया जाता है तो कंज्यूमर को 60 रुपया प्रति क्विन्टल दिया जाए और 20 रुपये की सरकार सबसिडी दे।

दूसरी बात मैं ऋडिट के बारे में कहना चाहता हूँ। हमने कृषि को कभी उद्योग नहीं माना। गवर्नमेंट की ओर से जो लोन दिया जाता है उसका 90 पर सेंट बड़े उद्योगों को दिया जाता है और कृषि को केवल दस प्रति शत मिलता है। खेती के लिए अधिक ऋडिट के बारे में प्रावीजन होना चाहिए। किसानों को ज्यादा से ज्यादा सुभीता मिलना चाहिए।

एग्रीकल्चुरल प्राइस कमीशन बनाना तै किया गया है। इसमें किसानों का प्रतिनिधि भी लाना चाहिए। और भी चं हैं लेकिन उनके बारे में बोलने का मेरे पास समय नहीं है। केवल मैं फुड ग्रैन ट्रेडिंग कारपोरेशन के बारे में यह सुझाव देना चाहता हूँ कि सरकार को किसान से माल लेने, उसे स्टॉक करने और उसको बचने का काम सब इस कारपोरेशन के हाथ में दे देना चाहिए। इस काम को कारपोरेशन चाहे तो कोओपरेटिव सोसाइटीज के मारफत करे।

एक बात यहां कही जाती है कि किसान के पास अनाज का स्टॉक है, यह गलत है। कुछ ऐसे किसान होंगे जिनके पास स्टॉक होगा। लेकिन वे किसान नहीं हैं वे व्यापारी हैं। यह समझना गलत है कि किसान के पास स्टॉक है। अन्न समस्या एक राष्ट्रीय समस्या है और इसको राष्ट्रीय समस्या मान कर इस पर विचार होना चाहिए। अपने समय दिया उसके लिए धन्यवाद।

श्री यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय, मैं बहुत देर से बहस सुन रहा हूँ। मुझे इस बात का पूरा विश्वास है कि माननीय सुब्रह्मण्यम् साहब जो काम करेंगे नेकनीयती के साथ करेंगे और उनकी काबलियत और

देशभक्ति पर भी मुझे विश्वास है, लेकिन जिस जाल में वह फंसे हुए हैं, कांग्रेस की जो पालिसी है, वह इतनी गलत है, कि हजार कोशिशों के बावजूद वह कुछ कर सकेंगे इसमें मुझे शक है ।

सरकारी धांकड़ हमारे सामने हैं । सरकार की एक किताब भी हमारे सामने है । इसमें कहा है कि सन् 1961-62 में 2-8 मिलियन टन चावल की पैदावार बढ़ी लेकिन चावल की कीमत बढ़ती चली जा रही है । उसके बाद कहते हैं कि गेहूं की पैदावार सन् 1961-62 में 162-7 से बढ़ कर 178 हो गई लेकिन इसके साथ-साथ कीमतें भी बढ़ीं । सरकार आज तक यह बतलाने में बिल्कुल असमर्थ रही है कि इस इतने बड़े देश में ये बढ़ती हुई कीमतें कैसे रोकी जा सकती हैं ।

अभी तक जो सरकार के पास पांच लाख टन का स्टॉक है उसी को सरकार रिलीज करने के लिये तैयार नहीं है । अगर आज भुखमरी के वक्त भी सरकार उस पांच लाख टन अनाज को जो कि इस वक्त सरकार ने रोक रखा है रिलीज न करेगी, तो कौन सा वह वक्त आयेगा कि हिन्दुस्तान की जनता खुशी के साथ रह सकेगी और चैन की सांस ले सकेगी ।

दिल्ली के रहने वाले उस दिक्कत को नहीं समझते, खास तौर पर पालियामेंट हाउस के पास रहने वाले उस दिक्कत को नहीं समझते जो कि उत्तर प्रदेश में लोगों को हो रही है । उस इलाके का भन्दाजा यहां के लोगों को नहीं हो सकता जो कि एक महीने से पानी में डूबा पड़ा है और वहां आटा दाल कोई चीज नहीं मिलती । लोग कसबों में जाकर थोड़ी बहुत मजदूरी करते हैं और जो मजदूरी से मिल जाता है उससे एक वक्त पेट भर लेते हैं । आज भी सरकार को एग्जीक्यूटिव का उतना ध्यान नहीं है जितना होना चाहिए । आज भी एग्जीक्यूटिव को

फर्स्ट प्रायोरिटी नहीं दी जाती । आज भी हेवी इलेक्ट्रिकल्स को और स्टील को फर्स्ट प्रायोरिटी दी जाती है । जिन मुल्कों, चीन और रूस, के समाजवाद का यहां छिडोरा पीटा जाता है, उनमें भी आज एग्जीक्यूटिव को प्राथमिकता दी जाती है । सरकार समाजवाद का छिडोरा तो पीटती है, लेकिन उस पर धमक नहीं करती । मैं पूछता हूं कि आप कब तक जनता को घाघे पेट भूखा रख कर काम लेते रहेंगे । मैंने पिछले साल भी धर्ज किया था कि अगर खेती की तरफ ध्यान न दिया गया तो गेहूं 40 रुपये मन बिकेगा, पर मेरी बात पर ध्यान नहीं दिया गया, और उसी का नतीजा है कि आज पंजाब का गेहूं बम्बई में 70 रुपये मन बिक रहा है । आटा नहीं मिलता । मैं बहुत मामूली उम्र का आदमी हूं, मेरी उम्र कुछ ज्यादा नहीं है, लेकिन मैं अपनी याद की बात कहता हूं कि जिस भाव हम घी खरीदते थे उस भाव से हम गेहूं का आटा खरीदते हैं । इस तरह यह देश कैसे आगे चल सकता है । आप बाहर से गल्ला मंगाते हैं लेकिन उसके मार्ग में आपकी जहाजी इन्सिजाम की खराबी बाधक हो रही है । इस वक्त सब से बड़ी जरूरत यह है कि आप 22 गोदियां बनायें । आपने मुश्किल से 6 या 7 गोदियां बनाई हैं । इनसे काम नहीं चल सकता है । जब तक आप 22 गोदियां नहीं बनाते तब तक यह काम नहीं चल सकता ।

दूसरी बात मैं आपसे यह कहना चाहता हूं कि जो किसान देस में गल्ला पैदा करता है उसका समाज में कोई स्टेटस नहीं है ।

आज हालत यह है कि अगर कोई किसान किसी एस० डी० एम० से मिलने जाता है तो उसको इंतजार में 4, 4 घंटे बैठे रना पड़ता है और इस तरह सारा समय उसका बर्बाद हो जाता है । सब से बड़ी बुनियादी गलती जो कि सरकार ने की है वह यह है कि उस ने हेवी कैपिटल-इंवेस्टिग इंडस्ट्रीज को फर्स्ट प्रायोरिटी दी है। फर्स्ट प्रायोरिटी

[श्री यशपाल सिंह]

सरकार को एग्रीकल्चर को देनी चाहिए लेकिन उस ने ऐसा न करके सैकिड प्रायरेटि कंज्यूमर्स एंड लाइट इंडस्ट्रीज को दी है और थर्ड प्रायरेटि उस ने एग्रीकल्चर को दी है। एग्रीकल्चर को सरकार को फस्ट प्रायरेटि देनी चाहिए थी। जैसा कि सरकार ने खुद यह माना है और मैं भी इस बात से सन्मत्त हूँ :—

"An agricultural revolution cannot be brought about merely by a fiat from above. It has to be achieved by change at the very grassroots. It has to involve every one of us in public life, in the farms and in the factories. Only by the responsive co-operation of all concerned can such a massive change be successful.

Without this it cannot be successful.

मैं पूछना चाहता हूँ कि इस पार्लियामेंट में कितने मੈम्बर्स ऐसे हैं जिनको कि या पता है कि गेहूँ के बोने का मौसम कौन सा है और काटने का कौन सा है? आज भी हम देखते हैं कि हमारे देश के लगभग 4 करोड़ किसान ब मजदूर ऐसे हैं जोकि डूबे पड़े हैं लेकिन उनके लिए एक पटवारी, डिस्ट्रिक्ट मजिस्ट्रेट से लेकर एम० पी० तक को यह ब्याल नहीं है कि यह गरीब 4 करोड़ मुसीबतग्रस्त लोग भी इसी इंडियन नेशन का एक भ्रंग हैं, इसी देश के भ्रंग हैं। उनको पस्ती की हालत से निकालने के लिए बुनियादी तौर से धाप को चेंज लाना होगा। यह मामला इतना खराब हो चुका है कि इसके लिए मैं धाप से भ्रजं करता हूँ कि हमें धामूल बूल परिवर्तन लाना होगा। वैसे मैं यह साफ़ कर देना चा. ता हूँ कि मुझे श्री सुब्रह्मण्यम् के ऊपर पूरा भरोसा है, उन की देशभक्ति के ऊर, उनकी सिसियारिटी के ऊपर, काबलियत के ऊपर पूरा भरोसा है लेकिन जिस जाल में वह फंसे हुए हैं वह इतना मजबूत और बिकट है कि उसमें रहकर वह देश हित नहीं कर सकते जब तक जमीन के छोटे, छोटे टुकड़े कर के उन जमीनों का मालिक काश्तकारों को न

बनाया जायेगा, जब तक यह नहीं करा जायेगा कि अपना खेत बोने से तुम खुद जिम्मेदार हो और वह तुम्हारी मिलकियत है तब तक यह खाद्य समस्या हल होने वाली नहीं है। यह कोआपरेटिव बेसिस पर खेती करने के ढोंग को जड़ से खत्म कर दीजिये। जब तक काश्तकार को इतनी सहूलियत नहीं दी जायगी कि वह जमीन के छोटे छोटे टुकड़े कर के, उस के भन्दर खेती करके वह पैदावार करे और वह उस के ऊपर मिलकियत रखे तब तक कोई मसला खेती का हल नहीं हो सकता है।

यह ठीक है कि धाप काबिल हैं। डाक्टर सुब्रह्मण्यम् ऊंचे दर्जे के देशभक्त हैं लेकिन जिस जाल में वे फंसे हुए हैं वह गलत है। कहते हैं कि तानसेन के यहां एक शक्स गाना सीखने के लिए गया। उस ने कहा कि मैं धाप से संगीत विद्या सीखना चाहता हूँ, उस में मुझे कितना समय लगेगा? इस पर संगीत विद्या सिखाने वाले धाचार्य तानसेन ने कहा कि इस में 17 साल लगेंगे। गान विद्या एक बहुत बड़ी विद्या है। इस पर उस सीखने के इच्छुक व्यक्ति ने कहा कि मुझे थोड़ा बहुत संगीत पहले से आता है, थोड़ा सारे गामा, पाघानी, कुछ, कुछ आता है तो यह सुनने पर तानसेन ने जवाब दिया कि उस हालत में तो तुम्हें 34 साल लग जायेंगे क्योंकि जो तुम ने गलत गान की विद्या सीखाई हुई है उसे भुलाने में 17 साल लगेंगे और तब सही गान विद्या मुझ से सीखने में 17 साल और लगेंगे। ठीक यही बात हमारे मंत्री महोदय पर भी लागू होती है। मैं इस से इंकार नहीं करता कि श्री सुब्रह्मण्यम् बहुत काबिल और देशभक्त व्यक्ति हैं लेकिन दिक्कत यह है कि आज वह जिस जाल में फंसे हुए हैं वह एक गलत जाल है और उस में से उनको बाहर निकलना पड़ेगा। उस जाल के भन्दर रहते हुए वे तरक्की नहीं कर सकते हैं। इस जाल को काट कर उन्हें फेंकना होगा तभी यह खाद्यान्न की समस्या

वे सफलतापूर्वक हल कर सकेंगे। हमारे देश के लिए खाद्यान्न के मामले में भ्रामनिर्भर बनना कोई बड़ी बात नहीं है। क्या 44 करोड़ इंसान अपने आप पेट भरने लायक अनाज पैदा नहीं कर सकते? 44 करोड़ इंसान तो इतनी पैदावार कर सकते हैं कि वह दस देशों के लिए काफी हो। एक छोटा सा मुल्क पाकिस्तान हमारे सामने है। हमारा ही बच्चा है। हम में से ही व' पैदा हुआ है। वही पाकिस्तान आज हम को 28 लाख मन चावल दे सकता है। एक छोटा सा मुल्क हमें 28 लाख मन चावल दे सकता है लेकिन यह क्या मजाक है कि भारत जैसा विशाल देश अपनी जरूरत के लायक चावल और गेहूं आज पैदा नहीं कर सकता है? जब हम अपनी सरकार से पूछते हैं कि यह इतना बड़ा देश है लेकिन इस के पास अपने खाने के लायक अन्न नहीं पैदा हो पाता है और आज भारत में अनेक स्थानों पर 40 रुपये मन गेहूं बिक रहा है तो वह जवाब देती है कि हम अपने देश के डिफेंस के वास्ते इंतजाम कर रहे थे और जब हम सरकार से पूछते हैं कि यह 38,000 मुरब्बा मील का इल का चीन के हवाले क्यों कर दिया गया तो फिर सरकार कहती है कि हम पैदावार बढ़ा रहे थे हम डेवलपमेंट कर रहे थे और जब मैं कहता हूँ कि लाखों आदमी भूखे क्यों पड़े हैं तो यह सरकार कहती है कि हम डिफेंस में लगे हुए थे। नतीजा यह हुआ कि देश दोनों हालतों में कंगाल हो गया है। किसी भी देश में आप चल कर देख लें, कहीं भी इस तरीके से भिखारियों की सी लम्बी लम्बी लाइनें लगी हुईं आप नहीं पायेंगे लेकिन यहां हालत यह है कि आटे के लिए लाइन है, तेल के लिए लाइन है, चीनी के लिए लाइन है और यहां का इंसान आज एक भिखारी की तरह से लाइन में हर चीज के लिए खड़ा होकर झोली पसार रहा है। इसी इंसान के लिए वेद भगवान ने यह कहा है :—

“अहमिन्द्रो न पराजिग्ये वेदाभेतं पुरुषं
महान्तम्,

आदित्य वर्णे तमसः परस्तात् ॥

988(A) LSD—9.

इस्लाम में भी इंसान के लिए अशरक़उल-मख़लूक़ात कहा गया है जबकि बाइबिल में इंसान के लिए यह कहा गया है :—

“गौड मेड हिम ग्राफ़्टर हिज मोन इमेज” यह इंसान आज लाइन में खड़े खड़े ठंडा हो गया है। अगर सरकार स्टेट ट्रेडिंग करना चाहती है तो करे लेकिन यह गारन्टी दी जाये कि भारत के नागरिकों को भिखारियों की तरह लाइनों में खड़ा नहीं होना पड़ेगा। घर, घर राशन पहुंचेगा। हर एक नागरिक के पास घर में अनाज पहुंचेगा, हर एक नागरिक को भी पहुंचेगा, चीनी व तेल पहुंचेगा। क्या आप को व आप के देश को यह शोभा देता है कि यहां का नागरिक 10, 10 घंटे क्यू में खड़ा रहे? इस तरह लाइन में खड़ा रहे मानों उसने कोई संगीन कसूर व जुर्म किया हो, जैसे कोई क़त्ल या डकैती की हो? यहां के नागरिक भिखारी की तरह लाइन में खड़े हाथ पसारें इस से बढ़ कर देश के लिए शर्म की और कोई बात नहीं हो सकती है।

मैं ही सोचता हूँ कि अगर मैं भारत का एक स्वतंत्र नागरिक होने के बजाय वहां की किसी जेल में बंद होता तो बड़ा अच्छा रहता क्योंकि जेल के एक कैदी को एक सप्ताह में 6 किलो राशन मिलता है जबकि कानून का पालन करने वाले उत्तर प्रदेश के नागरिक को एक सप्ताह में केवल दो किलो राशन ही मिलता है। आज जेल के भीतर जीवन यापन की स्थिति जेल के बाहर की स्थिति की अपेक्षा इतनी अच्छी है कि मैं जेल में रहना पसन्द करूंगा। आज हालत यह हो चली है कि बाहर की बढ़ती हुई कठिनाइयों के कारण खोरों को जेल जाने की इच्छा होती है ताकि उन्हें कम से कम प्रतिदिन भरपेट भोजन तो मिल सके। ऐसी हालत का कायम रहना हमारे सारे देश के लिए खर्ब की बात है। दरअसल हमारे यहां अनाज की कमी नहीं। काफ़ी मात्रा में अनाज अमाखोरों और मुनाफ़ा

[श्री यशपाल सिंह]

छोरो ने छिपा कर रखा हुआ है। सरकार ने उस छिपे हुए धनाज को बाहर निकालने का कोई सक्रिय प्रयत्न नहीं किया है। सरकार को ऐसे समाजद्रोही और देशद्रोही लोगों के साथ सख्ती के साथ पेश करना चाहिए। हमारी बीता माता ने वह स्पष्ट निर्देश दिया है :—

“भुजते ते, तु, भक्षम् पापाः,
ये पचन्ति धात्मकारणात् ।”

धर्मात् जो पापी लोग अपने शरीर के पोषण के लिए ही पकाते हैं वे तो पाप को ही खाते हैं। महात्मा गांधी ने भारत भूमि को स्वर्गादिपि गरीयसी रत्नगर्भा भूमि कहा है। विश्व बंध बापू ने कहा था कि भारत भूमि तो सोना उबलने वाली भूमि है। इस देश में किसी भी चीज की कमी नहीं है। यह खेद का विषय है कि सरकारने झूठे समाजवाद का ढोंग भर कर जनता की आंखों में धूल झाँकी है और इस देश को भूखा मार रहे हैं। आखिर आप भुवनेश्वर कांग्रेस में क्या करने गये थे? क्या वही समाजवाद लाने का आपने वहाँ पर प्रत लिया था? आज उत्तर प्रदेश में तीन लाख मुलाजिम ऐसे हैं जिनको कि पांच रुपया माहवार में खरीदा जाता है। पुलिस के चौकीदार हैं। तीन लाख आदमी ऐसे हैं जिनको कि केवल 5 रुपया महीना मिलता है। इस धबसर पर वहाँ आननीय नन्दा जी नहीं हैं बरना मैं उन से दो, चार सवाल जरूर पूछता जोकि कहते हैं कि देश में करप्शन बढा है। दरअसल वह करप्शन केवल कागज पर ही बढा है। क्या वे अपने खिन्ने पर हाथ रख कर बाकई कह सकते हैं कि करप्शन असलियत में बढा है ?

मैं एक छांट: सी मिसाल भर्ज करता हूँ। उत्तर प्रदेश के अन्दर तम्बाकू के ऊपर 75 रुपया पी सब टैक्स है। एक मन तम्बाकू के ऊपर 75 रुपया टैक्स है जबकि यू० पी०

के अन्दर तम्बाकू का भाव केवल 45 रुपया मन ही है। अब फर्ज कीजिये कि अगर किसी किसान के घर में 100 मन तम्बाकू पैदा हुआ तो इन्स्पेक्टर से मिली भगत होने के कारण केवल 5 मन का हिसाब लिखा गया बाकी 95 मन उस ने ब्लैक से बेचा। इस तरह के गैरवाजिब प्रतिबंध लगा कर करप्शन करना तो खुद सरकार ने सिखलाया है। इन्स्पेक्टरस खूब करप्शन करते हैं और किसानों को नाजायज तौर पर तम्बाकू बेचने का रास्ता बतलाते हैं और करप्शन खूब पनपता है। इस तरह के करप्शन और भ्रष्टाचार के चलते रहते देश का कैसे सुधार हो सकता है? हम विरोधी सदस्य सरकार के वास्तविक खैरखाह हैं जबकि हम क ते हैं कि वह इस भ्रष्टाचार के जाल को सख्ती के साथ तोड़ कर फेंक दें। हमें जो विरोधी शब्द की संज्ञा दी गई है तो यह दरअसल विरोधी शब्द इंग्लैंड का दिया हुआ है, यह पश्चिम का दिया हुआ है। यह हमारी संस्कृति की देन नहीं है। दरअसल हम तो आप के हितैषी हैं। विदुर नीति में ब: बात लिखी हुई है :—

“पुरुषाः बहवो राजन् सततं प्रिय वादिनः
अप्रियस्य तु पथ्यस्य वक्ता श्रोता च दुर्लभः ।”

हम तो वह डाक्टर हैं जोकि आप को सही दवा तजबीज करते हैं भले ही वह आप को कबवी क्यों न लगे लेकिन वक्त आयेगा जब आप को हमारी यह दवा अच्छी मालूम पड़ेगी। आप को इस से सेहत होगी। आप तंदरस्त होंगे, आप की बीमारी दूर होगी। ४४ करोड़ इंसान अपने लिए खाने का इंतजाम न कर सकें, अपने डिपेंस का इंतजाम न कर सकें, ४४ करोड़ इंसान अपने खून सहन का इंतजाम न कर सकें, इस से ज्यादा देश के लिए और सरकार के लिए जिल्सत की बात और क्या हो सकती है? सरकार के लिए इस से ज्यादा हर्म की और बात क्या हो सकती है? आप आखिर भुवने-

श्वर में क्या करने गये थे? वह समाजवाद का लक्ष्य और नारा क्या आप ने इसीलिए समाज या कि देश में प्रचलनी करने?

“यह समाजवाद की राहें इसीलिए बनी हैं क्या।

कि इन पर देश की जनता बिलख बिलख के मरे ?

जमीं ने क्या इसी कारण अनाज उकला था।

कि नस्ले घादम श्री हुवा तट्ट तट्ट के मरे ?

मिलें इसीलिए रेशम के टेर बुनती हैं

कि दुस्तराने बतन तार-तार को तरसें ?

माली ने क्या इसीलिये चमन को खू से सींचा था

कि उस की अगनी निगाहें बहार को तरसें ?”

क्या आप इसी समाजवाद को लाने भुवनेश्वर गये थे? क्या आप इसीलिए वहां पर गये थे कि इंसान हुवान की प्रकृति में खड़ा हो? इंसान एक पक्षी की मानिन्द अपनी छोपी फैलाये क्यू में खड़ा होकर अपनी मान व मर्दादा को हमेसा के लिए बेचता रहे?

मेरे साथ दिल्ली के अंदर मंत्री महोदय चल कर देखें कि क्या हालत बन रही है? लोग घाटा, चीनी, गेहूं और चावल के लिए किस तरह से घंटों लाइन में खड़े रहने हैं और अक्सर निराश होकर उन को लौटना पड़ता है। मालूम यह देता है कि सरकार को यह देख कर मजा घाटा है कि यहां के नागरिक एक, एक चीज के लिए घंटों एक, एक जार की लाइन लगाये खड़े रहें।

माननीय श्री सुब्रह्मण्यम साहब आज शाम के पांच बज के करीब मेरे साथ चांदनी चौक चलें। मैं आप को सरकार की काली करतूत बताता हूँ। वहां पर एक यूरिनल के सामने पचास पचास आदमी खड़े होते हैं। एक आदमी दूसरे की खुशामद

करता है, हाथ जोड़ता है, पैर पकड़ता है कि मेरी गाड़ी निकली जा रही है, मुझे मौका दे दीजिए कि मैं इस पेशाबघर को इस्तेमाल कर लूं। क्या सरकार के लिए यह जरूरी है कि वह देश के नागरिकों मछूरों, किसानों और दुकानदारों को भीषण मांगते हुए देखे? मुझे बाद है कि बापू ने कहा था कि “बैट नवर्नमेंट इच बैस्ट विच गवर्नर्न्स लीस्ट।” लेकिन आज सरकार एक गलास पानी पर कंट्रोल करना चाहती है, एक छोटे से पैसेज पर कंट्रोल करना चाहती है।

आज-कल शाम के बक्त बनों की क्या हालत है? छः छः फुट के जवान तो घंटों खड़े हुए हैं कि बस आयेगी, उस पर बैठ कर जायेंगे। लेकिन टिकट नहीं मिली। टिकट मिल गई, तो जगह नहीं मिली। अगः मिल गई तो धक्का देकर नीचे बाल दिया। मायें-बहनें तो बस की प्रतीक्षा में खड़ी हैं और अस्सी अस्सी जार की कारों पर बैठ कर कौन निकलते हैं? वे दायमुलमरीज, जो रात भर बलगम उगलते हैं, जिन्होंने जिन्दगी भर रिश्तत ली है, जो बिल्कुल भीमार हैं और धरती-माता को गन्दा करते हैं। जो देश के लिए लड़ते हैं, जो देश के लिए गला पीदा करते हैं, जो देश की पैदावार में इजाज़ा करते हैं, वे तो छः छः घंटे इन्तजार करते हैं, लेकिन बस नहीं आती। अगर बसों का ठीक इन्तजाम करने के लिए माननीय नन्दा साहब या ट्रान्स्पॉर्ट मिनिस्टर साहब लौ बसें और दिल्ली में छोड़ दें, तो कोई चीन या पाकिस्तान का मुकाबला नहीं करना पड़ता। यह मामूली सी बात है। अगर यह काम सरकार से नहीं होता है, तो क्व किसी बलिये के बेटे को कंट्रैक्ट दे कर देख लें। अगर शाम को एक सबारी भी खड़ी रह जाये, तो हम पालियामेंट में बोलना छोड़ देंगे। लेकिन सरकार तो यह चाहती है कि देश की जनता एक एक गलास पानी के लिए, एक एक सेर आटे के लिए और एक एक सेर चीनी के लिए घंटों खड़ी रहे। क्या यह बात देश को और सरकार को मोजा देती है?

[श्री यशपाल सिंह]

घोड़ी मी फ़ारेन एक्सचेंज के नाम पर विदेशों को चीनी साढ़े उन्नीस रुपये मन के हिसाब से भेजी जाये, जब कि हमारे देश की जनता सत्तर रुपये मन के हिसाब से चीनी खरीदे, हिन्दुस्तान का मुनाफ़ाख़ोर अस्सी और नब्बे रुपये मन के हिसाब से चीनी बेचे, क्या सरकार को यह बात शोभा देती है? अगर सरकार चाहे तो भाज अपने भ्रमाल बदल सकती है। अगर सरकार नहीं बदलेगी, तो जनता सरकार को बदल देगी। आज जनता ऐसी सरकार को बर्दाश्त नहीं कर सकती, है, क्योंकि उस में बेवारी भा चुकी है। भाज जो सरकार को हटाने के लिए नारे लगाता है, वह श्रेयस्कर है, वह देश का हित करता है, क्योंकि इस नाजुक और कमजोर सरकार को बने रहने का हक हासिल नहीं है।

कई लोग कहते हैं कि खाद्य समस्या को राजनैतिक मसला न बनाया जाये। मैं पूछता हूँ कि अगर रोटी-कपड़े का मसला राजनैतिक मसला नहीं है, तो फिर कौन सा मसला राजनैतिक है। गांधीजी ने वादा किया था कि देश में हर एक के लिए रोटी-कपड़े का इन्तजाम होगा, अकान का इन्तजाम होगा, राहत का इन्तजाम होगा, इलाज और इन्साफ़ का इन्तजाम होगा। इसी के लिए तो महात्मा गांधी लड़े थे और भाज सरकार कहती है कि रोटी के मसले को सियासी मसला न बनाया जाये। अगर रोटी का मसला राजनैतिक मसला नहीं है, तो संसार का कोई मसला राजनैतिक मसला नहीं हो सकता है। हम ने अपने कांस्टीट्यूशन में यह वादा किया था कि हम लोगों को न्यूट्रीशन फूड देंगे, हम अपने ४४ करोड़ इनसनों को भरपूर खाना देंगे। भाज जहां एक इन्सान को तीन हज़ार कैलोरीज की जरूरत है, वहां हिन्दुस्तान के नागरिकों को १२०० कैलोरीज ही मिलती हैं। तो क्या देश खिन्दा रह सकता है? हरगिज नहीं रह सकता है।

सरकार से मेरा निवेदन है कि वह अपने इस रुख़ को बदल दे, इस हालत को बदल दे। भाज ग़ल्ला बहुत है, गेहूँ, चावल, रुपया बहुत है, लेकिन मुनाफ़ाख़ोरों के हाथ में है। भाज सरकार खुद मुनाफ़ाख़ोरी कर रही है। सरकार ने किसान से चार रुपये ग़ज ज़मीन ख़रीद कर ढाई सौ रुपये ग़ज पर बेची है। इसी लिए सरकार मुनाफ़ाख़ोरों को नहीं रोक सकती है। अगर सरकार खुद मुनाफ़ाख़ोरी को ख़त्म कर देगी, तो दूसरे मुनाफ़ाख़ोर भी रुक जायेंगे। लेकिन चूंकि सरकार प्राफ़िटीयर्ज को शह दे रही है, चूंकि कांग्रेस पार्टी उन से चन्दा लेती है, इस लिए वह उन के सामन नहीं बोलती है।

इसी सरकार के शासन में २५० स्वर्णकार खुदकामी कर के मर गए, लेकिन एक भी गोल्ड-स्मगलर को दिल्ली के बाज़ार में खड़ा कर के कोड़े नहीं लगाए गए, एक भी गोल्ड स्मगलर को गोली से नहीं उड़ाया गया। इस सरकार की ग़लत पालिसी की वजह से 250 गरीब सुनार खुदकामी कर के मर गए। यह पाप इस सरकार के सिर पर है। अगर सरकार चाहेगी, तो वह इन हालात को बदल देगी। मंत्री महोदय पर मेरा बड़ा विश्वास है, उन जैसे लोगों पर मेरा बड़ा भरोसा है कि वे नेकनीयती से काम करेंगे। सही मानों में समाजवाद लाने के लिए कदम उठाना चाहिए। गीता माता का हुक्म है, "भुंजते ते त्वच्च पापा ये पचन्त्यात्मकारणात्"। सही मानों में समाजवाद यह है कि वह पाप करता है, जो अपने लिए रोटी पकाता है, और भाटा मीढता है जिस का पड़ोसी भूखा पड़ा हुआ है। सही मानों में यह समाजवाद है।

सरकार से मेरा निवेदन है कि वह इन हालात को बदल दे। खाद्य का मसला हिन्दुस्तान से ही हल हो सकता है। २६ अरब रुपया विदेशों को भ्रनाज के लिए दिया गया है। अगर एक अरब रुपया किसानों को ढलों की जोड़ी, ट्रैक्टर

घीर ट्यूबवैल के लिए दिया जाता, तो यहां पर घनाज के पहाड़ों जैसे ढेर लग जाते। सरकार अपने रुख को बदले, वर्ना पब्लिक इस को बदल देगी।

श्री शिव नारायण : माननीय उपाध्यक्ष महोदय, मैं आप का अनुग्रहीत हूँ कि आपने मुझ बोलने का अवसर दिया। आज जब देश के सामने एक संकट व्याप्त है। मैं आपोजीशन से कहना चाहता हूँ कि वह जरा ठंड दिल से सुने। मैं उन से कम नहीं हूँ। मैं उस गरीब इलाके से आता हूँ, जहाँ हाहाकार मचा हुआ है। मैं अपनी कांस्टीट्यूएन्सी से लोट कर आया हूँ, जहाँ पर छः हजार की आबादी में साठ कांडें इस्त्यू किये गए हैं। गवर्नमेंट इन बातों को सुने। आटा मौजूद है, लेकिन वितरण में ऐंघ है। जब तक मशीनरी को ठीक नहीं किया जायेगा, तब तक चाहे श्री सुब्रह्मण्यम् साहब हों और चाहे कोई और फूड मिनिस्टर हों, सरकार स्थिति को कंट्रोल नहीं कर सकती है।

रफ़ी साहब का एग्जाम्पल हमारे सामने मौजूद है। मद्रास में फूड का शार्टेज हुआ, तो वहाँ से वायरलेस आया। उस के जवाब में रफ़ी साब ने टेलीग्राम दिया कि "हंड्रड बैगन्ज व्हीट आर प्रोसीडिंग"। उस के बाद दूसरे दिन मार्केट में गहूँ बिकने लगा। मैं श्री यशपाल सिंह से सहमत हूँ कि इस देश में अन्न की कमी नहीं है, चावल और गेहूँ की कमी नहीं है। कमी है एडमिनिस्ट्रेशन में। सरकार के पचास परसेंट अन्नसुरान गड़बड़ हैं। ठीक नहीं हैं। मैं ने खलीलाबाद में एक लैटर पकड़ा, जिस में एस० डी० एम० ने फूड के बारे में लिखा था, लेकिन उस लैटर की कम्प्लायेंस नहीं हुई। मैं ने उस लैटर की नकल श्रीफ़ मिनिस्टर को दी। अभी तक मेरे पास जवाब नहीं आया है। इस मैलप्रीक्टिस को कौन करता है? सरकारी अधिकारी करते हैं। अगर गवर्नमेंट इस को ठीक नहीं करेगी, तो उस की गाड़ी चलने वाली नहीं है।

फ़ैच रेवोल्यूशन जैसे हालात हमारे सामने हैं। भूखमरी घतनी बढ़ी हुई है, जिसका कोई जवाब नहीं है। जहाँ भी जायें, वहाँ परेशानी है। मेरा सब से पहला सजस्टियन यह है कि गल्ले का फ़्री मूवमेंट कर दिया जाये। तब सरकार को घनाज नहीं संकलना पड़ेगा। जोनल सिस्टम को सलाह कह दिया जाये, अगर देश की जनता को खिलाना है। मैं ने बजट के मीके पर भी कहा था और आज रिपीट करता हूँ कि सब से पहले मूवमेंट को फ़्री कर दिया जाये। मैं चावल के उस इलाके से आता हूँ, जहाँ ऐसा बकिया चावल पैदा होता है, जो कि अगर वहाँ पकाया जाये, तो हाउस के बाहर तक उस की खुशबू जाती है। नेपाळ के बाईर पर बस्ती जिले में वह चावल पैदा होता है। लेकिन आज वहाँ पर यह हाल है कि नदी के इस पार से उस पार ले जाना मुश्किल है। हमारे अन्नसुरान को चाहिए कि वह कंट्रोल को सलाम कह दें। रफ़ी साहब ने कंट्रोल तोड़ा था और कहीं कोई भूखा नहीं मरा था। सरकार को कंट्रोल तोड़ देना चाहिए और बाईर पर ऐसा इन्तजाम कर देना चाहिए कि जो पाकिस्तान या नेपाल को घनाज ले जाये, तो उस को चौराहे पर गोली मार दी जाये। इस से देश का कल्याण हो जायेगा, अन्न-संकट हल हो जायेगा। अगर सरकार ने मूवमेंट को फ़्री नहीं किया, तो वह अन्न-संकट को दूर नहीं कर सकेगी। सरकार अमरीका, रशा और दूसरे मुल्कों से अन्न मंगाना बन्द कर दे। बिरोधी बल के जो भाई चिल्लाते हैं, तब उन का भी मुंह बन्द हो जायेगा। आज हम लोग दूसरों पर आश्रित हो गये हैं।

हमारे देश में गांवों की हालत बढ़ी प्रवृत्त है। सरकार ने जो सारा इन्तजाम किया है, वह शहरों के बस परसेंट लोगों के लिए किया है, जब कि गांवों में नब्बे परसेंट लोग भूखों मर रहे हैं। मैं तो उस गरीब तबके को रिप्रजेन्ट करता हूँ, जो कि इस देश की जनसंख्या का पच्चीस परसेंट है, जिस में मजदूर हैं, गरीब हैं, हरिजन हैं, जिन को दोनों

[श्री शिव नारायण]

वक्त खाना नहीं मिलता है। वे लोग परेशान हैं। न उन के पास खेत हैं, न सब्सिड हैं। आज गांव टोटली नैग्लेक्टिड हैं। वह हुकूमत किस की बदीलत है? गरीब किसानों की बदीलत है। कोई भी सफ़ेदपोश हम को बोट नहीं करते हैं। वे जनसंघियों और स्वतंत्र पार्टी वालों को बोट करते हैं। गरीब किसान हों, कांग्रेस को बोट करते हैं। वे लोग आज भूखों मर रहे हैं। मैं कहना चाहता हूँ कि सरकार इस स्थिति को देखे और समझे। मैं फूड मिनिस्टर की तारीफ़ करता हूँ, क्योंकि उन्होंने कहा है, "ग्राइडर आई बिल ब्रेक दि प्राक्रिटियज् आर दि प्राक्रिटियज् बिल ब्रेक मि"। इसके लिए मैं उनको बधाई देता हूँ और कहना चाहता हूँ कि वह इस पर डटे रहें, हम उनके साथ हैं। सारा कांग्रेस दल और सारे पार्लिमेंट के मੈम्बर उनके साथ हैं। आप इसको हटायें, हम आपके पीछे हैं। हमारे नौजवान फूड मिनिस्टर ने हिम्मत की है। हम साथ देने को तैयार हैं। अपोजीशन वाले कुछ भी करने के लिए तैयार नहीं हैं। वे न फूड मिनिस्टर की और न ही होम मिनिस्टर की तारीफ़ करने के लिए तैयार हैं। उनको भी इनकी मदद करनी चाहिये। हमारे होम मिनिस्टर ने हज़ारों आदमियों को जेलों में बन्द किया है, हम ने बन्द किया है। हमारे प्राइम मिनिस्टर साहब ने कहा है कि कुछ को पंद्रह दिन के लिए रिलीज कर दो। उनको भी मौका दो। उन को हम ने मौका दिया है। हम हिटलर नहीं हैं, हमारी हुकूमत हिटलरी हुकूमत नहीं है। स्टालिन की हुकूमत यहां नहीं है। गांधीबादी हुकूमत यहां पर है। हम डेमोक्रेटिक सैट अप में हैं और इसको चलाना चाहते हैं। डंडे का सहारा हम नहीं लेना चाहते हैं। इस को हम ने बन्द कर दिया है। कम्युनिस्टों को जब हम ने जेलों में बन्द किया तो बहुत से प्रश्न किये गये। कुछ को प्रधान मंत्री जी ने छोड़ भी दिया और छोड़ने के बाद एक को कहा कि तुम धच्छे हो न। वह मੈम्बर इस वक्त यहां पर नहीं हैं।

हम हत्यारे नहीं हैं। हम डिक्टेटरशिप नहीं चाहते हैं। हमारे होम मिनिस्टर साहब जो अब भा गये हैं उन्होंने दस पांच को बन्द बन्द किया है। रिलीज भी उन्होंने लोगों को किया है। उन से मैं कहना चाहता हूँ कि सारी जिम्मेदारी उनकी है। फूड मिनिस्टर से भी ज्यादा जिम्मेदारी उनकी है। इन डकैतों को उनको बन्द करना चाहिये। जो रकम उन्होंने छिपा कर रख छोड़ी है, जो रुपया पैसा इन्होंने छिपा रखा है, वह बाहर आना चाहिये। अगर आप इसको बाहर नहीं लाते हैं तो मैं कहना चाहता हूँ कि आप सरवाइव नहीं कर सकते हैं। हमारे होम मिनिस्टर साहब ने प्रतिज्ञा की है कि दो बरस के अन्दर अन्दर वह करप्शन को खत्म कर देंगे। इस काम में बिरोधी बलों को उनसे सहयोग करना चाहिये। लेकिन सहयोग करने की बात तो दूर, उसटो वह उनकी टांग खींचते हैं। एक मिनिस्टर ने हिम्मत की है और कहा है कि हम इसको वाइप आउट करेंगे तो मैं समझता हूँ कि सारी अपोजीशन को उनसे सहयोग करना चाहिये। लेकिन ऐसा मालूम होता है कि सिवाय माली देने के उनके पास कुछ भी नहीं है, सिवाय टांग खींचने के उनका कोई काम ही नहीं है। ब्लैक मनी जितना भी है वह बाहर आना चाहिए। महंगाई क्यों है? महंगाई इसलिए है कि ब्लैक मनी बढ़ा हुआ है।

एक माननीय सदस्य ने बड़ी हमदर्दी जो एक्स्ट्रेण्ड हैं, उनके प्रति दिखाई है और कहा है कि बहाने क्यों छाये मार रहे हो, सिनेमा वालों के यहां क्यों छाये मार रहे हो। पता नहीं उनके प्रति इनको इतनी मददर्दी क्यों हो गई है। मैं कहना नहीं चाहता था लेकिन कहना पड़ता है कि इसको भी देखा जाए कि बड़े बड़े अखबारों में क्या कुछ छपता है।

एक भ्रष्टाचार है "भ्रान्तवर्" जो कि आपकी नाक के नीचे छपता है। बहुत ही बेहूदा बातें वह लिखता है। ऐसी ऐसी बातें वह लिखता है कि शर्म से सिर झुक जाता है। उसमें बहुत ही शर्मनाक बातें छपती हैं। आपके बारे में भी और हमारे बारे में भी गंदी बातें उसमें छपती हैं। यह इन्टरनेशनल है बहुत ही शर्म की बात है (इंटरप्लॉय) यह हंसी की बात नहीं है। आप भी उसको पढ़ते हैं और हम भी पढ़ते हैं। आपके बारे में भी और हमारे बारे में भी वह बहुत गंदी बातें लिखता है। मैं प्रार्थना करता हूँ कि उसके खिलाफ भी ऐक्शन होना चाहिये।

मैं कहूँगा कि आप कीमतें फिक्स कर दीजिये। भलाउद्दीन की बात हमने इतिहास में पढ़ी है। उसके जमाने में अगर कोई बनिया कम तोलता था तो जितना वह कम तोलता था, उतना उसका मांस काट लिया जाता था। आज हमारी वैसे हुकूमत नहीं है। लेकिन अगर कोई ऐसा करता है तो उसके खिलाफ सख्त कार्रवाई होनी चाहिये। मैं मांग करता हूँ कि आप प्राइस फिक्स कर दें जनवरी, 1965 से जनवरी, 1967 तक और कह दें कि एक प्राइस रहेगी, एक बाजार भाव रहेगा, सब लोग सन्तुष्ट हो जायेंगे और अगर किसी के खिलाफ कोई शिकायत आये कि वह ज्यादा कीमत चार्ज करता है तो उसके खिलाफ आप ऐक्शन लें।

हमारे होम मिनिस्टर साहब के नीचे पुलिस विभाग है। उसमें भी बहुत ज्यादातियां होती हैं। मैं अगर रिपोर्ट लिखाने जाता हूँ तो मुझे ही उल्टा पीटा जाता है। ये जो ज्यादातियां हैं ये भी खत्म होनी चाहिये। अपोजीशन वाले यह न समझ लें कि उनको बख्शा दिया जाएगा। उनको भी नहीं बख्शा जाता है, हमको भी नहीं बख्शा जाता है, किसी को बख्शा नहीं जाता है। आप

भी खहर पढ़ने हुए हैं, मैं भी खहर पढ़ने हुआ हूँ। किसी को नहीं बख्शा जाता है। हमारे सामने एक मिसाल है। इस हाउस के जो सैक्रेटरी रिटायर हुए हैं, हम जानते हैं कि उनकी कितनी तारीफ हुई है। हमारे पास ईमानदार भ्रफसर हैं, ईमानदार कांग्रेस वाले भी हैं, अपोजीटिवन वाले भी हैं, यहां भी हैं, और बाहर भी हैं सभी को चोर न कहा जाय। कुछ लोग ईमानदार भी हैं। मेरे एक दोस्त यूरोप से लौट कर आये हैं और उन्होंने कहा है कि वहां पर हिन्दुस्तानियों की बहुत बचनामी है और कहा जाता है कि सारा मुल्क कुरप्ट है। इनडायरेक्ट वे में मैं कहता हूँ कि कैपिटलिस्ट्स जो हैं, उसको अपने आप से यह पूछना चाहिये कि वह क्यों कैपिटलिस्ट्स है, जो एम० पी० है उसको अपने आप से पूछना चाहिए कि वह क्यों एम० पी० है, जो प्रोफेसर है, उनको अपने आप से पूछना चाहिये कि वह क्यों प्रोफेसर हैं, जो बड़ा धादमी है, वह क्यों बड़ा धादमी है, और उसका क्या कर्तव्य है।

मैं कहूँगा कि देश में धन की कमी नहीं है। आप दाम फिक्स कर दीजिये। आप किसान को पानी दीजिये। वहां पर आज ट्यूबवैल का पानी कोई लेता नहीं है। हमारे यहां पर ट्यूबवैल बन्द हो गया है दो बरस से, किसान पानी नहीं लेता है क्योंकि दाम उसके अधिक हो गये हैं। नालियों का ठीक प्रबन्ध नहीं है। न विलेज लेबल बर्कर और न ही डिबलेपमेंट डिपार्टमेंट कोई परवाह करता है। यह जो डिबलेपमेंट डिपार्टमेंट है यह तो बेकार का डिपार्टमेंट

[श्री शिव नारायण]

है, फिजूल का डिपार्टमेंट है इसको आप तोड़ लीजिये और एक करोड़ रुपया बचा लीजिये। यह अननिसेरेली खर्च हो रहा है। देखने वाला कोई नहीं है।

मैं आपको एक किस्सा बतलाता हूँ। एक रोज मैं खलीलाबाड़ से बस्ती जा रहा था। रास्ते में बस स्टेशन से दो पैसैंजर उतरे। वहाँ पर दो औरतों ने कंडक्टर के सामने हाथ जोड़ कि उनको बिठा लिया जाए। लेकिन उसने नहीं बिठाया। आगे जाकर मैंने उससे कम्प्लेंट बुक मांगी और उसने कहा कि उसके पास नहीं है। मैंने अपना पीड निकाला और उस पर शिकायत लिखी और अगल बगल में बैठे आदमियों से दस्तखत करवाये और भेज दी। इस तरह की जो घांघलियाँ हैं उनको आपके अफसर चौक करने के लिए तैयार नहीं होते हैं। गोली आप न मारो लेकिन चौकिंग तो आप करो, उसकी व्यवस्था तो अवश्य आप करो। हमारे फूड मिनिस्टर साहब एग्रिकल्चर मिनिस्टर भी हैं। उनसे मैं एक बात कहना चाहता हूँ। उनको देखना होगा कि एग्रिकल्चर का डिवलपमेंट किस तरह से हो सकता है। मैं किसान का बेटा हूँ, मैं हल चलाता हूँ, खेती करता हूँ। दस दिन के बाद हम आपको काफी चावल दे देंगे। हमारे विरोधी दल वाले हीवा बांध हुए हैं, हीवा खड़ा किए हुए हैं, छड़ी घुमाते फिरते हैं और कहते फिरते हैं कि 25 सितम्बर को हम स्ट्राइक कर देंगे, यह कर देंगे, वह कर दगे। हल्ला करना आप बन्द कर लीजिये और भगवान ने चाहा तो तब तक हम धन धान्य से देश को भर देंगे। कमी नहीं है। फसल तैयार है। धराराने की कोई बात नहीं है। हल्ला करने से काम नहीं चल सकता है, समस्यायें हल नहीं हो सकती हैं, यह अन्न की समस्या हल नहीं हो सकती है। हमें हल बूँडना होगा। हमें सिंचाई की व्यवस्था करनी चाहिये।

मैं प्लानिंग कमीशन से खास तौर से कहना चाहता हूँ कि जैसा प्रधान मंत्री जी ने कहा है स्माल स्केल इंडस्ट्री को और स्माल इरिगेशन को प्रोत्साहन मिले, वह मिलना चाहिये। यह आज तक नहीं मिला है। गांवों में चक-बन्दी हो गई है। अगर एक हजार रुपया हमें आप दे दें तो एक चक हमें म एक कुआँ लगवा सकते हैं और दो हजार दे दें तो दो चक मिल कर कुआँ लगवा सकते हैं। इससे फसल अच्छी होगी और काफी अन्न पैदा करके हम आपको दे सकेंगे। आपने गन्ने के बारे में कहा है कि वह कैश क्रॉप है। आज तो गेहूँ और चावल भी कैश क्रॉप हो गई हैं आप क्यों आज भी लगान रुपये में वसूल करते हैं कह दो आप किसान से कि उसकी पैदावार का छठा हिस्सा आप फसल की शकल में लेंगे। अगर आपने ऐसा किया तो देश में फूड शार्टेज नहीं होगा। सारी पूर्ति हो जाएगी। जितने अन्न की आपको जरूरत है, वह आपको मिल जाएगा। पंजाब आंध्र, मद्रास आदि उसको पूरा कर देंगे। ये प्रेक्टिकल वेज हैं, प्राबलैम को साल्व करने के। गालियाँ देने से प्राबलैम साल्व नहीं होते हैं। आप किसान को कहें कि वह आपको गल्ला दे और उसके बदले आप उसको धोती दें, गल्ला ले कर उसको आप चीनी दें। मिनिस्टर के हाथ में अलाउट्टी का चराग तो है नहीं कि आप से आप सब कुछ हो जाएगा, या बटन दबा दिया जाएगा तो उजाला हो जाएगा। छोटी छोटी इरिगेशन स्कीम्स का आप प्रबन्ध लीजिये। आपका जो प्राबलैम है बहुत आसानी से हल हो जाएगा।

कर बहियाँ बल आपनी तजो पराई भास।
दूसरों का भरोसा छोड़ कर अपने बल पर हम भरोसा करें। हमारे देश पर चीन के हमला किया था, हिन्दुस्तान एक हो गया, सारा देश एक हो गया था। प्रधान मंत्री जी स्वर्गवास हो गए तो हिन्दुस्तान ने, विरोधी दल वालों

ने भी कांग्रेस को समर्थन दिया और कहा कि तुम एक हो जाओ। हम एक हुए और हम ने एक प्रधान मंत्री सर्वसम्मति से चुना। इसका श्रेय आपको भी है और सारे संसार को भी है। उससे हमें सबक सीखना चाहिये, मेल-बंधा करना चाहिये।

श्री राम सेवक यादव : कांग्रेस को समर्थन दिया ?

श्री शिव नारायण : वह तरीका नहीं है जिसका नमूना आप पेश कर रहे हैं। एक एस० से डबल एस० हो गया और वहां से आप यहां आ गये। हमको आप उपदेश देते हैं।

श्री राम सेवक यादव : हमारे साथ आप भी शामिल हो जाएं तो अच्छा है।

श्री उ० नू० त्रिबेदी (मंदसौर) : तीन एस० हो जायेंगे।

श्री शिव नारायण : हम एम०पी० दिल्ली में रहते हैं। उनको भी शिकायत है, हमें भी शिकायत है। उनको चीनी नहीं मिलती है, हमें नहीं मिलती है, ठीक समय पर उनको पानी नहीं मिलता है, हमें भी नहीं मिलता है। इन पर जो बातें हैं उसको ये ठीक तरह से नहीं कहते हैं, कांग्रेस वाले साफ साफ कह देते हैं, मुंह पर कह देते हैं। यही भलाई का रास्ता है। हम आप एक साथ बैठे, सारा हिन्दुस्तान हमारे साथ है। ये कहते हैं कि मैं जुरंत नहीं करता हूं। मैं अपनी कस्टिट्युएँसी में गया हूं। मैंने वहां पर हिन्दुओं से कहा है, मुसलमानों से कहा और उन्होंने मेरी प्रशंसा की है, कि हमारा एम०पी० हमारी मुसीबत के दिन आया है। वहां से मैं लौट कर आया हूं। मैं बांसी गया हूं, खलीलाबाद गया हूं। मैंने कलेक्टर से, तहसीलदार से और पब्लिक से वहां बात की है। उनसे कहा कि उन को हर तरह की मदद दो। लेकिन सरकार से मैं कहना चाहता हूं बजाय गेहूं के अगर उन को आटा दिया

जाये तो ब्लैकमार्केटिंग नहीं हो सकती क्योंकि वह रक्खा नहीं जा सकता अगर गेहूं के बजाय लोगों को आटा सप्लाई किया जाये तो मुनाफाखोरी या ब्लैकमार्केटिंग नहीं हो सकती। इस से लोगों को खाना मिल जायेगा। आज यह गेहूं गांवों में ठीक से नहीं पहुंच रहा है।

मैं आज इस फूड प्रॉब्लेम पर बहुत के समय सरकार से कहना चाहता हूं कि वह गरीबों की मदद करे जिन के लिये हमने नारा लगाया था कि :

“गरीबों को मिले रोटी तो मेरी जान सस्ती है”

मैं पुनः सरकार से प्रार्थना करता हूं कि गरीबों की मदद कीजिये तभी देश का कल्याण होगा यह राष्ट्र सुरक्षित रहेगा, कांग्रेस जिन्दा रहेगी।

17.00 hrs.

इन शब्दों के साथ मैं फूड मिनिस्टर साहब को बधाई देता हूं और होम मिनिस्टर साहब से कहता हूं कि जरा आप मशीनरी को टाइटेम अप कीजिये जिस में कि रोजमर्रा का ख.जें देश को मिल सकें और इस देश का और का भी कल्याण हो सके। मैं गोल्ड कंट्रोल की ज्वार्यंट सलेक्ट कमेटी का मेम्बर था। वहां पर मैंने देखा कि हिन्दुस्तान के बड़े बड़े सुनार आये लेकिन एक ने भी कोई क्लू नहीं दिया कि स्मगलिंग कहां से होता है। यह देशद्रोह है। अगर हम इसे देशद्रोह नहीं कहेंगे तो किसे कहेंगे? प्रामाशाह ने राणा प्रताप को अपना खजाना खोल दिया था कि यह सोना रक्खा हुआ है ले लो। मैं सरकार से कहना चाहता हूं कि देश के अन्दर प्रशाह सोना है, यहां पर अन्न की कोई कमी नहीं है। लेकिन गवर्नमेंट अपने फंड में पीछे न रहे, वह आगे बढ़े।

इन शब्दों के साथ मैं पुनः इस सरकार को बधाई देता हूं।

BUSINESS ADVISORY COMMITTEE

Mr. Deputy Speaker: The House stands adjourned till 11 A.M. tomorrow.

TWENTY-NINTH REPORT

17.02 hrs.

Shri Bane (Buldana): Sir, I beg to present the Twenty-ninth Report of the Business Advisory Committee.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, September 9, 1964 | Bhadra 18, 1886 (Saka).